LOK SABHA DEBATES (English Version)

Fourth Session (Tenth Lok Sabha)



(Vol. XIII contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

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[[]ORIGINAL ENGLISH PROCEEDINGS INCLUDED IN ENGLISH VERSION AND ORIGINAL HIP PROCEEDINGS INCLUDED IN HINDI VERSION WILL BE TREATED AS AUTHORITATI THERBOF.]

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LOK SABHA DEBATES

LOK SABHA

Monday, July 13, 1992/Asadha 22, 1914 (saka)

> The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

[English]

SHRI RAM VILAS PASWAN (Rosera): Sir, I have given notice to suspend the Question Hour...(Interruptions)

SHRI SAIFUDDIN CHOUDHURY (Karwa) Sir, the Home Minister must come and make a statement (Interruptions)

11.02 hrs.

At this Stage, Shri Rajnath Sonkar Shastri and Some Other Hon. Members Came and Stood on the Floor Near the Table

MR. SPEAKER: Order please.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): The Home Minister will make a statement at 4 p.m. (Interruptions)

11.03 hrs

MR. SPEAKER: The House stands adjourned to meet again at 4 p.m.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Agitation by Employees of AIR/ ... Doordarshan

*61 SHRI MADAN LAL KHURANA: SHRI MOHAN SINGH (DEORIA):

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there was an agitation by the employees of Akashvani and Doordarshan in protest against the killing of Engineer-in-charge of Patiala Radio Station;
- (b) the details of stations where broadcasting was interrupted due to the agitation;
 - (c) the demands of the employees;
 - (d) the decision taken thereon; and
- (e) the steps taken by the Government to provide safety to employees of AIR/ Doordarshan?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):
(a) Yes, Sir.

(b) All India Radio: Evening news from Delhi on 28.5.1992 which is relayed by all stations was interrupted from some time on account of breakdown at Delhi. In addition, transmission activity was also affected for different periods of time on various days in Shimla, Jammu. Chandigarh, Jalandhar, Bhatinde and Patiala stations.

Doordarshan: On 28.5.1992 transmission in all TV stations was disrupted for some time. In addition there was disruption on other dates in the transmission at LPT Chandigarh (Located at Kasauli), HPT Jalandhar HPT Amritsar, HPT Bhatinda, HPT Kasauli. LPT Pathankot and LPT Gurdaspur.

(c) to (e). The demands of the employees' associations related to compensation for the family of late Shri M.L. Manchanda, provisions of insurance cover to employees working in Punjab and J &K, provision of Security for installations etc.

A compensation of Rs. 8.00 lakhs, inclusive of ex-gratia payments from the Government of India, Governments of Punjab and Haryana and the prime Minister's Relief Fund has been paid. The question of insurance cover is under examinations. Various steps for reviewing and enhancing security to the installation and personnel have been taken, These include deployment of CRPF/BSF, provision of mobile armed guards for OB duties etc.

[English]

Power Projects

62. SHRI VIJAY NAVAL PATIL: DR. D. VENKATESWARA RAO: Will the Minister of POWER be pleased to state:

- (a) whether a number of foreign/private sector companies have pledged funds for setting up of power projects in India;
- (b) the amount of investment involved from those companies;
- (c) the details of the power projects and the places where they are likely to be set up;
- (d) the details of foreign/private sector companies to whom these power projects are proposed to be awarded; and
- (e) the details of the terms and conditions laid down for generation and transmission of power by foreign/private sector companies, separately?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (d). Details of the proposals received from private sector companies, both Indian and foreign (including NRIs), for setting up power generating plants are given in statement I.

(e) The details of the new Policy to encourage private sector participation in electricity generation, supply and distribution are given in statement. II.

STATEMENT-I

DETAILS OF POWER PROJECTS PROPOSED IN THE PRIVATE SECTOR

SI. No.	SI. No. Name of the Company	Foreign/Indian	Capacity (MW)	Approx. Cost (Crores)	Project Name/ State
-	2	3	4	5	9
- ≟	i. M/s Coleman & Associates (Australian Consortium)	Foreign	240 (Lig)	585.73	Barsingsar TPS Rajasthan
6	M/s ST Power Systems Inc. USA	Foreign (NRI)	210 (Lig)	700.00	Zero Unit TPS of NLC/ Tamil Nadu
က် 🕟	M/s Southerin Electric International , Inc., USA	Foreign	2340 (Coal)	7000.00	lb Valley TPS/ Orissa
4	M/s North Eastern Energy Services Inc., USA	Foreign/ Indian	500 (Coal)	1548.00	Dubri TPS of Kalinga Power Corp./Orissa
ທ່	M/s NTPC & M//s ABB Sweden	Foreign/ India	800 (gas)	1600.00	Gas based

(Crores)
5
1040.00
547.00
40.00
176.77
4500.00
1637.00
550 00

\$

9	Written Ar	nswers	A	SADHA 22	, 1914 <i>(SA</i>	KA)	Written	Answers	10
	Project Name/ State	6	Barge/Ship Mounted	TICAPCO Tamii Nadu	Budg-Budge TPS West Bengal	Godavari Basin Andhra Pradesh	Chittorgarh TPS Rajasthan	Dabhol Maharashtra	
	Approx. Cost (Crores)	5	198.50	800.00	1638.00	435.00	1036.20	6000.00	
	Capacity (MW)	भ	110 (LSHS)	250 (Lig)	200	400 (CCGT)	500 (Coal)	2000 (Gas)	
	Foreign/Indian	8	Indian	Indian	Indian (Coal)	Foreign	Indian	Foreign	
	SI. No. Name of the Company	Q	M/s Confidence Shipping Co. Ltd., Maharashtra	M/s GM Swamy Associates	M/s Calcutta Electric Supply Corporation	M/s Spectrum Technologies	M/s Century Textiles & Industries Ltd.	M/s Eron Corporation USA	
	SI. No.	-	ن 5	4.	. 35	6.	17.	18.	

1 2 3 4 5 6 19. M/s Spectrum Technologies Foreign 20 (Gas) 40.00 (Gas) W. Bengal 20. M/s Congentrix Inc. Foreign 1000 (Goal) 1700.00 (Goal) Hissar Haryana 21. M/s Congentrix Inc. Foreign 500 (Goal) 1000.00 (Goal) Mangalore Karnataka 21. W/s Congentrix Inc. Foreign 500 (Goal) 1000.00 (Goal) Karnataka	. No	SI. No. Name of the Company	Foreign/ Indian	Capacity (MW)	Approx. Cost (Crores)	Project Name/ State
Coal Coal	-	a	8	4	5	6
M/s Congentrix Inc. Foreign (Coal) 1000 (Coal) 1700.00 USA Foreign (Coal) 500 (Coal) 1000.00 USA Total (12582.50 (Coal)) 32772.20	9.	M/s Spectrum Technologies	Foreign	20 (Gas)	40.00	Dhakuni W. Bengal
M/s Congentrix Inc. Foreign 500 1000.00 USA (Coal) Total 12582.50 32772.20		M/s Congentrix Inc. USA	Foreign	1000 (Coal)	1700.00	Hissar Haryana
12582.50	7.	M/s Congentrix Inc. USA	Foreign	500 (Coal)	1000.00	Mangalore Karnataka
			Total	12582.50	32772.20	

STATEMENT

Incentives and Concessionalities Offered by the New Policy to Encourage Private Sector Participation in Electricity Generation, Supply and Distribution.

The following major incentives have been offered to encourage private sector participation in electricity generation, supply and distribution:

For both Licensee and Generating Comanies, the following is permitted:

- All private companies entering the Electricity Sector hereafter will be allowed a debt-equity ratio of 4:1.
- They can raise upto the minimum of 20 per cent of the total outlay through public issues.
- Promoter's contribution should be at least 11% of the total outlay.
- Not more than 40% of the total outlay can come from Indian Public Financial Institutions.
- To ensure that private entrepreneurs bring in a additionality of resources to the sector; they must find 60 per cent of the resources from sources other than public financial institutions.
- Up to hundred per cent (100%) foreign equity participation can be permitted for projects set up by foreign private investors.
- The condition of dividend balancing by export earnings which is normally being applied to cases of foreign investment upto 51% equity will not be applicable to such foreign investments in the power sector.
- The rates for depreciation in respect of assets have been Liberalised.
- With the approval of the

Government, import of equipment for power projects will also be permitted in cases where foreign suppliers (s) or agency (ies) extend concessional credit.

Normative parameters under which generating companies will operate (comparable to international standards) prividing for 16% rate of return have been notified on 30th March, 1992.

The Indian electricity Act, 1910 and the Electricity (Supply) Act, 1948 have been amended to being about this new legal and financial environment for private enterprises in the Electricity Sector. However, schemes where the total outlay does not exceed Rs, 25 crores need not be submitted to the Central Electricity Authority for concurrence.

Generating Companies can be set up by private enterpreneurs. For safeguarding return on investment against possible under—demand of power arising from variations in demand, generating companies can now sell power on the basis of a suitably structured two part tarriff. The operational norms and optimal PLF (Plant Load Factor) have been prescribed by the Government.

The specific incentives for Licensees are:

- (a) Licences of a longer duration of 30 years in the first instance and subsequent renewals of 20 years instead of 20 and 10 years respectively as it was before.
- (b) Higher rate of return of 5% in place of the previous 2% above the RBI rate.
- (c) Capitalisation of Interest During Construction (IDC) at actual cost (for expansion projects also) as against 1% over RBI rate as it was before.
- (d) Special appropriations to meet debt redemption obligations.

A High Powered Board has been constituted under the Chairmanship of Cabinet Secretary to monitor and provide for faster clearance of private sector power projects.

[Translation]

Extraction of Silver, Gold and Diamonds

*63 DR. LAL BAHADUR RAWAL: Will the Minister of MINES be pleased to state:

(a) the quantity of gold, silver and diamonds extracted during each of the last three years, alongwith value thereof;

- (b) the amount released for extraction of these minerals during the above period and proposed to be allocated during 1992-93;
- (c) whether the Government propose to take assistance of foreign companies for exploration/extraction of these minerals; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) the production and value of Silver, Gold and diamonds extracted during last 3 years is given below:-

		1989-90	1990-91	1991-92
Gold	Quantity in Kgs.	2156	2090	2039
	Value in Rs/crores	69.14	72.79	88.47
Diamonds	Quantity in Carats	16473	18010	19859
	Value in Rs/crores	27.35	22.96	25.75
Silver	Quantity in Kgs.	40508	34955	35537
	Value in Rs/ crores	27.35	22.96	25.75

(b) The amount released to Bharat Gold Mines Limited for extraction of gold during the last 3 years and that proposed in 1992-93 is Rs. 3.32 crores, 0.4 crore, 4.94 crores and Rs. 6.00 crores respectively. No budget was released for Hutti Gold Mines Company Limited and National Mineral Development Corporations Limited for exploration of gold and diamond during the same period.

As Silver is produced only as a byproduct no separate allocation has been made.

(c) and (d). An agreement has been entered with M/s B.R.G.M., France by Geological Survey of India for conslutancy work for explorations of gold in North Kolar Schist belt of Karnataka. National Mineral Development Corporation Limited is discussing with M/s. Asthon Mining Company and Meninco of Australia proposal for exploration and exploitation of diamonds.

[English]

Upper Thunga Project

- *64. SHRI H.D. DEVEGOWDA: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether the Governments of Kamataka has submitted the Upper Thunga Project to the Union Government for clearance:
 - (b) if so, then;
- (c) the salient features of the project; and
- (d) the time by which the project is likely to be cleared?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). The modified Upper Tunga Project Report was submitted in February, 1992.

(c) The project envisages improvement in the existing ancient for providing annual

irrigation to 94,698 hectares at an estimated cost of Rs. 379.87 crores.

(d) For securing clearance, the Sate Government is required to establish technoeconomic viability and arrange clearance from Ministry of Environment and Forests.

Vishakhapatnam Thermal Power Station

- *65. SHRI RAMA KRISHNA KONATHALA: Will the Minister of POWER be pleased to state:
- (a) whether the thermal power station to be set up at Visakhapatnam in Andhra Pradesh by a Japanese firm has been cleared by the Union Government;
 - (b) if so, the details thereof; and
- (c) the time by which it is likely to be commissioned?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). There is no proposal with the Central Government for a Japanese firm to set up a thermal power station at Visakhapatnam in Andhra Pradesh.

(c) Units 1 & 2 are likely to be commissioned within 5 & 6 years respectively from the date of placement of order for main equipment.

Erosion and Flood Damages by Manas, Beki and Aie Revers in Assam

- *66. SHRI UDDHAB BARMAN: Will the Minister of WATER RESOURCES be pleased to state:
- (a) the details of projects sent by the Government of Assam to prevent erosion and flood damages in the sub-basin of Manas, Beki and Aie rivers;
- (b) the action taken by the Union Government thereon; and
- (c) the funds allocated for this purpose in each case?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The following two projets have been recently received from the Government of Assam on 29th June, 1992:-

- (i) Anti-erosion measures against the erosion of right bank of river Aie-Manas at downstream of Lengthasinga Bazar at Merrer Char (construction of Bull Head No. 4, 5, & 6 including Bank protection both sides of each Bull Head)- Cost Rs. 2.94 crores; and
- (ii) Partial Diversion of river Aie to its old course at Debaragaon -Cost 3.10 crores.
- (b) and (c). Their examination has not been completed. Their funding can be considered under Central Loan Assistance after the schemes have been sanctioned.

[Translation]

Power Crisis in Bihar

- *67. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of POWER be pleased to state:
- (a) whether the power position in Bihar is deteriorating :
 - (b) if so, the reasons therefor; and
- (c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b) The energy shortage in Biharduring the period April-June, 1991 and April - June, 1992 was 31.3% and 43.8% respectively. The main reason for this shortage was poor performance of thermal power stations in Bihar.

(c) Various measures being taken to increase the availability of power in Bihar include maximising generation from existing generating stations, implementation of

Renovation and Modernisation Programme, reduction in Transmission and Distribution losses, effective load management and energy conservation etc.,

[English]

Lal Committee Report

- *68. SHRI BIJOY KRISHNA HANDIQUE: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether a committee known as Lal Committee was set up by the Government for de-monopolisation of postal despatch;
- (b) whether the Committee has submitted its report;
- (c) if so; the main recommendations thereof; and
- (d) the action taken by the Government on each of its recommendations?

THE MINISTER OF STATE OF THE MINISTERY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) No, Sir, no committee was set up for de-monopolisation of Postal despatch.

(b) to (d). Question does not arise.

Air India Routes

*69 SHRI DATTATRAYA
BANDARU:
SHRI N.K. BALIYAN:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the routes of Air India are economically viable;
 - (b) if not, the reasons therefor; and
- (c) the steps taken/proposed to be taken to make them economically viable?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVARAO

SCINDIA): (a) All the routes on which Air India operates passenger services have produced cash surplus during 1991-92.

(b) and (c). Do not arise.

[Translation]

Air India

*70 SHRIGIRDHARI LAL BHARGAVA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) the details of financial performance of Air India during the last three years;
- (b) whether Indian Airlines and International Airport Authority of India have been earning profits continuously whereas Air India is running into losses; and
- (c) if so, the reasons therefor and the remedial steps being taken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA) (a) Air India have earned a net profit of Rs. 70.89 crores, Rs. 81.32 crores and Rs. 129.50 crores (provisional) during 1989-90, 1990-91 and 1991-92 respectively.

- (b) No Sir, Air India and International Airports Authority of India have earned profits whereas Indian Airlines has suffered losses during the last three years.
- (c) A statement is laid on the Table of the Sabha.

Indian Airlines suffered losses on account of following factors:-

- (i) Grounding of A -320 aircraft operation.
- (ii) Curtailment of operations during january, 1991 for conservation of
- (iii) Downward adjustment of Indian Rupees vis-a-vis major international currencies in July,

1991 and consequent increase in ATF rates.

- (iv) Absorption of heavy incidents of fixed expenses associated with A-320 fleet due to its reinduction in phased manner.
- (v) Increase in Insurance premium rates and landing rates.

Steps taken to improve the financial performance of Indian Airlines.

Following steps have been taken to improve the financial performance:-

- (i) Readjustment of Schedules matching with demand.
- (ii) Economy in aircraft fuel consumption by shortening of routes, optimisation of speed cruise levels etc.
- (iii) Frequent pre-flight checks to avoid wastage on food uplift/catering items.
- (iv) Reduction of establishment expenses.
- (v) Non operational expenditure on civil works, furniture, fixtures, office equipment etc. are avoided/ deferred as far as possible.
- (vi) Readjustment of passenger fares and foreight rates.

[English]

T.V. Coverage in Tamil Nadu

- *71. SHRI N. DENNIS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) the places in Tamil Nadu which are not covered by Television network;
- (b) whether the Government have received representations from any region in

Tamil Nadu for extending T.V. coverage; and

(c) if so, the steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) All the districts of Tamil Nadu are, at present, getting TV service either wholly or partially. An estimated 89.5% of the area and 89.2% of the population of the State is getting TV service from the existing TV network in the State.

- (b) and (c). Representaions have been received from time to time from various quarters for expansion of TV coverage in Tamil Nadu. At present, the following schemes for the expansions of the existing TV coverage in Tamil Nadu are under various stages of implementation;
 - Replacement of the existing Low Power TV Transmitter with a High Power TV Transmitter (with 300m Tower) at Remeshwaram; and
 - (ii) Low Power TV Transmitter at Nagapattinam, Mayuram, Arcot and Rajapalayam.

A High Power TV Transmitter at Kumbakonam is also envisaged subject to availability of adequate resources and interse priorities.

Floods in Bihar

- *72. SHRI NAWAL KISHORE RAI: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether the Government are aware of heavy losses due to floods each year in Bihar causing untold misery;
- (b) whether the Government have formulated short-term or long termschemes to overcome the losses due to floods; and
 - (c) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) On an average, an areas of about 14.45 lakh hectares gets affected in Bihar annually resulting in damage of about Rs. 97 crores.

(b) and (c). Several schemes for short and long term measures have been formulated to overcome the losses due to floods. In addition comprehensive master plans of floods management of the river systems of Bihar have been prepared, measures costing Rs. 531.6 crores taken up to March 1991 have provided protection, to 18.9 lakh hectares out of a total of 42.6 lakh hectares of flood prone area in the State. With an anticipated outlay of Rs. 407 crores upto the end of VIII Plan (March 97) an additional area of 1 lakh hectare will get flood protection. A floods proofing programme has also been taken up for North Bihar and an outlay of Rs. 70 cores is envisaged for the VIII Plan under the Central Sector.

Cancellation of Indian Airlines Flights

*73. SHRI A. CHARLES: SHRIMATI KRISHNENDRA KAUR (DEEPA):

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) the details of the Indian Airlines flights cancelled from January to June 1992 and the reasons therefor;
- (b) the alternative arrangements made for the affected passengers and
- (c) the steps taken/proposed to be taken to avoid recurrence of such incidents in future?

THE MINISTER OF CIVIL AVIATION TOURISM (SHRI MADHAVRAO SCINDIA): (a) During the period january, 1992 to June, 1992 or of 48613 flights, 4788 (9.85%) were cancelled. Broadly speaking, the flights were cancelled due to aircraft maintenance and handling problem, inclement weather, airport restrictions, industrial unrest and

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changes in schedule, etc.

- (b) Whenver flights are cancelled, the affected passengers are accommodated on alternative flights or other modes of transport. Combinations/diversions of flights and transfer to flights operated by other Airlines are also done to facilitate such passengers.
- (c) Cancellation of flights is resorted to only when it becomes unavoidable. To the extent stand-by aircraft are arranged to meet such situations.

[Translation]

Duration of Local Calls

*74 SHRI SATYA DEO SINGH: SHRL RAJENDRA AGNIHOTRI:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government have introduced meter system on local calls in Delhi and Bombay from June 16,1992;
 - (b) if so, the details thereof;
- (c) whether it has been felt that the duration of five minutes is too short:
- (d) whether it is proposed to increase the duration of the local call from five to ten minutes; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTERY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) Yes, Sir.

- (b) All local calls are metered for every five minutes duration for all subscribers of Electronic Exchanges in Delhi and Bombay.
 - (c) No. Sir.
 - (d) No, Sir.

(e) The timing of local calls has been introduced mainly to relieve congestion. Increase of call duration from five to ten minutes will not serve this purpose of achieving better efficiency.

JULY 13, 1992

Privatisation of Mines

- *75. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of MINES be pleased to state:
- (a) whether the Union Government propose to privatise some of the mines in the country:
- (b) if so, the details thereof and the reasons therefor:
- (c) whether the concerned States have been consulted in this regard; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b). Mining is allowed both in public and private sectors. The Government have no proposal to privatise any existing mines in the public sector. However, in case of coal mining which has been nationalised. Government have decided to allow captive coal mines in the private sector especially in respect of thermal power stations and for setting up coal washeries. A bill to amend the Coal Mines (Nationalisation) Act, 1973, for this purpose is likely to be introduced in Parliament during the currentt session.

(c) and (d). No Sir, However, under the provisions of the Mines and Minerals (Regulation and Development) Act, 1957, it is the State Government who are competent to grant mining lease/prospecting licence; provided that in respect of coal and certain other minerals included in the First Scheduled to the above Act prior approval of the Central Government is taken.

[English]

Sardar Sarovar Project

*76. SHRI RAMASHRAY PRASAD SINGH: SHRI RAM BADAN:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government have taken any steps to rectify the short-comings highlighted by the independent review commission of the World Bank on rehabilitation of the bestees of the Sardar Sarovar Project;
 - (b) if so, the details thereof; and
 - (c) if not the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLLA): (a) to (c). The Independent Review commissioned by the World Bank in its report has referred to certain issue associated with the rehabilitation and resettlement of the persons affected by the Sardar Sarovar Project. The concerned State Governments have been advised to consider these aspects and clarify the position to the Narmada Control Authority immediately, A meeting of the Narmada Control Authority has also been convened on 25th July, 1992, to consider the matter.

[Translation]

Telephone Facility under Inmar Set System

- *77. SHRI RAJVEER SINGH: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether any scheme is being formulated by the Government to provide telephone facility to the passengers of aeroplanes, ships, buses etc. under the 'INMAR SET' system;

- (b) whether any test is being carried out to introduce this system;
- (c) if so, the achievements made in this regard so far; and
- (d) the places where these tests are being carried out/ have been carried out?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) Videsh Sanchar Nigam Limited (VSNL) have set up a Land Earth Station (LES) at Arvi near Pune. Primarily for providing more reliable telephone, telex, fax and data services to and from the shops through INMARSAT system.

(b) to (d). Tests have been successfully carried out from the Land Earth Station at Arvi to and from ships at sea for implementation of telephone, telex fax and other services.

[English]

Direct Dialling Between Near by Towns

- *78. SHRI DHARMABHIKSHAM: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the Union Government are contemplating a national scheme for providing direct dialing between nearby towns; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) The details are given in the statement made by the Minister of State for Communications in both Houses of Parliament on 12.5.1992 a copy of which enclosed.

STATEMENT

I wish to keep the house informed of two important measures that the Government is

taking relating to provision of Group Dialing facility in rural areas and consequential rationalisation of tariff for local calls and Trunks calls (both manual and subscriber dialled).

- (2) Members are aware that Government have taken steps to accelerate provisions of telecommunications facility in the rural areas. The number of exchanges in rural areas today stands at more than 15,000 against about 8000 in the year 1982. The programme of the Government to connect all the Gram numbering approximately Panchvats 2,20,000 by 31st March, 1995 is also likely create more demand for telecommunications facility in the rural areas.
- (3) These developments have resulted in a consequential demand from the rural community for providing them group-dialing facility. The rural subscribers have also started demanding STD service. Provision of STD in all rural exchanges will require implementation over a period of time. As a first step, the Government have decided to introduce group-dialing facility in the rural areas. This also calls for rationalisation of charging methods for calls within the group dialing areas as also the long distance area.
- (4) One of the technical requirements for linking all the exchanges in the country to the national STD is the concept of short distance charging areas (SDCA) which gives a unique identity for numbering and charging with reference to other short distance charging areas. This formation of SDCA will enable rapid expansion
- 5 The present charging plan for determining call charges (both for manual and subscriber dialed) requires the measurement of actual distance from each exchange to a large number of telephone exchanges located in a large area. This not only places technical constraints in terms of extending STD to rural subscribers but also becomes difficult to administer in view of the enormous increase in the telecom network and a large number of telephone exchanges which are getting commissioned every year.

- 6 It is, therefore, proposed that for measurement of distances the country is divided into 321 Long Distance Charging Areas (LDCA) which are co-terminous with the Secondary Switching Areas that from the Administrative Unit:
 - (i) The L.D.C.As cover generally one or two Revenue Districts.
 - (ii) Each LDCA is again divided into a number of short Distance Charging Areas (SDCA) generally covering one or more Tehsils as the case may be. The areas of each Short Distance Charging Areas is arranged to be between 500 to 2000 sq. Kms. With some exceptions especially in unpopulated areas of the North East. There will be a total of 2570 SDCAs.

Revised Charging Plan

- 7. At present the rural subscribers have to mainly depend upon the manual trunk service for talking to neighbouring exchanges. They have also to pay trunk call charges for talking to even the neighbouring exchange which increase with distance and are costlier. With the provision of group-dialling facility, it shall now become possible for them to directly dial subscribers in the same SDCA without going through the operator. The charges for direct dailling facility within the SDCA shall also be concessional at the rate of one call unit for every 3 minutes (Rs. 1/-) irrespective of the distance whether it is in O to 20 KMs slab or more.
- 7.2 Although this proposal will entail substantial loss to the Department, it is expected that with increase in telecommunications network, the same would be compensated in future. The manual trunk call charges however are proposed to be revised from Rs. 2/-to Rs. 5/-for one call unit of 3 minutes duration for the distance slab of 0-20 Kms which will apply for calls uniformally within or outside SDCA.
 - 8. In respect of calls made beyond the

short distance charging area, a particular exchange around the centre of the area, would be identified as the short Distance Charging Centre (SDCC) for each SDCA and similarly a Long Distance Charging Centre (LDCC) for each LDCA. The charges for calls made beyond the SDCA would be governed as per the distance measured:

- (a) between SDCC (Short Distance Charging Centre) to SDCC in respect of SDCAs located in the same or adjacent LDCA.
- (b) between LDCC (Long Distance Charging Centre) to LDCC in all other cases.
- 9. The calls within the same SDCA will be available on a level other than 'O' (which is the code for National Subscriber Dialling) so that the STD barred subscribers will be able to make these direct dilled calls.

10. Calls to Peripheral Towns:

Along with revised charging plan it is also proposed to introduce a scheme by which subscribers located in two telephone systems which are adjacent to each other and have a common border are able to directly dial their calls at low tariff. This will be especially beneficial to small satellite towns around the periphery of big towns and it is expected that the low tariff will enable the dispersal of population of big towns to the adjoining small places. These calls irrespective of distance will also be metered at one call unit for every 3 minutes. The STD barred subscribers will also been able to use this service.

11. Multi-metering of local calls:

The need for introduction of pulsed metering even for local calls especially in large telephone systems has been engaging the attention of the Government for sometime. Such a system exists in at least 30 countries in the world. Members may recall the discussions that have taken place in both the Houses during the question hour on this proposal. A large number of

representations have also been received from Members, Public, Subscribers Associations and Chamber of Commerce etc. The Consultative Committee of Parliament for the Ministry Communications also considered the proposal and recommended pulses motering of one call unit for 5 minutes' duration. Accordingly, it has been decided that the local cails in all systems of more than 30,000 lines capacity will be metered @ one call unit minutes duration. Presently, it is technically feasible to introduce this arrangement only in electronic exchanges.

- 11.2 The need for introducing time limit for local calls has been felt to decongest the network so that more calls can get completed. Though most of the subscribers are known to be restricting their calls to less than 3 minutes or so there are commercial subscribers who have FAX machines and computers that use the local lines for very long duration to transfer data. The Government feels justified to charge such subscribers more than the normal subscribers who do not use the line for long durations. It is expected that in general, subscribers will limit their calls to 5 minutes duration that is being prescribed and this will result in better call completion and improving the efficiency of the network.
- 12. All the above schemes require considerable technical preparations to be made before implementation. It is proposed that the same will be implemented by each Telecom. Circle as and when they complete the technical arrangement, and in any case, not later than 31.8.92.

I. P. Thermal Power Station, Delhi

- *79. SHRIHARIKISHORE SINGH: Will the Minister of POWER be pleased to state:
- (a) whether out of the six gas turbine units of the I.P. thermai power station, Delhi, two have been non-functional for the last two years;
- (b) whether the turbine commissioned by a French firm years back has been

constantly giving troble and DESU lack technical expertise to run maintain the plant; and

(c) if so, the steps taken by the Government to ensure the normal functioning of these turbines?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). At present out of six Gas Turbines of Delhi, only one unit is non-functional. DESU has the technical expertise and is not facing any major problem in running and maintaining the Gas Turbines. Scheduled maintenance of the Gas Turbines is carried out from time to time and adequate stocks of spare parts are also maintained to ensure proper functiong of the Units.

[Translation]

Master Plan for Tourism

*80. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) the broad details of the policy proposed to be adopted for promoting tourism during the Eight Five Year Plan;
- (b) whether any tourism plan has been prepared for each State/Union Territory in this regard; and
 - (c) if so, the details thereof?

THE MINISTER FOR CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCIENDIA): (a) The National Action plan for Tourism presented in the Parliament on 5.5.92,, broadly details the policy proposed to be adopted for promotion of tourism during the Eight Five Year Plan, which includes development of special tourism areas, diversification of tourism product, exploring new overseas tourist generating markets, development of domestic/budget tourism, etc.

(b) and (c). Development of tourism is primarily the responsibility of the State and Union Territory Governments and as such they are responsible for the formulation of their respective plans.

Shifting of Headquarters of Hindustan Steel Works Construction Ltd.

- 602. SHRI N.J. RATHVA: Will the Minister of STEEL be pleased to state:
- (a) whether there is any proposal to shift the headquarters of the Hindustan Steel Works Construction Ltd. from Calcutta;
 - (b) if so, the reasons therefor; and
- (c) the place where it is proposed to be shifted?

THE MINISTER OF STATE OF THE MINISTRY OF (SHRI SONTOSH MOHAN DEV): (a) No, Sir.

(b) and (c). Do not arise.

[English]

Setting up Power Plant by British Gas Company

- 603. SHRIGURUDAS KAMAT: Will the Minister of POWER be pleased to state:
- (a) whether the British gas company has offered to set up a power plant in India;
 - (b) if so, the details thereof; and
- (c) the location where the power plant is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). British Gas Company has submitted bids to the Maharashtra State Electricity Board (MSEB) for the Nagathone Conbined Cycle Gas Project as well as to the Delhi Electric Supply Undertaking (DESU) for the Bawana Combined Cycle Gas Turbine Project respectively in response to a notice inviting bids issued by MSEB and DESU.

Reduction in Government Telephone Connections

604. SHRIRAMNARESHS MAH: Will the Minister of COMMUNICA TONS be pleased to state:

- (a) the department wise number of telephone connections surrendered in the Union Government from january-June, 1992 as part of the austority drive announced by the Prime Minister; and
- (b) the extent to which the different department Ministries have met the 10 percent target of reduction in telephone connections?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). The information is being collected and will be laid on the Table of the House.

Buildings for Telephone Exchanges in Kerala

605. SHRI THAYIL JOHN ANJALOSE: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government propose to construct buildings to set up telephone exchanges in Kerala; and
 - (b) if so, the details with locations thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) Landsforthe Telephone Exchanges have been procured for the stations listed in the statement attached. Subject to availability of sufficient funds and equipment allotment, buildings will be constructed during the 8th and 9th Plan in these stations. However, the present policy of the Department is to house small Telephone Exchanges upto 2000 lines in rented buildings, as far as possible.

STATEMENT

List of Stations where Land has been Procured for Telephone Exchange Buildings.

Aroor, Changannor, Edathua, Haripad, Karakkad, Kollakadavu, Kuthiathode. Mavelikara, Nooranand, S.L Puram, Shertaliai., Thygattusery, Atholi, Badagara, Calicut-Pallayam, Chakkitepari, Changaramkulam, Chombala, Edapal, Elathur, Kadalundi, Kalpakaram, Koduvally. Kondotty, Koorachundu, Kottattal. Kunnamangalam, Kuttipuram, Manantody, Manjeri, Meenangody, Mokkm, Naduparam, Nilamboor, Perambra, Ponmeri, Ponnanni, Puduppady, Pulpally, Sultan's Battery, Thariode, Valluvyabrum, Vengara, Wandoor, Alacode, Anjarakandy, Aralam, Baliapattam, Chemperi, Chengala, Cherukunnu, Cherupuzha, Edakkad, Irrikour, Iritty, Kelakom, Manjeshwar Mathamangalam, Mathil, Mattannur, Mulivar, Mulieria, Pivalkia, Palliikkara, Panoor, Payyangadi, Payyanoor, Payyavur, Peravoor, perdala, Perla. Uduma, Oppalla, Palluruthy, Udayanperoor, Kalady, Kalloorkadu, Kattapana, Kolenchery, Koothattukullam, Koovapady, Kothamangalam, Maneed, Mulanthuruthy, Nedumkandam, Pampakuda, Pandapally, Parur, Perumbayoor. Pothanicaud. Thodupuzha, Varapuzha, Ayarkunnam, Bharanamganam. Chengalam, Chingavanam, Erattupettah Erumeli, Ettumanoor, Kanjirapally, Kidangoor, Kootickal, Kozhavanal, Kollapally, Kumarakam, Kurupumthara, Manimala, Marangattupally, Monipally, Moonilavu, Njeezh m, Palai, Pampady, Pinnakkanadu, Poova ani, Ramapuram, Thalayolaparambu, Vakathanam, Vazhoor, Kodivayur, Kongad, Mundoor, Parli, Pathiripala. Kadampazhipuram, Sreekrishna puram, Vadakkancherrymalabar, Thrithala, Pattampi, Elanthoor, Kadambanad, Lodumon, Konni, Kozhencherry, Kumbanad, Mallapally. Pandalam. Avoor. Pharathipuram, Chathannorr, Chepra, Irumbanangai, Karunagapally, Kokkad, Kunnathoor, Mayyanand, Mondro, Island, Nedumpana, Oachora, Paravoor, Paripally, Pathananpuram, Pooyapally, Punalur, Punnala Quilon, Vellayittambalam, Velinallor,

Vettikavala, Annamanado, Chalakudy, Chazhoor. Charpu, Cranganore, Guruvayoor, Kandasankadavu, Kannara, Kattor, Kodakara, Koratti, Kunnamkulam, Mala, Mulamkunnathakavu, Mundur-Cochin, Ollur. Parinnanam. Poovathur. Punnayurkulam, Vadakancherry-Cochin, Valapad, Varandarapally, Vellangallur, Vellikulangara, Aryanadu, Atrtingal, Kaniyapuram, Kanjiramkulam, Kattakada. Madavoor-Pallickal, Trivandrum,-Manacadu. Nedumangad, Pacha-Palode, Vizhinjam, Chalissery, Cherplaseery, Chittoor, Covalmanna.

[Translation]

Cancellation of Telephone Connections Released During 1990-91

606. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government have put a ban or cancelled the telephone connections released against the members of Parliament auota:
 - (b) if so, the reasons thereof;
- (c) whether the Government have received representations from Members of Parliament in this regard for restoring providing of telephone connections:
 - (d) if so, the details thereof; and
- (e) the action taken/ proposed by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

(b) to (e). Does not arise.

[English]

P.C.O. in Post Offices of Madhya Pradesh

607. SHRI ANAND AHIRWAR: Will the

Minister of COMMUNICATIONS be pleased to state:

- (a) the number of post offices subpost offices in Madhya Pradesh where public telephone facility is not available;
- (b) whether the Government propose to provide this facility in all these post offices/ sub-post offices;
- (c) if so, the time by which this facility is likely to be provided; and

if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Branch Post -Office - 7346 Sub-Post Office -379

(b) and (c). Though there is no separate plan to provide telephone facility in all the Post Offices, Government have planned to provide telephone facility in all the Panchayat villages progressively during the 8th Plan period, subject to availability of resources. The Post office is one of the suggested locations for installation of such telephones.

Telephone Connections in Delhi

- 608. DR. C. SILVERA: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether all persons registered for telephone connections with the M.T.N.L. in 1986 have not been provided with Telephoone Connections so far:
 - (b) if so, the reasons therefore;
- (c) the details of waiting list exchange wise and category-wise as on June 30, 1992 in Delhi:
- (d) whether the Government propose to increase the capacity of telephone exchanges to clear the waiting list;
 - (e) if so, the details thereof; and
- (f) the time by which the telephone are likely to be installed?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (SHRI P.V. RANGAYYA NAIDU): (a) to (c). In majority of the exchanges telephone connections have been provided to all persons registered with Mahanagar Telephone Nigam Limited, Delhi, in 1986. In some exchanges this could not be possible because of the capacity limitation of these exchanges. A statement showing the number of persons in waiting list and date of clearance status as on 1.7.1992 is laid on the table of the House (Annexure).

- (d) Yes, Sir.
- (e) Plans have been drawn to augmentt the capacity by 1.03 lakh lines of digital electronic exchanges and retire 21,600 lines of old electro-mechanical exchanges net addition, being 81,400 lines.
- (f) With these additions, all those who are registered in 1986 be provided telephone connections by March, 1993.

Mahanagar Telephone Nigam Limited: New Delhi - No. of Persons on W/L & D/O/Clearance as on 1.7.1992

Level	Exch.	Conn. Released upto OYT-G	No. of person on W/L	Conn. Released upto OYT-S	No.of person on W/L	Conn. Released upto 'SS'	No. of person on W/L
1	2	8	4	5	9	~	8
31, 34,35	ď	18-7-91	132	18-7-91	18	4-7-91	13
61,69,462	AB.	30-6-91	542	30-6-91	88	31-1-92	. 56
331,332,371	KBN	30-6-91	764	. 30-6-91	172	29-2-92	7
38,378	ЯР	30-6-92		30-6-92	,	30-6-92	,
301,379	SBN	30-6-91	42	30-6-91	122	29-2-92	ω
436 (Lodi Rd.)	PRX	30-6-91	32	30-6-92	74	30-6-91	•
NORTH: 720	AIP	30-6-91	18	30-6-91		30-6-91	
729	BDL	10-10-91	298	31-12-91	ო	31-12-91	•

JULY 13, 1992

3 4 5 6 30-4-92 247 30-4-92 8 30-4-92 209 30-4-92 7 30-11-91 37 30-11-91 1 30-6-91 487 30-6-91 12 27-4-92 192 30-6-91 51 27-4-92 192 30-4-92 6 31-3-92 447 31-3-92 6 30-6-91 2616 30-6-91 85	person on Released upto person on W/L SS' W/L
247 30-4-92 209 30-4-92 37 30-11-91 487 30-6-91 192 30-6-91 447 31-3-92	2
209 30-4-92 37 30-11-91 487 30-6-91 192 30-4-92 447 31-3-92	30-4-92
1 37 30-11-91 487 30-6-91 1384 30-6-91 192 30-4-92 447 31-3-92 . 2616 30-6-91	30-4-92
487 30-6-91 1384 30-6-91 192 30-4-92 447 31-3-92	29-2-92
1384 30-6-91 192 30-4-92 447 31-3-92	30-6-91
192 30-4-92 447 31-3-92 . 2616 30-6-91	30-6-91
. 2616 30-6-91	30-4-92
. 2616 30-6-91	31-3-92
	30-6-91
22-11-91 497 31-12-91 3	30-6-91

Written A	nswers 			JULY	/ 13, 19	92		Writt	en Ans	wers	48
No. of person on W/L	8	6	2	89	96	42	12	73	4	ო	
Conn. Released upto 'SS'	2	31-12-91	31-12-91	18-3-92	31-8-91	30-3-92	20-3-92	30-6-91	28-8-91	30-6-91	
No.of person on W/L	9	19	12	75	116	146	4	83	13	7	
Conn. Released upto OYT-S	5	31-12-91	31-12-91	11-11-91	8-8-91	2-12-91	20-3-92	30-6-91	6-8-91	30-6-91	
No. of person on W/L	4	932	209	522	825	2120	130	902	89	47	
Conn. · · Released upto OYT-G	8	5-7-91	17-12-91	28-10-91	8-8-91	27-8-91	13-1-92	30-6-91	6-8-91	30-6-91	
Exch.	2	SHR	MVR	СНУ	羊	å Z	V K	OKH .	CPR	ΤĶ	
Level	1	228,223	225	SOUTH- 60,67,687	55,66,686	641,642,643,644,646	689	63,683,684	2089	681	

49	Written Ar	nswers		ASA	DHA 22,	, 1914 (SAKA)		Writter	Answe	rs 50
	No. of person on W/L	8	•	107	Ŋ	,	,	32		38	-
	Conn. Released upto 'SS'	7	15-5-92	30-6-91	31-3-92	31-5-92	30-6-91	29-2-95	30-4-92	30-6-91	31-8-91
	No.of person on W/L	9	•	100	4		ડ	43		32	
	. Conn. Released upto OYT-S	5	30-6-92	30-6-91	31-3-92	31-4-92	30-6-91	29-2-92	30-4-92	30-6-91	31-8-92
	No. of person on W/L	4		1617	469	9	292	2422	65	763	11
	Conn. Released upto OYT-G	w	30-6-92	30-6-91	31-3-92	31-5-92	30-6-91	30-10-91	10-2-92	30-6-91	. 31-8-91
	Exch.	2	Cantt	JKP	χ B	AUN	NGL	RG	SPR	PVR	Palam
	Level	-	WEST -329	550,555,559	571,573,574,575	5562	547	50,53,59,541,542,545	570	558	3295

51	Written A	nswers			JULY	13, 1992
	No. of person on W/L	8		•	774	
	Conn. Released upto 'SS'	2	31-8-91	30-4-92	•	
	No.of person on W/L	0	8	•	1317	
,	Conn. No.of Released upto person on OYT-S W/L	5	31-8-91	30-4-92		
	No. of person on W/L	4	-	1	19354	Enclosed.
	Conn. Released upto OYT-G	ю	31-8-91	30-4-92		Note:- List of full form of Exch. Enclosed.
	Exch.	2	NITC	SML	G. TOTAL	Note:- Lis
	Level	1	5452	556		

Written Answer	rs	A	SADHA	A 22, 19	14 (SA	KA)	W	ritten Ar	ns wers	5
Total	13	1796	0669	4435	325	653	279	924	2721	
No.of persons on W/L	12	1587	6280	3433	325	476	170	901	2397	
Conn. Released upto GENL.	11	19-12-88	24-9-85	22-6-88	16-4-91	30-2-86	25-3-88	12-4-89	14-3-88	
No. of persons on W/L	10	46	54	59	I	S	ო	S	. 55	
Conn. Released upto 'SPL'	6	4-7-91	30-6-91	30-6-91	30-6-92	30-6-91	30-6-91	30-6-91	12-12-91	
Exch.	. 2	g.	AB.	XBN	RP	SBN	РВХ	AIP 、	BDL	
Геиві	1	31, 34,35	61,69,462	331,332,371	38.378	301,379	436 (Lodi Rd.)	NORTH: 720	729	

55	Written Ansv	vers			JULY 1	13, 1992	2		Written	Answe	ers 56
	Total	13	9826	42929	1216	2962	18367	9314	14445	41574	7989
	No.of persons on W/L	12	9536	42649	1174	5373	16661	9072	13937	38315	7363
	Conn. Released upto GENL.	11	19-7-88	3-5-85	29-1-90	31-12-84	31-12-84	8-5-85	24-8-87	9-12-85	13-2-85
	No. of persons on W/L	10	23	32	4	. 22	239	43	52	424	124
	Conn. Released upto 'SPL'	6	30-4-92	30-4-92	29-2-92	30-6-91	30-6-91	30-4-92	31-3-92	30-6-91	30-6-91
	Exch.	2	Ŧ	SK	NRL	LWR	RHS	90	Q	LXB	YVR
	Level	,	23,251,252,291	711,712,721,722,724	728	718	727	EAST - 326, 327,328	51,52,77,73,753	220,221,222,224	227

57	Written Ans	wers		ASAD	HA 22,	1914 <i>(S</i>	SAKA)	1	Written	Answei	rs 58
	Total		12671	5005	10610	12057	25173	3387	11708	1291	737
	No.of persons on W/L	13	11479	4737	9812	10855	22636	3217	10441	1163	664
	Conn. Released upto GENL.	12	8-5-85	29.7.86	23-2-87	24-3-87	1-9-86	15-12-89	20-1-88	19-6-89	7-12-87
	No. of persons on W/L	11	232	45	133	165	229	. 24	206	92	16
	Conn. Released upto 'SPL'	10	30-6-91	31-12-91	7-8-91	28-8-91	2-12-91	3-3-92	30-6-91	28-8-91	30-6-91
	Exch.	6	SHR	MVR	СНУ	羊	Q.	۸K	OKH	CPR	TXH
	Level	*	228,229	225	SOUTH-60,67,687	55,66,686	641,642,643,644,646	689	63,683,684	6807	681

Writte	en Answ	ers		JI	⊌LY 13,	1992		V	Vritten A	inswers	60
Total		13	1492	18524	9442	1840	3633	38365	1099	9257	. 52
No.of	persons on W/L	12	1489	16460	8920	1832	3290	35737	1031	8302	36
Conn.	Released upto GENL.	11	5-7-88	31-12-84	4-12-84	26-2-88	31-3-87	31-12-84	21-2-90	. 31-12-84	31-8-91
No. of	persons on W/L	10	က	240	. 44	73	46	131	ო	122	m
Conn.	Released upto 'SPL'	6	18-5-92	30-6-91	31-3-92	31-5-92	30-6-91	29-2-92	30-4-92	30-6-91	31-8-91
Exch.		6	Cantt	JKP	æ B	RUN	NGL	RG	SPR	PVR	Palam
laval			WEST -329	550,555,559	58,571,573,574,575	5562	547	50,53,59,541,542,545	570	558	3295

Written Answers

American and a						
19491	Exch.	Conn. Released upto 'SPL'	No. of persons on W/L	Conn. Released upto GENL.	No.of persons on W/L	Total
1	2	6	10	11	. 12	13
5452	NITC	31-8-91	-	31-8-91	25	29
. 256	SML	30-4-92	· -	27-3-87	529	230
	G. TOTAL		2883		312324	336652

Note:- List of full form of Exch. Enclosed.

		0, 1002	, 100L W.				
List of abbre	viations of Exchanges with the Names	TKH	Taikhand				
JP	Janpath	Cantt	Delhi Cantt.				
JB	Jorbagh	JKP	Janakpuri				
KBN	Kidwai Bhavan	KB	Karol Bagh				
RP	Rajpath	NJF	Najafgarh				
SBN	Sena Bhawan	NGL	Nangloi				
PR	Lodhi Road	RG	Rajouri Garden				
ALP	Ali Pur	SPR	Shadipur				
BDL	Badli	PVR	Paschim Vihar				
ТН	Tis Hazari	Palam	Palam				
SK	Shakti Nagar	NJIC	NJIC				
NRL	Narela.	SML	Smelkha				
LWR	Lawrence Road	Adverticem	ents to Urdu Newspapers				
RHN	Rohini						
DG	Delhi Gate	Will the Minis	HRI SYED SHAHABUDDIN Iter of INFORMATION ANI FING be pleased to state:				
ID	ldgah	(a) the na	mes of Urdu newspapers, wit				
LXR	Laxmi Nagar		circulation, utilised by the ertisements etc. during 199				
YV R	Yamuna Vihar	92.	•				
SHR	Shahdara		nounts released to them durin vspaper-wise; and				
MVR	Mavur Vihar		rmes of Urdu newspapers wit				
CHY	Chanakya Puri	comparable of	circulation which requested the retisements during 1991-9				
НК	Hauz Khas		quests were acceded to will				
NP	Nehru Place		:PUTY MINISTER IN TH				
VKJ	Vasant Kunj	MINISTRY	OF INFORMATION AN				
			BROADCASTING (KUMARI GIRIJA VYA (a) A list Urdu Newspapers used by DAVP				
OKH	Okhla		ts during 1991-92, alongwil				

(b) The value of the advertisements given to Urdu newspapers/periodicals during the period 1991-92 (1.4.91 to 31.3.92) was Rs. 97,78,363/-

as per publicity requirement and availability of funds.

STATEMENT

(c) All Urdu newspapers/periodicals on DAVP's panel were given advertisements

Name of Urdu Newspapers Alongwith their Circulation Figures used By DAVP for Issue of Advertisements During 1991-92.

SI. No.	Name	Circulation Figures	
1.	- Angarey	16687	
2.	Bhagayanagar Times	14650	
3.	Siyasat	39949	
4.	Rebnima -R- Deccam	20982	
5 .	Munsif	9390	
6.	Khateeb	14539	
7.	Sathi	8526	
8.	Rahrau	5537	
9.	Hamara Nara	14200	
10.	Sada-E- Aam	11451	
11.	Qaumi Tanzeem	23942	
12.	Sadagat	11621	
13.	Sangam	13504	
14.	Qaumi Awaz	17239	
15.	In Dinon	25600	
16.	Nawaid Subah	16625	
17.	Azimabad Express	15358	
18.	Hamara Bihar	15085	
19.	Desh Bidesh	23150	
20.	Kohkan	11400	
21.	Joher -E-Guftar	4984	

• Willen Answe	13	JULI 13, 1992		Willell Allsweis 99
SI. No.	Name		Circulation Fi	gures
22 .	Qaumi Swar		14025	
23.	Halat -E-Bihar		23500	
24.	Roshni		18145	
25.	Imarat		14126	
26.	Ujala		14864	
2 7.	Khidmat		1621	
28.	Frag -E-Watan		2877	
29.	Sharada		16308	
30.	Hamari Taquat		1950	
31.	Arya Bhatt		3607	
32.	Orient		3300	
33 .	Awam Raj		1600	
34.	Farman		2725	
35 .	Sea-Zer		1400	
36.	Hamara Payam		1200	
37.	Jai Jawahar		1700	
38.	Darul Saltanat		1745	
39.	Deoband Times		1860	
40.	Pandarahwin Sa	ıdi Hijri	1310	
41.	Sports Aur Film		14367	
42.	Mastana Jogi		9865	
43.	Biswin Sadi		11697	
44.	Om		1100	
45.	Shan - E-Hind		1030	
46.	Masihi Duniya		1986	

Written Answers

SI. No. Name Circulation Figures 47. Filmi Sitarey 7159 48. The Bangla Desh Times 5400 49. Science -Ki-Dunia 8250 Shugoofa 50. 2780 51. Amozgar 1750 52. Sohali 7100 53. Nirala Jogi 1500 54. A!hasanat 2166 55. Husn-O-Sehat 7856 56. Qaumi Awaz 15670 57. Rajasthan Leader 5216 58. Paigham -E-Nehru 11345 59. Urdu Action 15400 60. In Dinon 15300 15830 61. Garaj 62. Hamari Zaban 1035 63. Aina-E-Hyderabad 13773 64. Taskeen 13733 Aftab-E-Jadid 65. 11540 22066 66. Noor-E-Bareilly 67. Mosallas 14158 Garam Hawa 68. 15400 EK Qaum 69. 24510 70. Hindu 4912 71. Jadid In -Dinon 25200

SI. No.	Name	Circulation Figures
72. ·	Ajkall	4825
73 .	Miyar -E-Zinadagi	5300
74.	Azimabad	14533
75 .	Paristaar	9501
76.	Bhevuishya Wak	20401
77.	Pyari Urdu	15641
78.	Aaghaz Aur Anjam	15916
79.	Anwar -E-Qaum	8487
80.	Memar	1600
81.	Imroz -E-Hind	10200
82.	Parbhani Times	1900
83.	Masriq—I -Awaz	21380
84.	Bihar Young Times	7778
85.	Roshan Kirdar	3783
86.	Saharanput Times	1100
87.	Al-Madina Tul Manawara	1150
88.	Bobby	7800
89.	Mazdoor Wahini	23366
90.	Rozana Safeer-E-Nav	12600
91.	Bodh Dharti	10310
92.	Longon Ke Haqook	1600
93.	Mehnat	16491
94.	Nawa -E-Subh	4843
95 .	Prince	1867
96 .	Wullar	6733

SI. No.	Name	Circulation Figures	
97.	Maheshar	15695	
98.	Panchi	19693	
99.	Tahreeque -E-Avam	11261	
100.	Faisal Jadid	22433	
101.	Awaz-E-Mulk	12790	
102.	Tarjuman Hind	12762	
103.	Quami Mission	8222	
104.	Haqiqat	1800	
105.	Pabandi	11851	
106.	Azaem	11458	
107.	Kushbawah -E-Shan	10972	
108.	Mahnama Insha	1810 .	
109.	Sach	1475	
110.	Dukhti Rag	12457	
111.	Awaz-E-Awam	11533	
112.	Carvan	13076	
113.	Qaumi Sawar	15916	
114.	Rajouri Times	1465	
115.	Teer-O-Nashtar	9157	
116.	Pracheen Time	6850	
117.	Akhbar-E-Naujawan	16637	
118.	Awami Tarjuman	10635	
119.	Indinon	25200	
120.	Khawiteen Ka Urdu D. Batool.	6536	
121.	Afkar -E-Milli	5283	

JULY 13, 1992

SI. No.	Name	Circulation Figures	
12 2.	Khiram	17916	ŧ
123.	Asia-82	12361	
124.	Usman Ki Awaz	14400	
125.	Sada-E-Jamhoor	15386	
126.	Naveed-E-Deccan	13260	
127.	Jadid Amal	12078	
128.	Roznama Urdu	7681	
129.	Garaj	5096	
130.	Khab Ki Manzil	10275	
131.	Lubna	73000	
132.	Indinon	8300	
133.	Safeer-E-Mulk	10738	
134.	Inqulab	1650	
135.	Intiibah -E-Jadid	2447	
136.	Sandesh	18958	
137.	Awaz-E-Awadh	3025	
138.	Kam Kisha Hai	2113	
139.	Zeb -O-Zeenat	4766	
140.	Mother -E-Hind	1200	
141.	Sarmaya	1800	
142.	Sher Ki Pakar	4967	
143.	Muddabir -E- Hind	7527	
144.	International Mujrim	34975	
145.	Ghar Ki Dunya	4675	
146.	Hayat	764	

SI. No.	Name	Circulation Figures	
147.	Khabardaar Jadeed	9600	
148.	Athah	11258	
149.	Nabaz -E- Alam	1723	
150.	Kahan Sunan	2033	
151.	Jarjuman-E- Sahar	1650	
152.	Alsafa News	13433	
153.	Al Eeman Jadid	9563	
154.	Magadh Express	15190	
155.	Lazawal	. 10830	
156.	Zeenat-E-Barabanki	16775	
157.	Awami Matalebah	1800	
158.	Jawan Dost	14500	
159.	Nishan -E-Asadi	5826	
160.	Dard-E-Qaum	1841	
161.	Sach Rang	8684	
162.	Siasi Mahaz	6800	
163.	Jadid Awaz	12857	
164.	Aftar -E-Jadid	10419	
165.	Noor	5336	
166.	Hamdard Jauhar	1800	*
167.	Apna Dost	10829	
168.	Bhagyanagar Observer	7307	
169.	Inkshaf	5200	
170.	Roshan Kirdar	12970	
171.	Rehnuma -E-Hind	5965	

SI. No.	Name	Circulation Figures	
172.	Aljamiat	14465	
173.	Voice of Hyderabad	5000	
174.	Khawateen Ka Mahnama Baji	13414	
175.	Hamara Qadam	40533	
176.	Farooqi Tanzeen	15650	
177.	Mata-E-Akhrat	1583	
178.	Nizam -E-Qudrat	1590	
179.	Haq Baat	12000	
180.	Sehafat	3435	
181.	Hawamahal Patrika	2062 ′	
182.	Aurangabad Dawn	7450	
183.	Shjayat	22300	
184.	Shama	51061	
185.	Film Advance	24472	
186.	Bano	6763	
187.	Reyazul Jannat	18724	
188.	Garm Hawa	1875	
189.	Awam	1924	
190.	Hafta-E-Rafta	1940	
191.	Теј	2379	
192.	Masawat Jadid	16425	
193.	Qaumi Awaz	31678	
194.	Milap	21758	
195.	Pratab	25538	
196.	Pasban	11827	

SI. No.	Name	Circulation Figures	
197.	Salar	11871	
198.	Inquilab	23531	
199.	Urdu Times	19746	
200	Hindustan	8612	
201.	Aurangabad Times	18906	
202.	Qayadat	1850	
203.	Nadeem	15022	
204.	Pratab	15412	
205.	Milap	15330	
206.	Samaj	22716	
207.	Punjab Bullatan	13667	
208.	Rohjan	14650	
209.	Jawahar Nigar	4400	
210.	Ludhhiana Express	19553	
211.	Hind Samachar	51264	
212.	Ludiana Post	16825	
213.	Siasat -Jadid	10157	
214.	Naya Sansar	2282	
215.	Qaumi Jung	14658	
216.	Qaumi Morcha	15170	
217.	Qaumi Awaz	28770	
218.	Paigham	12233	
219.	Teer-o- Nashtar	13216	
220.	Mazdoor Washini	21750	
221.	Kalam-E-Mashriq	10605	
222.	Paigham	10249	

05 Written Ans	wers JULY 13,	1992	Written Answers	04
SI. No.	Name	Circulation F	igures	
223.	Ittehad -E-Watan	7623		
224.	Noor -E-Bareilly	15733		
225.	Amal	13328		
226.	Mashriqi -Awaz	22559		
227.	The Rozana Hind	14316		
228.	Ghasi	13720		
229.	Azad Hind	15351		
230.	Akkas	22246		
231.	Akhbar-E-Mashriq	12882		
232.	Nawar-E-Haal	17138		
233.	Asre Jadid	13426		
234.	lqra	, 14504		
235.	Musalman	6944		
236.	Rajasthan Leader	11700		
237.	Voice of Hyderabad	10858		
238.	Insani Samaj	1867		
249.	Aryaveer	1843		
240.	Maheshar	12400		
241.	Oriental Graduate	4132		
242.	Nida-E-Andhra	1125		
243.	Rehnuma -E-Waqat	1700		
244.	Faiz -E-Deccan	1500		
245.	Voice of Asia	1700		
246.	All Jamhoor	1700		
247.	Time in Time	5483		

Written Answers

SI. No. Name Circulation Figures 248. Culture 5308 249. Mehndi Times 1950 250. Ain -E-Huderabad 1100 251. Hemala 15816 252. Adarsh 9241 253. Kohkan 15010 254. Mashwara -E-Awam 23500 255. Ain-E-Nav 12362 256. Namood 1890 257. Ek Qaum 15030 258. Mossallas 15900 Qaumi Masael 269. 10260 260. Anjali 15500 261. Aaj Ke Halaat 10809 262. Shamm-E-Bihar 7447 263. Nai Duniya 47901 264. Sher -E-Panjab 9534 265. Kesar Kiari 5853 266. Akhbar -E- Nav 22716 267. 3700 Nagushe 268. Elitz 29432 269. Ayaz 11265 270. Nasheman 34419 271. Salar 9988 . 272. Tamilnad Times 6921 273. Nazarana 18005

Written Answers

SI. No. Name Circulation Figures 274 Acahhan 2960 275. Janta Sansar 1700 276. Ansari Duuniya 1619 277. Mashriq 1600 278. Nazzara 2900 279. 4700 Sadaqat 280. Ropdad-E-Chaman 13097 281. Hamari Awaz 2302 232. Inkishaf 5066 283. 1525 Tajwar 284. Ishtark 1725 Sadda-E-Haque 1805 285. 286. Paigham -E-Wafa 8558 287. Qaumi Hamdard 3385 288. Swad-E- Azam 10904 Tamir -E-Adab 1770 299. 290. Muhafiz E-Qaum 6344 291. Meerut Mela 1867 292. Azmat -E-Hind 1389 293. Tarjumen -E-Aligarh 1900 294. Sports Today 14680 Reformer 2950 295. 296. Charta Suraj 1794 1500 297. Diler 1800 298. Shiv Jyoti 299. Nawa -I -Duggar 2487

SI. No.	Name	Circulation Figures	
300.	Payam- I - Inqilab	5142	
301.	Azad Hind	2388	
302.	Albayan	1688	
303.	Builders	1500	
304.	Sher-H-Dugger	3960	
305.	Qaumi Mission	4385	
306.	Jaraim	48014	
307.	Tazkara	£ 2413	
308.	Goshwarah	4884	
309.	Takeed	1450	
310.	Aabshaar	18672	
311.	In Dinoh	15200	
312.	Prant Pati	1556	
313.	Rozana Khabar Jadid	8134	
314.	Talash -E- Rishta	1980	
315.	J.K. Post	894	
316.	Chaman -E-Hashmati	12617	
317.	Altarjuman	10350	
318.	Pindar	24760	
319.	Muntizar Bahar -E- Hind	1757	
320.	Ummeed- Ki- Kiran	4871	
321.	Nazim	8350	
322.	Citizen Times	1850	
323.	Hina Digest	1874	
324.	Tanveer-E-Nav	5700	
325.	Rafeeque -E- Manzil	3660	

SI. No.	Name	Circulation Figures	
326.	Mashriqi Awaz	10760	
327.	Mansoor-E- Lucknow	11870	
328.	Aaj Ka Din	5850	
329.	Qayadat-E-Hind	8605	
330.	Rehnma -E- Quwateen	1200	
331.	Shankh Dhun	16233	
3 32	Shoae Hind	10100	
333.	Shia	1500	
334.	Sara Bihar	5450	
335	Waris-E-Avadh	28247	
336.	Dogra News	1668	
337.	Siyanat -E-Awakaf	4500	
338.	Zarin Shuwayan	12583	
339.	Mashriqi Awaz	11090	
340.	Aman Ka Masiha	9753	
341.	Mera Khayal	1794	
342.	Nida-E-Millet	1500	
343.	Siashi Mahaz	17200	

Filling up of Hindi Posts in Telecom Divisions

610. SHRI TARA CHAND KHANDELWAL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether various Hindi postts sanctioned many years ago in different Telecommunication divisions and districts have not been filled up so far;
 - (b) if so, the dates when these posts

were sanctioned and the time since when these are lying vacant;

- (c) whether any time bound scheme has been chalked out or proposed to fill up the vacant post; and
 - (d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (d). The information is being collected from the field

94

units and will be furnished shortly.

ື [Translation]

Agriculture Extension projects in Uttar Pradesh

- 611. SHRI HARI KEWAL PRASAD: Will the Minister of POWER be pleased to state:
- (a) the targets fixed for the current for year for improving agricultural pump sets under Agriculture Extension Projects with the grant in aid to be given to the Government of Uttar pradesh; and
- (b) if so, the amount likely to be provided to the Government of Uttar Pradesh as grant?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAL): (a) and (b). Neither any target has seen fixed not any amount released as grant in aid to the Government of Uttar Pradesh for

improving agricultural pumpsets under Agriculture Extension Projects during the current year.

[English]

Public Telephone in Ranchi

- 612. SHRI RAMDEW RAM: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the Government are aware that 156 C.C.B. Public telephone have been installed in Ranchi, Bihar and
 - (b) if so, the details thereof with locations?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU) (a) Sir, 128 CCB Public Telephone have been installed in Ranchi, Bihar.

(b) The details and location are as per statement attached.

List of CCB PCOs at Ranchi

			٥.,
-	2	3	,
-	Brajatiya Brothers	25144	
2	Motilal Market Ratu Road	26598	
	Kawal Rai Bhatia C/O Jawa Medical	26743	
4	Subodh Kumar Chaudharg Pandra	27657	
ιń	Raj Kishore Sharma, RMCH Chowk	26879	
ý	Sheo Kumar Singh University colony	26981	
7.	Ragho Sran Clinic Bariatu	23620	
æί	Harijan colony Harma Road, Ranchi	25699	
6	Kamla Kant Road, Ranchi	27796	
10.	Daffodils Gabdhi Chowk	27777	
11.	Alfa J.J. Road, Ranchi	27821	
12.	Ramdhun Prayatam Prathisthan Ltd.	22848	

97 M	Yritten A	Inswen	s	AS	SADHA	22, 19	914 (SA	AKA)		Writte	n Ans	wers	98
0	26548	24940	28841	20644	21499	21699	27121	23761	26566	27160	23710	22452	
2	M/s Braj Bhushan Sharma, Holiday try.	Punjab Sweet House, Main Rd. Ranchi	Jai Mata Bus Services	Hotel Anurag	M/s Sampa Travells	S.K. Mukherjee, Tharpakhana, Ranchi	M/s Sheela Electronic, Ranchi	President, Lohia Vachanalaya	New Radio Craft, Burman Market	M/s Kamala Hotel	M/s Maruti Travels	G.K. Agrwal	
1	13.	14.	15.	16.	17.	18.	. 19	20.	21.	22.	23.	24.	

99 V	Vritten A	Inswe	rs			JULY 1	3, 199)2		Wri	itten Ar	nswers	100
8	22271	24885		20465	24595	23299	23317	25193	22810	24547	20743	26111	29684
2	25. Ajay Kumar Gupta Radiam Rd. Ranchi	Anglesh Kumar Sahu	Anant Lal Gupta, North Market	G. Kumar	Anant Lal Gupta	Sagar Shishu, Main Rd. Ranchi.	A.K. Sinha	Kaveri Restorant	D. Das Soranda, Ranchi	S.M. Kanke Road	D. Singh, DITA Electronic	Banasi Bus New Morahadi	Р. Upadhyaya
-	25.	26.	27.	28.	29.	30.	31.	32.	33.	34.	35.	36.	37.

1	101 <i>Wri</i> i	tten Ar	swers	;	AS	SADH	A 22, 1	1914 (SAKA)		Writ	ten An	swers	102
	3	20417	. 21366	21764	21133	23175	24117	28753	. 28033	28032	28366	28366	. 27689	26216
	8	C.M. Kapoor Kashmir Vasteralaya	D.K. Sharma, Piska More	S.K. Ajmani SKM Gangulo Road	B.K. Singh, Garikhana, Ranchi	Vinod Kumar, Divyayan, Lane Morabadi	B.K. Singh Harmoo Road, Ranchi	Baleshwar Singh, Lakibhandar	Manoj Kumar rent House	A.K. Singh, Bariatu Road, Ranchi	Ajay Kumar Harmoo Bazar	A.K. Gupta Gandhi Market Winyan Bhandar	Md. Babbeni	V. Kumar, West Market Road
	1	38.	39.	40.	41.	42.	43.	44.	45	46.	. 47.	48.	49.	50.

103 Wr	itten A	Ins we l	rs		J	IULY 1	3, 199	2		Wr	itten A	Inswer	s 104
6	26601	21753	28002	20470	20978	21650	25533		25448	25652	23652	21151	
1 2	Raj Kumar Court Road	Sri Ashok Sharma Ashok Eng. Works	Sri Ganga Sharma Circular Road	Shombu Prasad Singh , Garikhana	Dip Narain Yadav, Bano Manzil Rd	R.P. Gupta Joti Sangam Upper Bzr.	M/s Laxmi Enterprises, Piska More Road	Sri Surendra Sihha, Laxmi Mkt.	M/s Gupta Market, Shadhnand Rd.	Sri Kalyan Deb, S.M. Ganguly Road	Suni Chaudhary Ambika Enterprise	Shri Sheo Prasad Agrawal Ratu Road	Sri Amal Kumar Mitra Ashok Nagar
1	51.	52.	53.	5 2.	55.	56.	57.	58.	59.	.09	61.	62.	63.

105 Write	ten Ans	swers		A	SADHA	A 22, 1	914 <i>(S</i>	AKA)		Writ	ten Ar	swers	106
8	21096	23753	23366	23361	25707	38180	28860	28698	27588		26769	27223	26052
2	Sri Triboki Nath Tiwary Indrapuri		Smt. Geeta Devi Agarwal	Smt. Shail Mishra, Basant Vihar Rd.	Shri Syamsundar Sarawgi	Shri A.K. Sinha, Langartoli Ranchi	Sri Sumant Singh, Ranjeet Street	Sri M. Chaudhary	M/s Sai Enterprises, Adarsh Market	Mita Sarkar, Ashok Nagar	Sri Raj Kumar Gupta, Main Road Ranchi	Rakesh Taneza, Anurag Market	Sri Ashish Kumar Bhatia
	64.	65.	. 99	. 29	68.			71.		73.	74.	. 75.	.92

107 W	Vritten V	Answer	s		JU	JLY 13	3, 1992	?		Writ	ten An	swers	108
8			27987		20793		25459	25149	22002	28526	20053	26285	300965
2	Sri Jarnail Singh, Punjab Furn.	Laxman Jha AVKS High School	Sri Sachindan Das, Sandhya Cinema	Sri Ajay Kumar Singh, Garikhana	Sri Sarvesh Kumar, Harmoo Hsg. Colony	HANDICAPPED PCO	Court Compound	New Market, Ratu Road, Ranchi	Nagarmal Modi Seva Sadan	Om Prakash Verma, Joyti Film	Miss Roshan Ara	Vijay Kumar Pogla	Naresh Prasad Doranda
1	77.	78.	79.	80.	81.	HAND	82.	83.	84.	85.	.986.	87.	88.

109 <i>Wi</i>	ritten Ar	iswers		ASA	DHA 22	2, 1914	(SAKA)	Writt	en Ans	wers	110
e	20249	21425	21097	22674	23122		20751		27486	28789	26182	
2	Smt. Deopti Sen, Kadru Road	Ajay Kumar Mandal	Md. Sabir, Pathalkudwa, Ranchi	Ajay Kumar Verma, Mahavir Chowk	Md. Shafi, Kanka Road	Prem Kripal Singh, Ranchi	Monu Simeja, Main Road, Ranchi	Ashok Kumar Singh, Doranda	Sri Bijay Das, Church Road, Ranchi	Shri Sarad Kumar, Bariatu Road	Shri Jeevan Bhagat, Harmoo Housing	
1	89.	.06	.16	92.	. 63	. 94.	95.	.96	. 26	98.	.66	

-	2	8	111 Wrji
DEPARTA	DEPARTMENTS LOCAL CCB PCOS	eteori Puri	tten An
100.	. Agrawal Nursing Home	23867	swers
101.	Court Compound Ranchi	23602	
102.	Janta Automobiles	20679	
103.	Keshri Nursing Home	22000	JUI
104.	Gopal Automobilies Ratn Road, Ranchi	22001	LY 13,
105.	Ramgovind Ramvilas Prasad	22375	1992
106.	Gandhi Nagar	25398	
107.	Auto Exchange Gate	21781	V
108.	Shakti Service Petrol Pump House	25056	Vritten .
109.	Rajasthan Chatrawas Harmoo	25549	Answe
110.	Nagarmal Sewa Sadan	21357	rs 112
			2

13 <i>Wri</i>	itten A	nswen	S	,	ASADI	HA 22,	1914	(SAKA)	Wr	itten A	nswers	114
e	25698	21200	23099	26632	408130	408129	24824	20175	20385	20438	26045	408861	300965
	Argora PCO	Uphar Cinema	Dr. V.K. Jain, Hind Piri	Mrs. Shayama Sharan Nursing Home	Dhurwa Sector-3, HEC	Dhruwa Engg. Building HEC	Matadin Premises Lalpur,	Greenfield Sales & Services	Alam Nursing Home, Bariat	Sachindanand & Co. Indrapuți	Manipur Alam Kadru Ranchi	Telecom Centre Ranchi Airport	Telecom Centre, Ranchi Rly Station
1	111.	112.	113.	114.	115.	116.	117.	118.	119.	120.	121.	122.	123.

I IS WYFR	10n Ans	wers			JUL	.Υ
8	2881	20385	26561	26018	27873	
2	Alan Nursing Home, Bariatu	New STD Telephone, Ranchi Station	Sri Surendra Sinha, Laxmi Market	Telecom Centre Pandra	Telecom Centre, Ratu	
	124.	125.	126.	127.	128.	The second secon
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Setting up of Vijayanagar Steel Plant

- 613. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of STEEL be pleased to state:
- (a) whethor a memorandum of understanding has been signed in February 1991 for setting up of Vijayanagar Steel Plant:
 - (b) if so, the details thereof; and
- (c) the present stage of implementation as per the MOU?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (c). Though a Memorandum of Understanding (MOU) was singed between Karnataka State Industrial Investment and Development Corporation Limited and M/s. Essar Gujarat Limited in February, 1991 for setting up Vijayanagar Steel Plant in the joint sector, M/s. Essar Gujarat Limited have subsequently withdrawn from the MOU.

Revenue and Expenditure for Telephone, Post and Telegraphs in Goa

- 614. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the total revenue received in Goa from Telephone services, posts and telegraphs during 1991-92, separately, for each service; and
- (b) the total expenditure incurred for the above services for the same year separately for each service?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Total revenue received in Goafrom various services during 1991-92 (provisional) are as follows:

(Rs. in crores)
16.50
3.56

(b) Total expenditure during 91-92 (provisional) are as follows:

(Rs. in crores)

De	ott. of Telecom.	
(i)	Working Expenses excluding depreciation and interest payments	3.53
(ii)	Capital works	12.57
Dej	ott. of Posts	
(i)	Working expenses excluding depre-	2.23
	ciation and interest payments	
(ii)	Capital works	0.83

Telephone Exchange in Bihar

- 615. SHRI LALIT ORAON: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the districts-wise details of the existing eletronics and manual telephone exchanges in Bihar;
- (b) the details of the manual exchanges planned to converted into electronic exchanges in 1992-93;
- (c) the locations of new telephone exchanges likely to be opened during 1992-93; and
 - (d) the details of telephone exchanges

where capacity is proposed to be increased?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Statement 1 is attached.

(b) There is only no mannual exchange namely chakradharpur (District Singhbhum West) which will be converted into electronic during 1992-93.

- (c) Statement -II is attached.
- (d) Statement -III is attached.

STATEMENT -

District-wise details of the existing electronics exchange and manual exchanges as on 31.3.1992.

Name of District	Electronic Exchanges	Manual Exch.
1. Singhbhum East	.8	0
2. Singhbhum West	12	1
3. Nalanda	5	0
4. Patna	19	0
5. Begusarai	. 8	0
6. Darbhanga	4	0
7. Khagaria	5	0
8. Madhubani	12	0
9. Samastipur	6	0
10. Supaul	6	0
11. Aurangabad	8	0
12. Gaya	12	o
13. Jehanabad	4	0
14. Nawadah	5	0
15. Bokaro	9	0
16. Dhanbad	8	0
17. Gumla	1	0
18. Lohardaga	1	0
19. Ranchi	13	0

121 Written Answers	ASADHA 22, 1914 (SAKA
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121 Written Answers	ASADHA 22, 1914 (SAKA)	Written Answers 122
Name of District	Electronic Exchanges	Manual Exch.
20. Chatra	2	0
21. Giridih	8	0
22. Hazaribag	22	0
23. Bhabhua	4	0
24. Bhojpur	4	0
25. Buxar	2	0
26. Rohtas	. 4	0
27, Garhwa	3	0
28. Palamu	. 8	0
29. Bhagalpur	9	0
30. Array	3	0
31. Katihar	3	0
32 Kishanganj	2	0
33. Purnea	8	. 0
34. Saharsa	8	0
35. Madhepura	4	0
36. Muzaffarpur	5	0
37. Sitamarhi	8	0
38. Vaishali	9	0
39. Champaran W	5	0
40. Chapra	9	0
41. Gopalganj	4	0
42. Siwan	5	0
43. Champaran E	8	0
44. Banka	1	0

Name of District	Electronic Exchanges	Manual Exch.
5. Monghyr	4	0
6. Sahebganj	2	0
7. Deoghar	2	0
8. Dumka	3	0
9. Godda	1	0
60. Jamui	3	0

48. Dumka	3	0
49. Godda	1	0
50. Jamui	3	0
STATEMENT -II	16. Mark	acho
Location of New Telephone Exchanges likely to be Opened during 92-93	17. Pirtai	'n
<u> </u>	. 18. Sadg	ama
1. Karetari	19. Nawa	adih
2. Tanduwa	20. Bada	m
3. Churchu	21. Kolat	pira
4. Sultana	22. Bano	
5. Bahraichnagar	23. Baria	
6. Giddi	24. Raidi	h
7. Pandu	25. Chai	npur
8. Barkathana	26. Bishu	inpur
9. Tenughat	27. Ghag	phra
10. Ganday	28. M ahi	uadanr
11. Jamua	29. Garu	
12, Deori	30. Tant	nagar
13. Birni	31. Majh	gaon
14. Gawan	32. Kuch	ai
15. Itkhori	33. Icha	garh

34. Jalidih STATEMENT-N	
*	
35. Mabude Telephone Exchanges whose Ca proposed to be Increased During	
36. Karon	
37. Maheshamunda 1. Ishribazar	
38. Nunihat 2. Rajdhanwar	
39. Mahagama 3. Suryia	
40. Maharajpur 4. Kathara	
41. Chakai 5. Barhi	
42. Ghosi 6. Banka	
43. Ishlampur 7. Pirpainti	
44. Khurtha 8. Kahalgaon	
45. Dhanora 9. Sultangaon	
46. Silao 10. Sahebganj	
47. Rupali 11. Rajmahal	
48. Azamnagar 12. Taljhari	
49. Chausa 13. Tinpahar	
50. Narainpur 14. Jamtara	
51. Blhpur 15. Jharmundi	
52. Majorgay 16. Mihijam	
53. Ghorai 17. Mohalpahari	
54. Kataya 18. Jamui	
55. Sidha 19. Jhajha	
56. Ghongh 20. Shekhpura	
57. Bathnaha 21. Bariarpur	
58. Baypattae 22. Jamalpur	
59. Simri 23. Monghyr	
60. Laldania 24. Hawalikhagarpur	

		,
25. Gh	atsila	52. Chapra
26. Jac	dugora	
27. No:	amundi	53. Jhumnitilaiya
28. Ch	aibasa	54. Hazaribagh
29. Ba	ırajamada	55. Buxar
30. Bih	arsharif	56. Bhabhua
31. Pat	tna	57. Mohania
32. Bih	ta	58. Dalmianagar
33. Ma	shurhi	59. Sasaram
34. Ma	ner	60. Arrah
35. Bei	nipur	61. Dalgenganj
	rbhanga	62. Nangachia
	neriasarai	63. Katihar
38. Be	nipatti	64. Forbesganj
	anjharpur	Telephone Connection After Issue of
40. Ro		O.B. in Delhi and Bombay
	msatipur	616. SHRI MOHAN RAWALE: SHRI GOVINDA CHANDRA
42. Nir	·	MUNDA:
43. Kha		Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to
	rangabad	Unstarred Question No. 2751 on December 9, 1991 and state:
	nanabad	(a) whether the required information
		has since been collected;
46. Na		(b) if so, the details thereof; and
47. Ba		(c) if not, the reasons for delay and when
48. Bh		the information is likely to be laid on the Table of the House?
	irkunda	THE DEPUTY MINISTER IN THE
50. Gu		MINISTRY OF COMMUNICATIONS (SHRIP.V. RANGAYYA NAIDU): (a) and (b). The
51. Lo	hardaga	required information is still being collected.

(c) The requisite information is to be collected from out Field Units spread all over the country and as such likely to take time. As soon as the required information is complied, the same will be laid on the Table of the House in about three months time.

Convention City Complexes in States

- 617. SHRI GOPI NATH GAJAPATHI: Will the Minister of CIVIL AVIATION TOURISM be pleased to state:
- (a) whether the Government purpose to set up Convention City Complexes in various States under the National Action Plan on tourism:
 - (b) if so, the details thereof;
- (c) whether the State Governments have been intimated in this regard; and
- (d) if so, the respons of the State Governments thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (d). In pursurance of National Action Plan on Tourisma Committee on Convention Tourism has been formed to work out details for setting up Convention Complexes with facilities of international standard. This Committee will also interact with State Governments and identify suitable locations for setting up the Convention facilities.

Programme on National Integrity and Communal Harmony

- 618. SHRI MATI DIL KUMARI BHANDARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether programm on National Integration and Communal Harmony were during 1991-92;
 - (b) if so, the details thereof;
 - (c) whether the Government propose to

- organise such programmes in all parts f country during 1992-93; and
- (d) if so, the details thereof and if not, the reasons, therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS); (a) Yes, Madam.

- (b) During 1991-92, various media units of information and Broadcasting Ministry mounted a number of programmes on the theme of National Integration and Communal Harmony, Media-wise details are available at Statement -I
 - (c) Yes, Madam.
- (d) The various media units of Information and Broadcasting Ministry have proposed to mount various programmes on the theme. The media-wise details are available at Statement-II

STATEMENT-I

ALL INDIA RADIO:

All AIR stations broadcasting during the year 1991-92 over 60,000 programmes on National Integration and Communal Harmony in different formats including talks discussions, plays, features, interviews, songs and poetic recitations etc.

DOOR DARSHAN:

Dordarshan launched extensive campaign to foster National Integration and Communal Harmony in different formats like tele-films, serials, plays, discussions, interviews, songs, poetry recitations, sayings from leaders and Sufi Saints, Quickies, Captions. Doordarshan has made concerned efforts to projects and convey the message of Communal Harmony and National Unity directed towards all Sections of the Society.

Doordarshan telecast special programmes in connection with the important festivals such as Id, Good Friday, Shiv Ratri,

Naag Panchmi, Raksha Bandhan, Holi. Christmans etc. News coverage were also done in celebrations of these festivals. Doordarshan also telecast a number of serial based on the theme of National Integration and Communal Harmony. Some of the serials telecast recently on the theme are Sunehra Warg, Ekas Ke Him Barik, Sword of Tipu Sultan , Saniha Chulha, Azadi Ke Kanahi, Goongi Tarikh, Chanakya, Kahkashan, Bharat Shaheed, Mashal etc.

Apart from the above mentioned programmes all Doordarshan Kendras telecast slogans/ captions/ messages on National Integration and Communal Harmony at frequent intervals.

DIRECTORATE OF ADVERTISING AND VISUAL PUBLICITY:

The directorate has undertaken the following publicity regarding National Integration and Communal Harmony during the year 1991-92:-

1.OUTDOOR PUBLICITY:

DAVP displayed 73 hoarding on Quomi Ekta and National Unity all over the country during 1991-92.

2. WALL PAINTINGS:

The Directorate displayed 185 Wall Paintings during Ardh Kumbh Mela, 1992 from Modinagar to Rishikesh and at the various places in the states of Tamil Nadu conveying the message on the theme of National Integration and Communal Harmony.

3. CLOTH BANNERS:

One hundred banners were displayed during Republic Day, 1992.

4. KIOSKS:

DAVP has displayed 220 Kiosks on the various prominent Railway Stations as also on the occasion of Ardh Kumbh Mela, 1992 at Hardwar and Meerut-Muzffarnagar etc. on the theme of National Integration and Communal Harmony.

5. BUS PANNELS:

During the year 1991-92 the Dte. has displayed 170 Bus Pannels on the National Integration and Communal Harmony all over the country.

6. CINEMA SLIDES:

DAVP has produced 8779 Cinema Slides in Hindi, English and 11 regional languages and released them in the various parts of the country during 1991-92.

II. PRINTED PUBLICITY:

The Directorate produced 6,20,000 folders and 4,20,000 booklets containing the message of National Integration and Communal Harmony.

III. PRESS ADVERTISEMENTS:

Press Advertisements were released on ' Quomi Ekta Week' and ' National Foundation for Communal Harmony'.

IV. EXHIBITIONS:

The Dte. has organised exhibitions on ' Ek Rashtra Ek Pran' at 61 places all over the country highlighting the integration of various regions, religions and class, also depicting the unity of the people of India during 1991-92.

V. MASS MALLING:

DAVP distributed the publicity material on 'No Compromise on Secularism' to 257 Field Publicity Units and 38 Exhibitions Officers in English and 11 regional languages.

VL AUDIO VISUAL:

DAVP produced a 36 minutes Audio Cassette on National Integration and Communal Harmony 'TARANG ANEK -RAG EK ' which is an evocation of India's colourful streams of present and past.

DIRECTORATE OF FIELD PUBLICITY:

The DFP organised 93,563 programmes on National Integration and Communal harmony during 1991-92 in the various formats like film shows, group discussions, seminars and live performances of Song & Drama Divn, troups and oral communication etc. all over the country.

SONG & DRAMA DIVISION:

The Song & Drama Division organised 37,000 programmes during 1991-92 covering the theme of National Integration and Communal Harmony all over the country.

FILMS DIVISION:

The Film Division produced a number of documentary films, features films and News Magazines on the National Integration and Communal Harmony during the past three years. The Division released the following documentaries, and News Magazines during the year 1991-92:-

Documentaries:

- Samatwam part 1.
- 2. -do-Part II.
- 3. -do-Part III.
- Rainbow
- National Integration Pledge
- Move with Each other to Each 6. Other Speak.
- Heart to Heart.
- Through Innocence.

NEWS MAGAZINES:

- Panchagram Sandesh (N.M.No.210)
- 2. A voice for Justice (N.M.No.212)

- 25 years of Punjab (N.M.No. 215)
- Voices of Revolutionaries (N.M.No. 216)

Apart from the above, the Films Divisions also released 3 films i.e. (i) Tere Meri Yaari, (ii) Daata Tere Kai Naam and (iii) Mother India to the cinema theatres.

PRESS INFORMATION BURE &U:

PIB Hous released 51 features / articles fostering sense of National Integration and Communal Harmony and covered various events held in collaboration with respective State Governments/UTs during 1991-92.

STATEMENT-II

ALL INDIA RADIO:

All AIR Stations will continue to broadcast programmes in different formats including talks, discussions, plays, features, interviews, songs, O.B coverages and poetic recitation soon the theme of National Integration and Communal Harmony during 1992-93.

DOORDARSHAN:

During the year 1992-93 Doordarshan will be continuously telecasting programmes on National Integrations and Communal Harmony in its National Network, in Delhi and LPT network and through the regional Kendras. The regional Kendras will telecast these programmes in the regional languages of the zone, for the widest possible viewing of the people. These programmes will be various formates like plays/ features, documentaries, features films, discussions, songs, composite programmes, and programmes for the specific audiences like Rural Programmes, Programmes for the Youth, Women and Children Programmes and Quiz Programmes. Reference will be made consistently in all the programmes to the message of goodwill, peace and tolerance as envisaged in all religions, places of common worship, eminent men who have

fostered the ideal of national integration and communal harmony, saints and pious men of all religions and all walks of life, eminent men of literature and their writings in support of the theme of national integration and communal harmony, the lives of great patriots and freedom fighters and the theme of unity in diversity and integrity of the country.

DIRECTORATE OF ADVERTISING AND VISUAL PUBLICITY (DAVP):

DAVP has several projects on the National Integration and Communal Harmony to be processed during 1992-93. DAVP will also continue to display its exhibition 'Ek Rashtra Ek Oran' in the different parts of the country during 1992-93.

DIRECTORATE OF FIELD PUBLICITY (DFP):

As in earlier years, during 1992-93 also programmes in the various formats like film shows, live performances of S&DD troups, oral communications, group discussions and seminars etc. for promotion of National Integration and Communal harmony will continue to form a special and significant part of DFP's gamut of programme activities.

SONG & DRAMA DIVISION:

Song & Drama has fixed target of 36,000 programmes for 1992-93 on the theme of National Integration and Communal Harmony. These programmes will be oriented in all parts of the country through the local folk forms of dramas, magic, Composite programmes and traditional forms of song and dances.

FILMS DIVISIONS:

The Films Division has included the following films in its production programme for the year 1992-93 on the National Integration and Communal Harmony:-

1. Know your India, 2. Four Men, 3. Scissors and Cloth 4. Film on Communal Harmony based on letter written by Swami Vivekananda to Hazrat Mohd, Sarfaz Hussain, 5. Film on Communal Harmov based on poems on Celebrated poets in different languages which speaks of communal harmony, 6.Bharat Ke Pukar (Part-IV), 7. Bird with two Heads, 8, Film on National Integration and Communal Harmony based on mine format with a well known artist like Paintal, 9. Film on National Integration and Communal Harmony based on Telegu Song in Burra Katha (A Folk Style), 10. Nauka Yatra, 11. Nritya, 12. Ek Paheli and 13. Pahchan.

Punctuality of Flights of Indian **Airlines**

- 619. MAJ. GEN. (RETD) BHUWAN CHANDRA KHANDURI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (a) whether the punctuality has become a major casualty in the operation of the Indian Airlines flights:
 - (b) if so, the reasons therefor; and
- (c) the steps proposed to be taken to maintain the punctuality of flights?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCIENDIA): (a) and (b). During the period January to June, 1992, 34.85% of the flights were delayed or cancelled due to aircraft maintenance and handling, inclement weather, airport restrictions, miscellaneous reasons attributable to flunctioning of other agencies, notified schedule changes and consequential reasons.

- (c). The following steps has been taken to maintain the punctuality of flights:
 - Close monitoring of on-time performance at Regional and Headquarters level;
 - (ii) Rationalisation of schedule incorporating revised block times and increased ground time as cushion between flights; and

(iii) Reviews of action taken for rectification of snags at Regions as well as Headquarters.

Development of New Airstrips

- 620. DR. VASANT PAWAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (a) whether the Government propose to develop new airstrips in different parts of the country:
 - (b) if so, the details thereof:
- (c) whether there is any proposal to upgrade the existing airports; and
 - (d) if so, the details thereof airport-wise?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

- (b) Does not arise.
- (c) and (d). Expansion of terminal and other infrastructural facilities at all the airports is a continuing process and is taken up in a phased manner, depending upon the requirements projected by the operators (Airlines) as well as availability of resources.

Diesel Based Power Plants in Kerala

- 621. PROF. K.V. THOMAS: Will the Minister of POWER be pleased to state:
- (a) the position of the diesel based power plants in Bramapuram, Kasargodu and Calicut in Kerala:
- (b) when these are likely to become operational; and
- (c) the expected generating capacity of each of these Plants and the cost of the projects?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) The Central Electricity Authority has, prima-facie, accepted the feasibility of these proposals for installation of diesel generating sets at Brahmapuram, Kasargode and Vadakara (near Calicut).

- (b) The commissioning schedule of the dieselplants can be finalised after the projects are techno-economically appraised and the investment approval is accorded.
- (c) The proposed capacity and the estimated cost of each of the three projects, as per the feasibility report, are as follows:

Project	Capacity (MW)	Estimated Cos (Rs. in lakhs)
Kasargode	60	13085
Brahampuram	100	29680
Vadakara Kozikod (near Calicut)	120	24611

Atheriya Committee Report

622. SHRI CHHEDI PASWAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the report of Atheriya
 Committee has since been considered by the Government; and
- (b) if so, the time by which it is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The Report of the High Level Committee on Reorganisation of Telecom Department (Athreya Committee) is still under consideration of the Government.

(b) Does not arise.

Construction of Airport at Panvel, Bombay

623. SHRI YASHWANTRAO PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Government propose to set up a new airport at Panvel near Bombay;
 - (b) if so, the details thereof; and
- (c) the time by which it is likely to be set up?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c). Do not arise.

Telephone System in Darbhanga, Bihar

- 624. SHRI LAL BABU RAI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the telephone system is out of order in Darbhanga and Chhappra District in Bihar for a pretty long time;
- (b) if not, the extent upto which the capacity of telephone exchanges are being utilised there:
- (c) the number of complaints received regarding the said telephone system during the last two years; and
- (d) the steps taken by the Government to ensure smooth functioning of the telephone system in these districts?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

- (b) The capacity utilisation for Chhappra district is 77.2 per cent and for Darbhanga district it is 88.9 per cent.
- (c) The number of complaints received during the last two years for Darbhanga district is 78 and for Darbhanga district it is 66.
- (d) In Chhappra district the 1100 lines MAX-II exchange at Chhappra is being replaced by a 1400 lines C-DOT electronic exchange. In Darbhanga district 800 lines MAX-II exchange at Laheriasarai is being replaced by a 1000 line C-DOT electronic exchange during 1992-93. The 900 lines MAX-II Darbhanga is also being replaced by 1400 lines C-DOT electronic exchange by 1993-94.

Telecom Facilities to Gujarat and Orissa

625. SHRI KASHIRAM RANA: SHRI SRIKANTA JENA:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government propose to provide more telecommunication facilities in Gujarat and Orissa; and
- (b) if so, the details thereof along with their location?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU); (a) and (b). Yes, Sir. 65 New telephone exchanges are proposed to be opened in Gujarat during 92-93. Further, STD facility is also planned to be provided at 56 new stations in Gujarat, during 92-93.

40 New telephone exchanges are proposed to be opened in Orissa during 92-93. STD is planned to provided at 150 stations in Orissa during 92-93.

Further as per 8th Plan proposals expansion programme are being drawn with an objective to provide by the end of the 8th Plan.

- (i) Telephones practically on demand in rural areas; and
- (ii) To reduce the waiting period to within two years in larger systems.

Telephones to Retired Government Employees

626. SHRI PANDUPANG PUNDLIK FUNDKAR: Will the Minister

COMMUNICATIONS be pleased to state:

- (a) whether the minimum last salary drawn for getting new telephone connection from retired Government employees category is Rs. 3000/- (basic pay) for Central Government employees while it is Rs. 3700/ - (basic pay) for State Government employees:
 - (b) if so, the reasons therefor:
- (c) whether the Government propose to remove this disparity; and
 - (d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir. There is no disparity between the Central and State Government employees in so far as their entitlement for Non-OYT/SS category for allotment of telephone connection is concerned. For both the State and Central Government retired employees, the pay stipulation is Rs. 3,700/- (basic pay) for Postal and Telecom. retired employees, however, the basic pay of Rs. 3.000/- has been prescribed as a special case.

(b) to (d). Does not arise.

Kutir Jyoti Programme in Kalahandi, Orissa

- 627. SHRI SUBASH CHANDRA NAYAK: Will the Minister of POWER be pleased to state:
- (a) whether the Government have implemented Kutir Jyoti programme in the backward areas in various States: and
- (b) if so, the number of villages in backward districts of Kalahandi in Orissa

covered under this programme?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) According to the available information, 591 villages were covered in the Kalahandi district of Orissa upto March, 1991.

Exploration of Minerals

628. KUMARI PUSHPA DEVI SINGH: Will the Minister of MINES be pleased to state:

- (a) whether the Union Government propose to reorganise the mineral exploration strategy;
- (b) if so, the steps taken in this regard; and
- (c) the steps taken to reduce the gap between demand and supply of minerals?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b). In accordance with the National Mineral Policy, the Geoglogical Survey of India (GSI) and Mineral Exploration Corporation Limited (MECL) which are mainly responsible for carrying out mineral exploration in India, have recently reorganised their strategy for mineral exploration based on criteria of prioritisation, projectisation and linkages in order to achieve tangible results in a time bound manner. These organisations have also adopted multidisciplinary approach and use of modern techniques of mineral exploration.

(c) In order to reduce the gap between demand and supply highest priority has been

accorded during the VIII Plan period for intensification of exploration, increasing the production, subject to resource constraints, and economic utilisation of low grade deposits of such minerals in which country is deficient.

Non-Utilisation of Airports

- 629. SHRI CHANDRA JEET YADAV: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (a) the number of airports presently lying unused (State-wise) and the period for which these airports have been lying unused;
- (b) the reasons for non-utilisation of these airports;
- (c) the expenditure incurred by the Government for the maintenance of these airports; and
- (d) the details of the plan for making use of these airports?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) A statement indicating the details of airports presently lying unused is attached.

- (b) In the absence of demand from the scheduled operators, the airports listed in the statement are lying unused.
 - (c) Rs. 80.00 lakhs per annum.
- (d) Some of the airports may be reactivated in view of the expansion of air taxi operation. The plan also includes transferring of aerodromes temporarily to the State Government, use of surplus land for commercial activities.

1	45	Written	Answers
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ers ASADHA 22, 1914 (SAKA) Written Answers 146

	Date
SIAIEMENI	State
	he airport

vvritte 	n Ansı	vers		ASA	DHA 2	2, 191	4 (SAK	(A)	ν	vritten	Answe	ers 14
Date from which lying unused.	4	Rarely used	12.7.91	2.7.91	1.8.91	1.8.91	1.8.91	1.11.90	Rarely used	1,11,90	28.9.90	Rarely used
State	3	Maharashtra	Maharashtra	Maharashtra	Gujarat	Madhya Pradesh	Rajasthan	Uttar Pradesh				
S.No. Name of the airport	2	Akola	Ratnagiri	Sholapur	Dessa	Khandwa	Panna	Bilaspur	Jhansi	Satna	Kota	Lalitpur
S.No.	1	- -	2	က်	4.	ī.	<u>ن</u>	7.	ထ်	<i>б</i> і	10.	1.
l	l	l										ļ

The second secon			
S.No.	S.No. Name of the airport	State Date from	Date from which lying unused.
1	2	3	4
12.	Pantnagar	Uttar Pradesh	January, 1991
<u>t.</u>	Donakonda	Andhra Pradesh	Rarely used
4.	Werrangal	Andhra Pradesh	February, 1988
15.	Cuddapah	Andhra Pradesh	25.9.89
16.	Hassan	Karnataka	Rarely used
17.	Mysore	Karnataka	Rarely used
18	Hubli	Karnataka	Feburary, 1990
19.	Vellore	Tamil Nadu	Rareli used
20.	Jharsugude	Orissa	Rarely used
21.	Balurghat	West Bengal	Rarely used
25.	Malda	West Bengal	Rarely used
23.	Khowai	Tripura	Rarely used
24.	Kamalpur	Tripura	Rarely used

S.No.	S.No. Name of the amport	State Date from	Date from which lying unused.
1	. 2	3	4
25.	Chakulia	Bihar	Rarely used
. 56.	Jogoani	Bihar	Rarely used
27.	Muzzafarpur	Bihar	Rarely used
28.	Muzzafarpur	Bihar	Rarely used
28.	Raxaul	Bihar	Rarely used
29.	Dhanbad	Bihar	Rarely used
30.	Gaya	Bihar	1.11.1990
	Rupsi	Assam	Rarely used
32.	Shella	Assam	Rarely used
	Passighat	Arunachal Pradesh	1.11.90
34.	Tezu	Arunachal Pradesh	May, 1991
·			
•			

Postal Stamp for Quite India Movement

630. SHRI SATYAGOPAL MISHRA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government have taken any steps to release postal stamp on the occasion of the golden jubilee celebration of the 'Quit India' Movement, 1942;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. FANGAYYA NAIDU): (a) and (b). Yes, Sir. A set of two stamps is being issued on the occasion of the Golden Jubilee celebration of Quit India Movement during August 1992.

(c) Does not arise.

Observance of 'Demand Day' by Journalists

631. SHRI SRIBALLAV PANIGRAHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Delhi Union of journalists observed a 'Demand Day' recently;
- (b) if so, the details of their demands; and
- (c) the action taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) to (c). From newspaper reports it is learnt that the Delhi Union of Journalists observed

a 'Demands Day' recently. The Ministry of information and Broadcasting have not received any formal representation in this regard.

Aircrafts with Indian Airlines and Air India

632. SHRI SUSHIL CHANDRA VERMA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) the number of aircrafts available with India Airlines and Air India as on June 30, 1992 alongwith their classification and the date of purchase;
- (b) the number and the types of new aircrafts proposed to be purchased during the next five years for the Indian Air Lines and Air India; and
- (c) the estimated amount of expenditure to be incurred thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Two separate statement (I and II) showing the aircraft available with Air India and Indian Airlines are attached.

(b) and (c). The details of aircraft acquisition approved by Government for next five years are as under:-

Air India

Four Boeing 747-400 (Passenger version) aircraft during 1993 1994 at an estimated cost of Rs. 2333 crores.

Indian Airlines:

12 Airbus A-320 aircraft during 1993-94 at an estimated cost of Rs. 1823 crores.

153 Written Answers

ASADHA 22, 1914 (SAKA) Written Answers 154 STATEMENT

Aircraft Available with Air India

	B-747-200	Date of Induction
1.	VT-EBE	04.05.71
2.	VT-EBN	01.04.72
3.	VT-EDU	27.12.75
4.	VT-EFJ	06.02.78
5.	VT-EFU	16.08.79
6.	VT-EGA	23.12.79
7.	VT-EGB	, 22.02.80
8.	VT-EGC	06.04.80
9.	VT-ENQ	23.05.87
B747-3000		
1.	VT-EPW	21.10.88
2.	VT-EPX	22.11.88
A300-B4		
1.	VT-EHN	11.08.82
2.	VT-EHD	12.11.82
3.	VT-EHQ	.15.11.82
A-310-300		
1.	. VT-EJG	20.04.86
2.	VT-EJH	18.05.86
3.	VT-EJI	01.06.86

155 Written Ar	nswers	JULY 13, 1992	Written Answers 15	56
	B-747-200		Date of Induction	_
4.	VT-EJJ		30.10.86	
5.	VT-EJK		30.12.86	
6.	VT-EJL		31.03.87	
7.	VT-EQS		24.08.90	
8.	VT-EQT		30.08.90	
		STATEMENT- II		
	Airc	craft Available with Indian Airl	ines	
	A-3CO:	Date o	of Delivery Purchase	
1.	VT-EDV		29.10.76	
2.	VT-EDW		29.11.76	
3.	VT-EDX	•	31.12.76	
4.	VT-EDY		11.05.78	
5.	VT-EDZ		08.06.78	
6.	VT-EFV		25.10.79	
7.	VT-EFW		18.07.80	
8.	VT-EFX		07.07.80	
9.	VT-EHC		18.05.82	
10.	VT-EHD		27.05.82	
11.	VT-ELW		01.07.90	
AIRBUS 320				
1.	EPB		21.06.89	

27.06.89

2.

EPD .

	A-3CO:	Date of Delivery Purchase
3.	EPC	03.07.89
4.	EPE	07.07.89
5.	EPF	18.07.89
6.	EPG	07.08.89
7. .	EPH	08.09.89
8.	EPI	14.09.89
9.	EPK	27.09.89
10.	EPJ	13.10.89
11.	ЕРМ	27.11.89
12.	EFO	12.01.90
13.	EPP	23.01.90
14.	EPQ	08.02.90
15.	EPL	28.09.90
16.	EPR	28.09.90
17.	EPS	28.09.90
18.	EPT	28.09.90
F-27		
1.	VT-DOM	1963
2.	VT-DON	1963
· 3 .	VT-DWU	1967
Boeing 737		
1.	VT-EAC	09.11.70

	A-3CO:	Date of Delivery Purchase
2.	VT-EAI	21.12.70
3.	VT-EAJ	12.01.71
4.	VT-EAK	08.02.71
5.	VT-ECP	26.09.74
6.	VT-ECO	26.09.74
7.	VŢ-ECS	13.11.74
8.	VT-EDR	08.10.75
9.	VT-EDS	15.10.75
10.	VT-EFK	10.11.77
11.	VT-EFM	08.12.77
-12.	VT-EGD	16.06.80
13.	VT-EGE	14.07.80
14.	VT-EGF	21.07.80
15.	VT-EGG	13.08.80
16.	VT-EGH	18.02.81
17.	VT-EGM	18.03.81
18.	VT-EGI	23.09.81
19.	VT-EGJ	30.09.81
20.	VT-EHE	04.08.82
21.	VT-EHF	21.08.82
22 .	VT-EHG	18.08.82
23.	VT-EHH	08.09.82

Air Doordarshan Kendras for Jamnagar and Saurashtra

633. SHRI CHANDRESH PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the area in Jamnagar and other districts of Saurashtra which have been covered by AIR/Doordarshan at present;
- (b) whether many parts of Jamnagar district and Saurashtra in Gujarat have not been covered AIR/Doordarshan:
 - (c) if so, the reasons therefor;
 - (d) when these areas likely to be covered;
- (e) the number of Radio and T.V. Relay Centres set up in the above districts during the last three years and the amount spent on each of them; and
 - (f) the details of the plans to set up Radio and T.V. Relay Centres in Gujarat during the Eighth Plan Period?

THE DEPUTY MINISTER IN THE

MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):
(a) to (d). Whereas the entire Saurashtra region of Gujarat receives primary grade day-time radio coverage of AIR, only 72% of this region is covered by TV service from the TV transmitters functioning in this region.

- this region is covered by TV service from the TV transmitters functioning in this region. Further expansion of TV service in this region is dependent upon availability of adequate resources and initer-se priorities.
- (e) Two Low Power TV transmitters at Jamnagar and Dhorajee at a cost of Rs. 37.16 lakhs/Rs. 37.30 lakhs respectively.
 - (f) Locations for setting up Radio and TV

stations under the VIII Plan have not been finalised.

Separate T.V. Channel for Educational Programmes

634. SHRI SHRAVAN KUMAR PATEL:

SHRI VILAS MUTTEMWAR:

Will the Minister of INFORMATIO: **AND** BROADCASTING be pleased to state:

- (a) whether the Central Board of Education has mooted a Separate Educational T.V. Channel on Doordarshan; and
- (b) if so, the details thereof and the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) and (b). Educational TV programmes are being telecast by various Doordarshan Kendras for quite some time now. There is no proposal at present to start an exclusive educational TV channel.

Public Telephone Booths in Gujarat

- 635. SHRI DILEEPBHAI SANGHANI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the district-wise number of applications pending for public telephone booths in Gujarat till date; and
- (b) the time by which this facility is likely to be provided?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI

JULY 13, 1992

P.V. RANGAYYA NAIDU): (a) The Districtwise number of applications pending for

public telephone booths (PCOs) in Gujarat till date is as under:-

	Name of SSA/District	Number of applications per	nding
	·	STD PCO	LOCAL PCO
1.	Ahmedabad	•	-
2.	Baroda	48	80
3.	Rajkot	601	186
4.	Surat	972	• •
5.	Bhavanagar	156	151
6.	Bulsar	472	77
7.	Bhuj	411	58
8.	Jamnagar	500	217
9.	Junagadh	64	. 64
10.	Amreli	23	10
11.	Mehsana	103	-
12.	Nandiad	257	08
13.	Surendranagar	30	01
14.	Himatnagar (Sabarkantha)	56	
15.	Palanpur (Banaskantha)	97	08
16.	Godhra (Panchmahal)	49	03
17.	Bharuch	68	05
	Total	3907	910

(b) It is not possible to specify any timelimit. However, efforts will be made to sanction as many PCOs as possible, subject to technical feasibility.

[Translation]

Salaries and Allowances to Employees of MTNL

636. SHRI MRUTYUNJAYA NAYAK: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government have considered the report of the Committee consitituted to decide the salaries and allowances of the staff of Mahanagar Telephone Nigam Ltd.;
 - . (b) if so, the details thereof; and
 - (c) if not, the reasons for delay?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYANAIDU): (a) to (c). No such Committee was appointed by the Government for determining the pany and allowance of MTNL employees. However, a high level Committee under Dr. Athreya was set up by the Government in December, 1990 for recommending the most appropriate organisational structure for the management of telecommunication services in the country. The Committee submitted its report in March 1991. The reprot is under consideration of the Government.

[English]

Air India Traffic Potential

637. SHRI SANAT KUMAR MANDAL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have made any assessment of the loss of traffic potential caused to the Air India as a result of withdrawal of aircraft for VIP duty:

(b) if so, the details thereof; and

(c) the measures taken/proposed to reduce its impact?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No. Sir.

(b) and (c). Do not arise.

World Bank Assistance for Narmada Sagar Dam Project

638. SHRI RAMESHWAR PATIDAR: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government have requested to World Bank to provide financial assistance for the Narmada Sagar Project;
 and
- (b) if so, the reasons for the delay in getting the assistance?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir,

- (b) Narmada Sagar Project was initially appraised by the World Bank in 1984-85. However, the World Bank subsequently informed that re-appraisal of the project would be necessary in view of, inter-alia, the World Bank's new operational directives on environmental assessment requirements. The World Bank also indicated that to consider reinstatement of the project into its lending programme, Government of Madhya Pradesh would have to provide
- (i) A realistic financial plan;
- (ii) An environmental impact assessment; and

(iii) A comprehensive plan for rehabilitation and resettlement of project affected persons.

Government of Madhya Pradesh has been requested to detail out the required plans and assessments early.

[English]

Hike in Steel Prices

639. SHRI RUPCHAND PAL: SHRI MANJAY LAL: SHRI RAM NARESH SINGH: SHRI SATYAGOPAL MISRA:

Will the Minister of STEEL be pleased to state:

- (a) the number of times the prices of steel and pig iron have been increased to 1992 with details and the reasons therefor: and
- (b) the likely overall impact on the industry and on the steel consuming units as a result of price hikes?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Price increases of steel and pig iron for the products of the integrated steel plants in the year 1992 are given below:

- Rs. 260/- per tonne on long 1.3.1992 products, Rs. 100-830 pertonne products and Rs. 130/ - per tonne on pig iron due to increase in excise duty;
- 1.4.1992 Rs. 124/- per tonne on steel and Rs. 85/- per tonne on Pig Iron to neutralise increase in outward railway freight.

- 19.5.1992 General price increase by an x3 average of 15% for steel and 16% for npig iron to neutralise the increases in costs of inputs on account of coal price revision, readjustment of rupee value and exchange rate variations, impact, of two Union Budgets and two Railway Budgets, increases in power and water rates, etc.
- (b) The integrated steel plants account for 56% of the total production of finished steel. In respect of the balance 44% of the production, on which there was on price regulation, the price increase has been marginal. Thus, on an overall basis, the present price increase is unlikely to have a significant impact on industry, including steel . consuming units.

[Translation]

Shortage of Staff in AIR/Doordarshan

- 640, SHRI RAM VILAS PASWAN: WIII the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether a large number of senior posts are lying vacant both in Doordarshan and AIR:
- (b) if so, the details of the Class I and II level posts lying vacant in AIR and Doordarshan, post-wise;
- (c) the time since when these are lying vacant:
- (d) whether this has adversely affected the production targets of programmes in the two organisations; and

(e) if so, the time by which these posts are likely to be filled up?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARIGIRIJA VYAS):** (a) to (c). A large number of posts are lying vacant in the programme and engineering cadrès of All India Radio and Doordarshan. The vacancies have arisen mainly due to creation of posts for the new stations/ Kendras, apart from creation of 478 posts under the Indian Broadcasting (Programme) Service in April, 1992. Approximately 550 posts belonging to the erstwhile Staff Artists category in Doordarshan could not be filled because of a ban imposed by Central Administrative Tribunal. This ban has been lifted only recently.

- (d) The shortage of staff has in some cases delayed the commissioning of new Kendras. However, the production targets of existing Kendras have not been adversely affected.
- (e) Continuous efforts are made to fill up the vacant posts. However, it is not possible to set a time frame in this regard.

[English]

Sea Erosion in Kerala

641. SHRI M. RAMANNA RAI: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the total extent of seashore prone to sea erosion in the country and the extent of erosion prone shore in Kerala;
- (b) whether the Government of Kerala has submitted a project for anti-erosion second stage; and

(c) if so, the estimated cost of the project and when it is likely to be cleared?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Sea erosion poses a serious problemover the long stretches of sea coasts in Kerala and Karnataka measuring about 448 and 73 km respectively. In other States, sea erosion is experienced at isolated places.

(b) and (c). Anti-Sea Erosion Phase II Programme was submitted by Government of Kerala in April, 1990 at an estimated cost of about Rs. 156 crores. After examination, the State Government was advised to prepare individual detailed project reports for identified reaches as per the guidelines suggested by the Beach Erosion Board. According to revised guidelines of the Planning Commission, the State Governments are now required to send only such schemes costing more than Rs. 1 crores to the Centre for clearance.

[Translation]

Letters and Representations from Members of Parliament

642. SHRI ARJUN SINGH YADAV: SHRI CHHEDI PASWAN:

Will the Minister of POWER be pleased to state:

- (a) the number of letters/representations/ memoranda received by himfrom the Members of Parliament during the last six months:
- (b) the number out of them which have been acknowledged within fifteen days of their receipt and the number of cases in which a final reply has not been sent so far; and

(c) the reasons for not acknowledging the receipt within fifteen days and not sending the final reply within three months?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). The information is being collected and will be laid on the Table of the House.

[English]

T.V. Relay Centres in Orissa

- 643. SHRI SANAT CHANDRA PATTANAYAK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the Government propose to set up T.V. relay centres at Titlagarh, Kantabhaji and Patnagarh areas in Orissa during 1992-93; and
 - (b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) and (b). No, Sir. Due to resource constraints, there are no plans to set up TV relay centres at these places during 1992-93.

Night Landing Facilities at Calicut Airport

644, SHRIE, AHAMED: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Government proposed to provide night landing facilities at Calicut airport;
 - (b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA) (a) and (b). Night landing facilities already exist at Calicut airport.

(c) Does not arise.

Grounding of A-320 Airbus

645. SHRI JEEWAN SHARMA: SHRL MOHAN SINGH (DEORIA) SHRI M.V. **CHANDRASEKHARA** MURTHY:

> SHRI V. SREENVIASA PRASAD: SHRI GURUDAS KAMAT:

Will the Minister of CIVIL AVIATION

SHRI ANNA JOSHI:

(a) whether a number of A-320 Airbus had to be grounded recently;

AND TOURISM be pleased to state:

- (b) if so, the reasons therefor and the number thereof:
- (c) the extent to which flight schedules had been disrupted along-with the estimated loss suffered as a result thereof;
- (d) whether any inquiry has been ordered into it:
 - (e) if so, the outcome thereof;
- (f) by when these grounded aircrafts are likely to be put into service again; and
- (g) the preventive steps taken/proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) to (g). Do not arise.

[Translation]

Telephone Facilities in Hospitals of **Uttar Pradesh**

SHRI DEVI BUX SINGH: 646. SHRI BALRAJ PASSI:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government hospitals in Uttar Pradesh, particularly in Nainital and Unnao districts, have been provided with telephone facilities:
- (b) if not, the names of hospital where telephones have not been provided so far; and
- (c) the time by which these hospitals are likely to be provided with telephone facilities?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) All the Government Hospitals in the State of Uttar Pradesh at District level including Nainital and Unnao Districts) have been provided with Telephone facility.

(b) and (c). Does not arise.

Loan by Power Finance Corporation to UPSEB

647. SHRICHINMAYANAND SWAMY: Will the Minister of POWER bepleased to state:

- (a) whether inadequate loan was sanctioned by the Power Finance Corporation to U.P. State Electricity Board during 1991-92 for power transmission work against their requirements;
- (b) the reasons for the difference between the requirements and the funds actually sanctioned; and
- (c) the steps taken by the Government to ensure the availability of required funds to U.P. State Electricity Board by the Power Finance Corporation?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). Due to non-compliance with certain conditionalities of the lending policy by U.P.S.E.B, P.F.C. could disburse amounts sanctioned in the previous years only to U.P.S.E.B. and not fresh loans. U.P.S.E.B. has been requested to formulate its Operational and Financial Action Plan, take steps to achieve minimum statutory 3% return, repay the outstanding dues etc., so that fresh loans could be sanctioned.

[English]

Telugu Ganga Project

648. SHRI ANBARASU ERA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the present position of the Telugu Ganga project; and
- (b) the time by which it is likely to be completed?

MINISTER OF WATER THE RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Telugu Ganga Project, though techno-economically appraised by the

Central Water Commission, its consideration was deferred by the Advisory Committee in April, 1988 as the project had not been cleared from inter-State angle. In order to resolve the inter-State issues, the meeting of the Chief Ministers of Andhra Pradesh, Kamataka and Maharashtra, convened by the then Minister (Water Resources) on 5.4.1990 could not materialise as the Chief Minister of Karnataka informed that the Chief Ministers would themselves resolve the issues relating to sharing of Krishna waters. The three Chief Ministers met twice in 1990. They are to meet again for consideration of the four tentative alternative proposals that

(b) Completion schedule cannot be finalised in the absence of resolution of inter-State issues.

emerged during their second meeting.

[Translation]

Power Crisis in Country

649. SHRI SRIKANTA JENA:
DR. D. VENKATESWARA
RAO:
SHRI BHOGENDRA JHA:
SHRIK.P. REDDAIAH YADAV:
SHRI VIJOY KUMAR YADAV:
SHRIGOPINATHGAJAPATHI:
SHRI RABI RAY:
SHRI R. SURENDER REDDY:
SHRI RAJNATH SONKAR

SHASTRI: SHRI SHASHI PRAKASH: SHRI ARJUN SINGH YADAV: SHRISRIBALLAVPANIGRAHI:

Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that the country is facing acute power crisis;
- (b) if so, the estimated shortage in each State as on June 30, 1992; and
- (c) the steps taken/proposed to be taken by the Government to supplement the power supply in each State?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). State-wise power supply position in the country during April, 92-June, 1992 is given in the attached statement.

(c) Various measures being taken to improve the availability of power in the country include expediting commissioning of new generating capacity, implementation of short gestation projects, improving the performance of existing power stations, reduction of Transmission and Distribution losses, implementation of demand management and energy conservation measures and arranging transfer of energy from surplus to deficit areas.

Actual Power Supply Position for April 92 June 92

177 Written Answers

Region/State/System	Ŕ	April 92- June 92 (Figs. in MU)		
	Requirement	Availability	Shortage	(%)
•	2	S	4	Ŕ
NORTHERNREGION				
Chandigarh	164	164	0	0
Delhi	2625	2606	19	0.7
Haryana	2595	2547	48	8.
Himachal Pradesh	364	364	0	0
Jammu and Kashmir	870	734	136	15.6
Punjab Incl. NFF	4685	4522	163	3.5
Rajasthan	3405	3311	94	2.8
Uttar Pradesh	6 8270	7213	1057	12.8
Total (N.R.)	22978	21461	1517	9.6

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Written Answers 178

179 Wri	tten An	swers			J	ULY	13, 19	92			Writ	ten Ai	nswers	180
	(%)	5		3.2	12.1	5.5	0.0%	6.3		13.63	24.9	6.9	2.3	12.1
is. in MU)	Shortage	4		246	626	594	0	1436		622	1340	125	139	2283
April 92- June 92 (Figs. in MU)	Availability	n		6259	4529	10131	195	21434		5076	3745	1695	9809	16552
	Requirement	2		6795	5155	10725	195	22870		5855	4985	1820	6175	18835
Region/State/System	·	1	Western Region	Gujarat	Madhya Pradesh	Maharashtra	Goa	Total (W.R.)	SOUTHERNREGION	Andhra Pradesh	Karnataka	Kerala	Tamil Nadu	Total (S.R.)

Region/State/System		April 92- June 92 (Figs. in MU)	(Figs. in MU)	
	Requirement	Availability	Shortage	(%)
1	0	3	4	5
EASTERNREGION				
Bihar	1920	1080	840	43.8
D.V.C	1830	1367	463	25.3
Orissa	1965	1539	426	21.7
West Bengal	3020	2736	284	9.4
Total (E.R.)	8735	6722	23.0	
N. EASTERN REGION	946	657	289	30.5
ALL INDIA	74364	66826	7538	10.1

Telephones Link of District Hq. with Gram Panchayats in Gujarat

650. SHRI MAHESH KANODIA: SHRI RATILAL VARMA: SHRIMATI BHAVANA CHIKHI IA

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of gram panchayats in Gujarat where telephones have been installed so far:
- (b) the number of gram panchayats to be provided telephone connections by the end of 1992:
- (c) whether the Government propose to link district headquarters with each gram panchayat through telephones in near future; and
 - (d) if so, by when?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) 4053 as on 30.6.1992.

- (b) 3,000 Panchayat Villages.
- (c) Yes, Sir.
- (d) By 31st March 1997 as per objectives of Eighth Five Year Plan subject to availability of resources.

[English]

Conversion of Telephone Exchanges into Electronics in Gujarat

651. SHRI GABHAJI MANGAJI THAKORE: Will the Minister of

COMMUNICATIONS be pleased to state:

- (a) whether the Government of Gujarat has sent any proposal for the conversion of telephone exchanges into electronic;
 - (b) if so, the details thereof; and
- (c) the action taken or proposed to be taken by the Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (c). No, Sir. However in the meeting held by Minister of State. (C) on 10.2.92 at Ahmedabad, the representatives of Gujarat Government requested to provide electronic telephone exchanges at:

- 1. Uniha
- 2. Taloja
- Deogadbaria
- 4. Bardoli and
- 5. Una

Non electronic exchanges working at these places have been planned to be progressively replaced by electronic ones in the Eighth plan period.

Airlinks to Israel

652. SHRI LAL K. ADVANI: DR. A.K. PATEL:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any direct air service between India and Israel:

- (b) if so, the frequency and other details of the service including the benefits likely to be derived as a result thereof;
- (c) whether there has been any increase in the number of Israeli tourists coming to India: and
 - (d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

- (b) Does not arise.
- (c) and (d). Yes, Sir, The tourist arrivals from Israel during the last three years are as given below:-

Year	Arrivals
1989	4,634
1990	5,855
1991	6,882

Teesta III Project

- 653. SHRI CHITTA BASU: Will the Minister of POWER be pleased to state:
- (a) whether the National Hydro-electric Power Corporation (NHPC) has gone for global tender for the Rs. 1880 crores Teesta III Project;
- (b) whether the contract has been finalised: and
- (c) if so, the details and the terms and conditions of the contract thus entered?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH

RAI): (a) NHPC has invited proposals from interested parties for collaboration with it for ioint sector execution of Teesta III Hydroelectric Project.

- (b) No, Sir.
- (c) Does not arise in view of the reply to (b) above.

Meetings on Sharing of River Water Between India and Bangladesh

654. SHRI SHANKERSINH VAGHELA: SHRI ATAL BIHARI VAJPAYEE: SHRI SHRAVAN KUMAR PATEL: SANAT SHRL KUMAR MANDAL:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether any talks were held about sharing of Ganga river water between India and Bangladesh in New Delhi, recently;
- (b) if so, the outcome and the terms of agreement, if any, reached in this regard;
- (c) whether the sharing of waters of some other eastern rivers has also been discussed:
 - (d) if so, details thereof; and
- (e) the follow-up action being taken by the Governemnt in this regard?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Talks were held for sharing of river waters including Ganga between India and Bangladesh Prime Ministers in May, 1992 at New Delhi.

(b) to (e). Both the Prime Ministers agreed that an equitable long-term and comprehensive arrangement for sharing the flows of Ganga, Tista and other major rivers evolved through mutual discussions would serve the best interest of the people of two countries. Action is proposed to be taken by the Ministers concerned to make renewed endeavours for achieving an acceptable settlement including the interimarrangements for sharing the dry season flows on Ganga.

Miraculous escape of India **Airlines Flight**

M.V. 655. SHRI **CHANDRASEKHARA MURTHY:** SHRI ٧. **SREENIVASA** PRASAD:

Will the Minister of CIVIL AVIATION AND TOURISM be plased to state:

- (a) whether the Indian Airlines flight No. 809 had a miraculous escape when a Airbus crashlanded at the Patna airport on June 12, 1992:
- (b) if so, the reasons therefor and the details of the damages caused to the airline No. 809; and
- (c) the steps taken/proposed to prevent the recurrence of such accidents in future?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). Indian Airlines Flight IC-809 of 12.6.92 made a normal landing at Patna Airport and during back tracking at the end of the runway, its No. 2 wheel of Nose Under-carriage got damaged. The incident is under investigation.

Ban on P.C.O. Calls in Delhi

656. SHRI K.P. REDDAIAH YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether it is a fact that the incoming call in P.C.O.'s in Delhi and other parts of the country have been banned from May 28. 1992 by the Government; and
 - (b) if so, the details and reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU (a) and (b), PCOs are provided for use and convenience of public mainly for outgoing call facility. Provision of incoming call facility on Public Call Offices often results in misuse of the facility, causing inconvenience to genuine PCO users. Hence incoming call facility on PCOs has been withdrawn w.e.f. 27 12 91.

Attendance of Telephone Complaints in Bombay

657. PROF. ASHOK ANANDRAO DESHMUH: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether it is a fact that there are no M.T.N.L. services in Bombay to attend the complaints on Sundays and other holidays; and
- (b) if so, the steps being taken by the Government to improve the attendance of complaints on all days?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). No,

Sir. An emergency fault repair service has been functioning in all telephone exchange buildings in MTNL Bombay to attend to complaint after office hours and on Sundays/ Closed Holidays. This service attends to telephone complaints pertaining to Hospitals, Fire Brigade and Police. It also caters to human emergency cases due to serious sickness or for other reasons warranting an uninterrupted telephone service, after office hours and on all days.

Southern water Grid

658. SHRIGANGADHARA SANIPALLI: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government have identified the possibility of construction of Southern water grid;
- (b) if so, the details of total surplus water available for this purpose; and
- (c) whether the Government propose to initiate to convene any meeting of the concerned States for making out a suitable proposal in this regard?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) A National perspective plan for Water Resources Development prepared by the Government, among other links, envisages linking of various peninsular rivers for transferring waters from water rich basins to the water deficit basins. The National Water Development Agency (NWDA) a registered Society under the Ministry of Water Resources has been entrusted with the task of conducting studies and preparing feasibility reports for optimum utilisation of available waters.

(b) In the National water perspective

plan, additional water that can be utilised through inter-basin transfer was estimated as 22 million hectare-metres to benefit 35 million hectares of land. National Water Development Agency has undertaken studies to firm up these figures.

(c) The concerned State Governments are represented on the Society which meets at regular interval to consider the progress made by National Water Development Agency in their work.

FAX Facility in Himachal Pradesh

659. PROF. PREM DHUMAL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether it has been decided to provide FAX facility in Una, Bilaspur, and Mandi district headquarters in Himachal Pradesh
- (b) if so, when the decision was taken in this regard; and
- (c) the time by which the facility is likely to be made available?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir. Fax facility is available to any subscriber who can connect a FAX machine to his telephone under intimation to Department of Telecommunications with a licence fee of Rs. 3000/- per annum for personal use and Rs. 15,000/-per annumfor commercial purposes. It has been decided to provide FAX facility in Telegragh Offices in Una, Bilaspur and Mandi District Headquarters in Himachal Pradesh.

(b) During December '91, with regard to Bilaspur and Una and during March 1992, in respect of Mandi District Headquarters in Himachal Pradesh for installing Public Fax.

(c) The Fax Service is planned to be provided in all the above three stations by the end of year 1992.

Gandhar Gas Turbine and Kawas Projects

- 660. SHRI P.C. CHACKO: Will the Minister of POWER be pleased to state:
- (a) whether the NTPC-Kawas project remains idle due to non-availability of gas;
- (b) if so, the steps taken by the Government in this regard;
- (c) whether inspite of non-availability of naturalgas, order for 1200 crores Gas Turbine for Gandhar Project has been placed with a foreign company; and
 - (d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) No, Sir.

- (b) Does not arise.
- (c) and (d). No, Sir. Availability of 1.5 Million Cubic Meter Per Day (MCMD) of gas has been confirmed for this project by the Ministry of Petroleum and Natural Gas.

Reconstitution of Board of Directors of ITDC

SHRI V. SREENIVASA 661. PRASAD:

SHRI SHIVENDRA BAHADUR SINGH:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Board of Directors of the

India Tourism Development Corporation has been reconstituted:

- (b) if so, the details thereof;
- (c) if not, the reasons therefor and the time by which it is likely to be reconstituted;
- (d) whether the post of Chairman-cum-Managing Director is also lying vacant for more than one year; and
- (e) if so, the reasons therefor and the time by which the post is likely to be filled up?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

- (b) Does not arise.
- (c) The reasons are broadly administrative as well as changes contemplated in the hotel business of ITDC. It is not feasible to indicate time limit for the reconstitution of the Board of Directors of ITDC.
- (d) and (e). No, Sir. Director General of Tourism is holding additional charge of the post of CMD, ITDC a regular incumbent is appointed.

Rural Electrification

- 662. SHRI ARJUN CHARAN SETHI: Will the Minister of POWER be pleased to state:
- (a) whether the Rural Electrification Corporation has achieved six percent of targets fixed for rural electrification as per the report of the review committee appointed by the Government;
 - (b) if so, the reasons therefor;

- (c) the number of villages yet to be electrified, State-wise;
- (d) whether the pumps energisation target has also been slashed during the last three years;
 - (e) if so, the details thereof; and
- (f) the steps taken by the Government to achieve the cent per cent electrification of villages and the time schedule for it?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). The annual targets of rural electrification are fixed by the Planning Commission in consultation with the State Government/State Electricity Board. Such targets in the Seventh Plan Period and subsequent years have been generally achieved, exceeded by the Corporation.

- (c) The State-wise number of villages yet to be electrified as on 31.3.1992 is given in the attached statement
- (d) to (e). The annual plan targets for energisation of pumbsets were reduced due to funds constraints during 1990-91 and 1991-92 as per details given below:-

Year	Target	Revised targets
1990-91	4,15,910	3,29,160
1991-92	2,96,000	2,20,180

(f) The overall time schedule for electrification of cent per cent village electrification will depend upon the availability

of resources and annual plan allocation made for the purpose in the Eighth and subsequent plan periods.

STATEMENT

State-wise number of unelectrified villages as on 31.3.92

SI.No.	State	No. of unelectrified villages as on 31.3.92 (As per 1981 Census)
1.	Andhra Pradesh	21 @
2.	Arunachal Pradesh	1632
3.	Assam	531
4.	Bihar	20306
5.	Goa	9 @

SI.No.	State	No. of unelectrified villages as on 31.3.92 (As per 1981 Census)
6.	Gujarat	222 @
7.	Haryana	0 .
8.	Himachal Pradesh .	.46
9.	Jammu & Kashmir	315
10.	Kamataka	545 @
11.	Kerala	0
12.	Madhya Pradesh	6489
13.	Maharashtra	248 @
14.	Manipur	398
15.	Meghalaya	2587
16.	Mizoram	204
17.	Nagaland	13
18.	Orissa	14071
19.	Punjab	0
2 0.	Rajasthan	7191
21.	Sikkim	35 @
2 2.	Tamil Nadu	9
2 3.	Tripura	1699 \$
24.	Uttar Pradesh	29622
2 5.	West Bengal	10004
	Total (States)	96197
	Total (UTs)	3
	Total (All-India)	96200

[@] The balance villages shown are not geasible for electrifications.

^{\$} As per 1971 Census.

Russian Aided Power Plants

SHRI ASTBHUJA PRASAD 663. SHUKLA: SHRIYASHWANTRAO PATIL: SHRI SHRAVAN KUMAR

Will the Minister of POWER be pleased to state:

PATEL:

- (a) whether Russian assistance was porposed to be given to ten power projects being implented in the country;
- (b) if so, the names thereof and the amount of the proposed assistance; and
- (c) the steps being taken by the Government for getting this assistance?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). Discussions are being held with Russia regarding quantum, terms and nature of credit that may be available for the following power projects:

- Kahalgaon Super Thermal Power Project (840 MW)
- Vindhyachal Super Thermal Power 2. Project State-II (1000 MW)
- 3. Tehri Hydro Power Complex (2400 MW)
- 4. Vindhyachal State-II Trans. Line
- 5. Maithon Thermal Power Project (840 MW)
- Kayamkulam Thermal Power Project 6. State - I (420 MW)

- 7. Mangalore Thermal Power Project State-I (420 MW)
- 8. Kol Dam Hydro Electric Project (800 MW)
- Dulhasti-Kishenpur-Srinagar Trans. 9. Line

Modernisation and Upgradation of National and International Airports

- 664. SHRI K.V. THANGKABALU; Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (a) whether the Government have received any proposal from France for the modernisation and upgradation of national and international airports in the country; and
- (b) if so, the details thereof including the names of these airports proposed to be modernised?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

[Translation]

Telephone Facility in Hospitals of Madhya Pradesh

665. SHRI RAMKRISHNA KUSMARIA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether telephone facility has been provided to all the hospitals in Madhya Pradesh:
 - (b) if not, the reasons therefor; and

(c) the time by which telephone facility is likely to be provided to the aforesaid hospitals?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (c). Yes, Sir. All the Government Hospitals in the State of Madhya Pradesh have been provided with telephone facility.

[English]

Construction of Lodges and Yatri-Niwas in West Bengal

666. SHRI JITENDRA NATH DAS: WIII the Minister of CIIVIL AVIATION AND TOURISM be pleased to state:

- (a) the financial assistance provided by the Union Government to West Bengal for construction of lodges and yatri-niwas during each of the last two years:
- (b) whether the Government of West Bengal has sent any proposal for construction of more yatri-niwas in the State; and
- (c) if so, the action taken by the Government thereon?

THE MINISTER FOR CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) The financial assistance sanctioned by the Department of Tourism for the construction of lodges and vatri niwas during each of the last 2 years is given as under:

Year	Amount Sanctioned
1990-91	Rs. 175.52 lakhs
1991-92	Rs. 92.53 lakhs

(b) and (c). Yes, Sir. A proposal for

construction of a vatri-niwas at Kalimpong has been received. However detailed estimates are still awaited.

Post Offices in Rented Houses in Gujarat

667, DR. A.K. PATEL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of post offices being run in the private rented houses in Gujarat State:
- (b) how many private house owners have given notices for the vacation of their houses:
- (c) the rent being paid in each case; district-wise for the last three years; and
- (d) the steps taken to vacate those post offices from the private rented houses and to shift them to the Government buildings?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) There are 1273 post offices functioning in rented buildings in Gujarat State.

- (b) Notices have been received from 262 landlords for the vacation of their houses
- (c) The required information is being collected and will be laid on the Table of the House.
- (d) The Department is not in a position to construct departmental buildings to house all the post offices now functioning in rented buildings because of financial considerations and other reasons like non-availability of land etc. On receipt of notices from the landlords fro vacation of their houses efforts are made to vacate those rented post office buildings by securing alternative suitable

buildings or by constructing departmental buildings to the extent possible.

Allahabad and Delhi has been discontinued; and

[Translation]

(b) if so, the reasons therefor?

Review of Telegraph Act, 1885

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b), Indian Airlines services between Delhi and Allahabad have been discontinued from 20.5.92 due to capacity constraints.

668. SHRI BARE LAL JATAV: Will the Minister of COMMUNICATIONS be pleased to state:

[English]

(a) whether a Committee was constituted to review the Indian Telegraph Act, 1885;

Assistance for Minor, Medium , Major Irrigation Projects in Orissa

(b) whether the Committee has submitted its report to the Government;

670. KUMARI FARIDA TOPNO: SHRI K.P. SINGH DEO:

(c) if so, the main recommendations made by the Committee;

Will the Minister of WATER RESOURCES be pleased to state:

- (d) the action being taken by the Government thereon; and
- (a) whether the Government of Orissa has sought central financial assistance for the construction of minor, medium major irrigation projects in the State;
- (e) if not, the reasons for delay?

(b) if so, the details of such projects; and

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(c) the financial assistance proposed to be provided by the Union Government in each case?

(b) to (e). The Committee is due to submit its report, by 3rd August, 1992.

Air Services between Delhi and Allahabad

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (c). The details of outlays proposed by the Governemnt of Orissa and approved by the Planning Commission for major, medium and minor irrigation projects in the State during 1992-93 are as under:

- 669. SHRIMATI SAROJ DUBEY: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
 - (a) whether the air service between

(Rs. in crores)

		Proposed osutlay	Approved outlay	
(i)	Major and medium Irrigation	302.06	250.43	
(ii)	Minor Irrigation	67.85	64.35	
n addi	tion, the following projects are in	progress in Orissa with	assistance from Japa	
n addi	tion, the following projects are in Upper Kolab Irrigation Project	- Yen 3769 n		

Orissa is also a participating State in the Dam Safety Project and National Water Management Project being executed with World Bank assistance. Reimbursement received from external agencies is passed onto State Governments as additional central

assistance in accordance with existing procedures.

100% central funding for rehabilitation work through Ministry of Home Affairs is also being provided to the following irrigation projects:

(Rs. in crores)

SI. No	Name of the project	Proposed outlay in 1992-93
1.	Potteru Irrigation Project (Major Project)	4.50
2.	Satiguda Irrigation Project (Balance work at the time of handing over to State) (Medium Project)	1.60
	Total:	6.10

Broadcast of Regional Language News Bulletins from Delhi

671. SHRI PROBIN DEKA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the regional languages news bulletins broadcast from Delhi are not listened properly;
 - (b) if so, the reasons therefor; and

(c) the steps proposed to be taken to popularise the same?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BFIOADCASTING (KUMARIGIRIJA VYAS): (a) No, Sir.

(b) and (c). Do not arise.

Air India and Indian Airlines Boards

572. SHRI RABI RAY: SHRI MOHAN RAWALE:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Air India and Indian Airlines Boards have been reconstituted:
 - (b) if so, the details thereof; and

(c) the criteria followed for constitution of these Boards?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

- (b) Statement is attached.
- (c) Representation is given amongst others, to persons reflecting consumer, industry and academic interest to ensure high level interaction with persons from different fields of public life.

STATEMENT

Composition of the Board of Directors of Air India and Indian Airlines with Effect from 1.7.1992

	Air India		Indian Airlines
1.	Chairman and Managing Director Air India.	1.	Chairman and Managing Director, Indian Airlines.
2.	Chairman and Managing Director, Indian Airlines.	2.	Chairman and Managing Director, Air India.
3.	Joint Secretary, Department of Civil Aviation.	3.	Joint Secretary, Department of Civil Aviation.
4.	Director General, (Tourism).	4.	Director General, (Tourism),
5.	Prof. A.M. Khusro	5 .	Shri Sanjiv Goenka
6.	Shri K.R. Punia	6.	Shri Vinay Modi
7.	Shri Anup Singh	7.*	Shri Ahmed Patel

	Air India		Indian Airlines
8.	Shri Aditya Birla	8.	Shri B.S. Ramoowalia
9.	Shri Jeetender Prasad	9.	Shri Subhabrata Rasu
10.	Shri Shyam Bhartiya	10.	Shri Ashok Jain
11.	Mrs. Jaya Bachhan	11.	Shri Amar Singh
12.	Shri K.M. Mammen	12.	Shri R.P. Mittal
13.	Shri A.C. Muthiah	13.	Smt. Sumati Oraon
14.	Shri Vithal Bhai Patel, Sagar (MP)	14.	Shri R.P. Panika
15.	Shri Beekabhai, Ex-MP	15.	Shri J.P. Gupta (Advocate)

Waiting List for Telephones in Orissa

673. DR. KARTIKESWAR PATRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number persons on the waiting for telephone connections in Bhubaneswar, Cuttack, Mayurbhanj and Balasore districts of Orissa during the last two years and till date:

(b) the years-wise number of applicants

provided with telephone connections so far; and

(c) the time by which the waiting list is likely to be cleared?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Number of , persons on the waiting list for telephone connections during the last two years & till date are as under:-

Name of District	Waiting list (90-91) as on 31.3.1991	Waiting list (91-92) as on 31.3.92	Waiting list till date as on 30.6.92
Bhubneswar			
(Puri Distt.)	1928	1670	2015
Cuttack	761	1927	1555
Mayarbhanj	74	378	408
Balasore	326	580	620

(b) Applicants provided with Telephone

Connectios year-wise are as under:-

Name of Distt.	During 1990-91	During 1991-92	During 1.4.92 to 30.6.92				
				Bhubneswar	3626	2864	431
				(Puri Distt.)			
Cuttack	1729	2477	427				
Mayurbhanj	279	423	69				
Balasore	390	660	152				

(c) Most of the waiting list as on 30.6.1992 is likely to be cleared by 1993-94.

[Translation]

Japanese Assistance to Indian Iron and Steel Company

674. SHRI RAJESH KUMAR: SHRIMATISHEELAGAUTAM:

Will the Minister of STEEL be pleased to state:

- (a) whether Japan has agreed to renovate the Indian Iron and Steel Company;
 - (b) if so, the details thereof; and
- (c) whether such type of assistance from Japan is likely to be utilised for other projects also?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL SHRI SONTOSH MOHAN DEV): (a) and (b). A Japanese Company indicated their interest in participating infinancing the IISCO's Burnpur Steel Works modernisation project. In view of inadequate availability of paln funds, the

possibilities of private participation in IISCO are being explored by the Government. Whether we can avail of the Japanese resources would depend on the results of the ongoing exploration.

(c) There is no specific proposal, at present, to utilise Japanese assistance of the type offered for any other steel sector projects.

Unauthorised Electric Connections in Delhi

- 675. SHRI PANKAJ CHOWDHRY: Will the Minister of POWER be pleased to state:
- (a) whether unauthorised electricity connections in Delhi is increasing rapidly;
- (b) if so, the details of the unauthorised connections detected during the last one year;
- (c) the loss caused to DESU as a result thereof; and
- (d) the steps taken by the Government to check such malpractices?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (d). During the raids conducted by DESU from time to time, number of unauthorised electric connections have been detected. During the year 1991-92, DESU carried 46004 checkings and detected 30108 cases of theft/misuse of electricity. It is not possible to quantify the loss on account of theft of power as commercial losses due to theft of power cannot be segregated from the total transmission and distribution losses. DESU has intensified its drive against theft of energy. It has also been made a cognizable offence under the Indian Electricity Act, 1910.

Doordarshan Transmission Range in Ujjain, M.P.

676. SHRI SATYANARAYAN JATIYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Doordarshan transmission facility in Ujjain in Madhya Pradesh is inadequate:
- (b) the steps taken to improve Doordarshan transmission by altering the transmission system of Indore TV relay centre:
- (c) the extent of Doordarshan coverage available in Ujjain, Shajapur, Dewas, Ratlam and Mandsaur districts in madhya Pradesh and the steps being taken to extend the coverage to the remaining areas; and
- (d) the places where Doordarshan studio and other facilities are available?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) Substantial parts of Ujjain district including its district headquarter twon are covered by the high power TV transmitter at Indore and the low power TV transmitter at Nagda.

- (b) There is no proposal to augment the capacity of the high power TV transmitter at Indore.
- (c) An estimated 62% area of the districts of Ujjain, Shajapur Dewas, Ratlam and Mandsaur is covered under the existing TV network in Ujjain Division. TV service in Ratlam and Mandsaur districts is expected to improve on the commissioning of the low power TV transmitter at Jaora (Ratlam) and a very low power TV transmitter at Kukadeshwar (Mandsaur). Further expansion of TV coverage in Ujjain division would depend upon availability of resources for the purpose and inter-se priorities.
- (d) A fullfledged TV studio Centre at Bhopal and a Programme Generation Facility (PGF) Centre at Raipur are technically ready awaiting commissioning. 54 TV transmitters of varying power ratings are at present functioning at varuous places in Madhya Pardesh.

Kutir Jyoti Yojana in Maharashtra

- 677. SHRIVILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of POWER be pleased to state:
- (a) the districts in Maharashtra where Kutir Jyoti Yojana has been implemented; and
- (b) the districts where this scheme is proposed to be implemented in future?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) As reported by Maharashtra State Electricity Board, the Kutir Jyoti Programme was implemented in all the districts of the

State except Greater Bombay, during 1989-91.

(b) The programme was not continued after 31.3.1991.

[English]

Rengali Multipurpose Project in Orissa

678, SHRI K.P. SINGH DEO: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the estimated cost of the Rengali Irrigation Project;
 - (b) the date of its sanction;
- (c) the amount allocated for the project so far:
- (d) the total hectares of land brought under irrigation in different districts of Orissa so far:
- (e) whether the work on the project has been completed; and
- (f) if not, the allocation made for the project during 1992-93?

MINISTER OF WATER THE RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). Rengali Irrigation Project (Phase-I) was given investment clearance for an estimated cost of Rs. 233.64 crores by Planning Commission on 31.3.1978.

- (c) An expenditure of Rs. 187.00 crores is likely to be incurred upto 3/92 on the project.
- (d) The ultimate potoential of the project is 4.23.600 hectares. No potential has been created so far.

- (e) Yes, Sir.
- (f) The allocation recommended by the Workling Group of the Planning Commission for the project for 1992-93 is Rs. 32.50 crores.

Post and Telephone Facilities in Various.Regions of Bihar

- 679. SHRI KARJYA MUNDA: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the Government propose to provide post and telephone facilities to all the villages of Chhota Nagpur and Santhal Pargana regions of Bihar in the near future;
 - (b) if so, the details thereof:
- (c) whether the Government are aware that most of the telephones of villages are lying dead and these are not being maintained;
 - (d) if so, the details thereof; and
- (e) the steps taken of proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). There are in all 3284 gram panchayats in Chhota Nagpur and Santhal Pargana regions of Bihar Circle. These are at present being served by a network of 2901 post offices. There is no proposal to open post offices in all the villages of the region. However, under the successive annual plans, new post offices are being opened on the basis of requests proposals received and justification as per the prescribed norms.

As far as provision of telephone facility is concerned, all the panchayat villages

including those in Chhota Nagpur and Santhal Pargana regions of Bihar will be covered progressively during the 8th plan period. subject to availability of resources.

(c) to (e). Although the performance of rural telephones has been found by and large satisfactory, faults of this nature have beenfound in a few cases. Detailed guidelines as well as instructions have been issued for checking and monitoring service performance fo these telephone by the concerned maintenance staff

Cauvery Water to Tamil Nadu

680. SHRI G. MADE GOWDA: SHRIMATI **CHANDRA** PRABHA URS: SHRI K. RAMAMURTHEE TINDIVANAM:

Will the Minister of WATER RESOURCES be pleased to state:

- . (a) the steps taken by the Government to constitute a monitoring body for implementing the interim orders of the Cauvery Water Disputes Tribunal;
- (b) whether the Karnataka Government has let out water from KRS or Kabini in the month of May or June 1992 as per the award; and
- (c) if so, the TMC Ft. of water let out from Cauvery to Tamil Nadu?

THE MINISTER OF WATER RESOURCES (SHRI-VIDYACHARAN SHUKLA): (a) The Chief Ministers of Cauvery Basin States have been addressed on 9th June, 1992 to indicate their concurrence for setting up of Joint Committees to monitor implementation of the Interim Order of the Cauvery Water Disputes Tribunal.

(b) and (c). The flows observed by the Central Water Commission at Billigundulu discharge site on Cauvery located near the inter-State border were about 6.2 and 17.3 Thousand Million Cubic Feet during the months of May and June, 1992 respectively and are more than those prescribed in the Interim Order

[Translation]

Tapping Natural Water Resources

- 681. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether any scheme is under consideration of the Government for tapping of natural water resources in the country; and
- (b) if so, the steps being taken for its optimum utilisation?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) A total of 263 major irrigation projects and 1104 medium irrigation projects have been taken up so far all over the country in addition to a large number of well/tube well irrigation works; tanks and other minor irrigation works for utilising the Natural Water Resources in the country. 84 major projects and 778 medium projects have been completed so far. In additional watershed development programmes have also been undertaken to conserve and utilise the rainwater where it falls.

(b) A Command Area Development Programme has been undertaken since 1974-75 for improving the utilisation of irrigation waer from the canal system. Establishment of River Basin Organisations has also been planned for systematic coordination and management of the Basins water resources in different types of water uses.

[English]

Joint Venture of ABB and DESU

682. SHRI **GEORGE FERNANDES:** SHRI **MANORANJAN** BHAKTA.

Will the Minister of POWER be pleased to state:

- (a) whether the multinational Asea Brown Boveri (ABB) has made a bid for setting up a joint venture with the Delhi Electric Supply Undertaking (DESU) for setting up a single combined cycle power plant of 800 MW in two phases;
 - (b) if so, the details thereof;
- (c) whether Asea Brown Boveri has also proposed to set up a power equipment project in India; and
- (d) if so, the expenditure to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). M/s. Asea Brown Boveri (ABB) have submitted a proposal for setting up of a Combined Cycle Gas Based Power Project at Bawana in reasponse to an advertisement issued by DESU inviting proposals in this regard. M/s. ABB and the National Thermal Power Corporation (NTPC) have also signed a Memorandum of Understanding (MOU) to confirm their intention to set up a Combined Cycle Gas based Power Plant of approximately 800 MW capacity at Bawana near Delhi or similar project approved by the Government of India in accordance with the notified policy of the Government of India to encourage greater participation by Private Sector enterprises in the electricity sector to bring in additionality of resources from the private sector for capacity addition programme in electricity generation, supply and distribution fields.

(c) and (d). Information is being collected and will be laid on the Table of the House.

Allocation of Funds for Publicity on **Tourism**

683. SHRIPRAKASH V. PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) the amount earmarked/spent by the Government on publicity for tourism both in foreign and domestic markets during the last three years and till date; and
- (b) the funds released to each State Government for the purpose during the above period. State-wise?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI MADHAVRAO SCINDIA): (a) The information is given in statement - I attached.

(b) Financial assistance for publicity and promotion of domestic tourism, is extended to State Governments based on the merit of the proposal and availability of funds. Details of funds released to State Governments during the last three years is given in statement - Il attached.

TATEMENT.

	Overseas	as	ТоО	Domestic
Year	Amount Earmarked	Actual Expenditure	Amount Earmarked	Acutal Expenditure
			(Rs. in lakhs)	hs)
1989-90	2055.00	2055.00	831.60	830.60
1990-91	2400.00	2400.00	550.00	. 518.50
1991-92	2800.00	2800.00	570.00	00 008

STATEMENT -

Funds Realeased to State Governments on Publicity for Tourism

SI. No.	State	1989-90	1990-91	1991-92
			(Rs. in lakhs)	
1	2	3	4	5
√	Andhra Pradesh	5,48	!	4.00
5.	Bihar	ſ	1	5.40
ю	Goa	1.34	l	1
4	Haryana	3.53	1	0.50
3	Himachal Pradesh	1,51	ı	1
ė.	Jammu & Kashmir	2.00	I	1.50
7.	Karnataka	2.98		9.65
ωi	Kerala	0.99	i	11.25
6	Madhya Pradesh	1.46	3.19	20.00

23 Written	Answers	;		JUL	Y 13,	1992		g.	Writte	n Ansv	vers
1991-92	5		l	·	ı	I	5.00	1	. 1	2.76	
1990-91 (Rs. in lakhs)	4	2.98	2.98	8.56	1.23	1	ı	1		1	
1989.90	w	l	0.40	2.87	1	9.12	10.40	6.14	3.17	9.71	2
State	2	Maharashtra	Orissa	Rajasthan	Sikkin	Tamil Nadu	Uttar Pradesh	West Bengal	Andaman & Nicobar	Delhi	Coompass
SI. No.	-	.10.	Ξ.	12.	13.	4.	15.	16.	17.	18.	

Decline in Passenger Traffic on Air India

- 684. SHRI R. DHANUSKODI ATHITHAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (a) whether there is a steep fall recently in the number of persons travelling by the Air India flights;
 - (b) if so, the reasons therefor; and
- (c) the steps being taken to improve the passenger services?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir. There was a 26% increase in the number of passengers carried by Air India during the period April-June, 1992 compared to the corresponding period last year.

- (b) Does not arise.
- (c) Improvement of passenger service is a continuous process. Betterfacilities are being provided to passengers in areas like Reservation, Ground handling, On-Board entertainment, food/meal service etc.

[Translation]

TV Relay Centres in Gujarat

685. SHRI RATILAL VARMA: SHRIMATI BHAVNA CHIKHLIA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether due to meagre number of T.V. relay centres in most of the districts of Gujarat, particularly in Botad city in Bhavnagar district, the people of the area are deprived of the T.V. facility;
- (b) if so, whether the Government propose to set up T.V. relay centres in the above area in near future; and
 - (c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) to (c). At present, all the 19 districts of Gujarat are covered by TV service, wholly or partially, by the 32 TV transmitters operating in the State. There is no plan at present to set up a TV relay centre at Botad city.

Electronic Mail Service

- 686. SHRI ARVIND TRIVEDI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the electronic postal service has been recently started;
- (b) if so, the places which have so far been provided with this facility:
- (c) whether other parts of the country will also be benefited in near future;
- (d) if so, the details thereof and by when; and
 - (e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYA NAIDU): (a) No, Sir.

(b) to (e). Does not arise.

[English]

Postal Stamp for Ganesh Festival

- 687. SHRI ANNA JOSHI: Will the Minister of COMMUNICATIONS be pleased refer to the reply given to Unstarred Question No. 5204 on March 30, 1992 and state;
- (a) whether any action has been taken by the Government to issue of a special postage stamp to mark the centenary of Ganesh festival; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYA NAIDU): (a) and (b). The proposal for special stamp on Ganesh festival was placed before the Philatelic Advisory Committee for consideration in its meeting held on 11.5.1992. However no decision was taken by the Committee on any of the proposals placed before it. A sub Committee to consider all the pending proposals is being formed, to make recommendations for consideration by the P.A.C.

Demand for Power by 2000 AD

688. SHRIMATIVASUNDHARA RAJE: SHRI N.J. RATHVA:

Will the Minister of POWER be pleased to state:

- (a) whether the Government have made any estimate of the demand for power by 2000 AD:
 - (b) if so, the details thereof;

- (c) the total power expected to be generated from various sources by that time; and
- (d) the steps proposed to be taken to bridge the gap between demand and generation of power by the end of the century?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). The estimated energy requirement for the whole of India for the year 1999-2000 is 517005 MKWH.

(c) and (d). In order to mitigate the power deficit in the country, various measures taken to improve the availability of power in the country include expediting commissioning new generating capacity, implementation of short-gestation gas-based power projects, improving the performance of existing power stations, reductions of transmission and distribution losses, implementation of demand management and energy conservation measures and arranging transfer of energy from surplus to deficit areas. The National Development Council has approved a capacity addition of 30065 MW for the 8th Plan. The total power regenartion in 2000 A.D. would depend on the size of the 9th Plan.

Suspension of IAAI Officials

689. SHRIPRATAPRAOB, BHONSLE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether some officials of International Airport Authority of India have been suspended recently working at new domestic airport at Santa Cruz; and
- (b) if so, the details thereof and the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) Three engineers and one Aerobridge operator of I.A.A.I. were placed under suspension following malfunctioning of an aerobridge in the New Domestic Terminal at Bombay airport.

World Bank Aid for Sea Erosion Coast

690. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government have submitted to the World Bank a proposal seeking financial aid to control sea erosion along the Kerala Coast;
 - (b) if so, the details thereof; and
- (c) if so, the details of assistance proposed to be provided by the World Bank?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

Electronic Exchanges in Uttar Pradesh

691. SHRI HARI KEWAL PRASAD: Will the **Minister** of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the scheduled work of installing electronic exchanges in

Uttar Pradesh is being delayed:

- (b) if so, the places where the work is being delayed and the reasons therefor;
- (c) the places at which the Government have decided to install electronic exchange during 1992;
- (d) whether electronic exchanges have been installed in all district headquarters of the country; and
- (e) if not, the number of district headquarters where this facility is to be provided and by whein?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYA NAIDU): (a) No, Sir.

- (b) Does not arise:
- (c) As showns in the attached statement.
- (d) No, Sir.
- (e) About 50% District Head Quarters are yet to be provided with electronic exchanges, and for doing this, no time schedule has been drawn so far.

STATEMENT

List of Places where electronic exchanges are likely to be provided during Jan. 92 to Dec. 92.

- (a) Exchanges and RLU's are planned to be provided as follows.
- 1. Barabanki
- 2. Shamali Commissioned

231	Nritten Answers	JULY 13, 1	99	2	Written Answers 23
3.	Hardwar	_ s	5. N	o.	Name of exchangeDist
4.	Haldwani	_		Janaha!	
5 .	Kotdwar	3	•	Janghai	Allahabad
6.	Amroja	4	•	Deogaon	Azamgarh
7.	Chandausi	5		Shivpur	Bahraich
8.	Basti	6		Bhitaura	Bareilly
9.	Dhampur	7	•	Meerganj	•
10.	Nazibabad	8		Gawan	Budaun
11.	Gonda	9.		Saidpur	•
12.	Balrampur	1	0.	Bisauli THQ	•
13.	Saidpur	1	1.	Haldaur	Bijnore
14.	Khalilabad Commissione	id 1:	2.	Noorpur	a
15.	Chauri Chaura Commissi	oned . 13	3.	Sherkot	•
16.	Sh ahg anj	1	4.	Nagina THQ	•
List	of exchange which are propo	osed to	5 .	B.B., Nagar	Bulandshaha
be n	nake electronic by C-DOT Ext during Jan-Dece, 92		6.	Raipur	Dehradun
			7.	Khadda	Deoria
S.No.	Name of excha-	_	8.	Laza	•
1. !	Fatehabad THQ Agra	19	9.	Ramkola	
2. 1	Madrak Aligari	າ ລ	_	Awagarh	Etah

S.No	o. Name of exchange	Distt.	S.No	. Name of exchange	Distt.
3.740	,. Ivano or exertange	Disti.		· · · · · · · · · · · · · · · · · · ·	
•	_		43.	Kailhat	u
21.	Soraon		44.	Dalpatpur	Moradabad
22.	Bhadarsa	Faizabad	45,	Singhpur Sani	u
23.	Dhata	Fatehpur			
24.	Pachperwa	Gonda	46.	Bhajna Nagala	Nainital
25.	Beniganj	Hardoi	47.	Fauzi colony	44
`			48.	Kotabagh	. "
26.	Bilgram T.H.Q.		49.	Nahakmata	44
27.	Kachhauna	•	5 0.	Ramgarh	88
28.	Landaura	Hardwar	51.	Ranibagh	51
29.	Rampur	Jaunpur		-	
⇒ 0.	Sujanganj		52.	Syonsi	Pauri
∡31 .	Babina	Jhansi	53 .	Thal	Pithoragarh
32.	Baragaon		5 4.	Harchanpur	Raibareli
	-		55.	Dhamora	Rampur
33.	Gursarai		56.	Khod Singhen	
₽34.	Rudrapur	Deoria		Milak T.H.Q.	и
35.	Aira	Lakhimpur			
- 36.	Mahngapur	4	58.	Chhutmalpur	Saharanpur
37.	Bajna	Mathura	59.	Rampur Manisharsan	н
	Shergarh	w	60.	Shoharatgarh	Silhathnaga
	-		61.	Chamba	Tehri
39.	Chiraiyakote	Маи	62	Saidraza	Naranasi
40.	Khwaja Nagla	Meerut	UA.		, auturiasi
41.	Phalawda _		63.	Sakaldiha	
42	Ahraura	Mirzapur	64	Umrah a	•

	of places where electro likely to be (MILT) Typ during Jan-Dece	e exchanges	S.No.	Name of exchange	Distt.
S.No.	Name of exchange		21.	Garhi Pukhta Mu	ızaflaruager
1.	Jaingora	Agra	22.	Chausana	M .
2.	Kundol	"	23.	Tarabgnj THQ.	Gonda
3.	Kiraoli THQ.	и	24.	Betalghat	Nainital
4.	Malpur	м	25.	Lalpur	u
5.	Nunhai	u	, 26.	Narwal	Kanpur Dehat
6.	Barag	Aligarh	27.	Srikot	Pauri
7.	Loda	u	28.	Diwanganj	Pratapgarh
8.	Sanjanpur	u	29.	Prithiganj	u
9.	Gobana THQ		30.	Vin	Pithoragarh. ,
10.	Putaldevi	Almora	31.	Trisundi	Raibareli
11.	Paraskhera	Bareilly	32.	Phundpuri	Saharanpur
12.	Mehragaon	u	33.	Maheswani	
13.	Chhoi		34.	Sarai Malai	Sitapur
14.	Nathua Khan	*	35.	Katra	Sulanpur
15.	Kotwa Sadak	Barabanki	36.	Pandebaba	u .
16.	Bhanpur	Basti	37.	Dhamaur	
17.	Newada	Faizabad	38.	Bishanganj	
18.	Nagetha	Hardoi	39.	Gosaiganj	u
19.	Itauribazar	Jaunpur	40.	Ramaganj	4
20.	Siddiquipur	**	41.	Patlauni	Mathura

S.No.	Name of exchange	Distt.
42.	Khursanda	
43.	Kotwa Raj	Mirzapur
44	Parwa THQ.	Unnao
45.	Hasanganj THQ.	u
46.	Dunda THQ.	Uttar Kashi
47.	Purola THQ	"

[English]

Setting up of T.V. Transmitter in Chamoli District of U.P.

- 692. SHRI BALRAJ PASŞI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the Government have recently conducted a survey for setting up of a T.V. transmitter in Nainidanda, Chopta and Haryali Danda (Dhanpur) district Chamoli in Uttar Pradesh;
 - (b) if so, the details thereof; and
- (c) the time by which the work is likely to be started and completed?

. .

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) to (c). Whereas no such survey has been conducted, a very low power TV transmitter is planned to be set up at Joshimath in Chamoli district of Uttar Pradesh. This is expected to be commissioned into service during 1993-94.

Two Stage Clearance for Hydel Power Complexes

693. SHRIR. SURENDER REDDY: Will the Minister of POWER be pleased to state:

- (a) whether the Union Government propose to sanction a two stage clearance scheme for hydel power complexes in the country in order to substantially save time and cost escalation;
 - (b) if so, the details thereof; and
- (c) the details of such hydel projects likely to be set up during 1992 alongwith the capacity of each project?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). With a view to accelerating the development of hydroelectric projects by reducing the gestation period, it has been decided (by the Govt.) to allow taking up of pre-construction works and development of infrastructural facilities of central/joint sector hydroelectric projects (proposed to be implemented in the Central Sector or jointly with the States) as advance action, in the first stage, pending investment sanction for the main project, subject to the following conditions:-

- (i) Consent of the State Govt. concerned is available to the project being executed in the Central Sector or in the Joint Sector, on the approved powersharing formula.
- (ii) The project is technoeconomically cleared by the Central Electricity Authority.
- (iii) Some resource allocation for the

project exists in the Five Year Plan and Annual Plan.

(iv) Clearances from all concerned agencies have been obtained for implementing the Project, including 'in principle' first stage clearance from the environment angle.

The specific pre-construction/ infrastructural works that can be taken up in the first stage under this dispensation as follows:-

- (i) Acquisition of land for the main project works except the land coming under submargence as a result of the project.
- (ii) Essential temporary camp type) residential/office accommodation. required for infrastructure development works.
- (iii) Access roads and bridges as well as temporary residential/office construction.
- (iv) Construction power
- Preparation of environmental (v) management plans.
- (c) The following projects are likely to be considered for commencement of preconstruction works during 1992, under the above scheme, subject to availability of funds and clearance from environmental angle:-
 - 1. Chamera HE Project (Stage-II) - 300 MW (Himachal Pradesh)

- 2. Baglihar HE Project (J&K) - 450 MW
- 3. Sawalkot HE Project (J&K) - 600 MW
- 4. Kameng HE Project - 600 MW (Arunachal Pradesh)

Line Tester Equipments

- 694. PROF. RAM KAPSE: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether it is a fact that the Telecom. Department has purchased line tester equipments for the Mahanagar Telephone Nigam, Bombay and transisterised one plus one equipments for Delhi Telecom;
- (b) if so, when these were purchased and the expenditure involved thereon:
 - (c) whether they are being used; and
- (d) if not, the reasons therefor and the present position of these equipments?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes Sir. MTNL has purchased Telephone line testers for use in Bombay Telephone and transistorised one plus one equipments for use in Delhi Telephones.

- (b) The details of purchase and the costs thereof are given in the statement I and Il attached.
- (c) Sir, One Plus One Carrier systems are used for short periods in non-feasible

areas so as to temporarily give relief. These are recovered and re-used else-where as and when the additional cables are laid in the concerned area. Out of total of 5000 one plus one Carrier systems purchased for Delhi, 2764 are presently in use; the remaining will be deployed in due course wherever required. In Bombay the line testers are being extensively used for testing of subscriber lines.

(d) Does not arise in view of (c) above.

STATEMENT - 1

The details of the Line Tester Equipment purchased by Mahanagar Telephone Nigam Limited, Bombay.

S.No.	. Item	Purchase order No. date	Quantity Nos.	Amount in Rs.
1	2	3	4	٠ċ
÷	Telephone Line Tester	MMBY/T-96/88-89 dated 24.2.89	125	862420.00
6	-op-	MMBY/T-57/88-89 dated 24.2.89	125	862420.00
က်	ф	MMBY/1-58/90-91 dated 91.1,91	50	344968.00
4	-op	MMBY/T-59/90-91 dated 25.1.91	20	344968.00
κ	-op-	MMBY/T-77/91-92 dated 16.1.92	50	344596.00
o ^j	-op-	MMBY/T-78/91-92 dated 16.1.92	50	344596.00
		Total:	450	31,03,968.00

S.No.	ltem	Purchase order No. date	Quantity Nos.	Amount in Rs.
1	2	3	4	70
	Portabel line tester.	MMBY/1-79/90-91 dated 27.3.91	7	24,128.44
80	-00-	MMBY/T-57/90-91 dated 28.11.91	20	84,318.40
6	-op-	MMBY/T-02/92 · dated 5.5.92	100	4,22,023.00
		Total:	127	5,30,469.84
		Grand Total		36,34,437.84

STATEMENT - II

Purchase details of 1+1 system for MTNL

Purchase order No. and Date Quantity Amount in Rs. 2 3 4 MTNL/20-89/(4) /87-MW/ NATELCO 125 1,23,75,000
3 125 1000 200
. Quantity 3 125 1000
. Quantity 3

Private Sector Investment in Steel Industry

695. SHRI CHANDRA JEET YADAV: Will the Minister of STEEL be pleased to state:

- (a) whether the response of the private sector and foreign companies to invest in the steel industry has not been found encouraging:
 - (b) if so, the reasons therefor;
- (c) whether the Government are working on a package of measures to facilitate investment by private sector and foreign companies in steel industry; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (d). The large number of Industrial Entrepreneurs Memoranda filed for new steel projects and expansion of existing capacities is indicative of the interest shown by the private sector to invest in the steel industry. The State Governments of Orissa and Karnataka have proposed to implement integrated steel plants in the joint sector. Interest has also been shown by some private sector companies to set up large integrated steel plants. A number of sponge iron/pig iron plants are under implementation in the private sector.

Iron and Steel have been recently included in the list of high priority industries. Such industries have the facility for automatic approval of foreign investment in equity upto 52%. Foreign technology agreements in respect of such industries are also eligible for automatic approval provided the Payments are within specified limits.

High Power Radio Relay Station in Karlmganj District

698. SHRI DWARKA NATH DAS: WIII the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government are aware that the people of Karimgani district, Assam are not able to listen National programme from Delhi and programmes from other AIR stations due to high frequency of Dhaka Radio Station of Bangladesh;
- (b) if so, whether the Government propose to set up a high power radio relay station in Karimganj District; and
- (c) if so, by when and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) While primary grade radio coverage is received in Karimgani district from the 10 KW MW Transmitter at Silcher during the day time, some fall in the quality of reception during the night time, including the National programme relayed by AIR, Silchar, is possible due to adjacent channel/co-channel interference from the transmitters from the transmitters of the neighbouring countries.

(b) and (c). Due to resource constrains, such proposal is presently under consideration.

Loktak Hydro Electric Project

- 697. SHRI YAIMA SINGH YUMNAM: Will the Minister of POWER be pleased to state:
 - (a) the area of the land covered by

Loktak Hydro Electronic Project including that of Loktak lake in Manipur;

- (b) the total cost incurred on the completion of the project; and
- (c) the generation capacity in megawatt of the project; and
- (d) the share of each state in the power to be generated therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH

- RAI): (a) The area of land covered by Loktak Hydro Electric Project including Loktak lake is about 262 Sq. Kms.
- (b) The total cost incurred on the completion of the project was Rs. 131.96 crores.
- (c) The generation capacity of the project is 105 MW.
- (d) The share of each State in the power generated by the project is as follows:

State	Share (in % of energy generated)
Assam (including Meghalaya & Mizoram)	34.67
M anipur	28.95
Tripura	11.52
Nagaland	5.81
Arunachal Pradesh	4.76
Unallocated	14.29
Total	100.00

[Translation]

Visit of Foreign Tourist

698. SHRI BHAGWAN SHANKAR RAWAT: SHRI HARISH NARAYAN PRABHU: SHRI B.L. SHARMA PREM: PROF. PREM DHUMAL:

Will the Minister of CIVIL AVIATION AND

TOURISM be pleased to state:

- (a) the number of foreign tourists visited India during 1989-90, 1990-91 and 1991-92 till date, country-wise;
- (b) the estimated number of foreign tourists likely to visit India during 1992-93, country-wise; and
 - (c) the details of schemes under

consideration of the Government for the promotion of tourism?

TOURISM (SHRI MADHAVRAO SCINDIA): (a) The number of foreign tourists who visited India from major tourist generating countries during the last 3 years are as given below:

THE MINISTER OF CIVIL AVIATION AND

Country	Tourists /	Arrivals	
	1989-90	1990-91	1991-92
		(Estima	ated)
U.K.	237142	219277	221417
U.S.A.	134539	15035	138516
Germany	. 77716	67060	77524
Sri Lanka	67419	68849	58003
France	82215	70946	70560
Japan	60769	52376	48861
Italy	51643	42273	52262
Canada	43222	36665	41532
Malaysia	33700	32633	25657
Switzerland	32226	31505	30189
U.A.E.	30396	25806	33699
Singapore	30375	31426	26077
Afghanistan	21275	20586	25649
Australia	30917	27878	22575
Pakistan	184101	142739	205962
Bangladesh	220751	230860	253884
Others	426673	397767	449526
	1765079	1613681	1781892

- (b) An over all growth target of 10% increase in tourist arrivals has been fixed for the year 1992-93.
- (c) The schemes underthe consideration of the Government for the promotion of tourism include development of special tourism areas, development of facilities for domestic tourism including pilgrim tourism, development of adventure tourism, strengthening of overseas publicity etc.

[English]

Grounding of IA Airport

- 699. SHRI MUKUL BALAKRISHNA WASNIK: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (a) the number of aircraft of the Indian Airlines grounded during April, May and June, 1992 and the reasons therefor; and
- (b) the number of flights cancelled and delayed during this period?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) The following aircraft remained on ground, not simultaneously, but in a sequential order with some overlaps during April-June, 1992 for major maintenance and rectification of snags:-

A-300	9	/
A-320	3	
B-737	8	

(b) Out of 24073 flights during the period April-June, 1992, 6945 flights were delayed and 2025 flights cancelled.

Telephone Connections in Uttar Pradesh

- 700. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the number of telephone connections released in each district in Uttar Pradesh:
- (b) the number of the ISTD, STD and PCOs opened in Varanasi Jaunpur, Gazipur and Month in district Jhansi of Uttar Pradesh and the locations thereof:
- (c) whether the Government have received any representation for providing these facilities in the Chandpur and Bhojuveer of Varanasi and Month in district Jhansi:
 - (d) if so, the action taken therein; and
- (e) if not, the time by which this facility is likely to be made available?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The required information is given in the statement attached.

(b) The number of ISTD, STD and PCOs opened in Varanasi, Jaunpur, Ghazipur and Month is as follows:-

Varanasi	:	151
Jaunpur	:	17
Ghazipur	:	14
Month	:	Nil.

- (c) No, Sir.
- (d) Does not arise.

(e) This facility can be provided at Chandpur and Bhojuveer of Varanasi district on demand. As regards Month in Jhansi district, it will be possible to provide this facility as and when the STD facility is commissioned and demand is registered.

Statement No. of telephone connections released in each District of Uttar Pradesh

S.No.	Distric* of U.P.	No. of connections released during 1991-92.
1.	Kanpur (Urban)	7651
2.	Kanpur (Dehat)	229
3.	Unnao	304
4.	Lucknow	9650
5.	Ghaziabad	10,912
6.	Buland Sahar	546
7 .	Allahabad	3738
8.	Meerut	4150
9.	Varanasi	3504
10.	Agra	865
11.	Ferozabad	683
12.	Almora	332
13.	Pilibhit	207
14.	Pithoragarh	108
15.	Aligarh	2037
16.	Bareilly	620
17.	Moradabad	805
18.	Bijnore	177

S.No.	District of U.P.	No. of connections released during 1991-92.
19.	Rampur	51
20.	Badaun	89
21.	Nainital	636
22.	Azamgarh	631
23 .	Mau	37
24.	Deoria	251
25.	Gonda	286
26.	Bahraioh	289
27.	Basti	140
28.	Siddhartnagar	30
29.	Gorakhpur	1050
30.	M ahara <u>j</u> ganj	136 .
31.	Mirzapur	88
32.	Jauhpur	146
33.	Sonebhadra	348
34.	Sultanpur	456
35.	Raibareilly	475
36.	Fatepur	99
37.	Pratapgarh	120
38.	Ballia	564
39.	Ghazipur	95

261 Written Answers	ASADHA 22, 1914 (SAKA
261 Written Answers	ASADHA 22, 1914 <i>(SAKA</i>

261 Written Answers	ASADHA 22, 1914 (SA	KA) I	Vritten Answers	262
S.No.	District of U.P.	No. of conn during 1991	ections released -92.	
40.	Dehradun		1150	
41.	Muzaffarnagar		835	
42.	Saharanpur	1	406.	
43 .	Haridwar		315	
44.	Tehri		164	
45.	Pouri		160	
46.	Chamoli		319	
47.	Uttar Kashi		38	
48.	Etawah		270	
49.	Farrukhabad		612	
50.	Mainpuri		333	
51.	Faizabad		567	
52.	Barabanki		327	
53.	Jhansi		76	
54.	Jaloun		217	
55.	Hamirpur		307	
56.	Banda		782	
57.	Lalitpur		202	
58.	Etah		410	
59.	Mathura		288	
60.	Sitapur		311	•
61.	Hardoi		287	

S.No.	District of U.P.	No. of connections released during 1991-92.
62.	Shahjahanpur	327
63.	Lakhimpurkhiri	101

Kar irrigation Project

- 701. SHRI **RAMACHANDRA** GHANGARE: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether the Union Government have given clearance to Kar river irrigation project of Maharashtra:
- (b) If so, the estimated cost of the project and the allocation made during 1992-93;
- (c) whether the works on the project have been started; and
- (d) if so, the time by which the project is likely to be completed?

MINISTER OF WATER THE RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (d). After techno-economic appraisal, Kar Medium Irrigation Project was found acceptable by the Advisory Committee in 5/1986 for an estimated cost of Rs. 8.02 crores subject to the State Government's obtaining clearance from the forests angle, providing adequate funds in the Plan and review of water rates etc. The anticipated expenditure till end of 3/1992 is Rs. 1.83 crores. Though, full spill-over cost has been provided during VIII Plan, but no outlay has been recommended by the Working Group of the Planning Commission of 1992-93.

[Translation]

Facilities at Airports to Private **Airlines**

702. SHRI VILAS MUTTEMWAR: SHRI N.J. RATHVA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether attention of the Government has been drawn to the news item appearing in the Rashtriya Sahara dated June 4, 1992 regarding inadequate airport facilities for private aviation companies:
 - (b) if so, the facts thereof:
- (c) whether the Government have started construction work of new terminals and providing counters to the private aviation companies;
- (d) if so, the details thereof and the steps proposed to be taken in this regard;
- (e) the airports where this work has been started and the expenditure likely to be incurred thereon:
- (f) the reasons for not being able to accommodate the privat airlines at the major airports at present; and
- (g) the total annual payment being made by these aviation companies to the

Government and the basis on which it is made?

THE MINISTER OF CIVIL AVIATION, AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

- (b) to (d). All air taxi operators are being accommodated in the existing terminals with the necessary counters being provided to the maximum extent possible. However, sometimes difficulty is experienced at Delhi and Bombay airports since all air taxi operatorrs are desirous to have Delhi and Bombay airport as their main operational base. Air taxi operators are being advised to locate their operational base at airports other than Delhi and Bombay.
 - (e) and (f). Do not arise.
- (g) During the year 1991-92, International Airports Authority of India received Rs. 21.92 lakhs on account of landing and parking charges, passenger service fee and licence fee. Similarly, National Airports Authority also collected about Rs. 22.00 lakhs for the services rendered by them. The rates of landing parking and housing of aircraft are fixed on the basis of the weight of the aircraft and duration of parking involved. Licence fee/rentals for landing and space vary from airport to airport.

[English]

Southern Power Grid

703. SHRI MANORANJAN BHAKTA: SHRI GEORGE FERNANDES:

Will the Minister of POWER be pleased to state:

(a) whether the National Thermal Power Corporation has any plan to feed the Southern power gride; and (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). The National Thermal Power Corporation (NTPC) has been supplying power to the Southern Region from its Ramagundam Super Thermal Power Station since its first 200 MW unit was commissioned in October, 1983. The present capacity of the station is 2100 MW and the power generated is being fed to the Southern Grid.

The NIPC has also prepared Feasibility Reports for setting up the following power projects in the Southern Region:-

- (i) Kayamkulam STPP Stage -1 (420MW)
- (ii) Mangalore STPP Stage -1 (420 MW)
- (iii) Godavari GPP (400 MW)
- (iv) Manuguru STPP (1000 MW)

National Action Plan for Tourism

704. SHRI SHARAD DIGHE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Government of Maharashtra has strongly protested against the exclusion of entire West Coast particularly in Maharashtra from the national action plan for tourism;
- (b) if so, the reaction of the Government thereto; and
- (c) the remedial measures proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION

AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). The Central Department of Tourism have received a number of representations and requests from Maharashtra Govt. in this reward. A reply has been sent to the Maharashtra Government clarifying that the interests of the State have been taken care of and the central financial assistance to Maharashtra was Rs. 3.50 crores during 1991-92. the highest sanctioned to any one state in that year. In addition, a project has been formulated in Aurangabad district for the conservation and development of Aianta and Ellora with assistance from the Overseas Economic Corporation Find (OECF) of Japan to the tune of Rs. 81.71 crores. A tourist circuit in Mahsrashtra covering Konkan region is also being identified for development.

[Translation]

Export of Telecom Equipments

705. SHRI SIMON MARANDI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there has been increase this year in the export of telecommunication equipments;
- (b) if so, the details of such exports for last three years, year-wise;

- (c) the names of companies whose exports have continuously been increasing and the names of units in the public sector and private sector whose exports have declined and public sector companies which are running in losses for the last three years:
- (d) whether it is a fact that the Hindustan Cables Limited has suffered huge losses during the last few years; and if so, the details thereof: and
- (e) the steps taken by the Government to compensate the losses?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

- (b) and (c). Details of Exports of Telecom equipment reported to Department of Telecom during the last 3 years alongwith the name of the companies both for public and private sector is enclosed at in the statement attached. None of the public sector companies under the Administrative control of the Department of Telecom are running in any loss for the last three years.
- (d) and (e). The information is being collected form Ministry of Industry & will be placed on the table of the house.

STATEMENT

Details of Exports Including Deemed Exports for the Year 89-90, 90-91 & 91-92.

SI. No.	Name of the Party		Exports During	
		06-68	90-91	91-92
			Rs. Lakhs	
1	2	n	4	5
, e	Bharii Telecom Ltd.	0.00	12.32	258.96
ž	Blue Star Ltd.	40.00	110.00	205.00
<u>ŏ</u>	Electronics Corporation of Indian Ltd	0.00	0.00	15.26
D e	Gujarat Communication & Electronies LT	. 00.00	00.00	72.00
<u>.Ē</u>	Hindustan Cables Ltd.	368.65	1161,61	760.00
≘	Hindustan Teleprtinters Ltd	0.00	0.00	17.10
ē	Indian Telephone Industries Limited	26.22	20.48	107.00

22	Si. No. Name of the Party		Exports During		271 Wri
		06-68	90-91	91-92	itten Al
			Rs. Lakhs		nswers
•	2	3	A		S
æί	Intercity Cable Systems (P) Ltd	00.0	12.76	2.00	
ஞ்	Karnataka Telecables Ltd	0.00	15.01	30.00	JUL
10.	Larsen & Toubro Ltd.	0.00	0.00	15.00	Y 13, 1
Ë	Maharashtra State Electronics Co. Ltd	0.00	0.35	14.40	992
12.	National Radio & Electronics Co. Ltd	0.00	0.00	22.76	
5.	National Telecom India Ltd	0.00	120.00	206.00	
14.	Northern Digital Exchanges Ltd. (Node)	00.6	9.94	109.57	Written
5.	Priyaraj Electronics Pvt. Ltd.	0.00	00:00	17.99	Answ
.	Punjab Communications Ltd	0.00	0.00	12.56	ers 2
					72

Ď	Sl. No. Name of the Party		Exports During		'3 N
•		06-68	90-91	91-92	Vritten A
			Rs. Lakhs		nswe
-	. 2	8	4	S	ris .
17.	Punjab Wireless System Limited	00.0	7.00	20.00	A
18.	Rajasthan Telephone Industries Ltd	00.00	18.00	0.00	SADHA
19.	Shyam Antenna Electronic Pvr. Ltd.	16.50	31.30	123.26	A 22, 19
20.	Swede India Electronics Ltd.	0.00	00.00	121.46	914 <i>(SA</i>
21.	Tata Keltron Ltd.	00.00	4.79	3.61	KA)
22.	Tata Telecom Ltd.	0.00	0.00	17.62	
23.	Telematics Systems Ltd.	0.34	0.34	177.00	Writter
24.	Vindhya Telelinks Ltd.	0.00	32.09	0.00	Answ
25.	W.S. Industries	0.00	00.00	172.00	ers 2

49-90 90-91 91-92 7 2 3 4 5 26. Finolex Cables Limited 47.15 51.00 56.00 27. Surana Udyog Ltd. 8.11 0.73 39.25 27. Total Oty and Value (in Rs. Lakhs): 515.97 1607.72 2595.80	SI.	SI. No. Name of the Party		Exports During	
Rs. Lakhs Pinolex Cables Limited 47.15 51.00 Surana Udyog Ltd. 8.11 0.73 Total Oty and Value (in Rs. Lakhs): 515.97 1607.72 29			06-68	90-91	91-92
2 3 4 Finolex Cables Limited 47.15 51.00 Surana Udyog Ltd. 8.11 0.73 Total Oty and Value (in Rs. Lakhs): 515.97 1607.72				Rs. Lakhs	
Finolex Cables Limited 47.15 51.00 Surana Udyog Ltd. 8.11 0.73 Total Oty and Value (in Rs. Lakhs): 515.97 1607.72 29	-	8	. &	4	5
Surana Udyog Ltd. 8.11 0.73 Total Oty and Value (in Rs. Lakhs): 515.97 1607.72 29	26.		47.15	51.00	56.00
515.97	27.	Surana Udyog Ltd.	8.11	0.73	39.25
		Total Oty and Value (in Rs. Lakhs):	515.97	1607.72	2595.80

[English]

Market Loans for Telecom. System

706. SHRI M.V.V.S. MURTHY: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government propose to raise any market loans during the Eighth Plan to develop the Telecommunication system;
 - (b) if so, the details thereof;
- (c) the extent of the market loan sought and the actual budget in the Eighth Plan; and
- (d) the steps being taken for modernising the systems?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

- (b) and (c). It is proposed to raise about Rs. 7,026 Cr. through Market Borrowings during Eighth Plan. However the market borrowings to the tune of Rs. 10,688 Cr. was sought in the proposed Eighth Planfor a total outlay of Rs. 40,555 Cr. from the Planning Commission.
- (d) The modernisation programme under the Eighth Plan includes, among others, the following:
 - Full automatisation of the network
 - Replacement of life expired equipment by electronic equipment mostly digital type.
 - Provision of the most reliable transmission media through optical

fibre, radio medium satellite communication etc.

- Speedy message transmission through further induction of Store and Forward Message Switching System.
- Computerisation of customer services like directory enquiry, manual trunk service, billing etc.
- Provision of value added services like voice/electronic mail video/Audi conferenaing, radio-paging, cellular phones etc.
- Replacement of all strorwager MAX-Ill exchanges by electronic exchanges as part of the programme to provide national subscriber dialing to all exchanges, even if such MAX-III have not outlived their prescribed economic life.

[Translation]

LPTV and VLPTV Transmitters in Madhya Pradesh

707. DR. LAXMINARAYAN PANDEYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether locations have been selected in Jaora (District Ratlam) and Kukreshwar (district Mansdsaur) in Madhya Pradesh for setting up LPTV tower and VLPTV tower respectively; and
- (b) if so, by when the T.V. transmitters are likely to be set up there?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) and (b). Yes, Sir. The TV transmitters at Kukadeshwar and Joaa are expected to be. commissioned during 1992-93 and 1993-94 respectively.

[English]

Energy Commission

708. SHRI S.B. THORAT: Will the Minister of POWER be pleased to state:

- (a) whether the Government propose to set up an Energy Commission;
 - (b) if so, the details thereof; and
- (c) the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) No, Sir. there is no proposal at present to set up an Energy Commission.

(b) and (c). In view of the above, the question does not arise.

Telephone in Mahail and Panchkula, Chandigarh

709. SHRI B.L. SHARMA (PREM):

SHRI PHOOL CHAND VERMA:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether a number of telephones have been sanctioned against M.P.'s quota in Mahali and Panchkula, (Chandigarh);
 - (b) if so, the details thereof;
- (c) the number of telephones installed out of them;
- (d) the number of telephones yet to be installed and the reasons for delay; and
- (e) the steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTER OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDÜ): (a) Yes, Sir.

(b) 10 (d). The details of telephone connections sanctioned/installed are as under:-

					2
	Chandigarh	Panchkula	Mohali	Total	81 <i>Wri</i>
	2	3	4	5	tten A
Sanctioned	. 211	20	90	143	nswer
Installed	45	17	10	. 25	S
Yet to be installed	72	. 60	05	98	
					AS

Out of the total of 86 telephone connections yet to be installed, 52 cases are pending for want of formalities to be completed by the subscribers: 4 cases pending due to technical feasibility: 6 cases have been received recently and are under process: 23 cases where advice note has been issued, the installation work is in progress: and 1 case is held up due to the death of the subscriber.

(e) Concerted efforts are being made to provide telephone connections against pending sanctions at the earliest.

Airport at Nedumpasserry

710. PROF. SAVITHRI LAKSHMANAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether there is any proposal to construct an airport at Nedumpasserry in Emakulam district, Kerala; and
 - (b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

Delhi Telephone Advisory Committee

711. SHRI KAMAL CHAUDHARY: WIII

the Minister of COMMUNICATIONS be pleased to state:

- (a) when the present Delhi Telephone Advisory Committee was constituted with its term:
- (b) the basis on which members on the Advisory Committee appointed:
- (c) the number of vacancies in Committee as on date: and
 - (d) when these are likely to be filled?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU); (a) The present Telephone Advisory Committee for Delhi was constituted by the previous Government in March, 1991 for a period of two years upto 31.3.93 which is under review.

- (b) Nominations are made by the Government under various categories giving representation to various interests, as per statement attached.
- (c) and (d). Further action on Delhi TAC was suspended on 28.6.91. Action is under way for reconstitution of a new TAC for Delhi.

STATEMENT

Telecom. Advisory Committee-Interests represented:

 1.	Members of Parliament	3
2.	State Legislature	4
3.	State Administration	1
4.	Corporation or Civic Body	2
5.	Press	4

Patna Marketing Conference

Total

712. SHRI INDRA JIT: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Union Government made a bid for holding the Pacific Asia Travel Association Conference and Travel Mart in India in 1993 but won only the PATA Travel Mart:
- (b) when the PATA Travel Mart likely to be hosted in India and the plan to take advantage of this for promoting tourism in India:
- (c) whether the first ever PATA Marketing Conference too will be held in India along with the above event; and
- (d) if so, the plan to attract world tourism and take full advantage thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (d). Pacific Asia Travel Association has accepted the offer too hold the PATA Travel Mart as well as Marketing Conference 1993 in India. The proposed dates for the event are April 15 - 18, 1983.

The PATA India Chapter and the Department of Tourism will extend facilities and support the event. It is also proposed to utilise the event which will be attended by a large number of persons from the international travel industry, to project India as an attractive tourist destination.

40

High Power Air Transmission Station at Kozhikode

713. SHRIK. MURALEE DHARAN: Will the Minister of Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there has been delay in installing high power AIR transmission station at Kozhikode inspite of the availability of equipments; and
 - (b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) and (b). Originally, under the VII Plan, the existing 10 KW MW transmitter at Kozhikode was proposed to be replaced by a new 10 KW MW Transmitter. Subsequently, it was decided to install a 100 KW MW Transmitter.

This change necessitated construction of a newtransmitterbuilding. The planning, design and layout plan of the building has since been finslised and preliminary estimates sanctioned The civil works are to commence, soon.

T.V. Relay transmitter at Pali in Rajasthan

714. SHRI GUMAN MAL LODHA: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

- (a) whether TV towers and TV relay transmitters in Pali district of Rajasthan have be come very weak and dilapidated;
- (b) whether the entire Pali district is covered by the T.V. netwrok; and
- (c) if not, by when it is likely to be covered?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):
(a) and (b). No, Sir. The low power TV transmitter at Pali is reported to be providing satisfactory service within its range of about 15 Kms (including fringe service areas where elevated antennae and boosters are required for obtaining satisfactory reception). this transmitter is not expected to provide coverage to the entire Pali district.

(c) TV coverage in Palidistrict is expected to improve considerably consequent upon commissioning of high power TV transmitters in the adjoining districts of Ajmer, Jodhpur and Udaipur subject to availability of adequate resources for the purpose and inter-se priorities. The lead time involved in

implementation of projects of this nature is about 3-4 years after formal approval of the project.

Indo-US Meeting on Power Project

715. SHRI P.M. SAYEED: Will the Minister of POWER be pleased to state:

- (a) whether a high level Indo-US meeting was held recently regarding power projects in India; and
- (b) if so, the details of the subjects discussed and there outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). An Indo-US Seminar on "New Opportunities for Private Investment in the Indian Power Sector" was organised by the Indo-American Chambers of Commerce and U.S. Govt. organisations in India which was held in New Delhi on 16-17 June, 1992. major topics discussed were:

- Indian Power Scenario and fuel supply arrangement.
- Private Power Development in India: Issues and Opportunities.
- 3. Financing for private power projects.
- 4. Private Power Development: US Experience.
- 5. Prospects for Indo-US Joint Ventures in the power sector.

The deliberations at the seminar were oriented towards increasing awareness of the policy to encourage private sector investment in generation and distribution of electricity. Many participants of the Seminar have come up with proposals to put up power projects in India.

[Translation]

Telephone Connections in Madhya Pradesh

716. SHRI PHOOL CHAND VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of applications received till March 31, 1991 for telephone connections in the major citities of Madhya Pradesh:
- (b) the number of telephone connections provided so far; and
- (c) the number of persons still on the waiting lists?

THE DEPUTY MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The number of applications received during 1991-92 for five major cities of Madhya Pradesh namely Indore, Raipur, Gwalior, Jabalpur and Bhopal is 24129.

- (b) The number of telephone connections provided for these five major cities during 1.4.91 to 30.6.92 is 34.509.
- (c) The waiting list for these five cities as on 30.6.92 is 53470.

[English]

SC, ST Posts in Group 'D' in Post Offices in Delhi

- 717. SHRI SURAJ MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether a number of vacancies in the SC/ST reserved categories have been lying vacant in Group 'D' posts in various Post

Offices in Delhi/New Delhi since long:

- (b) if so, the reasons therefor:
- (c) whether representations have also been received by D.G. (Postal) in this regard; and
- (d) if so, the action taken to fill up the reserved vacancies?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No Sir,

- (b) Does not arise.
- (c) Yes Sir,
- (d) The backlog of reserved vacancies up to 31-12-1991 have been filled up.

Acquisition of Land by Bhilai Steel Plant

- 718. SHRI CHANDULAL. CHANDRAKAR: Will the Minister of STEEL be pleased to state:
- (a) the details of land acquired for the Bhilai Steel Plant from the begining upto the end of 1991;
- (b) the details of acquired land utilised and lying unutilised in the Plant;
- (c) whether there is any proposal to return surplus land to the original woners;
- (d) whether private persons are selling the acquired land unauthorisedly; and
- (e) if so, the details thereof and the action taken/proposed to be taken to stop the illegal sale of acquired land?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) The details of land

acquired for Bhilai Steel Plant from the beginning upto the end of 1991 is as follows:-

(in Acres)

For Plant	For Township	For Captive Min	es Total	
8,977.88	13,391.88	11,051.08	33,420.84	
(b) The area of	acquired land utilised an	d lying unutilised for	lying unutilised for Bhilai is as under:	
		(in Acre	s)	
	Utilised	Unutilised	Total	

Utilised	Unutilised	Total
5,973.10	3,004.78	8,97.88
12,960.12	431.76	13,391.88
18,933.22	3,436.54	22,369.76
	5,973.10 12,960.12	5,973.10 3,004.78 12,960.12 431.76 18,933.22 3,436.54

- (c) Since the above vacant land is reserved for future expansion of Plant and Township facilities, there is no surplus land proposed to be returned to the original land owners.
 - (d) No, Sir.
 - (e) Does not arise.

Disruption of Indian Airlines Flights

- 719. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (a) the total number of mandays lost in 1991-92 on account of disruption of Indian Airlines flights; and
 - (b) the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). 10583 mandays were lost during 1991-92 due to industrial action by Indian Airlines employees.

Construction of an Airport between Sri Ganga Nagar and Abohar

720. SHRI JAGMEET SINGH BRAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether there is any proposal to construct an airport midway between Sri Ganga Nagar (Rajasthan) and Abhor (Punjab);
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION

AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). The traffic potential, commercial viability of the operations, availability of resources and their deployment, fleet availability and plan of operation of scheduled airlines and other such factors relevant to the construction of a new airport do not permit the possibility of a new airport being taken up for construction between Sri Ganga Nagar and Abohar.

Clearance to Telugu-Ganga Project

- 721. SHRI K. RAMAMURTHEE TINDIVANAM: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether the Central Water Commission has given the clearance for the Telegu-Ganga Project;
 - (b) if not, the reasons therefor; and
- (c) the time by which the clearance is likely to be given?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (c). Telugu Ganga Project though techno-economically appraised by the Central Water Commission, its consideration was deterred by the Advisory Committee in April, 1988 as the project had not been cleared from inter-State angle. In order to resolve the Inter-State issues the meeting of the Chief Ministers of Andhra Pradesh, Karnataka and Maharashtra, convened by the then Minster (Water Resources) on 5.4.1990 could not materialise as the Chief Minister of Karnataka informed. that the Chief Ministers would themselves resolve the issues relating to sharing of Krishna waters. The three Chief Ministers met twice in 1990. They are to meet again for consideration of the fourtentative alternative

proposals that emerged during their second meeting.

[Translation]

Assistance for Flood Control in M.P.

722, SHRI MOHANLAL JHIKRAM: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the assistance provided to Madhya Pradesh for flood control during 1991-92;and
- (b) the places where the said amount has been spent by the State Government?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) No assistance was provided top Madhya Pradesh specifically for flood control as such during 1991-92. But, it has since been decided that allocation of plan funds for approved projects in the water sector will be earmarked from the beginning of to the VIII Five Year Plan.

(b) Does not arise.

[English]

Recruitment of Workers in Bokaro Steel Plant

723. SHRI BIRSINGH MAHATO: Will the Minister of STEEL be pleased to state:

- (a) whether there is a ban on recruitment of workers in the Bokaro Steel Plant for the last five years;
- (b) whether a large number of persons have been employed without following the prescribed rules of recruitment and against the policy of reservation and the ban;

- (c) if so, the reasons therefor;
- (d) whether a large number of irregular/ casual workers have been made permanent without availability of vacancies there:
- (e) if so, the facts and reasons thereof: and
- (f) the steps proposed to be taken against such irregularities?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) No, Sir

- (b) and (c). Do not arise.
- (d) No, Sir.
- (e) and (f). Do not arise.

Construction of a New Airport in Cochin

724. SHRI RAMESH CHENNITHALA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Government have any proposal for the development of existing airport at Cochin or construction of a new airport there:
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) A final decision will be taken only when comparative cost of the three options viz. (i) the main runway be extended by 2000 ft.; (ii) the secondary runway be extended to

9000 ft. and (iii) a new site be selected for the construction of a new airport, are evaluated.

(c) Does not arise.

[Translation]

Raising of Market Loans by HCL

725 SHRINJ. RATHVA: Will the Minister of MINES be pleased to state:

- (a) whether the Hindustan Copper Ltd. (HCL) has taken any decision to raise loans from the market; and
- (b) if so, the total amount of loan likely to be raised and the projects on which the amount is proposed to be spent?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) Yes, Sir, Hindustan Copper Limited has taken such a decision.

(b) The requirement of market loans would depend on the investments which are undertaken during the VIII Plan and availability of other sources of finance such as budgetary support, suppliers ' credit, loans from financial institutions etc.

The Company currently estimates the requirement of market loans at around Rs. 230 crores.

The main projects identified are as follows:

- (1) Pollution Control at Khetri Copper Complex and Indian Copper Complex, Ghatsila.
- (2) Khetri Smelter expansion.

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- (3) Malanjkhand Open Pit expansion.
- (4) Opening of Banwas mine in Rajasthan.
- (5) Opening of Chapri—Sidheshwar Mine in Ghatsila.
- (6) Concentrator modernization at Khetri Copper Complex.

[English]

Postal facilities in Bihar

726. SHRI SYED SHAHABUDDIN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the total number of postal facilities of various categories in Bihar established during 1991-92 and proposed for 1992-93;
- (b) the number of eligible villages and panchayats without postal facility as on March 31, 1992, district-wise; and
- (c) the programme for the establishment of postal facility at the panchayat/village level in the Bihar during 1992-93, districtwise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) During the year 1991-92, 171 branch post offices, 1 licensed postal agency, 171 new letter boxes and point too point speed posts service between (i) Calcutta and Giridih and (ii) Patna and Begusarai, Katihar and Motihari was established. The proposals for 1992-92 in this regard have got been finalised.

(b) As on 31.3.92, there were 56768 villages and 2558 panchayats in Bihar without post offices, However, basic postal facilities

such as delivery of mail are available in all the villages and panchayats of Bihar State. The eligibility of a village or a panchayat for opening a post office is determined with regard to the population, distance and income norms prescribed for the purpose at the time of examining specific proposals.

(c) The programme for 1992-93 has not yet been finalised.

Telephone Connections in Bihar

- 727. SHRI RAMDEW RAM: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the gap between the demand and provision of new telephone connections in each district Bihar; and
- (b) the time by which this gap is likely to be bridged?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Statement is attached.

- (b) The Eighth Plan (1992-97) proposals for expansion of telephone exchange Network for Bihar as well as the country envisage:-
 - Provision of telephone connection practically on demand in the rural and the tribal areas.
 - Waiting period for a new telephone connection not to exceed two year in larger telephone systems of 10,000 lones or more.

STATEMENT

Gap between demand and provision of new telephone connections i.e. The waiting list on District wise.

	District	Gap
1.	Banka	43
2.	Bhagaipur	955
3.	Godda	36
4.	Mungar	95
5 .	Jamui	50
6.	Dumka	58
7.	Deodhar	226
8.	Sahabganj	67 ·
9.	Singhbhum (E)	2224
10.	Singhbhum (W)	537
11.	Nalanda	935
12.	Patna	4730
13.	Begusarai	160
14.	Darbhanga .	317
15.	Khagaria	Nil
16.	Madhbani	110
17.	Gamastipur	172
18.	Aurangabad	577
19.	Gaya	1436
20.	Jahanabad	223
21.	Nawada	107
22.	Bokaro	709

301 Written Answers		wers	ASADHA 22, 1914 (SAKA)	Written Answers	302
		District		Gap	
	23.	Dhanbad		1025	
	24.	Gumla		55	
	25.	Lohardagga		40	
	26.	Ranchi		1957	
	27.	Chatra		23	
	28.	Giridih		06	
	29.	Hazaribagh		657	
	30.	Bhabhua		01	
	31.	Bhojpur .		246	
	32.	Buxur		108	
	33.	Rohtas		274	
	34.	Garhwa		12	
	35.	Palamu		147	
	36.	Araria		54	
	37.	Katihar		66	
	38.	Kishanganj		59	
	39.	Purnea		297	
	40.	Madhepura		69	
	41.	Saharsa		47	
	42.	Supaul		35	
	43.	Musaffarpur		1109	
	44.	Sitamarhi		410	

	District	Gap
5 .	Vaishali	594
6.	Chapra	113
17.	Gopalganj	48
18.	Siwam	254
49.	Champaran (E)	59
50.	Champaran (W)	38

TV Serial "Valley of Splendour"

728 SHRIGURUDAS KAMAT: Will the Minister of INFORMATION AND **BROADCASTING** be pleased to state:

(a) whether the T.V. serial " Valley of Splendour" telecast by the Doordarshan has been approved by the Costing Committee; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) and (b). The telecast right of the documentary ' Valley of Spllendour' was obtained by Doordarshan on payment of royalty. Approval of Costing Committee is not required in such cases.

Money Orders through Facsimile

729. SHRI SOBHANADREESWARA-RAO VADDE: Will the Minister of **COMMUNICATIONS** be pleased to state:

(a) whether the Government propose

· to transmit money orders through facsimile;

- (b) if so, the places to be provided with this facility; and
- (c) whether there is any proposal to instal PC-based multi purpose counter machines at Hyderabad Vijayawada and Visakhapatnam in Andhra Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA'NAIDU): (a) and (b). A proposal to use the Fax Technology for transmission of Money Orders is under examination.

(c) We had supplied 16 PC-based counter machines to post offices in Hyderabad town during 1990-91. More such machines are proposed to be supplied to Vishakapatnam, Vijayawada, Hyderabad, Secunderabad in 1992-93.

Deposits in Postal Savings Accounts in Goa

730. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of

COMMUNICATIONS be pleased to state:

- (a) the total amount of deposits lying in the postal savings accounts in Goa as on March 31, 1992; and
- (b) the corresponding figures for 1989-90 and 1990-91, year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Sir, the total amount of deposits lying in the postal savings accounts in Goa as on March 31, 1992 is Rs. 25.30.52.377/- (Rupees twenty five crores thirty lakhs fifty two thousands three hundred and seventy seven only).

- (b) The corresponding figures for the above in the years 1989-90 and 1990-91 are as below:
 - 1989-90 Rs. 20,09,62,356/-(Rupees Twenty crores nine lakhs sixty two thousand three hundred and fifty six).
 - ii) 1990-91 Rs. 23,15,39,258 (Rs. twenty three crore fifteen lakhs thirty nine thousand and two hundred fifty eight only).

Leasing out Land to OBEROI Group in Delhi

- 731. SHRI LALIT ORAON: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (a) whether attention of the Government has been drawn to the newsitem appearing in 'The Pioneer 'dated June 18, 1992 regarding offer by DTDC Oberoi Group for construction of hotel in Delhi:
 - (b) if so, the facts thereof;

- (c) whether the Government have formulated and guidelines for leasing out of land to private parties for construction of hotels: and
 - (d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The facts have been ascertained from Delhi Administration.

The land in question has been allotted to Delhi Tourism and Transportation Development Corporation by the Land and Development Office for setting up of a budget hotel.

The Corporation had invited offers from Hotel Chains in this regard, which have been evaluated. An agreement is expected to be finalised soon.

(c) and (d). The terms and conditions under which land is given to private parties for construction of hotels are decided by the owners of the land. Government of India have formulated guidelines for approval of hotel projects which is a voluntary scheme.

Postal Life Insurance in Orissa

732. SHRIGOPINATHGAJPATHI: WIII the Minister of COMMUNICATIONS be pleased to state:

- (a) the steps taken by the Government to promote Postal Life Insurance Scheme in Orissa during last three years; and
 - (b) the targets set for 1992-93?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYANAIDU): (a) Forpromotion of Postal Life Insurance Scheme in Orissa during the list 3 years, the funds allotted and spent in publicity is given as under:-

Year	Fund allotted	Fund Spent
1989-90	Rs. 0.5 Lakh	Rs. 43,023
1990-91	Rs. 1.0 lakh	Rs. 85,555
1991-92	Rs. 0.9 lakh	Rs. 69,180

The above amount spent advertisements in the newspapers, hoarding, publicity materials, PLI gifts etc.

There are a total of 11 Development Officers and 4 Field Officers appointed in the Circle for procurement of new Postal Life Insurance business,, The amount paid as incentives to these officials for procurement of new business during the last 3 years is under:-

1989-90	Rs. 1,90,683
1990-91	Rs. 1,60,039
1991-92	Rs. 2,21,811

To modernise the PLI work in Orissa Circle, there is also a proposal of computerising the PLI function in Orissa. Administrative approval has already been obtained for this. This computer will be installed during this financial year.

(b) It is proposed to fix a target for new business of Rs. 20 crores for the year 1992-93 in Orissa Circle.

Post Office in Villages of Andhra Pradesh

733. SHRI DHARMABHIKSHAM: Will

the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of major villages where there are no post offices in Andhra Pradesh; and
- (b) the new post offices of various categories proposed to be set up in the State during 1992-93?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) There are a total of 18420 villages without Post Offices in Andhra Pradesh including 5892 gram panchayat villages.

(b) New Post Offices are proposed to be opened in Andhra Pradesh during 1992-93 subject to fulfillment of the prescribed income, distance and population norms. The targets for Andhra Circle has not yet been finalised.

Post and Telegraph Offices in Sikkim

734. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of Post and Telegraph offices opened in Sikkim during 1990-91 and 1991-92:
- (b) the details with location thereof, separately year-wise;
- (c) whether the Government propose to set up more such offices during 1992-93; and
 - (d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI

P.V. RANGAYYA NAIDU): (a) During 1990-91, 13 branch post offices we opened, while during 1991-9213 branch post offices and 5 combined post and telegraph offices were opened in Sikkim.

(b) The details of post and telegraph offices opened in Sikkim during 1990-91 and 1991-92 are given in the Statement.

(c) and (d). It is proposed to open more post offices in Sikkim during 1992-93 subject to fulfillment of the prescribed norms and availability of funds and targets fixed in this regard. The targets of 92-93 is yet to be announced

STATEMENT

Details of post and telegraph offices opened in Sikkim during 1990-91 and 1991-92.

	1990-91		1991-92
SI.No.	Name of Post office	SI.No.	Name of post office
1.	Gar	1.	Anithng
2.	Manpanraj	2.	Ampa
3.	Phantan	3.	Ramthang
4.	Shitger	4.	Dinihum
5.	Sangmo	5.	Panbing
6.	Pyang	6.	Reymendu
7.	Tingmo	· 7.	Taza
8.	Namphing	8.	Sonok
9.	Bonsun	9.	Singithang
10.	Kateng	10.	Sanganath
, 11.	Panong	11.	Salghari
12.	Rong	12.	Pipalai
13.	Manpur	13.	Phamthang
		SI.No.	Name of combined post and telegraph office
		1.	Samlik Marchak
		2.	Ahooyangtang
		3.	Aritar
		4.	Pachekhaine
		5.	West Pendam

Expansion of T.V. Coverage in Boarder Hilly Areas in U.P.

735. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government have formulated any special plan for the expansion of T.V. coverage in tribal, backward, remote, rural and border hilly areas;
- (b) if so, the areas to which priority have been given under this plan;
- (c) whether the hilly areas of Uttar Pradesh especially the backward hilly areas of Garhwal have been included in this plan; and
- (d) if so, the schemes formulated by the Government for the expansion of Doordarshan in these areas?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARIGIRIJA VYAS):** (a) and (b). Whereas no such special plan has been formulated by the Government, Doordarshan has been assigning due priority from time to time to the expansion of TV coverage in tribal, backward, remote, rural, border and hilly areas of the country while formulating plans for TV expansion in the country.

(c) and (d). At present, 15 TV transmitters of varying power ratings and 3 TV transpose are functioning in the hill districts of Uttar Pradesh. Out of these transmitting Centres, one high power (10 KW), one low power (100W) and 3 very low power (2x10 W) TV transmitters and 2 transposers (2x10 W) are functioning in Garhwal region of Uttar Pradesh. One low power (100 W) transmitter

at Kotdwar (Garhwal district) and a very low power (2 x 10 W) TV transmitter at Joshimath (Chamoli district) are also under implementation at present. Further expansion of TV service in the hill districts of Uttar Pradesh will depend upon availability of resources for the TV expansion in the country and inter-se priorities.

Effect of recent Industrial strike on Air India, Indian Airlines and Vayudoot

736, SHRI RAM NARESH SINGH: WIII the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) the number of flights of Air India. Indian Airlines and Vayudoot which could not be operated due to the nationwide industrial strike on June 15, 1992; and
- (b) the estimated loss suffered by each of these airlines as a result thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Number of flights affected due to industrial strike on 16th June and not on 15th are as under:-

- 1. Air India Nil
- Indian Airlines operated 39 flights 2. against the originally scheduled 189 flights.
- Vayudoot 3
- (b) 1. Air India Nil
- 2. Indian Airlines - Rs. 1.37 crores
- 3. Vayudoot only national loss.

737.

Magazines Published from Bihar and Uttar Pradesh

SHRI CHHEDI PASWAN: SHRI MOHAMMAD ALI ASHRAF FATMI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the names of the weekly, fortnightly and monthly magazines published in Bihar and Uttar Pradesh separately, the places of their publications and the extent of their circulation; and
- (b) the details of the complaints received against them during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):
(a) About 4000 periodicals are published from Bihar and Uttar Pradesh as per the information complied by the Office of the Registrar of Newspapers for India as on 31.12.1990. The details of periodicals published form various States and Union Territories as on 31.12.1990 is available in the Parliament House Library.

(b) During the last three years, the Office of Registrar of Newspapers for India received complaints against 35 periodicals published form Bihar and Uttar Pradesh in respect of their circulation claims. Circulation

check in case of 28 of them has been done and in case of seven is in progress.

New Telephone Exchanges in Maharashtra

738.SHRI YASHWANTRAO PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the district-wise details of places in Maharashtra proposed to be connected with STD and group dialing facilities during 1992;
- (b) the places where new telephone exchanges proposed to be opened during 1992 particularly in Ahmednagar District;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V: RANGAYYA NAIDU): (a) District-wise details places in Maharashtra proposed to be connected with STD during 1992 is placed at statement -I. Details of places proposed for group dialling facillites during 1992 is being worked out.

- (b) and (c). Details given in Statement II.
- (d) Does not arise.

STATEMENT -I

Name of places in Maharashtra proposed to be connected with S.T,.D. facility and group dialling facility during 1992

S.T.D. Facility:

District	Names of Places
Ahmednagar	Kopergaon, Rahouri

District .	Names of Places
Jalgaon	Savda, Jammer, Amalner
Nasik	Yeola, Ghoti, Igatpuri
Pune	Talegaon Damdhre
Raigad	Karjat, Roha, Murud
Chandrapu MISC	Chandraput MIDC
Dhule	Sakri, Navalnagar
Kolhapur	. Kagal, Bhti Bori, Vadgaon
Nagpur Umred, Narkhed.	Mouda, Katol, Ramtek, Saoner,
Parbhani	Sailu, Bori, Basmat, Hingoli
Satara	Phaltan, Lonand
Sindudurg	Vengrula, Sawantwadi, Kankavali
Solapur	Akkalkot, Mohol, Akluj, Pandarpur
Bhandara	Shahapur
Akola	Karanja, urtizapur
Amravati	Dhamangaon Rly.
Aurangabad	Patithan, Vaijapur, Kanned
Beed	Parlivaijenath
Buldana	Chikhali
Jalna	Ambad
Osmanabad	Tuljapur
Ratnagiri	Chipium, Lote

317 Written Answers	ASADHA 22, 1914 (SAKA) Written Answers			
District	of Places			
Thane	Nalaso pera, Palghar, Waliv Murbad,Dahanu, Wada.			
Wardha	Hinganghat			
Yeotmal	Pandharkawads			

GROUP DIALLING FACILITTY

Details of Group Dialling is beiing worked out.

STATEMENT-II

District-wise number of places in Maharashtra where new exchanges are propsed to be opend during 1992

District	Name of Exchanges	
Ahmednagar	6	
Nasik	3	
Thane	3 *	
Satara	3	
Solapur	3	
Beed	2	
Latur	2	
Osmanabad	3	
Total	25	
Details of new exchanges proposed in Ahmednagar District during 1992 is		
Name of Exchange	Tehsil	
Arangaon	Ahmadnagar	
Kaudgaon	- do -	

Name of Exchange	Tehsil
Virgaon	Akola
Duregaon	Karjat
Wagholi	Shevgaon
Kawatha	Shrigonda

Development Works of Bhavnathpu by

739. SHRI LAL BABU RAI: Will the Minister of STEEL be pleased to state:

- (a) whether the Developmental work of Bhavnathput (District Gadhwa, Bihar) is being done by the Bokaro Steel Plant;
- (b) if so, the amount spent thereon during the last three years;
- (c) whether alleged irregularities in the developmental works have been reported; and
 - (d) if so, the number of complaints

received in this regard and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Bhavnathpur Limestone mines was under the administrative control of Bokaro Steel Limited till June, 1990. Since June 1990, the limestone mine at Bhavnathpur has been transferred to the administrative control of Raw Materials Division of Steel Authority of India Limited and consequently the associated developmental works are being done by the Raw Material Division.

(b) The expenditure incurred during the last three years on development of Bhavnathpur Mine and Peripheral Area is as under:

(Rupees in Lakhs)

Year	Capital	Revenue	Peripheral
1989-90	Nil	7.13	4.43
1990-91	1.5	6.42	No sanction
1991-92	7.7	28.10	12.00

⁽c) No Sir.

⁽d) Does not arise.

[English]

Telephone Connections in **Ker**ala

740. PROF. K.V. THOMAS: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of applications for telephone connections pending in Kerala as on July, 1, 1992; and
 - (b) the telecommunication development schemes envisaged for Kerala for the next three years?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRIP.Y. RANGAYYA NAIDU): (a) There are 230060 number of pending applications for telephone connections in Kerala State as on 1.7.1992.

(b) During the next three years, throughout the country, it is, planned.

To provide phone facility in all Gram Panchayats. However, all Gram Panchayats have already been provided with telephone facility in Kerala State:

To contain the waiting list to two years period in large telephone systems. (During the current financial year it is planned to give 80,000 new telephone connections in Kerala State).

The telecommunication development schemes for Kerala State Government have been planned accordingly.

UHF Link between Patna and Paligani, Bihar

- 741. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the Government propose to provide UHF telecommunication link between Patna, Vikram and Paliganj (Bihar);
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

- (b) i) Patna-Bihta 120 Channel Digital UHF existing.
- Bihta-Vikram 30 Channel Digital UHF planned for commissioning during 1993-94.
- iii) Vikram-paliganj 10 Channet Digital UHF planned for commissioning during 1993-94.
- (c) Not applicable?

Drip Irrigation Scheme

- 742. KUMARI PUSHPA DEVI SINGH: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether the Government introduced drip irrigation scheme in various to states;
- (b) if so, the total hactares of land in States brought under dirp irrigation so far;

- (c) whether drip irrigation has been started in Madhya Pradesh;
- (d) if so, the total hectares of land brought under drip irrigation so far there; and
- (e) the proposals of the Government in this regard in Eighth Five Year Plan?"

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Yes, Madam.

- (b) The area covered under drip irrigation upto 1990-91 in various States is estimated as 23426 hectares.
 - (c) Yes, Madam.
- (d) The area covered under drip irrigation in Madhya Pradesh during 1991-92 is 473 hectares.
- (e) A Central Sector Scheme for installation of drip system under Integrated Development of Tropical and Arid Zone Fruits is in operation by Ministry of Agriculture. The amount for this scheme during 1992-93 is Rs. 20.00 crores. VIII Five Year Plan proposals for this scheme have not vet been fianlised.

Change in the name of Calcutta **Airport**

743. SHRI SATYAGOPAL MISRA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether there is any proposal to change the name of the Calcutta Airport; and
 - (b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO

SCINDIA): (a) and (b), it is intended to rename Calcutta Airport after Netaji Subhas Chandra Bose

Conversion of Telephone Exchanges in Assam

744, SHRI UDDHAB BARMAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the district-wise number of telephone exchanges functioning at present in Assam;
- (b) whether all the telephone exchanges have been converted into electronic exchanges; and
- (c) if not, the time by which the remaining exchanges are likely to be converted?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) District-wise number of telephone exchanges functioning at present as on 1.7.92 is given the statement.

- (b) No, Sir. Out of 226 telephone exchanges, 155 are electronic type.
- (c) It is proposed to replace the remaining electromechanical exchanges by electronic exchanges ad per the following programme:-
 - All MAX-III type electromechanical exchanges will be replaced by 1993-94.
 - MAX-II type electromechanical exchanges by 1994-95.
 - iii) Other electromechanical exchanges will be replaced as and when they are life expired.

TATEMENT

	District - wise number	r of telephone exchanges functi	District - wise number of telephone exchanges functioning at present in Assam - Status as an 1-7-1993.	1993.
SI. No	District	No. of Electronic exchanges	No. of Electromechanical exchaneges	Total
-	2	3	4	ro .
-	Cachar	16	90	.55.
%	Hailakandi	03	င	96
က်	Karimganj	60	04	13
4	Dhubri	90	04	10
ĸ	Kokrajhar	40	10	90
ø	Bongaigaon	04	10	92
7.	Goalpara	92	00	92
ω	Kamrup	90	=	17
တ်	Nalbari	10	03	90
	With the second			

?7 W ritten	Answe	ers		J	ULY 1	3, 199	2		Writ	ten An	swer s	328
Total	5	80	20	16	16	.00	16	. 07	90	05	- 1	13
No. of Electromechanical exchaneges	4	01	05	02	03	01	05	. 01	05	10	03	04
No. of Electronic exchanges	3	20	05	14	13	03		90	04	10		60
District	2	Banpata	Lakhimpur	Dibrugarh	Tinsukia	Dhemaji	Nagaon	Karbi Anglong	H.C. Hills	Marigaon	Sibsagar	Golaghat
Sí. No	-	10.	#	12.	13.	14.	15.	. 16.	17.	18.	19.	20.

Total	3	80	13	12	226
No. of Electromechanical exchaneges	4	01	03	90	71
No. of Electronic exchanges	3	20	10	90	155
District	2	Jorhat	Sonitpur	Darrang	
SI. No	1	21.	22.	23.	

[Translation]

Staff Strength in Air India and Indian **Airlines**

745. SHRI SUSHIL CHANDRA VERMA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Indian Airlines and Air India are over staffed as compared to foreign airlines: and
- (b) if so, the average number of employees per plane in Indian Airlines and Air India as compared top foreign airlines?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). At present, the average number of employees per aircraft is 401 in the case of Indian Airlines and 726 in Air India. There is a wide variation in the nature of activities and sub-contracting practices followed by different airlines in the world. It is therefore, difficult to make an objective comparison based on staff strength per aircraft.

[English]

Regularisation of Cable T.V./Dish Antennae

746. DR. D. VENKATESWARA RAO: SHRI SHRAVAN KUMAR PATEI .

> SHRIR. SURENDER REDDY: -SHRI M.V.V.S. MURTHY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the modalities to regulate Cable T.V./Dish Antennae have been worked out:
 - (b) if so, the details thereof;

- (c) by when a legislation in this regard is likely to be introduced; and
 - (d) to what extent it would be helpful?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARIGIRIJA VYAS):** (a) to (d). The Department of Telecommunications has informed that the issues regarding regulation of Cable TV Networks and Dish Antennae Systems in the country are currently under their active consideration.

Regularisation of Telegraph Staff, New Delhi

- 747. SHRI CHANDRESH PATEL: WILL the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the services of a number of Reserve Trained Pool Staff working in the Central Telegraph Office, New Delhi for the last eight to nine years without break have been regularised;
 - (b) if not, the reasons therefor; and
- (c) the time by which their services is proposed to be regularised?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes Sir. except one who is absent w.e.f. 27.3.90 and has been served a notice for termination.

- (b) Does not arise.
- (c) Not applicable.

Delhi Electricity Board

- 748. SHRI MADAN LAL KHURANA: Will the Minister of POWER be pleased to state:
 - (a) whether the Government propose to

set up an independent board for supply of electricity in Delhi;

- (b) if so, the details thereof; and
- (c) the time by which the proposed Board is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). The Sarkaria/Balakrishnan Committee on the reorganisation of Delhi set up has recommended setting up of an automonous Electricity Board for Delhi on the pattern of State Electricity Board under the Electricity (Supply) Act, 1948. Final decision in the matter would depend upon the completion of various administrative and legal formalities including amendments in the Delhi Municipal Corporation Act, 1957.

[Translation]

Power Sub-Stations in Complexes of Multi-storeved Buildings in Delhi

749. SHRI MRUTYUNJAYA NAYAK: Will the Minister of POWER be pleased to state:

- (a) whether the Government propose to set up power sub-stations in the complexes of multi-storeyed buildings in Delhi;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). DESU has set up a number of sub-stations in the complexes of multistoreyed buildings in Delhi as a part of the electrification work. Besides the completion of prescribed commercial formalities, the concerned agency interested in electrification is required to make available the requisite site/built up space to DESU free of cost for

the setting up of sub-stations as per the load requirement.

[English]

Pension fund scheme in Government **Undertakings**

750. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of STEEL be pleased to state:

- (a) whether a number of central Government undertakings like Steel Authority of India have collected large funds from their employees through pension fund scheme;
- (b) whether the scheme has not been implemented in these undertakings;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the action taken/proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir. In accordance with the MOU reached in the National Joint Committee for the steel Industry (NJCS), Steel Authority of India Ltd. (SAIL) and National Mineral Development Corporation Ltd. (NMDC) started deduction @ 2% of Basic Pay Plus Dearness Allowance from their employees w.e.f. 1.1.1989 in order to build up a Pension Fund. Kudremukh Iron Ore Company Ltd. (KIOCL) started recovering from its employees towards Pension Fund w.e.f. 1.4.1992.

- (b) The scheme has been implemented in KIOCL w.e.f. 1.4.1992. It has not yet been implemented in SAIL and NMDC.
- (c) The scheme formulated by SAIL/ NMDC in accordance with Govt. guidelines,

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was not acceptable to the workers' representatives.

(d) SAIL has constituted a Committee of Directors to go into the whole issue and make recommendations so that ways could be found out to implement the scheme.

[Translation]

Conversion of Telephone Exchanges in Hathras, Uttar Pradesh

751. DR. LAL BAHADUR RAWAL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government had considered any proposal during 1991-92 for providing S.T.D. facilities at each telephone exchange operating in Hathras Parliamentary Constituency and for the conversion of each exchange into electronic;
- (b) whether these facilities have since been provided;
- (c) if so, the details thereof, exchangewise; and
- (d) if not, the reasons therefor and the time by which this facility is likely to be provided?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

- (b) Does not arise.
- (c) Does not arise.
- (d) Reasons for not providing STD are mainly due to non-availability of suitable land, tower materials and equipments, non automatisation of manual exchanges and non-availability of suitable transmission media

to parent TAX at Agra, from these exchanges except Hathras exchange.

The STD facility at Atrauli and Sikandrarao is likely to be provided by March, 1993.

[English]

Cargo facilities at Bangalore

752. SHRI H.D. DEVEGOWDA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether there is any proposal to provide Cargo facilities at Bangalore to export fruits and vegetables to Saudi Arabia and East European countries;
 - (b) if so, the details thereof; and
- (c) by when these are likely to be provided?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). Apart from Indian Airlines, Lutthansa and Kuwait airways are uplifiting cargo from Ban galore. The cargo handling agency at Bangalore, namely M/s Mysore Sales International Ltd., is required to provide the necessary infrastructure facilities for export of fruits and vegetables.

[Translation]

Post Offices in Uttar Pradesh

753. SHRI ARJUN SINGH YADAV: SHRI SURENDRA PAL PATHAK: SHRI HARI KEWAL PRASAD: SHRI BRIJ BHUSHAN SHARAN SINGH:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of villages in Uttar Pradesh without post offices as on March 31. 1992:
- (b) the district-wise number of post offices opened during 1991-92;
- (c) the steps taken by the Government to provide post office facility during 1992-93; and
- (d) the number of post offices likely to be opened during the Eighth Five Year Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI

- P.V. RANGAYYA NAIDU): (a) The number of villages in Uttar Pradesh without post office as on 31.3.92 is 95362.
- (b) District-wise number of post offices opened during 1991-92 is given in Statement attached.
- (c) 90 more post offices already sanctioned will be opened during this year. Additional post offices will also be sanctioned and opened during the year 1992-93.
- (d) The number of post offices to be opened in Uttar Pradesh in the 8th Plan is yet to be decided upon. The targets are allocated annually.

STATEMENT

District-wise information regarding post offices opened during the year 1991-92 in Uttar Pradesh.

SI. No.	District	No. of offices
1.	Agra	•
2.	Aligarh	-
3.	Allahabad	13
4.	Almora	7
5.	Ballia	7
6.	Banda	8
7.	Basti	21
8.	Bareilly	7
9.	Bahraich	8
10.	Bulandshahr	7
11.	Deoria	7

SI. No.	District	No. of offices
12.	Etawah	
13.	Faizabad	13
14.	Gorakhpur	19
15.	Gonda	4
16.	Ghazipur	18
17.	Jhansi	. 3
18.	Jaunpur	11
19.	Lakhimpur Khari	, 8
20.	Mirzapur	6
21.	Moradabad	5
22 .	Partapgarh	20
23.	Rae Bareilly	13
24.	Sultanpur	18
25.	Sitapur	13
26 .	Varanasi	21
27.	Barabanki	9
28.	Bijnore	4
29.	Budaun	6
30.	Etah	-
31.	Farrukhabad	4
32.	Fatehpur	7
33.	Hardoi	12
34.	Hardwar .	•

341 Written Answers	Written Answers ASADHA 22, 1914 (SAKA)	
SI. No.	District	No. of offices
35 .	Hamirpur	5
36.	Lucknow	14
37.	Lalitpur	•
38.	Knapur City	9
39.	Kanpur Dehat	2
40.	Unnao	5
41.	Meerut	2
42.	Mujaffar Nagar	2
43.	Saharanpur	5
44.	Ghaziabad	12
45 .	Dehradun	1
46.	Pauri	5
47.	Chamoli	8
48.	Tehri	-
49.	Maqthura	-
50.	Rampur	-
51.	Nainital ·	4
52.	Pilibhit	-
53.	Pithoragarh	1
54 .	Shahjanpur	2
55.	Maharajganj	5
56 .	Azamgarh	5
57 .	Mau	4

343 Written Answers	JULY 13, 1992	Written Answers 344
SI. No.	District	No. of offices

SI. No.	District	No. of offices
58.	Sidharthanagar	8
59.	Sonbhadra	1
60.	Jalon	-
61.	Frozabad	. •
62.	Mainpuri	•
63 .	Uttarkashi	

[English]

Advertisements to Newspapers

754. SHRI DATTATRAYA BANDARU: PROF. RITA VERMA: SHRI CHETAN P.S. CHAUHAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the names of daily newspapers published from Delhi, Calcutta, Madras and Bombay which were given advertisements by the Directorate of Audio Visual Publicity during 1991 and upto 30 June, 1992 with the number of advertisements given to each newspapers;
 - (b) whether there have been complaints

regarding discrimination in allotment of DAVP advertisements to the newspapers; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJAY VYAS): (a) The required information for the financial year 1991-92 is given in the statement attached. Such figures are compiled by DAVP on financial year basis.

(b) and (c). Keeping in view the Government Policy, the publicity requirements and the availability of funds, a balanced and equitable placing of advertisements is aimed at. No discrimination is made against any newspaper.

STATEMENT

Newspapers Published from Delhi

Name of Publication	Number of Advertisements given during 1991-92
Times of India	2052
Indian Express	2153
Hindustan Times	2272

345 Willeli Aliswers	ASADIA 22, 1914 (SARA)	Willen Answers 346
Name of Publication		Number of Advertisements given during 1991-92
National Heral	ld ·	1232
Patriot		921
Evening News		48
Statesman		964
Samachar Po	st	264
The Economic	Times	126
Hindustan		1519
Navbharat Tin	nes	1334
Sandhya Tien	ns	33
Vyapar Bhara	ti	75
Bandematarai	m	491
Punjba Kesari		1127
Bharat Bhavn	a	355
Vyapar Kesari		53
Veer Arjun		614
Jansatta		947
Sandhya Bhar	rat	18
Sandhya Veei	r Arjun	29
Amrit India		448
Publik Asia		153
Dinkkal		313
Jagran		1158

Name of Publication	Number of Advertisements given during 1991-92
The Page	241
Aman Vyapar	1
Aprahnt Samachar Mail	9
Rashtriya Sahara	4
Awam	286
Теј	244
Qaumi Awasz	554
Milap	435
Pratap	489
Jadid in-Dinon	227
Masriq-I-Awaz	203
Faisal Jadid	232
Usman Ki Awaz	96
Intriban-E-Jadid	112
Garm Hawa	»; 1
Panthik Samachar	175
Jathedar	384
Daily Educator	544
Newspapers Publi	shed from Calcutta
The Telegraph	1741
Calcutta Observer	612
Evening Brief	45
. Business Standard	178

,	
Name of Publication	Number of Advertisements given during 1991-92
The Economic Times	, 52
Vishwamitra	276
Sanmarg	472
Chhapte Chhapte	88
Rooplekha	145
Prakash	101
Prabhu Rastra	25
Seva Sansar	93
Pratha	53
Parixit	80
Kaal Rathee	19
Sutrakar	21
The Rozana Hind	. 60
. Ghazi	82
Azad Hind	140
Akkas	270
Akhbar-E-Mashri	77
Nawa-E-Haal	54
Asre Jadid	71
lqra	67
Aabshaar	43
Muddabir-E-Hind	23

Navi Parabhat		0021 10, 1002	Willen Answers Coz
Aajkal 531 Ananda Bazar Patrika 564 Dainik Basumati 217 Ganashakti 152 Kalantar 185 Paigam 306 Natun Prithivi 34 Bartaman 678 Sandhya Aajkaal 5 Newspapers Published from Bombay Indian Express 798 Free Press Journal 947 Mid-Day 333 Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Name of Publication		Number of Advertisements given during 1991-92
Ananda Bazar Patrika 564 Dainik Basumati 217 Ganashakti 152 Kalantar 185 Paigam 306 Natun Prithivi 34 Bartaman 678 Sandhya Aajkaal 5 Newspapers Published from Bombay Indian Express 798 Free Press Journal 947 Mid-Day 333 Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Navi Parabhat		194
Dainik Basumati 217 Ganashakti 152 Kalantar 185 Paigam 306 Natun Prithivi 34 Bartaman 678 Sandhya Aajkaal 5 Newspapers Published from Bombay Indian Express 798 Free Press Journal 947 Mid-Day 333 Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Aajkal		531
Ganashakti 152 Kalantar 185 Paigam 306 Natun Prithivi 34 Bartaman 678 Sandhya Aajkaal 5 Newspapers Published from Bombay Indian Express 798 Free Press Journal 947 Mid-Day 333 Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Ananda Bazar Patr	rika	564
Kalantar 185 Paigam 306 Natun Prithivi 34 Bartaman 678 Sandhya Aajkaal 5 Newspapers Published from Bombay Indian Express 798 Free Press Journal 947 Mid-Day 333 Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Dainik Basumati		217
Paigam 306 Natun Prithivi 34 Bartaman 678 Sandhya Aajkaal 5 Newspapers Published from Bombay Indian Express 798 Free Press Journal 947 Mid-Day 333 Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Ganashakti		152
Natun Prithivi 34 Bartaman 678 Sandhya Aajkaal 5 Newspapers Published from Bombay Indian Express 798 Free Press Journal 947 Mid-Day 333 Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Kalantar		185
Bartaman 678 Sandhya Aajkaal 5 Newspapers Published from Bombay Indian Express 798 Free Press Journal 947 Mid-Day 333 Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Paigam		306
Sandhya Aajkaal 5 Newspapers Published from Bombay Indian Express 798 Free Press Journal 947 Mid-Day 333 Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Natun Prithivi		34
Indian Express 798 Free Press Journal 947 Mid-Day 333 Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Bartaman		678
Indian Express 798 Free Press Journal 947 Mid-Day 333 Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Sandhya Aajkaal		5
Free Press Journal 947 Mid-Day 333 Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Net	wspapers Published from	Bombay
Mid-Day 333 Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Indian Express		798
Daily 1009 Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Free Press Journal	I	947
Times of India 1049 Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Mid-Day		333
Afternoon Despatch & Courier 93 The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Daily		1009
The Independent 76 Financial Express 177 The Economic Times 8 Navbharat Times 576	Times of India		1049
Financial Express 177 The Economic Times 8 Navbharat Times 576	Afternoon Despatc	h & Courier	93
The Economic Times 8 Navbharat Times 576	The Independent		76
Navbharat Times 576	Financial Express		177
	The Economic Time	es	8
Mahara mita	Navbharat Times		576
visnwamitra	Vishwamitra		170

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Name of Publication	Number of Advertisements given during 1991-92
Do B aje Dopahar	15
Inquilab	432
Urdu Times	275
Hindustan	222
Maharashtra Times	551
Sakal	511
Mumbai Tarun Bharat	123
Navshakti	127
Navakal	494
Sandhyakal	42
Lokasatta	297
Saamna	311
Samakaleen	47
Janma Bhoomi	197
Janmabhoomi (Pravasi)	102
Madhyantar	43
Gujarat Samachar	102
Hindustan	189
Marathiya Murasu	64
Kala Kaumudi	9
Newspap	ers Published from Madras
Indian Express	1370
News Today	1193

Name of Publication	Number of Advertisements given during 1991-92
Musalman	487
Thanthi	961
Malai Malar	102
Dinamalar	283
Dinamani	452
Malai Murasu	52
Makkal Kural	193
Dinakaran	463
Vidivelli	95
Alai Osai	137
Kumari Mur asu	167
Vetri Malai	3

[Translation]

News Coverage

755. SHRIGIRDHARILAL BHARGAVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the policy of the Government for providing T.V. coverage to national and international news in the time fixed for local news of the States:
- (b) whether maximum time is given to non-local news and then the same news items are repeated in the national bulletin; and

(c) whether the Government propose to give priority to the local news?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):
(a) to (c). No fixed length or period of time has been allocated for National, International and Regional Kendras of Doordarshan. While local news items are given prominence in these news bulletins, it is considered necessary to include important national and international news items in order to meet the requirements of viewers who understand only the local language. However, entire news bulletin depends on news fall and news worthiness.

[English]

Damage of Air Conditioning Plant at TV Relay Station at Srinivasanallur in Tamil Nadu

756. SHRI N. DENNIS: SHRI HARI KISHORE SINGH: SHRIMATI SAROJ DUREY: SHRI B. DEVARAJAN: SHRI SHARAD YADAV:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the TV relay station at Srinivasanallur in Thanjavur District of Tamil Nadu was badly damaged in a bomb blast in April, 192; and
- (b) If so, the outcome of the inquiry conducted in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) and (b). A bomb blast took place in April '92 at TV Transmitter Kumbakonam causing minor damage. Police investigated the matter and one persons was arrested.

Electronic Telephone Exchanges in Gujarat

757. SHRI HARISINH CHAVDA: SHRI GABHAJI MANGAJI THAKORE:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of Computerised/ electronic and non-electron telephone exchanges set up in Gujarat so far;
- (b) whether the Government propose to set up more sub-telephone exchanges set up in the State during the current year; and (c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) As on 30.6.92 a total of 416 electronic exchanges and 691 non-electronic exchanges are functioning in Gujarat.

- (b) Yes Sir, but only as telephone exchanges;
- (c) Atotal of 65 new telephone exchanges are proposed to be set up in Gujarat during the current year. The tentative district-wise proposals are as under:

Name of District	No. of Telephone exchanges
Amreli	10
Banaskantha	7.
Bharuch	3
Bhavnagar	4
Godhra	5
Jamnagar	. 5

Name of District	No. of Telephone exchanges
Junagadha	4
Kheda (Nadiad)	1
Mehsana	1
Sabarkantha	4
Surendranagar	3
Ahmedabad	11
Baroda (Vadodara)	1
Rajkot	3
Surat	3
Total	65

Broadcast/Telecast of News

758. SHRI MOHAN RAWALE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the languages in which news from the All India Radio is broadcast in the country;
- (b) since when the news in each such language is being broadcast;
- . (c) the languages in which news is telecast by the Doordarshan on the Metro and National network; and
- (d) since when the news in these languages is being telecast?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) and (b). All India Radio broadcasts News Bulletins in 20 languages and 47 dialects.

Some of these bulletins were started as early as in 1927 when regular radio broadcasts were started in the country. The exact dates when each of these News Bulletins were started are not available in a centrally compiled form.

(c) and (d). Doordarshan telecasts news bulletins in Hindi and English in the National network since August, 1982. There is no separate news telecast on the metro network.

[Translation]

Expansion of Lucknow Doordarshan Kendra

759. SHRI SATYA DEO SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the expansion programme of Lucknow Doordarshan Kendra was to be implemented in 1991-92;

- (b) if so, the progress made so far in this regard;
- (c) whether it is proposed to transfer the microwave linkage facility from Lucknow to some other place; and
 - (d) if so, the location thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):
(a) No major expansion of Doordarshan Kendra, Lucknow was envisaged during 1991-92:

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.

[English]

S.T.D. Facilities in Telephone Exchanges

760. SHRI RAJVEER SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the total number of telephone exchanges linked with STD facility during 1990-91:
- (b) the names of the telephone exchanges proposed to be linked with STD facility during 1991-92 and the number of exchanges provided with the facility till May, 1992; and
- (c) the time by which STD facility is likely to be provided to the rest of the exchanges with locations thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRIP.V. RANGAYYA NAIDU); (a) 437 Sir.

(b) List containing names of exchanges is pleased at Statement-I.

Out of 440 exchanges proposed, 295 exchanges have been connected with STD till May, 1992.

(c) By March, 93. Locations for the rest 145 exchanges given in the Statement-II.

STATEMENT I

Names of Telephones Exchanges proposed to be linked with S.T.D. Facility during the year 1991-92

Andhra Pradesh

Paddapalle

Nagarkurnool

Nakrakal

Gudlavallaru

Kodavalur

Medchal

Shamshabad

Chebrow

Isnapur

Sirpurkagaznagar

Chityal

Heramandalam

Repalle

Ghatkeswar

Vikarabad .

Yadagiricutta

Pedana

Araria

Eight Incline

Kahalgaon

Miryalaguda

Raxaul

Janagaon Sankarapally Garhwa Banka

Pericherla

Jamtara

Bibinagar Ichapuram Bagha

Drakshrama

Lakhisarai Supaul

Parvathipuram

Jamui

Gogardiha

Bellampally

Bihta

Sanghinagar Attili

Pakur

Assam

Buxar

Tezpur

Jhanjarpur

Sarupathar Dhemaji

Bermo

Chatra

Nagaon

Ramgarh

Doomooma

Bhabua

Jonai

Tatis Ilwai

Mangaldoi

Nirmali

Amguri

Gujarat

Nalbari

Okha

Bihar

Padra

365 Written Answers ASADHA 22, 1914 (SAKA) Written Answers 366 Limbdi Meham K Colony Naraingarh Borsad Bharara Vadtal Sohna Nandesari Himachal Pradesh Dahod Kullu Kukarwada Kalp Dakor Keylong Thol Jammu & Kashmir Vapi Leh

Doda

Pulwama

Poonch

Chirayinkil

Balasinor Kargil
Rakhilal Badgam

Prantij

Kosamba

Kanodar

Daruhera

Umargaon Rajojri

Manavadar Kerala

Matar Mundakayam

Haryana Chottanikara

Chautala Puthencruz

Gohana Chavara

Kundli Beattupettah

Gharounda Poovarani

367 Written Answers JULY 13, 1992 Written Answers 368 Kuruppanthara Sasthancotta Kumarakom Kilimanoor Kattapana Pathanapuram Perinnaman Bharananganam Cherplassery Erumeli Vakathanam Vengara Payyangadi Konni Cherukunnu Kattoor Poovathura Edapal Chengamanad Koduvayur Nedungandam Panoor Kallambalam Udma Kandakadavu Ochira Kattakkada Ramapuram Ayarkunnam Kalpeni Mevallur Madavorpallical Mallappally Anchal Devikulma Kuravilangad Vellangallur Mamood Coyaimanna Vazhoor S.L.Puram Chengala

Pulinkunnu

Punnayrukulam

Thirurangadi

Kum,bala

Balussery

Peerumedu

Koothuparamba

Mulky

Anjaarakandy

Byadgi

Karnataka

Balele

Pavagda

Hundgund

Sorab

Bellare

Kumta

K.R. Nagar

Humnabad

Srirangapatna

Kollegal

. Channagiri

Kaup

Yadgiri

Pollibetta

Kaiga

Soundatti

Kushalinagar

C.R. Nagar

Kollar

Maddur

Mandivillage

Kakti

Chilkunda Pandavaur

Sandur

Srinivaspur

Wadi

Arsikere

Mudicere

Bailhongal

Chintamani

Dandeli

D.R. Patna

T.N. Pura

Shahabad

Gokak

Maharashtra

Kopergaon

Periapatna

Nopelgaon

Hunsur

Pali Vaij Nath

Dharmasthala

Gokulshirgaon

Karjat

Murbad

Betul

Damoh

Panna

Singrauli

Guna

Rajgarh

Hingoli

Shridi

Yeola

Paithan

Igatpuri

Vita .

Savda

Pen

Pandharpur

Kirloskarwadi Chiplun

Hinganghat Madhya Pradesh

Buldana Shivpuri

Chakur Shahdol

Nagothane Chhattarpur

Mandla Bhuinj

Dahanu Sidhi

Bichoilm Sanavad

Narsinghpur Chalisgaon

Tikamgarh Umred

Shajapur ·Palghar

North East Calungute

Churchandpur Murtizapur

Thoubal

Katol Kailasahar Ukhrul Kesinga

Chandel Remuna

Mon Badmal Athgarh Tuensang

Phek Salepur

Bhanjanagar Krong

Saiha Rajkhariar

Wokha Baliguda

Mokokchung Nayagarh Bishenpur Deogarh

R.K. Pur Rajgangpur

Hinjilcut Daporizo

Zoneboto

Karanjia

Orissa Kantabanji

Udala

Anandpur

Dhanmandal Rajnilgiri

Digapahandi Sonepur

Jajpur Town Laxmipur

Boudh Hindol

Barpali Dharamgarh

Kluchinda Umerkote

Joda Sakhigopal

Rairangpur Brajrajnagar

Patnagarh Balachour

375 Written Answers

Jagatsingpur Nakodar

Palaspanga Barnala

Parlakhemundi Samana

Malkangiri Muktsar

Konark Rampuraphul

Belpahar Rajasthan

Padmapur Bandikui

Pattammundai Kotpulti

Punjab Mathania

Ajnala Shahpura

Nawanshahar Chirawa

Malerkotla Khetri

Zira Nathdwara

Sasuya Shajahapur

Batala Dausa

Anandpur Sahim Sahim Rajasamand

Sunam Vijayanagar

Talwandi Falna

Garhshankar Lalsot

Sultanpur Lodhi Achrol

Samrala Tamil Nadu

Fathgharh Sahib Sriperumpudur

Mansa Suriyur

Neemsar

Deghala

Andipatti

Keveripatnam

Joinagar

Lansdown

381 Written Answers ASADHA 22, 1914 (SAKA) Written Answers 382 Santaldihi Gujarat Nalhati Nandesari Manavadar Seharabazar Birpara **Borsad** Limbdi **Fatepur** Dakor Contai Galsi Rakhial Kanodar Kaliaganj **Banarhat** Padra STATEMENT II Matar Names of Exchanges (Pending out of 440 Kosamba proposed for 91-92) Likely to be provided with S.T.D. facility by March, 1993. Haryana Andhra Peadesh Kundli

Gharounda

Andhra Peadesh Kundli
Heramandalam Meham

Kodavalur

Janagaon Sohna

Nakrakal Jammu & Kashmir

Assam Badgam

Amguzi Pulwama

Doomdooma Kerala

Bihar Kattapana

Bagha Udma

Kahalgaon Mallappally

Lakhisarai Puliconnu

	383 Written Answers Mamood	JULY 13	1992 Shirdi	Written Answers	384
	Koothuparamba		Kinwat		
	Punnayurkulam		Yeola		
	Edapal		Chiplun		
	Kumbala		Parlivaij Nath		
	Panoor		Bhor		
	Mevallur		Hingoli		
	Kamataka		Kirloskarwadi		
	Pollibetta		Chalisgaon		
	Pandavapur		Pen		
	Hungund		Vita		
	C.R. Nagar		Paighar		
٠	Maddur		Gnakur		
	K.R. Nagar		Paithan		
	Channagiri		Hinganghat		
	C.R. Patna		Orissa		
	Shahabad		Rairangpur		
	Chintamani		Kesinga		
	Wadi		Karanjir		
	Nandivillage		Rajkhariar		
	Yadgiri		Deogarh		
	Periapatna		Punjab		
	Maharashtra		Ajnala		
	Gokulshirgaon		Muktsar		

385 Written An	swers
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ASADHA 22, 1914 (SAKA)

Written Answers 386

Bamala

Tamil Nadu

Dasuya

Andipatta

Anandpur Sahib

Kailakarai

Garhshankar Nawanshahar Pettavatthalai

Balachour

Annur

Talwandi

Omalur

Rampurapuhl

Neyveli-II

Christianagaram .

Alangudi

Malerkotia Samrala

Kaveripatnam

Padalur

Batala

Uttar Pradesh

Fatehgarh Sahib

Khalilabad

Sultanpur Lodhi

Tulsipur

Samana

Hata

Sunam

Bhimtal

¹ Nakodar

Jim Corbett Park

Mansa

Rajasthan

Satheria

Falna

Chauri Chaurs

Chirawa

Tanda

Laisot

Khetri

Dudhwa Park

....

Mishrikh

Shajahapur

Bazpur

Achrol

Palliakalan

387 Written Answers

JULY 13, 1992

Written Answers 388

Dibiapur

Jamalour

Lansdown

Dinhata

Gajraula

Kaliagani

Rishikesh

Nazalbari

Muradnagar

Neemsar

Challenges faced by Air India

Etmadour

Rania (KP)

Sikandra

Aonla

Jainpur

Fatehpur Sikri

Garhmukteshwar

Deghala

West Bengal

Fatepur

Contai

Birpara

Ranarhat

Santaldihi

Galsi

Nalhati

Satgachia

Seharabazar

761. SHRI HARI KISHORE SINGH: WILL the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the US carriers are posing stiff resistance to the Air India: and

(b) if so, the details thereof and the steps being taken proposed to tide over the situation?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). One U.S. Carrier, namely, Delta Airlines is already operating to India. The Government of USA has designated two more carriers, namely, United Airlines and American Airlines. These carriers can provide greater competition to Air India. Which is examining the feasibility of operating to new points in the USA to meet the challenge.

Tourism Plan

762. SHRI R. DHANUSKODI ATHITHAN: SHRI S.B. THORAT:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Union Government have finalised the tourism plan;
 - (b) if so, the details thereof;

- (c) whether any request has been received by the Union Government from the State Goernments to review the tourism plan:
- (d) if so, the details thereof and the action taken/proposed to be taken by the Government thereon:
- (e) the tourist spots identified in Pondicherry: and
- (f) the amount allocated by the Government for the development of tourism there?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA); (a) and (b), Yes, Sir, The objectives of the National Action Plan for Tourism presented in the Parliament on 5.5.92 are as under:-

- Socio-economic development of areas.
- Increasing employment opportunities.
- Developing domestic toursim especially for the budget category.
- Preservation of national heritage and environment.
- 'Development of international tourism and optimisation of foreign
- exchange earnings.
- Diversification of the tourism product.
- Increase in India's Share in world tourism.

- (c) and (d). Yes, Sir. Based on the requests received from a few State Governments, a review has been initiated.
- (e) and (f). Development and identification of tourist spots is primarily the responsibility of the Administration of Union Territory of Pondicherry, However, the Department of Tourism extends financial assistance on specific proposals based on their merit, availability of funds and interse priorities.

Rural Electrification Corporation

763. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of POWER be pleased to state:

- (a) the progress made by the Rural Electrification Corporation in electrifying the villages and energising pumpsets since its inception, State-wise; and
- (b) the details of financial assistance given to the State Electricity Boards by the Rural Electrification Corporation during the last three years for the programme?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) The statewise progress made by the Rural Electrification Corporation in electrifying the villages and energising the pumpsets since its inception upto the end of March, 1992 is given in Statement-I.

(b) The details of the financial assistance provided by the Rural Electrification Corporation to the State Electricity Boards during the last three years is given in Statement-II.

STATEMENT-1

SI. No.	States	Villages	Pumpsets	
1	2	3	4	
;	Andhra Pradesh	1. Andhra Pradesh 876037	250378	
	Arunachal Pradesh	465		
က	Assam	15807	1922	
4	Bihar	31966	103438	
ιń	Goa			
ý	Gujarat	7708	266187	
7.	Haryana	06	193810	
æί	Himachal Pradesh	11072	2312	
ത്	Jammu & Kashmir	4244	1656	
.	Kamataka	. 8850	461521	

393 Wri	tten Ar	nswers		AS	SADHA	22, 1	914 <i>(S</i>	AKA)		Writt	en Ans	swers	394
Pumpsets	4	146564	719035	853552	59	58	0	160	47051	396024	266838		443657
Villages	3	151	50444	13322	1092	2142	309	730	22570	3908	20510	277	807
States	2	Kerala	Madhya Pradesh	Maharashtra	Manipur	Meghalaya	Mizoram	Nagaland	Orissa	Punjab	Rajasthan	Sikkim	Tamil Nadu
SI. No.	1	11.	12.	13.	1 4.	5.	. 16.	17.	18.	9.	20.	21.	22.

Pumpsets	4	1274	273287	75525	5129937	
Villages	3	. 2785	43542	21903	279601	
States	2	Tripura	Uttar Pradesh	West Bengal	Total	
SI. No.	1	23.	24.	25.		

STATEMENT II

Financial Assistance provided by Rural Electrification Corporation during the last 3 years (1989-90 to 1991-92)

SI. No.	State	Amount disbursed (Rs. lakhs) (Prov.)
1	2	4
1.	Andhra Pradesh	12486
2.	Arunachal Pradesh	1641
3.	Assam	3600
4.	Bihar	8336
5.	Goa	
6.	Gujarat	9447
7.	Haryana	6597
8.	Himachal Pradesh	2094
9.	Jammu & Kashmir	1773
10.	Kamataka	7552
11.	Kerala	4305
12.	Madhya Pradesh	40811
13.	Maharashtra	18915
14.	Manipur	2773
15,	Meghalaya	1780
16.	Mizoram	8572
17.	Nagaland	665
18.	Orissa	9383
19.	Punjab	6781

399 Written Answers		JULY 13, 1992	Written Answers 400
Sl. No.	State		Amount disbursed (Rs. lakhs) (Prov.)
1	2		4
20.	Rajasthan		12684
21.	.Sikkim		1145
22.	Tamil Nadu		10186
23.	Tripura		2162
24.	Uttar Pradesh		22071
25.	'West Bengal		'11012
	Grand Total		199771

[Translation]

Rural Electrification in Uttar Pradesh

764. SHRI CHINMAYANAND SWAMI: SHRI SANTOSH KUMAR GANGWAR:

Will the Minister of POWER be pleased to state:

(a) the targets fixed and achievements made for the rural electrification in Uttar Pradesh during the last three years;

(b) whether the Rural Electrification

Corporation has provided loans to Uttar Pradesh State Electricity Board in 1991-92 for achieving the targets of rural electrification;

- (c) if not, the reasons thereof; and
- (d) the steps being taken by the Government for electrification of remaining villages in the State during the Eighth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) The targets and achievements for rural electrification in Uttar Pradesh during the last three years are as under:-

	Village e	Village electrification		Pumpset energisation			
	Target	Achievement	Target	Achie	vement ,		
1989-90	2365	1832	20,000	19573			
1990-91	2350	2207	16,100	18506			
1991-92	750	702(Provisional) 12,500		21361	(Provisional)		

- (b) Yes, Sir.
- (c) Does not arise.
- (d) The targets and allocations for the rural electrification in the Eigfhth Plan have not yet been finalised.

[English]

Hike in Air Fares

765. SHRI MOHAN SINGH (DEORIA):
SHRI PAWAN KUMAR BANSAL:
SHRI K.V. THANGKA BALU:
SHRI GEORGE FERNANDES:
PROF. RAM KAPSE:
SHRI SHARAD DIGHE:
SHRI GURUDAS KAMAT:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of the hike in air fares of

Air India, Indian Airlines and Vayudoot during the last three years.

- (b) whether there is any proposal for increasing the air fares during the current year; and
- (c) if so, the details thereof and the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) A statement is attached.

(b) and (c). All India have proposed a 15% increase on all IATA & bilateral fares effective from 15.7.1992 in order to meet the cost due to Rupee currency adjustments. Vayudoot have propsoed an increase of 15% in the fares on certain sectors of their network to reduce imbalance between revenues and cost of operations.

STATEMENT

	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	•					,
Details	3		Inland Air Travel tax (IATT) introduced by Govt. of India at 10% of basic fare on all purely domestic travel.	30% increase in basic fares on sectors upto 300 Kms distance. 20% increase in basic fares on sectors 301 Kms. and above	Fuel surcharge increased. 15.7% increase on total fares. The increased amount added to the Fuel Surcharge element.	IATT increased from 10% of basic fare to 15% of total fare by Govt. of India.	GES (Gulf Evacuation Surchage) introduced @ 10% of the total fare (Basic + F.S.)
Effective date of increase in fare	1 2	INDIANAIRLINES	1.7.1989	9.7.1989	11.4.1990	1.7.1990	26.9.1990

	Effective date of increase in fare	Details	405 W/I
1	2	3	den An
	7.10.1991	Fulf Evacuation Surcharge merged with Fuel Surcharge. Basic Fare increased by 9% of total fare (Basic Fare + Fuel Surcharge + GES). Fuel Surcharge increased by 11% of total fare (Basic Fare+ Fuel Surcharge + Culf Evacuation Surcharge).	iswers p
%	AIR INDIA		SAD
	23.04.89	5% increase on all fares.	HA 22
	10.05.89	10% increase on Individual Excursion fare.	2, 191
	15.05.89	5% increase on all fares.	4 (SA
	16.05.89	5% increase on all fares.	KA)
	30.05.89	5% increase on all fares.	
	29.06.89	15% increase on Group Inclusive Tour fares.	Wri
		15%/10% increase on normal fares resp.	tlen A
	01.08.89	5% increase on all fares.	Inswe
	07.08.89	5% increase on normal fares.	<i>r</i> s 400
			·

7 Writ	tten A	nswer	s		,	JULY	13, 19	92		Wr	itten A	nswers 40
Details	0	5% increase on normal IATA promotional fares.	17.7.% increase on Individual Excursion fare.	3% increase on all IATA fores.	12.4% increase on all IATA fares.	12% to 15% increases on all IATA fares.	Bilateral VGV4 fares increased	a) Bombay - Mauritius 10.030%	b) Delhi- Mauritius 30.01%	Scope of Bilateral VGV4 extended to Calcutta - Mauritius and madras - Maurítius.	10% increase on YE/GV/YAP 25/YZ and YD fares.	5% increase on normal fares except 8% on First class fares from Brmbay to BKK/CAN/HKG/KHHMNL/SHA/TPE
Effective date of increase in fare	2	01.09.89	20.09.89	16.11.89	16.11.89	15.12.89	01.04.90				01.04.90	. 01.04,90

) Wri	itten An	aswers	AS	SADHA	4 22 , 1	914 <i>(SA</i>	(A)	Writ	tten Aı	nswers 4
Details	3	10% increase on lata/Bilateral Special fares except 5% on YE3M fares from Calcutta to Manila	To USA/ Canada incrases on all fares ranging between 9.6% and 19.0%	** To points in Mid Atlantic area except to Venezula.	a) From BOM:DEL 10% increase on all fares.	b) From CCU/MAA 10% increase plus INR 500 on all fares.	** To Mexico increases on all fares reanging between 10% and 12.3%	5% increase on normal fares.	5% increase on all IATA fares.	Children's fare established at 67% of adult fare (increase 34%)
Effective date of increase in fare	1 2		16.04.90					16.04.90	16.04.90	

itten A	nswer s		JUI	_Y 13,	1992		. 1	Vritten A	nswers 412
3	10% increase on all fares except 5% on First Class from DEL except 6% to OKA 8% on First Class from CCU except 5% to OKA 4% on PEX fares.	5% increase on IATA fares.	10% increase ex. India.	8% increase ex . India.	Child fare established at 67% of adult fare for Bilateral YE fares (Increase 34%)	25% increase ex Bombay.	Bilateral YEM fare established	7% increase on FOW/FRT/YOW fares YRT status quo.	COW/CRT re-established at 115% of revised YOW/YRT fares. (Increase: Cow 11 86%, COW 11.86%, CRT 4.54%).
1 2	15.05.90	01.06.90	01.06.90	01.06.90	15.06.90	15.06.90	20.06.90	01.70.90	
	33		2 3 10% increase on all fares except 5% on First Class from DEL except 6% to OKA 8% on First Class from CCU except 5% to OKA. 4% on PEX fares. 5% increase on IATA fares.	10% increase on all fares except 5% on First Class from DEL except 6% to OKA 8% on First Class from CCU except 5% to OKA. 4% on PEX fares. 5% increase on IATA fares. 10% increase ex. India.	10% increase on all fares except 5% on First Class from DEL except 6% to OKA 8% on First Class from CCU except 5% to OKA. 4% on PEX fares. 5% increase on IATA fares. 10% increase ex. India. 8% increase ex. India.	10% increase on all fares except 5% ori First Class from DEL except 6% to OKA 8% on First Class from CCU except 5% to OKA. 4% on PEX fares. 5% increase on IATA fares. 10% increase ex. India. 8% increase ex. India. Child fare established at 67% of adult fare for Bilateral YE fares (Increase 34%)	10% increase on all fares except 5% on First Class from DEL except 6% to OKA 8% on First Class from DEL except 5% to OKA 4% on PEX fares. 5% increase on IATA fares. 10% increase ex. India. Child fare established at 67% of adult fare for Bilateral YE fares (Increase 34%) 25% increase ex Bombay.	10% increase on all fares except 5.90 5% on First Class from DEL except 6% to OKA 8% on First Class from DEL except 5% to OKA 4% on PEX fares. 5% increase on IATA fares. 10% increase ex. India. 6.90 8% increase ex. India. Child fare established at 67% of adult fare for Bilateral YE fares (Increase 34%) 25% increase ex Bombay. Bilateral YEM fare established	10% increase on all fares except 5% of First Class from DEL except 6% to OKA. 8% on First Class from DEL except 5% to OKA. 4% on PEX fares. 5% increase on IATA fares. 10% increase ex. India. 6.90 8% increase ex. India. Child fare established at 67% of adult fare for Bilateral YE fares (Increase 34%) 25% increase ex Bombay. Bilateral YEM fare established 7% increase on FOW/FRT/YOW fares YRT status quo.

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COW*/CRT* at 115% of revised YOW/YRT (Increase: 11.86%/ 4.54% resp.) Finland. 7% increase on FOW* /YOW* FRT*/YRT* status quo 3 Details 7% on FOW. Effective date of increase in fare S 15.08.90

5% increase on YLD/YHD fares to LON. YZ fares to MOW increased by 27.54%. 5% increase on YE/YHD fares. 2% increase on normal fares. CRT 4.54% increase.

01.10.90

01.10.90

15.11.90

Cow 11.87% increase.

FRT status quo

4	115 Wri	tten An	swers			J	ULY 1	3, 199	92		Writ	ten Ar	swers	416
	Details	3	5% increase on all fares.	7% increase on all fares.	7% increase ex India	7% increase ex India	7% + 7% increase on FOW/YOW fares.	7% increase on FRT/YRT fares.	C @ 115% of revised Y.	15% increase on all promotional fares.	Children's fares for normal fares at 67% of adult fares.	15% increase on F/Y fare levels.	To North Atlantic:	7% + 10% increase on FOW fares
	Effective date of increase in fare	1 2	01.12.90	01.01.91	01.01.91	01.01.91	01.04.91					15.04.91	15.04.91	

4	17 <i>Writ</i>	ten Ar	iswer.	s	A	SADHA	22, 1914	(SAKA)		Writi	ten Ar	swers 418
	Details	8	10% increase on FRT/YOW/YRT fares.	C@115% of Y.	12% increase on promotional fares except 15% on GIT.	Children's fares for normal fares at 67% of adult fares.	Children's fares for all promotional fares at 75% of adult fares.	MTP for YE4M when used for incentive group Fare plus IWR 4000.	MTP for VGVA fares- Fares plus INR 3500 for total duration.	7% + 10% increase on FOW/YOW fares.	10% increase on FRT/YRT and UMRAH fares.	15% increase on GIT/YE3M fares. C @ 115% of Y except to Egypt @ 110% of Y. Child far for YE to DXB/SHJ at 67% of adult fare.
,	Effective date of increase in fare	1 2								15.04.91		

		si <i>vers</i>					13, 19				,,,,,,,		swers	4
Details	3	To Euope except to Ireland/UK:	7% increase on normal fares except 5% from CCU/MAA.	9% increase on Special fares.	To Ireland/UK:	5% increase on normal fares except 3% from CCU/MAA.	7% increase on Special fares.	7% increase on FOW/YOW fares.	7% on FRT/YRT fares.	C @ AA5% of Y.	10% increase on YE3M fares.	5% increase on GIT fares.	10% increase on YE 60 to MBO and YE35 to MRU.	E9/ increase of 01/4 to Moli
Effective date of increase in fare	1 2	.* 15.04.91						15.04.91	*.					

:						÷	From India	From India to Canada	From India to Middle East.
Details	6	10% increase ex India.	10% increase ex India.	15% increae ex India.	10% increase on all fares.	3% on promotional fares. Status quo on normal fares.	2% increase on Triangular fare.	3% increase on promotional fares.	10% on normal First and Economy RT fares. First/Economy class OW normal fares normal fares established at 55% of new first and economy class RT fares. Intermediate class fares applicable at 115% of Ow RT new Economy Class fares
Effective date of increase in fare	1 2	16.04.91	01.06.91	01.10.91	01.10.91	01.12.91	27.12.91	04.01.92 2% on all fares.	10.04.92

Effecti	Effective date of increase in fare	Details		
	5	E		
		except 110% to Egypt. 10% on all special fares. Bilateral YE3M fare from BOM/DEL/CCU/TRV to DXB/SHJ commensurately increased by 10%.		I
¥ 	13.04.92	10% on all normal & promotional fares. First.Intermediate/Economy class OW normal fares established at 55% on new First/Intermediate/Economy class RT fares.	From India to Europe.	
#	15.04.92	10% on normal First & Economy RT faires. 10% on all special fares except 5% on YE3M fares from Delhi to Africa. First/Economy class OW normal fares established at 55% of RT fares. Intermediate class fares re-established at 115% of revised Economy class fares.	From India to Africa.	
28	28.C4.92	12% on First/Economy class RT fares. Intermedate class at 115% of Economy class fares. OW normal fares at 55% of the RT fares. 12% on all promotional fares.		

	01.05.92	15% increase. 12% on First/Economy class RT fares. Intermediate class at 115% of Economy fares. OW normal fares at 55% of the RT fares. 12% on all promotional fares.
ń	April, 90 July, 90 September, 90 October, 91	Increase of 15.7% to recover the additional expenditure due to hike in ATF prices. IATT collected by the Ministry of Finance was increase from earlier 10% on the basic fare to 15% on the total fare. Introduction of Gulf surcharge @ 10% of the basic fare plus fuel surcharge. 20% increase to recover the additioan burdern due to increase in the price of ATF and devaluation of Rupee.

	Effective date of increase in fare	Details
-	2	3
	March, 92	With effect from 20th March, 92 Vayudoot has increased fare on some of its routes in a bid to minimise the losses it has been incurring since its inception.

Westland Helicopters

766. SHRI SRIKANTA JENA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Government had invited global tenders to dispose of the fleet of Westland helicopters;
 - (b) if so, the offers received therefor:
- (c) the decision, if any, taken in this regard; and
- (d) the estimated loss likely to be suffered as a result of the disposal of the Westland fleet?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

- (b) and (c). Do not arise.
- (d) Since the purchase of Westland helicopters was financed through a Grant from the Government of U.K., clearance of that Government is required for disposal of these helicopters under the terms of the Grant, Negotiations for disposal of Westland helicopters are on with the Government of U.K.

[Translation]

World Bank Assistance for Major Irrigation Projects

767. SHRIMATI KRISHNENDRA

KAUR (DEEPA): SHRIMATI **DIPIKA** H. TOPIWALA:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) the names of major irrigation projects being executed with the World Bank assistance;
- (b) the names of States where these projects are being executed and the ogress made thereon:
- (c) the names of projects which are pending due to non-availability of World Bank assistance; and
- (d) the steps being taken by Government for the execution of these projects as per schedule?

MINISTER OF THE WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). Statement showing major irrigation projects being executed with the World Bank assistance and their progress is at Statement-I.

- (c) The list of projects in pipeline for possible World Bank assistance is at Statement-II.
- (d) Irrigation projects are planned, funded and implemented by the State Governments. The implementation of these projects is monitored closely and State Governments are advised from time to time on various implementation measures to be taken.

STATEMENT-1

List of World Bank Assisted on-going Major Irrigation Projects.

	Name of the Project	Donor Agency	Amount of Assistance.	Cumulative utilisation as on 31.5.92
		2	6	4
	ANDHRA PRADESH			
	Andhra Pradesh Irrigation Project (Credit 1665-IN/	IDA	SDR 127.5 M (s 174.110 m.)	45.310 m.
	Ln. 21 52- IN)	IRRD	US \$ 41.00 m.	
	GLJARAT			
cú	Serdar Sarovar Dam & Pöwer Project (Crecit 1552-IN/Ln. 2497)	IDA	SDR 99.7 M. (\$ 136.150 m.) IBRD USS 200 COm.	122.120 m.
е́.	Sardar Sarovar Water Delivery and Drainage Project (Credit 1553-IN)	IDA	SDR 149.5 m. (\$ 197.600 m.)	184.473 m.

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IBRD IDA
IDA

435 Written Answers		JL	JLY 13,	1992	Written Answers	436
Cumulative utilisation as on 31.5.92		18.855m.	11.355 m			
Amount of Assistance.		SDR 16.6 m. (\$ 21.660 m.)	SDR 16.6 m.) (\$ 22.670 m.)	ment		
Donar Agency		IDA	ي آ	International Development Association. International Bank for Reconstruction & Development Special Drawing Rights. Dollar.		
Name of the Project	TAMIL NADU	Periya Vaigai Irrigation- II Project (Credit 1468-IN)		IDA International Develor IBRD International Bank from SDR Special Drawing Rig		
		œi ·				

STATEMENT - II

Possible Irrigation Pipeline

2	Sardar Sarovar Project Canal II Rehabilitation and O&M I (Haryana) (Kansabati) (Subarnarekha Orissa)	Water Resources Consolidation I (Maharashtra or Orissa) Hydrology Data Collection & Communication (multi-state) Rehabilitation and O&M II (Subarnarekha Bihar II)	Water Resources Consolidation II (Rajasthan, Madhya Pradesh, Kerala, Tamil Nadu) Traying & Manpower Development, Ground Waler Development (reform-minded state) (Narmada Sagar).	National Water Managaement Project II and/or O&M III Water Resources Consolidation III Flood Control (East India) North West Drainge.
1	FY 93	FY 94	FY 95	FY 96

H.P. and L.P. T.V. Transmitters in Gujarat

768. SHRI MAHESH KANODIA: SHRI RATILAL VARMA: SHRIMATI BHAVNA CHIKHLIA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of high power and low power transmitters functioning at present in various districts of Gujarat and thier locations:
- (b) whether the Government propose to replace the low power transmitters with high power trnasmitters in the State during 1992-

93 if so, the details thereof:

- (c) whether the Government also propose to instal Disc for effective transmission of Doordarshan programmes in the rural areas of the State; and
 - (d) if so, the detials thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) Three high power, 28 low power and one very low power TV transmitters are at present functioning in Gujarat. Locations of these transmitters are given below:-

Transmitter	Location
High Power Trànsmitter	Ahmedabad, Dwarka & Rajkot
Low Power Transmitter	Ahwa, Ambaji, Amerli, Bharuch, Bhabbar, Dohad, Bhavnagar, Bhuj, Dhorajee, Godhra, Junagarh, Jamnagar, Kevadia-colony, Navrsari, Palanpur, Patan, Songarh, Porbandar, Dediapada, Surat, Surendranagar, Tharad, Vadodara, Valsad, Veraval, Kosamba, Chhota-Udaipur and Mahesana.
Very Low Power Transmitter	Kakrapar

- (b) The existing low power (100W) TV transmitter at Bhuj is planned to be replaced by a high power (10KW) transmitter. As an interimmeasure, this transmitter is envisaged to be commissioned on a reduced power of 1 KW during 1992-93.
 - (c) No, Sir.
 - (d) Does not arise.

(English)

Speed Post Facility

769, DR. C. SILVERA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Speed Post facility has been introduced in some parts of the country;
 - (b) if so, the details thereof;
- (c) whether tariffs for such service have been fixed, slab-wise, and
 - (d) if so, the details thereof, place-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes Sir, Speed Post facility has been introduced in 62 Cities/ Towns and 6 Extension Counters under national net work and 130 Places under point to point Speed Post Service.

- (b) The list of places is given in the statement attached.
 - (c) Yes, Sir.
- (d) The details of tariffs for different places is as follows;

For Places within 500 Kms.

Rs. 20/- is charged for articles weighing upto 200 grams, Rs. 30/- for articles

weighing upto 500 grams and an additional Rs. 10/- for every additional 500 grams or part thereof for articles weighing 501 grams and above;

For places beyond 500 Kms.

Rs. 30/- is charged for articles weighing upto 200 grams, Rs. 40/- for articles weighing upto 500 grams and an additional Rs. 15/- for every additional 500 grams or part thereof for articles weighing 501 grams and above.

STATEMENT

Names of Cities/Towns whers speed post facility is avialable in the Country.

Speed Post Centres under point to point service.	8	Kurnool	Guntur	Rajahmundry	Kakinada	Chirala	Tadepalligudam	Anant pur	Bhimapuram	
		-	ς'		4.	S	9	7.	80	
Speed Post Centres under national net work.	2	Hyderabad	Vijaywada	Tirupati	Visakhapatnam					
3		÷	ત્યં	က်	4					
Name of the State	1	1. Andhra Pradesh								

Name of the State	Speed underna	Speed Post Centres under national net work.	Spee under poi	Speed Post Centres under point to point service.
		2		8
	1. Guw	Guwahati	1. Dibru	Dibrugarh
	2. Silchar	ıar	2. Tinsukia	ukia
			3. Nort	North Lakhimpur
			4. Jorhat	aţ
			5. Dhubri	ori
			6. Tejpur	In
	1. · Patna	ıa	1. Girdhih	Ę
	2. Ranchi	chi	2. Darb	Darbhanga
	3. Jams	Jamshedpur	3. Begu	Begusarai
	4. Dhar	Dhanbad	4. Katihar	iar
			Motibari	

Name of the State

Speed Post Centres under national net work.

Speed Post Centres under point to point service.

449 Writte	n Answ	<i>ers</i>			ASAI	OHA 2	22, 19 [.]	14 (S	Ai (A)			Writte	n Ans	wers	450	
Speed Post Centres under point to point service.		3			Ambala	Panipat	Pohtak Rohtak	Sonepat	Yamuna Nagar	Panch Kula	Hissar	Dharamsala	Mandi	Solan	Parwanoo	
Ğ,		1			÷	23	က်	4.	rç.	9	7.		2.	က်	ż	
Speed Post Centres under national net work.			1. Srinagar (Not functioning)	2. Jammu	1, Faridabad							1. Shimla				THE REPORT OF THE PROPERTY OF
Name of the State		+	J&K		Haryana							Himachal				
			5.		. છે			-				7.				

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under national net work.	Speed Fost Centres under point to point service.
N	n
1. Shillong	1. Tura
	2. Jowai
1. Imphal	1. Churachandpur
. Agartala	1. Kailashhar
	2. Radhakishorepur
Ž	1. Aizawl
·	1. Dimapur
	2. Kohaima
Z	1. Itanagar
	2. Naharlagun

Name of the State	, v	Speed Post Centres under national net work.	nuc	Speed Post Centres under point to point service.	455 Wr: den A
i etu saner		2		8	Inswer.
Kerala	÷	Alwaye	- -	Kottayam	s
N. Services	2	Cochin	73	Alleppy.	
	ю́	Trivandrum	ю [;]	Palghat	JU
	4.	Quilon	4.	Tirur	LY 13,
	5.	Calicut	5.	Cannanore	1992
	(ö	Trichur	9.	Manzer,	
Maharashtra	- -	Bombay	- -	Sholapur	(
	٥i	Nagpur .	5	Kolhapur	Vritten
	က်	Pune	က်	Sangli	Answe
	4,	Nashik (Ext. Counter)	4.	Akola	rs 456

Name o	Name of the State	Speed Post Centres under national net work.	va	Speed Post Centres under point to point service.
1		2		6
Madhya Pradesh	radesh 1.	Bhopal	-	Jabalpur
•	6	Raipur	χi,	Ratlam
		Indore	က်	Rewa
	4	Gwalior	4	Ujjain
Tamilnadu	,	Madras	-	Erode
	.2	Coimbatore	, ~ i	Karur
	Ė	Kanchipuram	က်	Pollachi
	4	Madurai	4	Rajpalayam
	ശ്	Trichy	'n	Sivakashi
	ġ	Salem	ý	Pudukotai
	7.	Tirupur	7.	Thanjavur
	60	Hosur (Est. Counter)	ထံ	Kumbakonam
			σ	Neweli

Name of the State	₹.	Speed Post Centres under national net work.	à	Speed Post Centres under point to point service.
1		2		3
Uttar Pradesh	, :	Lucknow	, i	Bareilly
	6	Kanpur	ni N	Dehradun
	e,	Allahabad	က်	Nainital
	4	Agra	4	Jhansi
	ις	Varansi	ις	:Mussorie
	Ġ.	Meerut	Ġ.	Mathura
	7.	Moradabad	7.	₩igarh
	æί	Gorakhpur	κό	Basti
	ெ	Ghaziabad (Ext. C'ounter)	ன்	Mujatfarnagar
	10.	Noida (Extn. Counte.r)	10.	Modinagar
			17	Roorkee
			12.	Saharangur

Name of the State

21.

Orissa

Speed Post Centres under point to point service.	* 3	Jodhpur	Pali	Bikaner	Kota	Ajmer	
'n		÷	6,	က်	4.	τζ	
Speed Post Centres under national net work.	2	1. Jaipur					
Name of the State	1	22 Rajasthan					
	1 1	22	ı				

Name of the State	Speed Post Centres under national net work.	Speed Post Centres under point to point service.
1	2	3
Sikkim	ĪZ	1. Gangtok
Goa	1. Panji (Goa)	1. Nii
UNION TEARITORIES:		•
Delhi	1. New Delhi	
Pondicherry	1. Pondicherry	ĒŽ
Chandigarh	1. Chandigarh	EZ
Andaman & Nicobar	Nil	1. Portblair

[Translation]

Coverage of Doordarshan in Madhya Pradesh

770. SHRI ANAND AHIRWAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether all the districts of Mdhya Pradesh have been covered by the Doordarshan network:
 - (b) if not, the names of such districts;
- (c) whether work has been started to connect all such districts with micro-wave system; and
- (d) if so, the time by which all districts of Madhya Pradesh are likely to be covered by Doordarshan network?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a), (b) and (d). All the districts of Madhya Pradesh are, at present, covered by TV service, wholly or partially.

(c) There is no plan to link the TV transmitters in the state through the microwave mode.

Power Crisis in Delhi

771. SHRI RAJENDRA AGNIHOTRI: SHRI KAMAL CHAUDHARY:

Will the Minister of POWER be pleased to state:

- (a) whether the Government are aware of the acute power crisis in Delhi;
- (b) if so, the action proposed to be taken by the Government to remove the crisis;

- (c) the reasons for electricity crisis in Delhi every year despite Government's assurance every year to maintain uninterrupted power supply in Delhi; and
- (d) the steps taken/proposed to be taken by the Government to normalise the position?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (d). The power supply position in Delhi is by and large satisfactory. During the period April to June, 1992, there was only a marginal deficit of 0.7% in the availability of energy which was met by suitable load management and enforcing peak period restrictions on industries. Load shedding on a certain occasions, particularly during summer season, becomes necessary to safegaurd the system parameters of the Northern Grid against low frequency and low voltage conditions. Besides plans to increase generation. DESU is augmenting and strengthening its transmission and distribution system at various voltage levels to meet the increasing demand of electricity in Delhi.

[English]

Hydro Electric Plant at Farakka

- 772. SHRI CHITTA BASU: Will the Minister of POWER be pleased to state:
- (a) whether the Government had approved a 125 MW Hydro Electric Plant at Farakka in 1986-87;
- (b) if so, the present stage of the projects; and
 - (c) when it is likely to be commissioned?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). Central Electricity Authority has found the project report of Farakka

Barrage Hydroelectric Project (125 MW) as techno-economically in order. However formal clearance can be considered after compliance of Section 29 of Electricity (Supply) Act, 1948 by the Farakka Barrage Project Authorities and after clearance is accorded by the Ministry of Water Resources and the Ministry of Environment & Forests. Concurrence of the beneficiary States and Damodar Valley Corporation to purchase power from the of project at the cost determined by the Government would also be necessary.

Curtailment of Flights by International **Airlines**

773. SHRISHANKERSINH VAGHELA: SHRI ATAL BIHARI VAJPAYEE: SHRI SANAT KUMAR MANDAL:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whethr certain international airlines have withdrawn or curtailed their services in India during the last one year;
- (b) if so, the details thereof and the reasons thereof;
- (c) the extent to which the cargo and passenger traffic as also tourism prospects has been affected as a result thereof;
- (d) the strategy being contemplated to cope with the traffic demand;
- (e) whether in the case of India's international carrier, its share continues to fall:
 - (f) if so, the reasons therefor; and
- (g) the steps being taken to rationalise routes to make maximum use of capital intensive equipment?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). During last one year Sabena (Belgian Airline) and Czechoslovak Airlines have discontinued their operations to India: Delta Airlines has replaced PANAM. but with lesser capacity than that deployed earlier by PANAM. The aforesaid foreign airlines have discontinued/curtailed their services in exercise of their commercial judgment.

- (c) and (d). No adverse impact is anticipated. Cargo traffic is carried largely by adhoc cargo flights operated under the Open Sky Policy. As far as passenger traffic is concerned, rights are being given to other Airlines, wherever necessary, to operate in order to cope with the traffic demand.
- (e) to (g). Air India has retained its market share inspite of competition from other carriers.

Fire in Kidwai Bhavan, New Delhi

774. SHRI TARA CHAND KHANDELWAL: SHRIM.V. CHANDRASEKHARA MURTHY: SHRI VII AS MUTTEMWAR:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the special services of Delhi telephones have been affected following a fire in Kidwai Bhavan, New Delhi during the May, 1992;
- (b) if so, the causes thereof and the total loss suffered thereby;
- (c) whether the MTNL authorities have failed to set right the services despite more than a month have passed;
 - (d) whether the telephone lines from the

Janpath exchange have been also affected at large;

- (e) ifs o, the steps contemplated by the Government to set right the special services and other affected lines; and
- (f) the steps taken by the Government to avoid recurrence of such incidents in future?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

- (b) Two committees have been set up to find the cause of fire and assess the loss suffered.
- (c) No. Sir. The services have been restored partially.
- (d) Yes, Sir. The exchange level 35 with 2200 working connections was affected partially, which has now been restored.
- (e) 50 positions for 197 directory inquiry have been reassured and additional 50 positions are being added. For 199 Assistance Service, 20 positions have been restored and additional 10 positions are being added.
- (f) Modern and more reliable fire protection systems are being installed. This is expected to provide better protection against fire accident.

Fleet augmentation of Vayudoot

775 SHRISHRAVAN KUMAR PATEL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether there is any proposal to augment the fleet of the Vayudoot;
- (b) whether there is any proposal to replace the old aircraft also;

- (c) if so, the details thereof indicating the phase of their replacements; and
- (d) the amount involved and the type of new aircraft proposed to be procured?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (d). The question of augmentation or reduction of Vayudoot aircraft will be taken up after the future of Vayudoot is decided, after a performance evaluation is done.

[Translation]

Modernisation of Power Station at Akola, Maharashtra

776. SHRI PANDURANG PUNDLIK FUNDKAR: Will the Minister of POWER be pleased to state:

- (a) whether the Government have accorded its approval to the modernisation of Paras power station at Akola in Maharashtra during the Eighth Five Year Plan:
- (b) if so, the amount allocated for this purpose; and
- (c) the details of the proposed modernisation work?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) Yes, Sir.

- (b) The proposal to modernise Paras Power Station units 1 & 2 at Akola in Maharashtra, with an estimated cost of Rs. 998 lakhs has been included under Renovation and Modernisation Programme (Phase-II) during the 8th Five Year Plan.
- (c) The proposed modernisation work mainly covers the following works:

- (i) Renovation of Coal Mills.
- (ii) Augmentation of unloading capacity of coal handling plant.
- (iii) Renovation of Control & Instrumentation.
- (iv) Replacement of Boiler Tubes.
- (v) Replacement of critical feed and steam line valves.
- (vi) Retrofitting of ESPs alongwith Ash Handling Plant.

Bodhghat and Indiravati River Projects

777.SHRIRAMBADAN: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the present stage of work of the Bodhghat and Indiravati river projects in Madhya Pradesh;
- (b) whether the Ministry of Environment and Forest is still holding the clearance of these projects;
 - (c) if so, the reasons thereof; and
- (d) the time by which these projects are likely to be cleared and completed?

THE MINISTER OF WATER RESOURCES (SHRI VIDHYACHARAN SHUKLA): (a) to (d). The work on Bodhghat (Indira Sarovar) project has been discontinued due to non-clearance of the Project by the Ministry of Environment & Forests from forest angle. The State Governmenthas since submitted the required information to the Ministry of Environment and Forest in September, 1991.

No project by the name 'Indiravati River Project' has been received at the Centre for techno-economic appraisal. However, Bhopalpatanam, Kutru-İ, Kutru-İl and Matnar Hydro-Electric Projects on River Indravati in Madhya Pradesh received in Central Electricity Authority in 5/82, 4/85, 2/82 and 1/91 respectively were returned to the State in 3/85, 4/88, 3/85 and 5/92 respectively due to non submission of replies to the observations of Central Appraising Agencies for Review of Project proposals.

[English]

Restructuring of Air India

778. SHRI K.V. THANGKABALU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether any proposal for restructuring of top positions and reorganisation of the Air India is still pending with Government:
 - (b) if so, the details thereof; and
- (c) the time by which a decision is likely to be taken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM, (SHRI MADHAVRAO SCINDIA): (a) No such proposal of Air India is pending.

(b) and (c). Do not arise.

[Translation]

Private Sector Power Projects

779. SHRI DEVI BUX SINGH: SHRI RAMKRISHNA KUSMARIA: SHRIMATI BHAVNA CHIKHLIA:

Will the Minister of POWER be pleased to state:

(a) whether a team of International

Finance Corporation and World Bank officials is visiting India shortly with a view to provide help to private sector power projects; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). During the discussions with World Bank and International Finance Corporation representatives recently, it was proposed that World Bank, International Finance Corporation and Department of Power would mutually co-ordinate with each other and set up a task force with a view to providing help in setting up private sector power projects quickly so as to meet the increasing demand for electricity. It has been agreed that the first meeting of the task force would be held in September, 1992.

[English]

Land Acquired by Rourkela Steel Plant

780. KUMARI FRIDA TOPNO: Will the Minister of STEEL be pleased to state:

- (a) the total area of land acquired by the Rourkela steel plant for its establishment;
- (b) whether all the area of land had been fully utilised for the purpose for which it was acquired;
- (c) whether the RSP is selling the unutilised land without returning them to the original tribal people;
 - (d) if so, the reasons therefor; and
- (e) the steps proposed to be taken to return the unutilised land to the tribal people for their rehabilitation?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTHOSH MOHAN DEV): (a) A total of about 32567.71

acres of land was acquired/taken over by Rourkela Steel Plant for construction of Plant, Dam and Mines.

- (b) About 29527.83 acres of land have been utilised for construction of Plant, Dam. Mines and township, public utility services, afforestation, green belt, etc. This also includes land under lagoons, hills, nallahs, land eroded by river and land surrendered/ being surrendered to Government of Orissa. Approximately 3039.88 acres of land remain. unutilised. Of it, about 2958.10 acres of land has already been planned for utilisation in the plant's township for providing public utility services and in the plant itself for dumping of blast furnace slag, fly ash, additional construction, etc. and 81.78 acres of land stand earmarked for public utility services in the Mines.
 - (c) No, Sir.
 - (d) and (e). Do not arise.

SC/ST Employees in Telecom Department, Gujarat

781, SHRI KASHIRAM RANA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the total number of employees working in different categories in Telecommunication in Gujarat and the number of SC/ST employees among them against the sanctioned posts as on December 31, 1991; and
- (b) the places in the State where office of the District Manager, Telecommunication and DET are functioning indicating the number thereof and the number of such offices proposed to be opened in the near future?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Total number of employees working in different categories in Telecommunication in Gujarat and number of SC/ST employees among them against the sanctioned posts as on December 31, 1991 are as given below:-

Сатедогу Group	Total No. of employees.	S/C	· 1/S
	2	3	4
.Ą	130	12	. 2
ά	562	43	. 16
Ö	. 21097	. 2250	1441
. و	3992	566	404
·D· Sweepers	. 85	81	-
TOTAL	25866	3385	1864

- (b) Places where District Manager/ Telephone District Engineers working in Guiarat are:
- (1) District Mangers Valsad, Nadiad, Mehsana. Junagadh, Jamnagar, Bhavnagar, Bhuj.
- (2) TDEs (DEsT)- Godhra, Bharuch, Palanpur, Himatnagar, Surendranagar & Amreli

Opening of offices of category at (1) above depends upon the increase of workload from time to time and it is a continuous exercise.

Telecast of assamese feature Films

782. SHRI PROBIN DEKA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of Assamese feature films telecast in the National network during 1990-91 and 1991-92:
- (b) whether the number of Assamese films telecast is comparatively less as compared to other regional language films;
 - (c) if so, the reasons therefor;
- (d) whether the Government propose to telecast more Assamese films in the National network in the coming months; and
 - (e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) Five (Alokar Ahban, Son Monia, Maale Aru Maram, Jooj and Piyali Phukan).

- (b) No, Sir.
- (c) Does not arise.

(d) and (e). Regional feature films including Assamese are telecast in their turn and the present arrangement is considered adequate for Doordarshan, Films which fulfill the prescribed eligibility criteria, if offered for telecast by the Producers/Right holders will be considered by Doordarshan on merit.

Post Offices in Orissa

783.DR. KARTIKESWAR PATRA: SHRI SRIKANTA JENA: SHRI GOVINDA CHANDRA MUNDA:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of villages in Orissa where there is no post office as on March 31. 1992:
- (b) the district-wise number of post offices, category-wise functioning in the rural areas:
- (c) the criteria fixed for opening of new post offices, branch post offices in rural areas of arissa;
- (d) the target fixed for Balasore and Mayurbhanj districts of Orissa in 1991-92;
- (e) whether the Government propose to open new post offices in Orissa, during the current year; and
- (f) if so, the district-wise details thereof. category-wise and the time by which these are likely to be opened?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) There are 39,199 villages in Orissa where there is no Post Office as on 31,3.92.

(b) The category-wise number of post

offices functioning in the rural areas of the various districts of Orissa is given in the statement-I.

- (c) The criteria fixed for opening of new post offices in the rural areas is given in the statement-II.
- (d) During the year 1991-92, a target for opening six post offices in Balasore district and eight post offices in Mayurbhanj district of Orissa was fixed.
- (e) and (f). Yes, Sir. However, the targets for current year for Orissa Circle are yet to be finalised.

STATEMENT - I

District-wise details of post offices, csategory-wise, functioning in the rural areas of Orissa

	SI. No.	o. District		Number of Post Offices	ost Offices	
	-		Departmental Sub Post Offices	Extra Deptil. Sub Post Offices	Departmental Br. Post Offices	Extra Departmental Branch Post Offices
	1	. 2	8	4	2	9.
,-	- -	Cuttuck	102	99		668
.,	5	Balasore	74	13	1	9/9
.,	က်	Keonjhar	27	ō	ı	357
7	4	Dhenkanal	32	13	1	391
4/	5	Sundergarh	32	O	I	296
•	ý.	Sambhalpur	50		1	505
	7.	Puri	02 .	10	1	615
	ωi	Behrampur	62	. 16	1	661

		•			,	,	-
	Extra Departmental Branch Post Offices	9	342	324	284	584	603
Post Offices	Departmental Br. Post Offices	5	ı	I	ļ.	I	ı
Number of Post Offices	Extra Depttl. Sub Post Offices	4	=	ဇ		5	m
	Departmental Sub Post Offices	3	22	. 08	24	. 19	09
SI. No. District		2	Kalahandi	Phulbani	Bolangir	Koraput	Mayurbhanj
SI. N.		-	6	. 10.	Ë.	12.	13.

STATEMENT-II

Criteria/Norms fixed for opening new post offices in rural areas. (effective form 1.4.91)

The following norms for opening branch post offices effective from 1.4.1991 have been adopted

- (i) Population:
 - (a) In rural areas:

3000 population in a group of villages (including the PPO villages).

(b) In the hilly, tribal, desert and Inaccissible areas:

500 population in an individual village or 1000 population in a group of villages.

- (ii) Distance:
 - (a) In normal areas:

The minimum distance from the nearest existing post office will be 3 kms.

(b) In hilly, tribal, desert and Inaccessible areas:

The distance limit will be the same as above except that in hilly areas, the minimum distance limit can be relaxed by the Directorate in cases where such relaxation is warranted by special circumstances which should be clearly explained while submitting a proposal.

- (iii) Anticipated income:
 - (a) In normal areas:

The anticipated minimum revenue will be 33 1/3% of cost.

(b) In hilly, tribal, desert and Inaccessible areas:

The minimum anticipated income will be 15% of the cost.

Departmental Sub Post Offices (Plan)

Since November, 1987, Departmental Sub Post Offices are also sanctioned under the Plan scheme subject to the following conditions:-

(i) The scheme covered departmental sub offices to be set up in project areas, new industrial estates/ townships/satttelite colonies developed in the periphery of cities/ urban agglomerations and other similar developments which have come up in new areas in pursuence of the plan activities of State and Central Government departments agencies.

In other words, the concept of Postal sector plan to be enlarged to cover the postal infrastructure required for the overall National Plan.

- (ii) The proposed sub offices should have a minimum anticipated workload of 5 hours per day.
- (iii) While departmental sub offices are expected to be financially selfsupporting, in rural areas a loss up to Rupees 2400/- per annum is allowed (Rs. 4800/- in hilly backward/tribal areas).

Departmental sub post offices

Post Offices in urban areas are opened subject to the following conditions:-

(i) Initially the post offices should be selfsupporting but at the time of the first annual review it should show a 5% profit to be eligible for further retention.

- (ii) The minimum dsitance between two post offices is now raised to 1-5 kms. in cities with a population of 20 lakhs and above and 2 kms in other urban areas.
- (iii) No extra departmental post offices will be opened in future in urban areas.

[Translation]

Supply of Hot blast stone Technology

784. SHRI RAJESH KUAMR: SHRIMATI SHEELA GAUTAM: SHRI TEJ NARAYAN SINGH:

Will the Minister of STEEL be pleased to state:

- (a) whether the Steel Authority of India has signed any agreement with Huegobense of Netherlands for the supply Hot blast stone technology;
- (b) if so, the salient features of the agreement;
- (c) the extent to which this agreement is likely to prove beneficial for the country; and
- (d) the time by which the agreement is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) An agreement with M/s. Hoogovens was signed on 22.1.1986, which was effective from 19.11.1986 for transfer of Hot Blast Stove Technology and knowhow to SAIL.

(b) The salient features of the agreement are the Technical Collaboration and technology transfer through design and engineering of four different projects and

association of M/s. Hoogovens experts during implementation stages within five years. It envisages 320 man weeks of Training at Netherlands in the field of design and engineering. It also envisage licence/sublicence for exclusive and perpetual right to use this technology in Indian territory. The tenure of agreement will be for ten years.

- (c) This technology will be helpful in improving energy conservation, coke rate and Blast Furnace productivity.
 - (d) Time for implementation:

Ist Project (BF-6 of BSP): Implemented in May, 1991.

2nd Project (BF-4 of DSP): Likely to be implemented in December, 1993.

3rd Project (BF-4 of RSP): Phase I implemented in 1989. Phase II to be implemented.

4th Project (BF-1 of RSP) : To be implemented.

Design and engineering have been completed for all the four projects.

[English]

Losses in DESU due to faulty meters

785. SHRI PANKAJ CHOWDHRY: Will the Minister of POWER be pleased to state:

- (a) whether the Delhi Electric Supply Undertaking is running in losses;
- (b) if so, whether these losses are due to faulty meters;
- (c) the extent of loss suffered every year by DESU on this account; and
- (d) the steps proposed to be taken to replace the faulty meters?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) Yes, Sir,

(b) to (d). Since the energy consumption for the period an energy meter remains faulty is assessed on the basis of past average consumption, it is not feasible to determine whether any loss is suffered by DESU on this account. DESU has initiated action to computerise the particulars of faulty meters to further speed up the replacement of such meters.

[Translation]

Newspapers and Magazines published from Maharashtra

786. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of monthly, fortnightly and weekly newspapers and magazines published in Maharashtra:

- (b) the names and number of such papers published from Nanded and Parbhani districts, separately;
- (c) the number of complaints received during the last two years against them; and
- (d) the details of the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) As per the data compiled by the Office of Registrar of Newspapers for India as on 31.12.1990, there were 1109 monthlies, 294 fortnightlies and 874 weeklies published form Maharashtra.

(b) The number of monthlies, fortnightlies and weeklies published from Nanded and Parbhani districts are given below. Their names are given in the statement attached.

	Nanded	Parbhani	
Weeklies	. 22	1 1	
Fortnightly	2	•	
Monthlies	6	2	

- (c) No complaint was received in the Office of Registrar of Newspapers for India against the monthlies, fortnightlies and weeklies published from Nanded and Parbhani districts during 1990 and 1991.
 - (d) Does not arise.

STATEMENT

I. Newspapers registered upto 31.12.1990 from District Nanded

Weeklies

1. Nav Nandigram

495 V	• Vritten Answers	JULY 13, 1992	Written Answers 496
2.	Chakribadal		Monthlies
3.	Chakrapani	1.	Nandigram
4.	Jai Kranti	2.	Vaishya Vani
5.	Janavedna	3.	Sach Khand Parapatra
6.	Karamama	4.	Vidya Vrutt
7.	Loknetrutwa	5.	Research Bulletin of Marathawada
8.	Mahasagar Samachar	_	Shald Backers Ashara Samashar
9.	Marathi Swarajya	6.	Shakti Brahma Ashram Samachar.
10.	Nanded Express		wspapers registered upto 31.12.1990 District Parbhani
11.	Nanded Warta		Weeklies
12.	Sandesh Bhavan	1.	Bhookamp
13.	Sangarsh Warta	2.	Dalitvani
14.	Satya Vikas	3.	Deshikar Lane
15.	Shramik Ekjoot	4.	Deep Prabha
16.	Vrutt Sakha	5.	Dharma Bhoomi
17.	Ek Jahati	6.	God Tarang
18.	Halat	7.	Kalamnun Samachar
19.	Irte Saam	8.	Lok Kalyan
20.	Nagushe	9.	Lok Vyatha
21.	Saher	10.	Parbhani Times
22.	Mail Jel	11.	Seekh Samajh
	Fortnightlies		Monthlies
1.	Sach Khand Sandesh	1. Agricu	Research Bulletin of Marathawada ultural University
2.	Vaidic Sewashram	2.	Shakti Brahma Ashram Samachar.

Hydel power potential in Orissa

787, SHRI K.P. SINGH DEO: Will the Minister of POWER be pleased to state:

- (a) whether the hydel power potential has not been properly tapped in Orissa;
 - (b) if so, the reasons therefor; and
- (c) the steps taken to increase the generation of power through hydel sources available in Orissa?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI); (a) and (b). Out of the total assessed hydre potential of 1983 MW (at 60% load factor) in Orissa, 36.42% has already been tapped and 19.5% is under various stages of development as against the all India average of 14% and 7% respectively.

(c) In Orissa, already eight hydro-electric projects with a total installed capacity of 1222 MW are under operation. Four hydroelectric projects amounting to 776 MW are under excution and are scheduled for commissioning during 8th Plan, the execution of these projects is monitered by Central Electricity Authority/department of Power periodically. The project reports of three schemes with an aggregate installed capacity of 1603 MW are being finalised. Seven hydro-electric projects with an aggregate installed capacity of 1398 MW are under various stages of investigation. After the projects reports are finalised expeditious action will be taken for their clearance for execution, subject to availability of resources. List of the above projects is given in the Statement attached.

STATEMENT List of Hydro-electric Projects under operation, execution, DPR finalisation and investigation in the State of Orissa

SI. No.	Name of the Project	Installed Capacity (MW)
l P	rojects under operation	
1.	Hirakud State I	198
2.	Hirakud State-II (Chiplima PH)	72
3.	Rengali St. I	100
4.	Rengali St. II	100
5.	Balimela	360
6.	Hirakud State-III	37.5 M
7.	Upper Kolab	320
8.	Machkund (Orissa share)	34.42
	Sub-total	1221.92

499 Written Answers	JULY 13,	1992	Written Answers	500
II. Projects under	execution			
1.	Rengali Extn.		50	
2.	Upper Indravati		600	
3.	Potteru		6	
4.	Balimela		120	
		Sub-total	776	
III. Projects unde	r DPR finalisation			
1.	Bhimkund M.P.P.		393	
2.	Manubhadra M.P.P.		960	
3.	Hirakud St.III (Sindol)		250	
		Sub-total	1603	
IV. Projects unde	er investivation			
1.	Middle Kolab		600	
2.	Baitarni Salandi		300	
3.	Harabhangi		30	
4.	Chelligada		35	
5.	Garjonkhol		25	
6.	Chiplima- 'B'		200	
7.	Additional Generation at	Hirakud208		
		Sub-total	1398	
	Total	:	4998.92	

Mineral based industries in Chhotanagpur (Bihar)

788. SHRI KARIYA MUNDA: Will the Minister of MINES be pleased to state:

(a) whether the Government are aware that people of Chhotanagpur area are protesting against the transportation of minerals outside Chhota Nagpur of Bihar; and

(b) whether the Government propose to utilise the mines and minerals of Chhota Nagpur by setting up industries there?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGHYADAV): (a) and (b). The information is being collected and will be laid on the Table of the House.

[Translation]

Savoor Committee for E.D. Employees

789. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the details of the recommendations made by the Savoor Committee constituted for the E.D. employees; and
- (b) the action being taken by the implement Government to recommendations?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The Savoor Committee constituted for ED employees had made 171 rewcommendations. The same are listed in the attached statement.

(b) The recommendations which were finally accepted have been implemented.

			,	
Decision taken by the Postal Services Board	4	As in the previous paragraph.		Not accepted. It has been decided to continue the present system.
Recommendation	3	The stamp vendor working on a commission basis should be given space and furniture in the post office premises on nominal rent. The number	should be such that each may earn a commission of Rs. 300/- to Rs. 1000/- per month. He should furnish security of Rs. 1000/- and also enter into an agreement.	The system of employing ED messenger may be discontinued and this category abolished. Rate for delivery of messages be revised to Rs. 1/- per message for distances within 2 Kms. and Rs. 1.50/- per message for distances between 2 to 8 Kms.
Para No.	2	4.20		4.24
SI. No.	-	_ဖ ်		۲.

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
	2	3	A
	4.25	The system of entrusting delivery of messages throgh ED Agents on payment of mazdoor charges should be formlised.	There is no need to issue formal orders in this respect because, the Sub- Postmaster is at liberty to delivery the telegram through any person on cash payment and if such delivery is done through an ED employee outside his working hours or while on his heats there can be no objection to this.
	4.26	The following categories of ED Agents may be abolished (i) ED Safaiwala (ii) ED Gardner (iii) ED Attendent (iv) ED Scavonger (v) ED Watchman (vi) ED Chowkidar (vii) ED Botman (viii) ED catetaker (ix) ED Gateman (x) ED Agent in Postal Store Depot and Mail Motor Service.	Accepted in Principle. However, none of the present incumbants of such posts will be discharged. They will be absorbed in the other ED categories who perform posts! functions as and when vacancies are available. There should be no more recruitment of EDAs for these categories to be a abolished.

Para No.	Recommendation 3	Decision taken by the Postal Services Board
		Vacancies that will arise should be manned by part-time/casual/contingent paid emplyee as in other Departments.
Z 5	No extra departmental agent should be employed in any of the cities or urban areas.	
		vendors. Employment of ED Mailman, EDDA, EDMC & ED Packers would also be unavoidable in sub-urban areas and small towns where thee will be no justification for regular departmental empoloyees of corresponding categories.

513 Written Ans	wers ASADHA	22, 1914 (SAKA)	Written Answers 514
Decision taken by the Postal Services Board	Accepted.	Accepted with proviso that ED Sorters in Press Sorting Officers may be continued.	In additional, ED Stamp Vendors and ED Sorters in Press Sorting Offices (PSOs) and EDSPMs will be retained
Recommendation 3	The practice of employing ED Mailman in large railway platforms may be given up. ED Mailman may be employed only in small towns.	The category of ED Sorter should be abolished.	Only the following five categories of ED Agents should remain. (i) ED Branch Postmaster (ii) ED Delivery Agent (iii) ED Mail Carrier (iv) ED Packer (v) ED Mailman (RMS)
Para No.	4.33	4.35	4.36
Si. No.	-	72	13.

;	יום Writ	ten An	swers JULY 13, 19	192	Written Answers 516
	Decision taken by the Postal Services Board	4	Accepted.	Accepted.	The recommondation is accepted to the extent of continuing duties where feasible
	Recommendation	3	ED runners and Mail peops should be disignated as ED Mail Carriers. ED Agents performing all on any functions relating to ED Pcket including clearance of letter boxes should be designated as ED Packers. In RMS all ED Agents should be designated as ED mailman.	The ED Agent should be deployed for perfroming exclusively postal work other duties of non-postal nature.	Lesser number of individuals should be employed by combining functions of different descriptions in the same individual. There need be no restrictions on the manner of combination except that the total workload should not exceed five hours per day.
	Para No.	2	4.37	4.38	4.40
	SI. No.	1	4-	15.	6

517	Written Answers	ASADHA 22,	1914	(SAKA

517 Wri	tten An	swers	ASADHA 22, 19	14 <i>(SAKA)</i>	Written Answers 518
Decision taken by the Postal Services Board	4		Accepted.	Accepted.	In priciple it is agreed that in rural areas no two post offices should be located closer than 3 Kms. from each other. It is however not accepted that rural
Recommendation	3	Consequently, there is a case for review of the seventh Plan target of appointment of 1200 ED Delivery Agents.	Wherever there is combination of functions, the designation of the ED Agent should be that of the functions predominantly performed by him.	A faithful observance of the rule and orders issued by the Directorate regrding opening and retention of post offices is emphasised.	Branch Offices which do not satisfy the condition of Minimum distance of 3 Kms. save those specifically authorised by the DG should not be retained.
Para No.	CV.		4.41	5.52	5,55
SI. No.	1		17.	18.	<u>6</u>

Decision taken by the Postal Services Board	P	post offices which are not in accordance with this norm should necessarily be closed. An execise will be undertaken in all the Circles to review the position, the objective to effect economy of expenditure to the extent possible without curtailment of postal facilities in rural areas. Accepted.
Recommendation	8	Where branch post Offices are working at higher cost, the first effert should be for countrolling the expenditure by reduction a judiciouw combination of duties in a single ED Agent.
Para No.	2	5.56
SI. No.	1	

521	Written	Ans	swers			A	SAC	НА	22,	1914	4 (S	AKA	4)		W	/ritte	n An:	swe	rs	52
Decision taken by the Postal Services Bnard	<i>b</i>		The currention that the	review register change as	made lise of for toking	appropriate decisions on	the retention or discontinuance	of an office may be	accepted. In future subject	to distance and population	norms being satisfied house	offices may be opened if the	anticipated income is not loss	than 50% of its cost 725%	in hilly, Backward and tribal	areas) and further that the	permissible limit of loss	should in no case exceed	Rs. 2400/- per annum (Rs. 4800/-	
Recommendation	3		The present review	register shoudl be	maintained but if should	be made use of as an	important management tool	for taking appropriate	decisions on the	rotention or otherwise of	an office. A branch	office should be retained	for the second year only	if its inclome is not less	than 20% of expenditure	during the first year of	its working			
Para No.	2		5.57																	
SI. No.	1		21.																	

) i	!																ı
Decision taken by the Postal Services Board	4	per annum in hilly, backward	and tribal areas). Subsequent	review will also be conducted on	the same basis at yearly	intervals of one in every	3 years and the continuance	of the branch office decided	accordingly. In other words	there will be no experimental	period as such .	The decision indicated in	foregoing paragraphs	covers the recommendation	as well.			
Recommendation	6											Beyond the second year a	branch office may be	retained if its income is	25% or more of its cost	during the secon year.	A branch office may be	rotained for the fourth year
Para No.	2											r. cr	}					,
SI. No.	1											20	į					

525 Writt	ten Ans	swers	ASAL
Decision taken by the Postal Services Board	4		

SADHA	22,	1914	(SAKA)	

at the end of the fourth year is

be allowed to continue from

fifth year the office should

40% of its cost. After the

year to year only if it earns

income of 50% of its cost.

if its income at the end of the

Recommendation

Para No.

က

N

third year is 30% of its cost.

it may be retained for the fifth Year of its income

526

It is accepted that there	should be a peridical	review of cost and income	of post offices with	reference to the prescribed	financial parameters. This	however will be without	prejudice to the Department's
The concept of permanency of	ED post offices should be	given up. Retention or	otherwise of all ED branch	offices should be decided	on the basis of annual	review alone.	
5.61							
23.							

Written	Answers	528
vvrilleri	MISWUIS	220

5	27 Writte	en Ans	wers				J	ULY	′ 13	, 19	92					Wr	itten	An	SWE)rs	528	ļ
	Decision taken by the Postal Services Board	4	responsibility to provide	postal services in rural	· areas on a regular and long	term basis.	The proposed limits of	losses for brach offices	are accepted. These limits	will be applied at the outset	and also on an annual	basis.	Further the minimum income	in respect of branch offices	in hilly backward and tribal	areas is fixed as 15% of the	cost w.e.f. 1.4.1991.					
	Recommendation	3					The permissible limit of	loss of a branch office at	the end of five years may	be fixed as Rs. 2400/- per	annum. In hilly and	backward areas this limit	may be fixed at Rs. 1800/-	per annum. These limits	should be reviewed once	in two years and refixed	with due regard to the	remuneration and tariffs:	the branch office should	earn a minimum income of	50% of its cost.	
	Pafa No.	2					5 63															
	SI. No.	-					28	:														

529 Writ	ten Ans	wers			AS	δ Λ D	HA :	22, 1	914	(5/	IKA,)		W	ritter	n An	swe	rs	530
Decision taken by the Postal Services Board	4	This recommondation is	not accepted because in	the past a number of branch	offices were opened within	the discretionary quota in	close proximity to other	offices or they are incurring	losses far in excess of the	permissible limits. Therefore	the revised norms for	opening of post office	in rural areas will be	implemented without	relaxation. The position	will be reviewed at the	end of the Seventh Plan	period.	
Recommendation	3	Branch Offices to be Opened	under discretionary	power may be subjected to	a condition of limit of	loss which should not	exceed 25% over the	general permissible limits	and this relaxation should	equally apply to the	prescribed percentages of	income to cost, from year	to year.						
SI. No. Para No.	2	5.64			•													•	
SI. No.	1	25.																	

531 Wri	itten An	swers	JULY 13, 1992	Written Answers 532
Decision taken by the Postal Services Board	4	Accepted	Accepted.	Accepted.
Recommendation	E	The task of conducting the review of branch offices may be entrusted to the Inspector as a part of the annual inspection.	The Inspector of Post Offices should reccord a para about the result of his review in the Inspection Report. A question to this effect should be icorporated in the questionnaire prescribed to be followed while inspecting a branch	office. Based on the review of the Inspector, the Superintendent should issue sanction retaining the branch offices if
Para No.	2	5. 65	.5 66 6	5.68
N 15	-	26.	27.	58

			-, (5/1/04)	willen Answers 53
Decision taken by the Postal Services Board	4		Accepted.	
Recommendation	8	it is satisfied the condition for retention are not satisfied, the Superintendent should submit a report to the Regional Director or Heads of Circle recommending non-retention of the office.	Authorisation for independent parcel booking by branch post offices should be done only when there is demand for the same and not as a matter of	Savings Bank Powers should be vested in only such of the branch offices where there is reasonable work and the number of
Para No.	2		6.4	6.11
SI. No.	-			30.

		1	002	,		32					~	T IL CC	311 /	4/15	wei	3	53
Decision taken by the Postal Services Board	4	•		The facility of (i) sale of	Indian Postal Orders, and (ii)	collection of LIC/PLI premia	through rural branch offices	will be continued. This is be	cause a number of students/	unemployed youth in rural areas	also need Indian Postal Orders	for sending their applications	to colleges/universities and	also to employing Departments/	Agencies. If this facility is	withdrawn, difficulty may be	caused to this category of rural
Recommendation	3	transactions is not less than ten in a month and there are at least ten accounts operating. Where	however, there are school accounts or accounts of other institutions, a relaxation may be made.	The following function now	being required to be	performed by branch offices	may be withdrawn:		Sale of India Postal Orders	Mobilisation of notices to the	reservists and payment	of subsistance amounts to	reservists	Collection of LIC and PLI premium	premium	Booking of foreign money	orders
Para No.	2			6.13					æ	æ				î		įv)	
SI. No.	-			31.													

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
-	2	3	4
	> .	Exchange of International reply coupons	customers. Similarly, LIC and PLI business is being vigorousl
	(iv	Security Deposit accounts and Provident fund accounts and	promoted in rural areas also and therefore the collection of
	vii)	Governmentsecurities	premia through brach offices should continue to be available
			to the rural public. In regard to Security Deposit and PF Accounts the matter was examined with the Ministry of Finance and it has been decided not to withdraw the same. In regard to other services such as issue of mobilisation notices,
35.	6.14	The provision of a second delivery in any branch post office is not justified. If second delivery is considered necessary it can be made the window of the branch office.	exchange of international reply coupens etc. the recommendations have been accepted.

Par	a No.	Recommendation	Decision taken by the Postal Services Board
	1 2	3	4
6.31	15	The mobile post office	Accepted The service
		scheme may be scrapped altogether.	provided by branch
			postmaster of the mobile
			stages will continue to
			be rendered by ED Delievery
			Agents who will sell postage
			stamps and stationery, book
			registered letters and
			accept articles for despatch.
6.33	33	It is essential to enforecrigidly,	The recommendation that all
		the duties of ED Delievery Agents in	ED delivery agents should be
	•	respect of sale of stamps and booking of	required to selll postage
		registered letters . He may be entrusted	stamps and stationery and
		with booking of money orders also.	book registered letters in
			the villages visited by
			them is accepted. These
			instructions and already

The state of the s			
Sl. No. Para No.	No. Recommendation	Decisio	Decision taken by the Postal Services Board
1 2	E		4
	-	e ui	in existence and need to be
		stric	strictly enforced. However,
		the	the proposal to entrust ED
		Del	Delievery Agents with booking
		ofn	of money orders also is not
		acc	acceped in order to optimise
		the	the utilisation of EPMs time.
		Mo	Moreover, in rural areas it is
		the	the payment of money orders
		thai	that is of great importance
		and	and issue of money orders is
		the	there only to a limited
		ext	extent. Therefore, entrusting
		the	the work of booking of money
		ord	orders to ED Delivery Agents
		will	will not necessarily mean
		nw.	much to the rural public.

43 Writ	ten An	swer	S					JUI	_Y 1	3, 19	92				V	Vritt	en ,	Ans	wei	rs	544
Decision taken by the Postal Services Board	4	Not accepted for the reason	given at Serial 34.								Not accepted. The Department	has already issued instrustions	giving a revised charters	of doutiesto IPO's (PMI)	keeping in view the phased	withdrawal of	Mobile postal services. In	the revised duty charter the	emphasis is on monitoring	of conveyance, delivery and	despatch of rural mail: 🔊
Recommendation	8	The Divisional Superintendents	should be given discretion to	authorise ED Delivery Agent of	specified post offices	to book money orders.	The ED delivery agent may be paid	a fixed amount of 20 paise per	money orders booked by him in	addition to his emoluments.	Once the scheme of mobile	post offices and counter	service is withdrawn,	there is no justification	for the continuance of	the posts of Inspector	of Post Office (PMI) and mail	overseers for monitoring	burposes.		
Para No.	5	6.35									6.37										
SI. No.	1	35.							•		36.										

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
1	2	3	
			prompt payment of money orders
			and efficient SB services
			and also the checking of
			working of Licensed Postal
			Agency (LPAs) in the rural
			sector. On the basis of the
			revised duties, the question
			of further continuance of the
			posts of IPOs (PMI) will
			be separately reviewed at the
			appropriate time to time.
			Likewise the institution of mail
			overseers has existed much before
			the introduction of mobile counter
			service and its continuance need
			not be linked to the withdrawal of
			mobile post offices. Further a
			modified scheme of deployment of
			mail overseers is also proposed
			against another recommendation
٠			dealt within one of the following
			paragraph

1 2 3 In view of recommendation for closure of all mobile post offices the item provision of post services through counters in 4000 villages in the Seventh Five Year Plan targets may be removed. With a view to ensuring that no vaccum is left as a result of closure of branch post offices it is recommendation that where the Department considers it necessary to continue the postal presence, recourse may be taken to a rural licensed agency system which may function more on less on the lines of the licensed postal agency introduced in unban areas. Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/-	SI. No. Para No.	Recommendation	Decision taken by the Postal Services Board	ļ
8.38	1 2	60	4	
6.40		In view of recommendation for closure of all mobile post offices the item provision of post services through counters in 4000 villages in the Seventh Five Year Plan targets may be	Accepted.	
6.40		removed.		
	••	With a view to ensuring	Not accepted as closure of	
a result of closure of branch post offices it is recommendation that where the Department considers it necessary to continue the postal presence, recourse may be taken to a rural licensed agency system which may function more on less on the lines of the licensed postal agency introduced in unban areas. Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/-		that no vaccum is left as	branch post offices as	
branch post offices it is recommendation that where the Department considers it necessary to continue the postal presence, recourse may be taken to a rural licensed agency system which may function more on less on the lines of the licensed postal agency introduced in unban areas. Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/-		a result of closure of	recommended is not envisaged.	
recommendation that where the Department considers it necessary to continue the postal presence, recourse may be taken to a rural licensed agency system which may function more on less on the lines of the licensed postal agency introduced in unban areas. Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/-		branch post offices it is	Moreover, as a matter of	
the Department considers it necessary to continue the postal presence, recourse may be taken to a rural licensed agency system which may function more on less on the lines of the licensed postal agency introduced in unban areas. Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/-		recommendation that where	policy no new licences are	
it necessary to continue the postal presence, recourse may be taken to a rural licensed agency system which may function more on less on the lines of the licensed postal agency introduced in unban areas. Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/-		the Department considers	now being issued for postal	
the postal presence, recourse may be taken to a rural licensed agency system which may function more on less on the lines of the licensed postal agency introduced in unban areas. Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/-		it necessary to continue	agencies.	
recourse may be taken to a rural licensed agency system which may function more on less on the lines of the licensed postal agency introduced in unban areas. Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/-		the postal presence,		
licensed agency system which may function more on less on the lines of the licensed postal agency introduced in unban areas. Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/-		recourse may be taken to a rural		
function more on less on the lines of the licensed postal agency introduced in unban areas. Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/-		licensed agency system which may		
of the licensed postal agency introduced in unban areas. Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/-		function more on less on the lines		
introduced in unban areas. Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/-		of the licensed postal agency		
Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/-		introduced in unban areas.		
however, a monthly retainer may be paid to the agent at Rs. 50/-		Instead of a system of commission,		
paid to the agent at Rs. 50/-		however, a monthly retainer may be		
per month		paid to the agent at Rs. 50/-		
		per month.		

549 Writte	en An	swers ASADE	1A 22, 1914 <i>(SAKA)</i>	Writ	ten Answers 550
Decision taken by the Postal Services Board	4	Not accepted for the reason given above.	Not accepted for reason given against recommendation 6.40	Not accepted. ED sub Post Offices will continue wherever justified.	Not accepted in view of above para
Recommendation	8	Under the system of retainership the agency will be in the nature of a no-delivery office, where no booking of money or accountable articles other than registeered letters will be undertaken.	This agency (retainer) may continue to be called a branch post office and it would be sufficient if an entry is made in backets below the name of the office to indicate that it is a licensed postal agency.	ED Sub Offices should be abolished altogether.	The ED branch postmaster in downgraded ED Sub Post Officers, should be appropriate given the consolidated allowance admissible to an ED Branch Postmaster.
Para N.	5	6.41	6.42	6.57	6.58
SI. No. Para N.	1	36. 6E	40.	41.	42.

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
-	2	3	4
43.	6.63	In the case of all ED branch	Accepted. However, the
		postmasters the principle of	revised wage foumulas for
		discrimination be given up and	EDBPMs provides for, as in
		the grant of consolidated allowance	the post, a range of
		be made uniform based on a	emoluments with a minimum
		single principle of quantum	and a maximum; the actual
		of workload.	emoluments paid being
			determined with reference
			to work earned and the
			slack time. Therefore,
			in the revised foumulations
			while the basis or computation
٠.			of allowances will be the same
			for all BPMs, in the more heavily
	,		worked Branch Offices, the
			Branch Postmaster will earn
			more
44.	6.64	All stamps and seals supplied	Accepted.
		to a branch office should be	
		of the circular design. The	
		obpong date stamp may be discontinued.	

333 Willell Alls	Weis ASAUTA 22	2, 1914 (SAKA)	written Answers 554
Decision taken by the Postal Services Board		Accepted. However experience in the past has shown that over short distances ED mail carriers are far more reliable than State Transport busies plying on rural routes. Therefore,	while this recommendation is accepted in principle the Superintendent of Post Offices in all cases will be best judge to decided whether any particular EDMC can be advantageously replaced a mail motor service.
Recommendation 3	There is no need to provided a special stamp whether oblong or otherwise, for impression on registered articles, No stamp used in a branch office should be oblong in design.	As a rule, all routes where regular buses ply, exchange of mails should be done through the buses only, by realigning mail lines and consequent change account office, if necessary.	
Pata No.		9 9	\$.
SI. No.			

7 Writ	tten A	nswers	ASADHA	\ 22, 1914 <i>(</i>	SAKA)	Written	Answers
Decision taken by the Postal Services Board	4						Accepted.
Recommendation	E	offices are attached to the new sub office without adversely affecting the mail arrangement of these Branch Offices.	(ii) Drafting of clerical posts for upgrading sub offices should not be resorted to unless the	not be resorted to unless the parwnt sub office is having atleast three hands; and	(iii) The parent sub office should continue to have a minimum of 15 branch offices under it even after taking away from its jurisdiction the	branch offices for creating the new sub office.	A combined branch office table and a stool or chairs are sufficient for the day to day operations of a
Para No.	2						7.7
SI. No.	1						48.

3. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
-	2	8	4
49.	7.12	A cash chest may be supplied only to such branch offices where an	Accepted.
	<i>4</i> .	retained for not less than five days in a month for any reason. Where these norms are not fulfilled the cash chest already supplied may	
		be withdrawn.	
20.	7.13	Time piece may not be supplied as a rule to any office except a branch post office which exchnges mails directly with a train.	Accepted
51.	7.14	Provision of a bench in a branch post office is not recommended.	Accepted.
25.	7.15	Record box may be withdrawn where it is supplied in addition to the combined branch office table.	Not accepted.

Decision taken by the Postal Services Board	4	Accepted	Accepted	Accepted in principle However, the cost factors, durability and production facilities will be taken into account by the appropriate brach in the Dte. before a final decision is taken.
Recommendation	3	Tin boxes for keeping stamps may be withdrawn and disposed of and the system of keeping stamps in a stamp album enfroced uniformally in all Branch Offices.	The practice of maintenance of stock books in branch offices may be dispensed with and replaced be a list of authorized articles as in the case of the set of an RMS Section or a mail office.	The use of large canvas bags as branch office bags should be discontinued and alternatives devised. The use of suitable bags made of plastic material will go a long way in adding to the productivity of the ED mail carrier.
SI. No. Para No.	2	7.16	7.16	7.19
SI. No.	1	53	54.	55.

5	63 Writte	en Answ	vers	JULY 13, 1992	Written Answers 564
	Decision taken by the Postal Services Board	4	Not accepted. The present system may continue.	Accepted.	Accepted.
	Recommendation	м .	The practice of exchanging leather cash bags between branch offices and account office may be discontinued.	The book of branch office rules, post office pocket guide and Chapter 13 of Volume VI must be got printed in regional languages by all the heads of Circles and supplies to branch offices. It is suggestes that branch office circulars may be issued onece in a quater.	The book of Branch Office Rules may be printed in two parts; one containing the rules relating to saving bank, cash certificates and the other with purety postal operations and the former supplied to only such of the offices which are vested with Savings Banks powers.
	Para No.	CV.	7.20	7.21	7.22
	SI. No.	1	56.	.75	. 58.

rd		·				
Decision taken by the Postal Services Board	4	Accepted.		Accepted.		
Recommendation	3	The quarterly statement of contvictions, dismissals and removals should invariably be circulated along with the brach office circular.	A cetificate to the effect that the requied books and circulars have been supplied to all the branch / offices in the Circle should be submitted to the Head of the Circle every year.	The stationery allowance may be fixed at Rs. 3/- for the branch postmaster and Rs. 3/- for the ED delivery agent and ED mail	carrier performing delivery work. The use of ball pen is recommended in place of a lead pencil. The cost of ball pen and refills should be taken into	account in place of pencil, ink and pen.
Para No.	1 2	7.23	7.24	7.28		
SI. No.	1	59.	.09	. 61		

64

65.

83

62

•	303 W//R	ion Ai	13 #613	ASADHA 22, 1914	+ (SAKA)	vriiten Answers 570
	Decision taken by the Postal Services Board	4		Accepted.	Accepted	Accpted, except to the extent that the existing letter boxes in rural areas should not be removed as a matter of course.
	Recommendation	က	Reserve Bank of India may be requested to issue suitable instruction to the banks in this regard.	The format of the branch office daily account calls for a drastic rationalisation. Suggestion in this regard are also made in subsequent paras.	The 'fixed beat' system be dispensed with except where there is a letter box Rules 132, 272 and 275 of Volume VIII should be amended suitably.	(i) For planting letter boxes in rural areas the principle of receipt of letters may be replaced by the criterion of number of letter actually posted.
	Para No.	2		7.40	7.49	7.54
	SI. No.	1		9	67.	89

swers	JULY 13, 1992			Written Answers 5/2	
			Accepted.	Accepted.	
A letter box planted should be removed unless on an average two letters are posted in it per day or 50 in a month.	No letter box should be planted within a distance of 2 kms. from each other.	All letter boxes not justified as per the above norms should be withdrawn.	The system of payment of old age pensions through savings bank pass books instead of through money orders should be extended to cover afl States of India.	The existing provision that a division supeintendent should inspect five to ten percent of the branch offices may stand.	
(ii)	(111)	(iv)			
			7.56	٠ ي و	
			69	.02	
	A letter box planted should be removed unless on an average two letters are posted in it per day or 50 in a month.	A letter box planted should be removed unless on an average two letters are posted in it per day or 50 in a month. No letter box should be planted within a distance of 2 kms. from each other.	A letter box planted should be removed unless on an average two letters are posted in it per day or 50 in a month. No letter box should be planted within a distance of 2 kms. from each other. All letter boxes not justified as per the above norms should be with drawn.	(ii) A letter box planted should be removed unless on an average two letters are posted in it per day or 50 in a month. (iii) No letter box should be planted within a distance of 2 kms. from each other. (iv) All letter boxes not justified as per the above norms should be withdrawn. 7.56 The system of payment of old age pensions through savings bank pass books instead of through money orders should be extended to cover all States of India.	

575 Willen Answers			ASADITA 22, 1914	(SANA) WII	Willen Answers 574	
Decision taken by the Postal Services Board	4	Accepted		This is not agreed to in view of the financial implication.	Not possible to disband the cadre as whole. However some reduction in their number has been made.	
Recommendation	3	The Head of the division should inspect at least two percent of the branch offices	personally and the Regional Director should verify this during the annual inspection of the divisional office. A suitable question to this effect should abe incorporated in the questionary for	divisional offices. The second inspection branch offices should be revived urgently.	The cadre of mail overseers is a luxury and should be disbanded.	
Para No.	2	8.7		3.11		
SI. No.	1	71.	·	72.		

de s.	de s.	de s.	de s.	de s.	ode s.
felt that the nature of work entrusted to mail overseer particularly in the interior rural areas may not temperamentally or otherwise suit the officials of the clerical grad Further, if they are also to be draft on a tenure basis, they are unlikely to develop interest or expertise in their work. Not Accepted vide comments against serial no. 74	felt that the nature of work entrusted to mail overseer particularly in the interior rural areas may not temperamentally or otherwise suit the officials of the clerical grad Further, if they are also to be draft on a tenure basis, they are unlikely to develop interest or expertise in their work. Not Accepted vide comments against serial no. 74	felt that the nature of work entrusted to mail overseer particularly in the interior rural areas may not temperamentally or otherwise suit the officials of the clerical grad Further, if they are also to be drafte on a tenure basis, they are unlikely to develop interest or expertise in their work. Not Accepted vide comments against serial no. 74	felt that the nature of work entrusted to mail overseer particularly in the interior rural areas may not temperamentally or otherwise suit the officials of the clerical grad Further, if they are also to be drafte on a tenure basis, they are unlikely to develop interest or expertise in their work. Not Accepted vide comments against serial no. 74	felt that the nature of work entrusted to mail overseer particularly in the interior rural areas may not temperamentally or otherwise suit the officials of the clerical grad Further, if they are also to be draft on a tenure basis, they are unlikely to develop interest or expertise in their work. Not Accepted vide comments against serial no. 74	felt that the nature of work entrusted to mail overseer particularly in the interior rural areas may not temperamentally or otherwise suit the officials of the clerical grad Further, if they are also to be draft on a tenure basis, they are unlikely to develop interest or expertise in their work. Not Accepted vide comments against serial no. 74
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Para No.	Recommendation	Decision taken by the Postal Services Board
2	83	4
8.26	The Asstt. Inspector may be given a special pay of Rs. 50/-per month.	Not accepted vide comments against senal no. 74
8.27	The primary utility of the Asstt. Inspector should be inspection of branch post office once in four months.	Not accepted vide comments against serial no. 74
8.31	The submission of branch office abstract (PA-7) may be revived. The Branch Postmaster should furnish additional information in this revised branch office obstract.	Accepted.
8.35	The sytem of orderlis to the Sub Divisional Inspectors should be aboslished and the inspector paid a monthly allowance of Rs. 250/- as	Accepted to the extent that posts of orderlies to sub divisional inspectors may be abolished. There is no need to pay a monthly allowance of Re 250/2 fm.

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
-	2	3	4
			Inspector of Post Offices as office assistance allowance. ance. The services of tow Mail Overseers who will be attached to the office of IPO can render the required office assistance.
90.	8.37	Where the Regional Director considers continuance of a branch office working beyond the prescribed norms to be necessary for any reason, he shuld make a report to the Head of the Circle	Accepted
81.	9.28	The level of remuneration of the branch postmaster and ED delivery agent may be regulated at 75% and 85% respectively of that of the corresponding categories.	The wage formulation has been discussed against paragraph. 9.32

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board	Wri
1	2	3	4	tten A
82.	9.29	In the case of ED mail carrier	.The wage formulation	nswe
		the remuneration may be regulated	has been discussed	rs
		on the principle of equal pay	against paragraph 9.32	
		for an equal work and there need be no reduction in the rate of		
		remuneration as in the case of		AS
		branch postmaster and extra		SAD
		depatmental delivery agent.)HA 22
83.	9.31	In the ED Packer and	The formulation	2, 19
		ED Mailman, as in the case of	has been discussed in	914
		mail carrier, there need be	paragraphs 9.32	(S/
		na reduction in the hourly		4KA
		departmental rate.		1)
84.	9.32	The equation between departmental	(i) Keeping in view the	
		and ED employees is	need to keep the Branch	W
		recommended as followed for	PDs in rural areas opened	ritte
		the prupose of reckoning of	for a minimum period of	n A
		remuneration; ED brachcash	3 hours irrespective of	nsv
		postmaster- Cash overseer will be paid.	workload, the minimum allowance	ver
		over 40 points the allowance	of Rs. 275/- for workload of 40	S
		Hoad Doctman ED delivery	adela di beacezoni ad Ilim ataion	5

SI. No.

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
1	2	3	4
85.	9.37	Increase of dearness allowance. may be reflected as a seperate dearness element to the ED agents as and when it is sanctioned to regular employees.	Accepted . The present system of consoilidated. allowance may continue.
98	86.	In case of combintion of functions in a Single individual the wage should be calculated for each element separately at what would be justified as being proporationate to the corresponding category applying the same proportion as has been recommended for that category.	Not accepted. There are Branch Offices for which mail is conveyed by a mail exchange takes place at bus halting points close to the location of the Branch Office. Further, the delivery work is also limited to the village in which the Branch Office is situated and may be, to a few scatterod hamlets are around the main village. It is in such cases that generally no separete EDDA or EDMC or EDDa cum EDMC is attached. When this is the position, all the work of the PO including mail conveyance and delivery can legitimately be taken as part of the duties of the

	Para No.	несоппенатоп	Decision taken of the country of the
-	2	3	4
			course, cases where only a Br.
			Postmaster is sanctioned for a
			Br. Office forthe reasons that
			additional establishemet in the
			shape of EDDA/MO can be
			accommodated because there is not
			suffecient margijn in the anticipated
			revenue. Even in such cases
			as the wage formaulation for EDBOs
			will continue to be subject to
			the permissible limits of losses
			(PLL), it will not be feasible to
			work out separate wage entitlement
			for each separtate function
			and then arrive at a consodicated
			amount. At present, Br. Postmasters
			who are not provided with addition
			additional support by war of EDDA
			cum MC, are entitled to an Additional
			allowance of Rs. 15%- This
			was fixed in 1961 when the
			eveerage allowance admissible to an
			EDDA/MC was much less than what

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board	
1	2	3	4	
			it is today. The meagreness of	
			this allowance has long been a bono of contention and a veriew of	
			this allowance was defered only	
			because of the setting up of the ED Committee.	
			Having regard to the above	
	•		where the Br. Postmasters nominated	•
			to attend to mail conveyance	
			or delivery or both, he may be	•
			paid an additional allowance (to be called C&D allowance)	•
			to the extent of Rs. 50/	
. 87.	6.39	The basic allowance of the	Not accepted. The wage	
		ED agent should be linked	formulation has been discussed	
		to the mid point of the pay scale of regulasr employees.	in paragraphs 9.32	
. 88	9.40	The ED mailman should not be brought on duty on holidays	Accepted.	
		and Sundays.		_

Para No.		Recommendation	Decision taken by the Postal Services Board
<i>C</i> ₂		3	4
9.41 The emploant compound will be of the employer.	The employed will be of the employed	The hourly wages for ED employees, including compensation for leave etc. will be the following percentage of the corresponding regular employees	Not accepted. The wage formulation has been discussed against paragraphs 9.32
EDD	EDD/	EDDPM - 87.45% of the hourly wage. EDDA-99.11% of the hourly wage.	
All other ED Ager	All oth ED Ag	All other ED Agents - 116.6% of the hourly wage.	
9.44 The h basic allow it to the expre	The h basic allow: it to th expre	The hourly wage after adding the basic allowance and the dearness allowance element and applying it to the work hours, should be expressed in figure rounded off to the nearest rupee.	The Wage formulation has been discussed against paragraphs 9.32
t5 The ho catego	The ho catego	The hourly wage of the various categories CPI of 608	

3 <i>Writt</i>	en An	swers	ASAI	OHA 22,	1914 <i>(S)</i>	AKA)	Wr	itten Answers 59
Decision taken by the Postal Services Board	4	The wage fomulation has been discussed agtainst paragraphs 9.32						Not accepted.
Recommendation	3	(Cost Price Index) would be as Follows:-	Branch Postmaster - Rs. 137.01 Per month	ED Delivery Agent - RS. 133. 80 per month	ED Mail Carrier- Rs. 133.80 permonth	ED Packer - Rs . 131.37 per month	ED Mailman - Rs. 131. 37 per month	The workload hours after the first one hour should be regulated to the nearest 15 minutes for all ED agents, as suggested in para 10.28.
Para No.	2		(a)	(Q)	(2)	(p)	(e)	9.46
SI. No.	-							92.

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
-	2		4
С б	9.47	Co-efficients already in use by the Department in the case of regular employees should be applied for arriving at the work hours for each catogory ED agents	Accepted. except in the case of ID Branch Postmaster for whom the time-honoured point system of work measurement will continus.
94.	9.48	The method of fixation of allowance should be followed in the manner indicated in Annexure 45.	Not accepted.
	9.53	In case the entire package of recommendations is not acceptable, other opinions as indicated may be explored for deciding the wage structure.	Accepted.
5. 6	10.15	In the context of the entire scheme of remuneration and work hours recommnded by the Committee, the work study report must be applied to the statistics of a branch office for measuring the work load.	Not accepted in the light of views in para 9.47

597 Writ	ten Ans	swers	ASADHA 22, 1914 ('SAKA) Writ	ten Answers 598
Decision taken by the Postal Services Board	4	Accepted.	Accepted.	Accepted.	(i) Accepted where Cycle Allowance is paid.
Recommendation	3	The work load of the ED delivery agent should be measured in the same manner as in the case of postman.	(i) The standared observed for deparmental group 'D' Officias! should be applied strictly in the case of ED mail carriers and ED packer.	(ii) in the case of ED mail man the present practic of sanctioning post of mailman on the basis of personal observation of the divisional superintendent manucontinue	(i) It is essential that the journey of the ED delivery agent on his round must be measured as one performed by cycle.
Para No.	2	10.16	10.17		10.18
SI. No.	1	96	. 26		86

99

100

SI. No.

Ì	01 7777			101010111 22, 1314 (0A101)	William Answers 002
	Decision taken by the Postal Services Board	4	may be kept open for 3 hours.	Accepted.	This is not agreed to . It will, however, be enssured that wherer possible the
	Recommendation	3	by application of the time test evolved by the work study group set up by the Department.	The working houes of all other ED agents should be strictly regulated according to what is justified on the basis of work-load, measured by the present formula and their wages should be linked to the wages of regular employees of corresponding category, but limited to the active period	of corresponding category, but limited to the active period of assessed work. Where split duty is required to be performed because of exigency of work, it may be
	Para No.	5		10.29	10.32
	SI. No.	-		101	102.

103

105.

104

605 <i>Writ</i>	tten Ans	swers				AS	ADH	A 22, 19	914 (SAF	(A)			Writte	en A	nsv	vers	;	60 6
Decision taken by the Postal Services Board	4	benefits given to regular	government servants may also	be extended to ED employees	on a proportionate basis.	Each such benefit has to be	Considered on merits.	Accepted.	Accepted.			-		Accepted.					
Recommendation	3	whose quantum would bear	fair comparison with what	regular government servants	are entitled to .			No. HRA or CCA is recommended	There is no justification in	reckoning the journey performed	by bicycle as one performed on	foot even after sanctioning the	cycle allowance.	The time spent on performance	of work should be calculated	as on foot where the work is	performed by foot in hilly	areas and by cycle in other	cases.
Para No.	2							9.	11,11					11.12					
SI. No.	1							106.	107.					108.					

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
	2	8	4
109.	11.13	Cycle allowance should be	At present, cycle allowance
		increased as follows;	is granted to ED employees
		(i) Rs. 14 upto 8 Kms.	subject to the condition that
		(ii) Rs. 16 between 8 to 12 Kms.	a distance of 16 Kms. or more
		(iii) Rs. 18 between 12 and 16 Kms.	is covered per day. The
		(iv) Rs. 20 between 16 and 20 Kms.	amount of cycle allowance
		(v) Rs. 22 between 20 ans 24 kms.	allowed at present is Rs. 3/-
		(vi) Rs. 24 between 24 and 28 Kms.	per month. This will be
		(vii) Rs. 26 above 28 Kms.	modified that cycle allowance
i			will be increase to Rs. 20/-
			for covering a distance of
•			10 Kms. per day.
110.	11.14	Cycle allowance should be	This has been discussed
		granted even when the	against paragraph 11.13
		distance travelled is less than 16 Kms.	(ароvе).
111.	11.16	No increase in wages as compensation for overtime and	Accepted.
		idie wait nave been recommended.	

6	io9 Writi	en Ans	swers	ASADHA 22, 1914 (SAKA) Written Answers 6	10
	Decision taken by the Postal Services Board	4	Accepted.	Not accepted. Compensatory allowances such as bad climate/ winter allowance/ project allowance are sanctioned to departmental staff because these officials are drated from different areas and in public interest posted to locations where the local factors are such as would justify special compensation. In the case of ED employees they work for the post office or not, they work for the post office or not, they have to make do with the local conditions as any other local residents. It is for this reason that special compensatory	
	Recommendation	8	The practice of detaining ED Agent beyond either scheduled duty hours should be eliminated altogenther.	Bad climate allowance, winter allowance and project allowance cay be paid to the ED agents in the propostion which their emoluments bear to the emoluments of comparable categories of comparable categories of	
	Para No.		11.17	11.18	
	SI. No.		2.	113.	

OII WALIE	en Ans	swers	J	JLY 13,	1992	Written A	nswers 612
Decision taken by the Postal Services Board	4	allowances other than DA were not paid to ED employees. It is felt that there is not justification to depart from this practice.	Accepted	Accepted.	Accepted.	This amount has since been increased to Rs. 25/- per month.	Accepted
Recommendation			Children's education allowance is not recommended.	Medica! allowance is not recommended.	Payment of Separate alement of rent for the branch postmaster is not recommended.	Payment of maintanance allowance of Rs. 10/- per month to the branch postmaster should continue. This also takes care of the branch post office.	Supply of uniforms is not recommended. Approriate badges may be provided to outdoor, staff.
Para No.	2		11.19	11.22	11 29	11.30	11.34
Sl. No.	1		114	115.	116.	117.	118.

	Para No.	Recommendation	Decision taken by the Postal Services Board
-	2	3	4
9.	11.35	Umbrellas, Waterproof coats, coat parks, snow boots, now goggles, appropriate head gear and water boots may be supplied to such of branch offices where rupply articles is justified for use of outdoor FDAs to protect them from physical hardship and for satisfactory performance of work.	Accepted.
120.	1.38	A scheme may be worked out involving nationalised bank for enabling the grant of cycle loans to EDAs for purchase of cycle on easy instalments.	Cycle advance of Rs. 400/- as given to regular government servants, is being paid to EDAs who perform extensive travelling. Though very few EDAs have given cycle advance, the suggestion involving nationalised banks is ulikely to materialise, as banks have other priorities in the matter of advance and loans.

Recommendation Decision taken by the Postal Services Board
Flood advance in a general Flood advance of Rs. 100/-
way is not recommended.
and when it is sanctioned to
flood affected areas.
There is no need for any changes.
Advances for flood and Flood advance of RS. 100/-
natural calamities may be given
in the same proportion as
their emoluments bear to those
of regular government sevants
subject to the following/
There is no need for any change.
They possess immovable porpoerty in the affected areas;
These properties have been
affected by the calamity; and

			7.071	DI IN EE,	1314 (0)	willen Answers 010
Decision taken by the Postal Services Board	4		Accepted.	accepted.	Accepted	Not acceptedd.
Recommendation	σ.	The EDA produces conclusive decumentary proof for (i) and (ii) above.	Grant of fan advance is not recommended.	Grant of festival advance is not recommended.	Grant of medical advance is not recommended.	Grant of paid leave to EDAs is not recommended but an additional sum of 16.61% of their wages may be paid as compensation in lieu thereof. The substitute will have to be arranged by the EDA and his wages will be paid to him direct, deducting an equal amount from the emoluments of the ED Agent.
Para No.	2		11.42	11.49	11.44	11.49
SI. No.	1		123.	124.	125.	126.

employees in the P&T deptt. become entitled to bonus on the basis of productivity achieved during any particular year. (ii) A flat rate monthly wage of Rs. 75/-was assumed for all EDAs irrespective of		
(i) The scheme will be applicable to the EDAs duing the years when regular employees in the P&T dentt become		
be made subject to the follwing consideration:		
payment to the ED employees should		
It was decided that the incentive		
the productivity was considered.		
ED employees for increasing		
of giving same incentives to the	for departmental employees.	
P&Temmployees, the question	of days in the same manner as	
linked bonus to the regular	wages for a specific number	
of a scheme for the grant of productivity	should be worked out as	
Consequent on the introduction	The amount of bonus to EDAs	11.52
4	es .	2
Decision taken by the Postal Services Board	Recommendation	Para No.

oard		9	number	sfor		•	nat	ş		,	7	,	v	y	y en	ν θ5
e Postal Services £	4	based on wages for the same number of days as announced or regular employees during the year.	iii) The formula for determining the number	of days wages with reference to the productivity achieved will be same as for	regular departmental employees. The limit of Rs. 75/- was raised to	Rs. 130/- in consultation with the	Ministry of Finance. This increase was made keeping in veiw the fact that	the emoluments of regular employees	of calculating	,	Jbonus was	prouctivity linked bonus was raised from Rs. 750/- to Rs. 1600/-	prouctivity linked bonus was raised from Rs. 750/- to Rs. 1600/ Since the EDAs are getting incentives	prouctivity linked bonus was raised from Rs. 750/- to Rs. 1600/	Ibonus was 750/- to Rs. 1600/ are getting incentivi-gratia for increased decided not to chai	prouctivity linked bonus was assed from Rs. 750/- to Rs. 1600/ Since the EDAs are getting incentives in the form of Ex-gratia for increased productivity it is decided not to change
Decision taken by the Postal Services Board		based on wages for the same nu of days as announced or regular employees during the year.	(iii) The formula	of days wages w productivity achi	regular departme The limit of Rs. 7	Rs. 130/- in cons	Ministry of Finan was made keepi	the emoluments	for the prupose of calculating		prouctivity linked bonus was	prouctivity linked raised from Rs. 7	prouctivity linked raised from Rs. 7 Since the EDAs a	prouctivity linked raised from Rs. 7 Since the EDAs in the form of Ex.	prouctivity linked raised from Rs. 7 Since the EDAs. in the form of Exproductivity it is	prouctivity linked raised from Rs. 7 Since the EDAs in the form of Expression the form of Expression
Recommendation	8															
Para No.	2															
SI. No.	1															

This has already been done by increasing the limit from Rs 75/- to Rs. 130/- very recently.

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
1	2	3	4
128.	11.63	The minimum service limit for eligibility to receive gratuity may be reduced from the present limit of 15 years to 5 years.	Accepted to the extent that the minimum service limit for eligibility to recieve gratuity payment would be 10 yearsagainst the present limit of 15 years subject to a limit of half a month's allowance for every completed year of service and maximum of
			16 1/2 months's allowance or Rs. 3,000/- whichever is less.
129.	11.64	The amount of gratuity may be at the rate of half a month's emoluments for every completed year of service.	As for item 128.
130.	11.65	There need be no maximum monetary limit on the amount of gratuity, but it should not exceed 16 1/2 month's emoluments last drawn.	As for item 128.
131.	11.66	Authorised leave will not constitute a break in service for grant of gratuity.	Accepted.

	Para No.	Recommendation	Decision taken by the Postal Services Board
	2		4
•	11.67	Only duty periods will count for service for earning gratuity. Short spells of leave not exceeding 30 days in a year, will, however, count as service for the purpose of gratuity.	Accepted.
	9.11	Gratuity may be paid to ED agents, who are absorbed as postmen or Class- IV, for the portion of their service as ED agent if all other conditions are satisfied. On the subject of gratuity, Govt. may take decisions keeping in mind the analogy of the regular employees.	Not accepted as on promotion as departmental employees they are entitled to gratuity.
	11.72	A contributory group insurance scheme may be drawn up for ED agents.	The above proposal was considered earlier in consultation with the Ministry of Finace but was not accepted.
	11.75	The GPF scheme is not recommended for ED employees.	Accepted.

				6
SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board	27 Writ
1	5	3	4	ten An
137.	11.76	Employees Provident Fund and Family Pension Act should be made applicable to the ED agents by amending the law if necessary.	Not accepted as ED agents are part-time employees.	swers
138.	11.78	Pension is not recommended.	Accepted.	JI
139	12.3	The maximum age limit for recruitment of ED agents should be 28 years; if any relaxation is justitied or recruting a person beyond 28 years this may be done for good and valid reasons only after approval	Not accepted for the reason that it may be difficult to get applicants for ED jobs within this age range in rural areas in general and in Backward and tribal areas	JLY 13, 1992
140.	12.4	of the authority flext-nigher to the one recruiting the candidate. ED agents may ordinarily be retained upto 60 years and subject to physical fitness, be allowed to continue upto	At present ED employees are retained upto 65 years of age subject to their being found fit.	Written Answers
		65 years.		628

629 Written Answers	629	Written	Answers
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ASADHA	22	1914	ISAKA	١

Written Answers 630

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
1	2	3	4
141.	12.7	For all ED agents, the minimum qualification may be 8th standard. As between individuals having varying educational preference may be given to those with higher qualifications.	Not accepted.
142.	12.11	The conditon of possession of landed property in the name of the individual for apolintment as Branch Postmaster should be mandatory and unrelaxable conditon.	All ED agents besides the Branch Postmansters should have alternative means of subsistence. In view of this stipulation, insistence on property condition is not accepted.
143.	12.12	All ED agents other than postmasters must necessarily have alternative source of income.	Accepted.
144.	12.14	All ED agents besides the Branch Postmasters must necessarily have alternative means of subsistence.	Accepted.

6	631 <i>Writ</i> t	ten Ans	wers	JULY 13,	1992	Written Answers 632	2
	Decision taken by the Postal Services Board	4	Accepted. The persons appointed should be a permanent resident of of the village.	Accepted.	Not be accepted as in rural areas, where educated unemployment problem has set in , it is desirable to recuit these persons.	Accepted . This is existing procedure.	
	Recommendation	3	No individual not belonging to the village proper should be appointed as Branch Postmaster.	The Conditon that the Branch Postmaster should provide premise free of cost for performance of postal operations and working of a public call office must be enforced rigidly.	The pension, other government pensioners, Ex-Army Personnel and widows of persons who die while in service and draw family pension should receive preference in the matter of appointment as Branch Postmater and in their case	maximum age limit for recruitment should not apply. The ED mail carrier may be a resident of a station of the main post office or originating or termination point of the mail carrying route.	
	Para No.	5	12.15	12.16		12.18	
	SI. No.	1	145.	146.	147.	148.	

633 Writter	n Ansı	wers I	ASADHA 22, 1914 <i>(SAKA)</i>	Written Answ	ers 634
Decision taken by the Postal Services Board	4	Accepted.	Not accepted. However, future appointments to posts with outdoor duties should have knowledge of cycling.	Accepted.	Accepted.
Recommendation	3	The residence of other ED agents (EDDA, ED Packer, ED Mailman) should be in or near the place or their work.	In plain areas, conveyance and delivery of mails on bicycle should be mandatory practice. Therefore, all ED agents must be able to ride a bicycle. Exception may be made in respect of Branch Postmasters who function exclusively as such.	All the ED agents should furnish security of Rs. 1000/ This amount could be increased or decreased depending on the amount of cash valuables entrusted to him.	ED Branch Postmaster and ED delivery agent should be imparted training
Para No.	2	12.19	12.20	12.21	12.30
SI. No.	1	149	150.	151	152.

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
1	8	3	4
		for four days and three days respectively prior to induction of the individual in the post.	
153.	12.31	The ED mail carrier and the ED packer need no prior training. If these are required to do delivery work also, they should be given the same training as for ED delivery agent.	Accepted.
154.	12.32	During the pre-induction training the branch postmasters and EDDAs may be paid as allenwance of Rs. 40/- and Rs. 20/- respectively besides bus fares.	Accepted
155.	12.34	Conversion of the entire E.D. caderes to regulare departmental cadres is not practicable.	Accepted.
156.	.12.35	The EDAs may be called " Auxillary Postal Employees".	Not accepted. The press nomenclature reflects the part-time character.

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
1	2	3	4
157.	12.46	The vacancies of all the divisions in a region which are not filled up by the EDAs of the concerned division, may be pooled and thrown open to other EDAs of the division in the entire region	Not accepted as it would lead to numerous administrative difficulties and dislocation of EDAs. At present unfilled vacancies are thrown open to only neighbouring divisions.
158.	12.47	Vacancies in Group D cadres in the offices of he Regional Director, Stock Depot, Return letter office (RLO) ofices of the Postmaster General, Director of Postal Accounts, MMS Units etc. should alsove reserved excclusively for the EDAs of the region in the pattern suggested in 12.46.	Not accepted as it falls outsdide he purview of recruitment rules/administrative instructions and in view of the problem of absorption of casual labour in the Department
159.	12.55	Note more than three chnaces be given for any individual to appear at the departmental examination whether for promotion to Group 'D' or postman and mailguard.	Not accepted as the absorption is dependent on the vacancies available.

SI. No.	Para No.	Recommendation	Decision taken by the Postal Services Board
1	<i>c</i> ₂	6	4
160.	12.60	The examination for promotion of lower grade staff to the cadre of the clerk should be upgraded to a level not lower than that of tenth class. A paper on manual rules, without the help of books should be prescribed.	For appointment to the clerical cadre lower grade staff have to qualify in a departmental written test which is conducted for the purpose of judging the suitability of the individuals. The test is of matriculation standard. No change in the procedure is considered necessayt.
. 161.	12.62	There is no justification to reserve any vacancy for part- time casual labourer.	Accepted.
162.	1263	(i) All vacancies of postman and mailguard should be filled from the graup 'D' and EDAs in accordance with the present quota purely on merit.	
		(ii) The unfilled vacancies of postman of postman and mailguard reserved for	

SI. No.

643	Writte	n Answers			JU	LY	13, 1	992	?			Wi	ittei	n A	nsw	ers		644	
Decision taken by the Postal Services Board	4																	*	
Recommendation	8	that the level is not much lower than that of matriculation standard.	(b) Fortly percent of the clerical vacancies in the departmental quota be reserved for such	of the matriculate FDAs who qualify in the	examination provided they have a minimum	service of 3 years and are within the age limit	basis of merit. In other words the quota	allocation in clerical and departmental and	20% for EDAs. Besides, all the unfilled	vacanies reserved for departmental staff	may also be released to the successful	ED Agents.	(c) The successful candidates should be	appointed solely in the order of merit for	the purpose of taking up the clerical	vacancies.	(d) In the matters of allocation of vacancies	in group D postman and mailguard those not	
Para No.	2																	1	
SI. No.	-																		

645 W	ritten A	Answers	ASADH	A 22, 1914 <i>(SAKA)</i>	Written Answers 646
Decision taken by the Postal Services Board	4				Not accepted. The present penalties can continue.
Recommendation	3	taken up by ED employees of the same division may in thrown open to EDAs of other divisions in region as a whole, merit being the criterion for such appointments.	(e) There should be a limit of 3 chances for an ED agent to appear at an examination foregular appointment in the department.	(f) Group D vancancies in all the administrative offices, which are not now available for EDAs (i.e. Circle offices, regional offices, circle postal accounts office, RLO, MMS ::,,*it, PSD, etc. should also be made available to the EDAs.	The following addition penalties may be introduced (i) Censure. (ii) Debaring from appearing in deparmental test for a specific period. (iii) Withholding of absorption in regularcadres for specific period. (iv) Non-revision upwards of allowances for a predetermined period.
Para No.	2				13.7
SI. No.	1				163.

647 Written Ans	wers	JU	LY 13, 1992		Written An	swers	648
Decision taken by the Postal Services Board	Accepted.	Accepted.	Accepted.	Accepted.			
Recommndation 3	Reduction in emoluments as a measure of penalty is not recommended.	Issue of quasi-permanent certificate (QPC) or maintenance of regular service book in respect of EDAs is not necessary	Grant of subsistence allowance to to ED agents 'put off' duty is not necessary.	(i) Cases of 'put off' duty must be brought to the notice of the next higher authority and it should be ratified by that authority within	putting off duty should be deemed to be revoked.	(ii) The Regional Directors should personally review cases of 'put off' duity and appropriate orders in	each case.
Para No.	13.8	13.11	13.15	13.17	·		
SI. No.	164.	165.	166.	167.			

649 Writt	en Ans	swers AS	SADHA 22, 1914 <i>(SAK)</i>	4) W	ritten Answers 650
Decision taken by the Postal Services Board	4		Accepted.	Not accepted.	Already the unions are representing the case of EDs and and ED Committee at the Departmental level has also been constituted.
Recommendation	3	(iii) Cases of 'put off' pending for six months or more should be brought to the postmaster general, who should issue appropriate direction in this regard.	Why the reinstatement is not on account of proved misdemeanour and not considered justifiable, the entire period should be reckoned towards qualifying service for the purpose of departmental examination.	Exemption under Section 36 B of the Industrial Disputes Act (I.D. Act) may be claimed.	A forum for Joint Consultation at the Circle and departmental levels should be provided. There is no case for ED Agents being represented at the national JCM.
Para No.	0		13.18	13.27	13.28
SI. No.	1			169.	170.

1, No. Para No. 1 2 1. 13.32	3 The facility of special casual leave may be extended to office bearers (as far regular empyees) subject to the condition that there is a single association for all the EDAs taken together as a category.	Decision taken by the Postal Services Board However one representative of ED Agents is included in the periodical meetings held at Divisional Regional/Circle level within the overall limit on the number of representatives for such meetings. The cost of the substitute is borne by the Department. In addition to this concession has also been extended to the representatives of ED Agents to the effect that the cost of ED delegates from each circle who are elected to represent ED Agents in All India Conference of these Unions is also borne by the
	Department. All the 171 recommedations have been examined and action taken to implement the	Department. nined and action taken to implement the

JULY 13, 1992

accepted recommendations.

[English]

Losses of Indian Airlines

790. SHRIGEORGE FERNANDES: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Indian Airlines has suffered heavy losses during the last three years:
 - (b) if so, the reasons therefor; and
- (c) the steps taken or porposed to be taken to make up the losses?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). Indian Airlines has suffered losses during the last three years. During the years 1989-90 and 1990-91, the loss was mainly due to the grounding of Airbus A-320 aricraft and curtailment of operations during January, 1991 for conservation of fuel in the wake of Gulf War. The increase in the foreign exchange rate had also contributed to the loss. During 1991-92, the loss has been mainly due to:

- Downward adjustment of Indian rupee vis-a-vis major international currencies;
- Absorption of heavy incidence of fixed expenses associated with A-320 fleet;
- increase in Insurace Premium rates and landing rates:
- Additional burden on account of purchase of foreign exchange marekt
- (c) The following step have been taken to improve the financial performance;
 - Monitoring of schedules matching with demand.

- Economising on aircraft fuel consumption by shortening of routes. and optimisation of Speed Scheduled/ cruising levesl, etc.
- Frequent pre-flight checks to avoid wastage on food uplfit/catering items;
- Reduction in overtime wherever possible:
- Deferment/avoidance of expenditure of capital nature unless considered essential for operational reasons.

Telephone Exchanges

791. SHRIPRAKASHV. PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the total number of telephone exchanges in the country till date; and
- (b) the plans for increasing these during the next two years:

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) There are total 16138 telephone exchanges working in the country as on 30.6.92.

(b) Installation of new exchanges is based on registered minimum demand of 10. In larger cities, opening of new exchanges is based on waiting list and geographical area required to be served. Accordingly new exchanges are opened based on these considerations. However, planning is done on the basis of expansion of network capacity which is installed either as new exchange or expansion of existing exchanges. During the year 1992-93, it is proposed to add 11.44 lakh lines net switching capacity, subject to availability of resources. The plan for the year 1993-94 has not been finalised.

Quality of News Programmes

- 792. SHRI R. DHANUSKODI ATHITHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the Government propose to change the format of the existing national news programmes;
- (b) if so, whether the sub-standard news programmes are reducing the impact of conveying the Government's view point; and
- (c) if so, the measures taken to improve the national news programmes?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) to (c). It is the constant endeavour of AIR/Doordarshan to bring about a qualitative improvement in the form and contents of their programmes, including the news bulletins from time to time to sustain the interest of their listeners/viewers. The present news bulletin formats are considered adequate and no major change in their format is on the anvil

[Translation]

Correspondents Accompanying P.M. on Foreign Tours

793. SHRI ARVIND TRIVEDI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Hindi Correspondent was not sent by the Doordarshan to Brazil to cover the Earth Summit;
 - (b) if so, the reasons therefor;
- (c) whether Hindi Correspondent would be sent in future on such visits; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) and (b). The Correspondents sent by Doordarshan to cover the Prime Minister's visit to Rio de Janeiro, Brazil for the Earth Summit were selected on the basis of their knowledge on the subject of environment.~

(c) and (d). The selection of Correspondents for similar assignments in the future would also be made on the basis of the criterion mentioned above and not solely on the basis of the knowledge of any particular language.

[English]

Automation systems for sorting letters

- 794. SHRI ANNA JOSHI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether it is a fact that the Government have decided to go for automation for sorting letters, transferring money orders etc.;
- (b) if so, the number of postal employees likely to be rendered jobless in each circles and
- (c) the arrangement proposed to be made to provide them with alternate jobs?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir. The Department propose automisation of mail sorting in Bombay, Delhi, Madras? Hyderabad, Ahmedabad, Bangalore and Calcutta and also to provide for satellite money order facility in 75 locations spread over the country, subject to availability of resources during the Eighth Five Year Plan period.

- (b) Nil.
- (c) Does not arise.

Exploration of Granite in Rajasthan

795. SHRIMATI VASUNDHARA RAJE: Will the Minister of MINES be pleased to state:

- (a) whether the Government have launched any scheme for exploration of granite in Rajasthan; and
- (b) if so, the details thereof and the estimated deposits of granite in the State?

THE MINISTER OF STATE OF THE MINISTRY OF MIENS (SHRI BALRAM SINGHYADAV): (a) and (b). The information is being collected and will be laid on the table of the House.

Social Audit team to improve Telecom.services

796. SHRI PRATAPRAO B. BHONSLE: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether some social Audit Team has been set up by his Ministry;
- (b) if so, the terms of reference of this team:
- (c) whether the Government propose to take some measures to improve telecom services on the basis of study to be conducted by this team; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

- (b) A copy of the Resolution is annexed as Statement.
 - (c) Yes, Sir.
- (d) Some interim recommendations have been received and they are under active consideration.

STATEMENT

Resolution

Subject: Constitution of a Social Audit Panel for the Ministry of Communications

No. 2-3/92-TCO. The Ministry of Communications have constituted a Social Audit Panel as an ongoing mechanism to provide useful inputs in evaluating its social investments in providing telecom and postal facilities especially in rural and semi-urban sector. The rapid pace of growth in these services may also in its wake pose various problems vis-a-vis the expectation of the consumers in particular and society ingeneral, to which effective solutions would have to be found. The panel would provide inputs in finding optional solution to such problems.

2. The panel may address itself to the following areas of activities.

Telecom Services

- (a) Accessibility to telecom services in rural areas vis-a-vis that in urban areas:
- (b) Accelerating the functions of Grievances redressal machinery including Telephone Adalats;
- (c) The issues relating to socioeconomic impact as a result of growth of telecom network.

Postal Services

(x) Societal needs that could be satisfied and how the existing Postal

Services could be augmented, modified to achieve them especially in rural and semi-urban areas.

- (y) Lacunae in the present functioning of the postal system vis-a-vis fulfillment of societal wants and redressal of public grievances;
- (z) Social cost benefit analysis of postal services specially loss making postal products services.
- 3. The panel will consist of the following:
 - (1) Justice P.N. Bhagwati (Retd.)
 -Chairman
 - (2) Dr. Bhaskar Rao
 -Convenor
 Eminent Sociologist
 - (3) Mr. Khuswant Singh
 -Member
 Eminent Journalist
 - (4) Admiral S. Chopra (Retd.)
 -Member
 - (5) Air Marshal J.K. Seth (Retd.)
 -Member
- 4. The panel may adopt its own procedures and make recommendations. In making recommendations the panel may give consideration to the following matters:
 - whether the benefit is actually reaching the target groups in the manner intended:
 - (ii) whether the social resources available are adequately utilised in effective manner:
 - (iii) whether the expansion of network is equitable and productive.

- 5. The initial period of the panel is upto 31st March, 1994.
- 6. The non-official Members of the Panel would be entitled to traveling allowance as per Ministry of Finance O.M. No. F. 6 (26) EIV/69 dated 5.9.60 as amended form time to time and other facilities necessary for carrying out the assignment.

Sd/- R. Ramanujam

Joint Secretary to the Govt. of India

Strike by Air Corporation Employees Union

797. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the members of the Air Corporation Employees Union (ACEU) went on strike on strike recently;
- (b) if so, the details thereof and the demands made by the employees;
- (c) the steps taken by the Union Government to meet the demand of the striking employees;
- (d) whether any punitive measures had been taken by the Government against the agitating employees; and
 - (e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The Central Security, Air Corporations Employees' Union served a notice on and June, 1992 proposing to go on strike form the morning shift of 16th June, 1992 in support of the following demands:-

- (i) Withdrawal of Air Corporations (Transfer of Undertakings and Repeal) Bill 1992.
- (ii) Stoppage of all measures of privatisation of Public Sector Undertakings.
- Reformulation of Industrial and **Economic Policies of Government** of India in consultation with Trade Unions.
- (iv) Imposition of a statutory ban on offloading of jobs and engagement of contract labour in jobs of permanent and perennial nature.
- (v) Immediate enactment of a Bill on Worker's participation Management.
- (vi) Ensure payment of Bonus to all employees.
- (vii) Immediate finalisation of Pension Scheme.
- (viii) Immediate finalisation of Tripartite Dearness Allowance Committee's recommendations.
- (ix) Withdraw reference to National Industrial Tribunal and commence Bipartite negotiations on revision of wages pending which interim relief should be paid immediately.
- (c) All the demands, except the one relating to wage negotiations, are of national character. In so far as wage negotiations are concerned the question of revision of wages and allowances for different categories of

employees in the Indian Airlines and Air India for a period of five years from 1.9.1990 has been referred to the National Industrial Tribunal. In some of the pending issues. however, bilateral negotiation/settlements have been held/entered into without prejudice to the final aware of the National Industrial Tribunal. A proposal has also been made for payment of interim relief to the employees to mitigate their hardship. Regular meetings are held with recognised Unions/Associations at various levels to discuss and resolve such issues which have traditionally not formed subject matter of any settlement/agreement.

(d) and (e). Instructions have been issued to deduct wages of all employees who did not report for work in pursuance of the strike notice.

Additional power during Eighth Plan

798. SHRIR. SURENDER REDDY: Will the Minister of POWER be pleased to state:

- (a) whether the National Thermal Power Corporation has prepared a scheme for generation of additional power during the Eighth Five Year Plan period to meet the increasing demand for power in the country;
- (b) if so, the main features of the proposal; and
- (c) the total amount proposed to be spent on the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI); (a) Yes, Sir.

(b) and (c). The outlay recommended by the Planning Commission for National Thermal Power Corporation for the 8th plan is Rs. 9950 crores envisaging a capacity addition of around 5000 MW from its ongoing and new schemes.

[Translation]

Separate Channels for armed Forces

799. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to reduce the telecast of sponsored programmes in a phased manner from the Doordarshan, expansion of National Channel of AIR and introduction of separate channels for armed forces in the Eighth Plan period; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJAVYAS): (a) and (b). Revision of the programme structure of Doordarshan is an ongoing activity which depends on its overall programme requirement from time to time. It has been proposed to set up nine relay transmitters and two studies to expand and strengthen the National Channel of All India Radio in the Eighth Plan period. There is no proposal for introducing a separate channel on AIR/Doordarshan for the Armed Forces.

Strike by posts and Telegraph Employees

800. SHRI VILAS MUTTEMWAR: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the places in the country where employees of Posts and Telegraph Department went on strike during the last one year, and the reasons therefor;
- (b) the number of days for which employees remained on strike;
- (c) the total loss suffered due to the strike:

- (d) whether the Government have considered there demands; and
- (e) if so, the details thereof and the action taken by the Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (e). Information is being collected and will be laid on the Table of the House.

[English]

Decontrol and Deregulation of Newsprint

801. SHRI MANORANJAN BHAKTA: SHRI GEORGE FERNANDES:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Indian Newspaper society had demanded total decontrol and deregulation of newsprint; and
- (b) if so, the response of the Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) Yes, Sir.

(b) The Government's response to such issues is consistent with its policy of safeguarding the interest of the indigenous newsprint manufacturers and also the healthy growth of the Press.

[Translation]

Development charges by DESU

- 802. SHRI SIMON MARANDI: Will the Minister of POWER be pleased to state:
- (a) whether the Delhi Electric Supply Undertaking (DESU) has increased the

666

development charges from Rs. 24 per sq. yard to Rs. 47 per sq. yard recently;

- (b) if so, the reasons therefor;
- (c) the details of the development charges increased during the last three years: and
- (d) the total additional amount to be collected by way of this increase during **1992-93?**

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) Yes, Sir.

- (b) The charges have been increased due to steep rise in the cost of material. labour rates etc. for electrification works.
- (c) The rates for development charges for electrification during the last three years are as follows:

Period		Rates (per sq. yard)
13.6.85 to 31.3.91	•••	Rs. 12/-
1991-1992	•	Rs. 24/-
1992-1993	•••	Rs. 47/- for overhead system and
		Rs. 59/- for underground system.

(d) The recovery of development charges at revised rates would partially meet the cost of electrification incurred by DESU and will not involve any additional revenue to DESU.

[Enalish]

- Electrification of Villages in A.P.
- 803. SHRI M.V.V.S. MURTHY: will the Minister of STATE be pleased to state:
- (a) the number of electrified and unelectrified villages in Andhra Pradesh, district-wise;
- (b) the number of villages electrified during 1990-91;

- (c) whether the targets fixed for 1989-90, 1990-91 and 1991-92 have been achieved: and
- (d) the time by which all the remaining villages are likely to be electrified in the State?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRIKALP NATTH RAI): (a) A statement indicating the districtiwise number of electrified and unelectrified villages in Andhra Pradesh is attached.

(b) to (d). According to the Andhra Pradesh State Electricity Board the State as per 1981, Census has reached cent percent village electification by the end of Marh, 1990.

STATEMENT

SIAIEMENI

VILLAGES ELECTRIFIED IN ANDHRA PRADESH AS ON 31ST MARCH, 1991.

	No. of inhabited villages 1981	Villages electrified 3/91	Unelectrified villages
	Census		
1	೯	4	5
	1921	1921	
	1461	1461	
	3695	1461	
	1317	1314	ě
	839	839	
	942	942	
	692	269	5.
	1007	1007	
- 4	, 1105	1352	•

59 <i>Written A</i>	nswers	l	A	SADH	A 22,	1914	(SAKA	υ.	W	ritten A	nswers	670
Unelectrified villages	5		•4	÷				÷			ν.	*4
Villages electrified 3/91	4	1352	892	933	894	i	949	1469	1228	859	1557	1050
No. of inhabited villages 1981 Census	8	1352	968	934	894	ŀ	949	1470	1228	828	1559	1054
District	2	Chittoor	Cuddapah	Anantapur	Kurnool	Hyderabad	Rangareddy	Mahabubnagar	Медак	Nizamabad	Adilabad	Karimnagar
SI. No.	-	10.	Ë	12.	. 5	14.	15.	16.	17.	18.	19.	. 20.

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. No.	District	No. of inhabited villages 1981 Census	Villages electrified 3/91	Unelectrified villages
-	2	E	4	5
7.	Warangal	686	68 6	
52	Khaman	1101	1097	4*
23.	Nagonda	1115	1115	
	Total	27379	27358	21.

Payment of Maintenance Expenses to Indian Airlines by Vayudoot

804. SHRI SRIBALLAV PANIGRAHI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether some lapses in the payment of maintenance expenses to the Indian Airlines by Vayudoot have come to the notice of the Government due to non-existence of proper maintenance contracts on Avro Aircraft of Vayudoot fleet;
 - (b) if so, the details thereof;
- (c) whether any responsibility has been fixed in this regard;
 - (d) if not, the reasons therefor; and
- (e) the action taken/proposed against the arising officials?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir. However, Vayudoot has not been able to keep its payment schedule due to financial constraints.

(b) to (e). Do not arise.

Modernisation of Air and Doordarshan

805. SHRI S.B. THORAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to introduce latest technology in AIR and Doordarshan to improve the quality of production, transmission and reception of programmes during the Eighth Plan; and

(b) if so, the details of the scheme finalised in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) and (b). All India Radio and Doordarshan are keeping abreast with the latest technology in their respective fields and adopting the same, to the extent, feasible within the available resources, to bring about a qualitative improvement in their programmes and would continue to do so during the VIII Plan also.

[Translation]

ITDC Hotels

806. SHRI B.L. SHARMA PREM: SHRI PHOOL CHAND VERMA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) the location-wise details of existing ITDC hotels alongwith the capacity of each hotels; and
- (b) the location-wise details of the proposed schemes of the Government for setting-up of new IIDC hotels during 1992-93 alongwith the capacity thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVARAO SCINDIA): (a) The requisite information is given in the Statement attached.

(b) ITDC's Annual Plan 1992-93 does not envisage any Plan provision/scheme for constructing new hotels.

STATEMENT

5 W/ritte	n Answ	rers			JUL	.Y 13,	1992	?		V	Vrittei	n Ans	wers	676
	Icity	Beds	5		934	360	255	526	362	110	85	96	132	
els)	Capacity	Rooms	4		571	213	207	186	181	55	46	48	99	
Accommodation (The Ashok Hotels)	Starrating		3		.5 Star	. 4 Star	"3 Star	*3 Star	.5 Star	4 Star	*1 Star	•3 Star	.2 Star	
	o. Name of the Union		2	A. HOTELS	Ashok Hotels, Delhi	Hotel Janpath New Delhi	Lodhi Hotel New Delhi	Hotel Ranji it New Delhi	Ashok Hotel Mysore	Hotel Agra	Hotel Hars	Hotel Jam	Hotel Aurangabad Ashok	
	S.No.		1	Æ	- -	ci	က်	4	ĸ	9	7.	ထ	ெ	

67	77 Writt	en An	swers	•	ASA	DHA 2	2, 1914 ((SAKA)	W	ritten .	Answe	ors 678
	Capacity	Beds	5	250	92	108	4	168	223	90	298	85	198
4		Rooms	4	125	38	54	22	84	92	· 22	149	46	66
>	Star rating		8	*5 Star	*3 Star	*4 Star	.3 Star	'4 Star	· 5 Star	· 5 Star	* 5 Star	*3 Star	'4 Star
	S.No. Name of the Union		2	Kovalam Ashok Beach Resort, Kvalam	Hotel Khajuraho Ashok	Laxmi Vilas Palace Hotel, Udaipur	Temple Bay Ashok Beach Resort, Mamallapuram	Hotel Varansi Ashok	Outab Hotel, New Delhi	Lalitha Mahal Palace, Mysore	Hotel Airport Ashok, Calcutta	Hotel Pataliputra Ashok, Patna	Hotel Jaipur Ashok
	S		1	10.	=	12	દ .	4.	15.	16.	17.	18.	.6

S.No. Name of the Union	Starrating	Capacity	ıcity
	,	Rooms	Beds
1 2	3	4	5
20. Hotel Kalinga Ashok, Bhubaneshwar	°2 Star	64	129
21. Hotel Madurai Ashok	*3 Star	43	98
22. Hotel Samrat, New Delhi	5 Star	247	486
23. Hotel Kanishka, New Delhi	.4 Star	317	634
24. Ashok Yatri Niwas, New Delhi	in Ecomony Class	548	1238
25. Hotel Bodhgaya Ashok	3 Star	30	09
26. Hotel Manali Ashok, Manali	*3 Star	29	28
		3614	6817

Completion of Phuhia-darjuya Dam in Bihar

807, SHRI RAM VILAS PASWAN: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether a large area of districts Darbhanga and Saharsa in Bihar are flood prone areas:
- (b) whether the construction work of eleven K.M. of Phuhia-Darjuya dam in this areas has been laying incomplete due to financial difficulties:
- (c) whether the Union Government propose to give financial assistance; and
- (d) if so, the details thereof and if not, the alternative arrangements proposed to be made for its early completion?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir.

(b) to (d). Construction of embankment from Darjuya to Kotharam is in progress as a plan scheme. But, its extension upto Phuhia does not stand included in the approved scheme. It has been decided that allocation of plan funds for projects in the water sector will be earmarked from the begining of the VIII Five Year Plan. There is a specific plan provision of Rs. 1.5 crores in 1992-93 and Rs. 7.5 crores in the VIII Five Year Plan for this scheme.

[English]

Al Plane for personal Use

808. SHRI SANAT KUMAR MANDAL: SHRI LALIT ORAON:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether attention of the Government has been drawn to the news-items appearing in the Indian Express dated June 16, 1992 regarding Air India plane used by pilot personal use:
 - (b) if so, the facts thereof;
- (c) the action taken against the earring pilot; and
- (d) these steps proposed to be taken to prevent the recurrence of such incidents in future?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) to (d). An enquiry Committee has been set up to investigate the incident. A charge sheet has been issued to the Commander of the flight.

[Translation]

Electronic Exchanges for Gram Panchayats

809. SHRI PHOOL CHAND VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government propose to link all the Gram Panchayats with the electronic telephone exchanges during 1992-93; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS(SHRI P.V. RANGAYYA NAIDU): (a) and (b). No, Sir. New telephone exchanges are opened in Panchayat villages only when registered paid demand for telephone connections is 10 or above. This is also subject to availability of resources.

Energy Audit Studies

- 810. SHRI K. RAMAMURTHEE TINDIVANAM: William Minister of STATE be pleased to state:
- (a) whether the World Bank propose to provide funds for scheme to promote energy audit studies;
- (b) if so, the details of the proposals in this regard; and
- (c) the time by which it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRIKALAP NATH RAI): (a) and (b). The World Bank had indicated its willingness to provide fund for financing the proposed 'Industrial Energy Efficiency Project' which included the promotion of energy audit studies in the identified energy intensive sub-sectors. However, the World bank have now indicated that in view of the changed macro-economic environment, there is a need to review the content of the project. Project details would, therefore, be worked out after the review by the World Bank.

(c) Implementation of the project would be taken up after the review.

Reconstruction of Dumna Airport of Jabalpur, Madhya Pradesh

- 811. SHRI MOHANLAL JHIKRAM: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (a) whether any proposal to reconstruct Dumne airport of Jabalpur is under consideration;
- (b) if so, the details thereof including the estimated expenditure; and

(c) the time by which the reconstruction work is likely to be started?

THE MINISTER OF CIVIL AVIATION AND TOURISM(SHRI MADHAVRAO SCINDIA): (a) Yes. Sir.

(b) and (c). There are plans to extend the runway of Jabalpur (Dumna) Airport to 6500' to make it suitable for Boeing-737 operations. Extension of runway and new terminal building and other associated facilities will cost about Rs. 9.00 crores. The work will commence after the Government of Madhya Pradesh handover 29 acres of additional land required for the project.

Employment of Retired Persons in Bokaro Steel Plant

- 812. SHRI BIR SINGH MAHATO: Will the Minister of STEEL be pleased to state:
- (a) whether a large number of retired Government and SAIL persons have been employed as advisors in the Bokaro Steel Plant against the policy of the Government in this regard;
 - (b) if so, the reasons thereof:
- (c) the names of these advisors and the expenditure incurred on them during the last three years; and
- (d) the efforts being made to minimise the extra expenditure on this account?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (c). It is not a fact that a large number of retired Govt. and Steel Authority of India Ltd. Officers have been appointed as advisors in Boakaro Steel Plant. However, some retired Govt. and Steel Authority of India Itd. Officers have been

engaged in Bokaro Steel Plant as Advisors/ Consultants on purely temporary basis for specific jobs to utilise their expertise. The names and the expenditure incurred from the dates of their engagement upto 30.6.92 are given in the statement.

(d) According to Steel Authority of India

Ltd., the appointment as Advisor/Consultant is resorted to only in exceptional cases and the expenditure on this account is minimum. These persons have been engaged for a sepcific work of purely temporary nature for a specific period and they would cease to be associated with Bokaro Steel Plant once work is completed.

687 W	ritten A	Inswers	5		JULY 1	3, 1992	?	Written A	Answers 688
		Entertainnment	8		I	į	ţ	1200.00	1
	Expenses incurred	TLE E	7		10,600.00	ı	1	1	ı
	Ехре	TA	9		6,171.55	3,646.40	14,361.00	3,685.40	30,707.50
NT		Salary	5		87,000.00	33,378.76	58,700.00	39,730.00	59,703.90
STATEMENT	Designation		4		Consultant	Consultant	Consultant	Sr. Adviser (Security, Intelligence and Liaison)	Adviser (Security & Intelligence)
	Tenure		8		March 91 to Feb. 92 (Extended upto 31.8.32)	Dec. 91 to Dec. 92	May 91 to April 93	Feb. 92 to Jan. 93	Aug. 91 to Aug. 92
	S. No. Name		2	S/Shri	1. John Raju	J.B.N Singh	S.N. Singh	S.N. Lal Gupta	R.K. Bhattacharya
	S. A		1		.	۸,	က်	4	κi

689 Wri	tten An	swers		ASADHA	22, 1914 <i>(</i>	SAKA) Written Answers	69
	Entertainnment	8	ı		ŀ		
Expenses incurred	LTE	7		1	1		
Ехре	TA	9	1	ľ	00.669,6	18,613.00	
	Salary	5	31,084	43,258.00	56,121.00		
Designation	·	4	Railway Liasion Office Bilaspur	Railway Laison BSL at Dhanbad	Advisor Civic amenities	Consultant Biological Park	
Tenure		3	21.3.91 to 20.3.93	19.12.90 to 31.3.92	2.3.91 to 29.2.92	i) 3 months w.e.f. 3.1.89 ii) 3 months w.e.f. June 89 iii) 3 months w.e.f. Jan. 90 iv) 6 months w.e.f. 1.6.90 v) 6 months w.e.f.	1.12.90
S. No. Name		1 2	6. J.C. Chakravarty	7. P.K. Ghosh	8. D.B. Pandey	9. B.N. Mazumdar	

691 Writt	en Ans	wers		JULY '
4	Entertainnment	8	I	ı
Expensesincurred	LTE	۲	2,400	. 1
Ex	7.4	9	ı	2382
	Salary	5	18,000.00	36,000.00
Designation		4	Consultant (Fire Services)	Adviser to MD, BSL
Tenure		8	1.9.91 to 30.11.91	1.2.91 to 31.5.91
S. No. Name		8	10. S.R. Bansal	11. A.K. Datta
S. No		-	10. S	11. A

New Post Offices in Kerala

813. SHRI RAMESH CHINNITHALA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government have finalised the target for opening the new post offices in Kerala during 1992-93;
- (b) if so, the details thereof, destrictswise; and
- (c) if not, the time by which these are likely to be finalised?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (SHRI P.V. RANGAYYA NAIDU): (a) No Sir.

- (b) Does not arise.
- (c) These targets will be finalized shortly.

T.V. Coverage

814. SHRI SYED SHAHABUDDIN: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

- (a) the State-wise level of T.V. coverage population-wise and area-wise on April 1. 1992; and
- (b) the target envisaged by the end of 1992-93, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) and (b). State-wise level of TV coverage in terms of area and population as on 1-4-92 and the target envisaged by the end of 1992-93, State-wise, is given in the attached statement.

TATEMENT

Territories
States/Union
TV Coverage in States/Un

SIN	SI.No. State/UT	Coverage	age	Coverage envisaged by the end of	led by the end of	Y VVII
		AS ON 1-4-1992 (% age)	(eb)	1992-93 (As on 31-3-93) (% age)	on 31-3-93) ige)	itten Aı
		Area	Рор.	Area	Рор.	iswers
-	2	8	4	5	9	;
တ်	Jammu & Kashmir	26.2	89.8	26.7	90.3	ASA
0.	Kerala	84.0	86.3	84.0	86.3	AUHA
Ë	Kerala	98.8	60.5	59.6	, 60.1	22, 19
5.	Madhya Pradesh	48.1	57.4	52.2	60.1	14 (S.
1 3	Meghalaya	94.6	97.2	94.6	97.2	AKA)
14.	Maharashtra	69.0	81.3	9.69	81.7	
15.	Manipur	31.3	66.4	31.3	66.4	Writ
16.	Mizoram	42.1	53.1	67.0	72.3	ten Ar
17.	Nagaland	43.4	47.2	68.5	9.69	iswer s
18.	Orissa	71.0	77.0	71.0	77.0	698

S. N	SI.No. State/UT	Coverage As on 1-4-1992 (% age)		Coverage envisaged by the end of 1992-93 (As on 31-3-93) (% age)	end of
		Area	Рор.	Area	Pop.
-	2	3	4	5	9
19.	Pujab	0.66	. 0.66	0.66	0.66
9	Rajasthan 30.8	53.0	38.9	61.5	Ju
21.	Sikkim	36.6	63.1	77.4	95.0
25.	Tamil Nadu	89.5	89.2	90.2	90.1
23.	Tripura	93.3	93.3	93.3	93.3
24.	Uttar Pradesh	75.9	87.6	79.0	92.4
25.	West Bengal	94.3	95.1	96.4	96.2

The above mentioned coverage figures are inclusive of fring coverge where elevated antinnae and posters are required for obtaining satisfactory reception.

·/	7. Pondicherry	0.00	0.00	00.00	0.66
ص. دو	Lakshdweep	99.0	0.66	00.ee	0.66
ы	Delhi	0.00	0.66	0.00	0.66
· b	Dadra & Иадаг Наveli	40.0	43.6	0.04	9.64
(C)	Daman & Diu	99.0	0.66	0.66	0.ee
is	Chandigarh	0.00	0.ee	0.66	0.66
:	nsdooil & nsmbnA	23.0	0.66	23.0	0.66
-	N	8	ד	2	O
		2591A	.qo9	691A	.qoq
SI.No.	o. Union Territory	Coveragerales As on 1-4-1992 (% age)	995 995	(As on 31-3-93) 1995-93 (% age) Coverage envisaged by the end of	10 bn9 en1 yd be (% age) (%-3-93)

Reduction of Tariff in IIDC Hotels

815. SHRI GURUDAS KAMAT: Will the Minister of CIVIL AVIATIONANBD TOURISM be pleased to state:

(a) whether hotels under IIDC have reduced their tariff; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA); (a) and (b). Yes, Sir. Room Tariff has been reduced for the year 1992-93 as compared to 1991-92 in respect of four hotels only as per details given below:-

S.I	No. Name of Hotel		Tariff (upees)	
		1991-92	92-93	
1.	Hotel Agra Ashok			
	-Single Room	1200	1195	
	- Suite	2500	2395	
2.	Hotel Kanishka, New Delhi			
	-Single room	1350	1175	
3.	Hotel Samrat, New Delhi			
	-Single room	1600	1195	
	-Suite	6000	3750	
	-Family Deluxe Suite	9000	4750	
4.	Laxmi Vilas Palace Hotel, Undaipur.			
	- Single room	1200	1195	

The main considerations for reducing Tariff have been the marketing strategu, competition environment and to meet social objectives.

Serials Invited by Doordarshan Kendra, Hyderbad.

816. SHRI SOBHANAND REESWARA RAO VADDE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Doordarshan Kendra, . Hyderabad has invited fresh proposals for serials under the sponsorship scheme;
 - (b) if so, the number of proposals received in July, 1991 in this regard;

- (c) whether any action had been taken during the last eighth months by Doordarshan to screen the proposals and to put the new scheme in operation; and
- (d) if not, the reasons for this delay in processing the new proposals?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARIGIRIJA VYAS):** (a) to (d). Selection of serials under the Sponsorship Scheme is an on-going activity. Doordarshan Kendra, Hyderabad has

received 1878 proposals under the Sponsorship Scheme. These proposals are being scrutinised by the Kendra for consideration and approval by the Selection Committee which is being reconstituted.

Royalty/Cess on Mining in Goa

817. SHRI HARISH NARAYAN PRABHUZANTYE: Will the Minister of MINES be pleased to state:

the amount of royalty on mining paid and cess collected from the mine owners in Goa during 1991-92?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALARAM SINGH YADAV): The information is being collected and will be laid on the Table of the House.

[Translation]

Power projects in J & K

818. SHRI N.J. RATHVA: Will the Minister of POWER be pleased to state:

- (a) whether the Government propose to set up some medium size power projects in Jammu and Kashmir:
- (b) if so, the locations thereof and the amount likely to be spent thereon and the generating capacity of each of these projects; and
- (c) the time by which these projects are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). At present one thermal and six hydro-electric projects with an aggreate installed capacity of 1424 MW are under execution in Jammu & Kashmir, The details of these schemes are given in Statement-L. Seven hydro-electric projects with an aggreagte installed capacity of 1095 MW have been cleared by Central Electricity Authority and have to be accorded investment approval. The list of these projects is given in statement-II. six hydro-electic projects with 556 MW have been referred to Central Electricity Authority for clearance. List of these projects is given in Statement III.

TATEMENT-

No.	SI. No. Name of the Project	Installed Capacity (MW)	Location (District)	Latest estimated cost	Financial outlay recommended by CEA for 1992-93	Present Commissioning Schedule
-	2	6	4	5	9	7
O	CENTRAL SECTOR					
	Salal-II (H)	3×130	Udhampur	271.70	70.00	1993-94
62	Dulhasti (H)	3 x 130	Doda	1586.16	494.25	1994-95
ങ്.	Uri (H)	4 x 120	Baramulla	2833.11	374.64	1997-98
S	STATE SECTOR					
	Upper Sindh - II (H)	2 x 35	Srinagar	1280.0	20.0	1993-94
6	Upper Sindh - II	1 x 35	Srinagar	27.12	200	1994-95

7. No.	Si. No. Name of the Project	Project	Installed Capacity (MW)	Location (District)	Location Latest estimated Financial outlay (District) cost recommended by CEA for 1992-93	Financial outlay recommended by CEA for 1992-93	Present Commissioning Schedule
1	∾	•	8	4	, vo	9	2
. ෆ්	Kargil (H)		3 x 1.25	Kargil	19.60	ı	1993-94
. स्वं	Pampore GT St. II (Th)		4 x 25	Srinagar	126.00	1	1992-93
	Total		1423.75				
		Hydro-electric Thermal	Nectric				

1								1	- 1
oval	Latest cost Estimate (Rs. crores)	3		28.92	8.11	16.92	64.55	20.57	
List of Hydro-electric Projects cleared by CEA and awaiting investment approval	Location (District)	4		Udhampur	Rajouri	Kathna	Anantnag	Baramullah	
electric Projects cleared by CEA	Installed Capacity (MW)	3		90.9	3.00	00.9	22.60	7.50	45.10
List of Hydro-e	SI. No. Name of the Project	6	STATE SECTOR	Chenani St. II & III	New Rajouri	Sewa St. III	Nunwan Batkot	Athwatoo	Sub-total
	SI. No.	1	STATI	÷	2	က်	4	Ŋ	

13 Written Ans	wers	1	ASADI	IA 22, 1	1914 (SAKA)	V	Vritten Ar	swe
Latest cost Estimate (Rs. crores)	5		687.00	883.45					
Location (District)	4		Doda	Doda					
Installed Capacity (MW)	3		009	450	1050	1095.10 MW			
SI. No. Name of the Project	1 2	CENTRAL SECTOR	1. Sawalkot	2. Baghlihar	Sub-Total	Total			

List of Hydro-electric Projects under exmaination in Central Electricity Authority

1. No.	SI. No. Name of the Project	Installed Capacity (MW)	Location (District)	Estimate Cost
1	2	ო	4	5
	Shitkari Kulan	84	Srinagar	152.87
	New Ginderbal	45	Sringar	115.00
ල ග	Pamai	37.50	Poonch	94.28
	Kishen Ganga	330	Baramullah	722.14
Ŋ.	Lower Kalnai	20	Doda	155.35
9.	Suru (Chutak)	9.6	Ladakh	33.06
	Total	656.1		

JULY 13, 1992

[English]

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Visakhapatnam Steel Plant

819. SHRI DHARAMBHIKHAM: Will the Minister of STEEL be pleased to state:

(a) the present production capacity of Visakhapatnam Steel Plant; and

(b) its total installed capacity and the time by which the full capacity is likely to be utilised?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) the present production capacity of Visakhapatnam Steel Plan is as follows:

	Million tonnes per annum
1. Hot Metal	3.4
2. Crude Steel	1.5
3. Saleable Steel	1.326
(b) The total installed capac commissioning of the remaining u	city of Visakhapatnam Steel Plant after complection and units will be as follows:
	Million tonnes per annuam
1. Hot Metal	3.4
2. Crude Steel	3.0

The full capacity uitilisation is anticipated by the year, 1996-97.

C-Dot Exchange in States

3. Seleable Steel

820. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether C-Dot Multi-Module Exchanges for commercial service have been commissioned at some places;
 - (b) if so, the State-wise locations thereof;

(c) whether the Government propose to set up similar exchanges in Sikkim; and

2.656

(d) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) S1.No.	Name of exchange	Name of State/U.T.	
1	Ulsoor	Kamataka _.	
2.	Hoshiarpur	Punjab	
3.	Tiruchengode	Tamilnadu	

- (c) Yes, Sir.
- (d) A 2500 lines C-DOT Multi Module / Exchange is planned to be commissioned at Gangtok in Sikkim during 1994.

Telecommunication Systems in Hilly areas, U.P.

- 821. MAJ. GEN.(RETD) BHUWAN CHANDRA KHANDURI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the places where divisional and subdivisional offices of telecommunication department are functioning presently in eighth hilly districts of Uttar Pradesh the areas of telecommunication system is looked after by each of them;

- (b) whether the Government propose to open more sub-divisional offices in Garhwal division:
- (c) if so, by when and the locations thereof; and
- (d) if not, the action likely to be taken to ensure efficient functioning of the telecommunication system in this remote/border areas?

THE DEPUTY MINISTER INMINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) There are four Telecom. Divisions and their eleven subdivision controlling the eight (Hill) Revenue Districts of U.P. The details are as under:-

Division Located at	Sub-Divisions located at.	Revenue Districts Covered.
1.TDE Almora	1. Almora 2. Pithoragarh	1. Almora 2. Pithoragarh
2. TDE Srinagar (Gerhwal)	1. Gopeshwar 2. Pauri 3.New Tehri	3. Chamoli 4. Uttarkashi 5. Pauri 6. Tehri
3. TDE Nainital	1. Nainital 2. Haldwani 3. Kashipur	7.Nainital "
4. TDE Dehradune	1. (Phones Dehradune	8. Dehruadune

- (b) No proposal is under consideration at present.
 - (c) Nview of para (B) above. question does not arise.
- (d) for efficient functioning of the telecommunication system, Electronic excangnes are being opened and remote areas are being covered with MARR (Multi

Access Radio Relay) system.

Restricted Areas Opned to foreign Tourists

822. SHRI YASHWANTRAO PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the government have decided to grant relaxation in the restricted

area permit for the foreign tourists;

- (b) if so, the details of areas opened for foreign tourists:
- (c) whether the Government propose to formulate any Islands Resorts Scheme for attracting foreign tourists;
- (d) if so, the details of Islands resorts proposed to be developed; and
- (e) the details of other Schemes formulated by the Government for attraching foreign tourists?

THE MINISTER FOR CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA); (a) and (b). The Government of India have recently made certain relaxation in the restricted/protected area regime with a view to promoting tourism. Extisting innerline has been shifted upto 40 kms. away from the International border (except some pockets in the deistrict of Puthoragarh) in Uttar Pradesh and Himachal Pradesh, foreign tourists groups do not require any permit to visit the areas which are now out of the our view of the revised innerline. Foreign tourists groups have also now been permitted to visit the following places in Himachal Pradesh and Uttar Pradesh with valid permit for trekking-

Himachal Pradesh:

- (i) POO-KHAB-SUMDO-DANKAR-TABO-GOMPA-KAJA
 - (ii) MORANG-DABLING

Uttar Pradesh:3/4

- Nanda Devi Sanctuary, Niti Ghati (i) and Kalindi Khal in Chamoli and Uttar Pradesh Kashi Districts.
 - (ii) Adjoining areas of Milam Glacier.

- (c) and (d). Government propose to give on lease two beach resort sites in Andaman & Nicobar islands (i.e. Amkuni Beach in middle Andaman and Radha Nagar in Havelock Island) and two Islands in Lakshdweep (Thinkara and Cheriyam) for development of beach resorts based on International competitive offers.
- (e) In order to attract foreign tourists to the country the Government have formulated National Action Plan for Toriusm which was presented in the parliament in 5.5.1992.

Air Services to Dwarka and Jamnagar

- 823. SHRI CHANDRESH PATEL: WIII the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (a) whether there is any proposal to airlink Dwaraka and Jamnagar with other cities:
 - (b) if so, the details thereof;
- (c) the time by which these places are likely to be connected with air services; and
 - (d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

- (b) and (c). Do not arise.
- (d) Due to operational and commercial reasons Indian Airlines and Vayudoot have no plan to airlink Dwarka and Jamnagar in the near future.

Official language Implementation Committee

824. SHRI RAMDEW RAM: Will the Minister of CIVIL AVATION AND TOURISM be pleased to state:

- (a) the number of departments. undertakings and institutions under his Ministry where official language Implementation Committee as been constituted till now and during 1991-92:
- (b) the department -wise /undertakingwise/and institute-wise the details of officials on the said committee; and
- (c) the details of meetings of the said committee held so far and the progress made?

THE MINISTER OF CIVIL AVAITION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Official language Implantation Committees have already been constituted in the Departments, Undertakings etc. of the Ministry as per details given in the enclosed statement. These Committees were formed before 1991-92.

(b) The said committees have been constituted in accordance with the guidelines laid down by the Govt. which stioulate that in the Ministries/Departments, the Joint Secretary in-charge of Official Language is to be the Chairman of the Official Language Implementation Committee and Deputy Secretaries, Under Secretaries, Section Officers are nominated as its members. The Hindi Officer of the Officer looking after Hindi work is to be its member-Secretary. Similarly, the Official language Implementation Committees in various Undertakings/Offices under the Ministry function under the Chairmanship of the Divvisional Heads of the concerned undertakings/officers and the Officers representing various divisions are nominated as its members. The Hindi Officers of the Officers looking after the work of Hindi function as their Member-Secretaries.

(c) Details of meetings of the said committees held during 1991-92 and upto June, 1992 are indicated to the enclosure referred to in reply to part (a) above. At the meetings, progress achieved in the implementation of various provision of Official languages Act, 1963 and the Rules framed thereunder, as well as the pace of training of employees in Hindi, Hindi typing, Hindi Stenography in the respective offices, are reviewed and corrective measures taken, wherever necessary.

Dates of Mastines

STATEMENT

S.iyo.	etc. where official Language Implementation Committee has been constituted	pates of Meetings held during 1991-92 and utpo 30.6.1992.	
(1)	(2)	(3)	
1.	Department of Civil Aviation (Main)	24.6.1991, 7.10.91 20.12.1991, & 9.6.1992	
2.	Department of Tourism (Main)	4.6.1991, 5.9.1991 & 25.2.1992.	

S.No.	Name of Department/Undertaking etc. where official Language Implementation Committee has been constituted	Dates of Meetings held during 1991-92 and utpo 30.6.1992.
(1)	(2)	(3)
	Offices/Undertakings etc. Under the Department of Civil Aviation	
	(1) Director General of Civil Aviation	17.9.1991& 14.1.1992
	(2) Bureau of Civil Aviation Security	7.9.1991.19.12.1991 &24.4.1992.
	(3) Commission of Railway Safety	18.9.1991,3.12.1991 9.31992 & 26.6.1992.
	(4) International Airports Authority of India	27.6.1991, 26.7.1991, 27.12.1991, 26.3.1992 & 26.6.1992.
	(5) National Airports Authority	18.6.1991, 17.9.1991, 18. 12.1991, 27.3.1992 & 30.6.1992.
	(6) Indian Airlines	6.9.1991, 27.1. 1992 & 30.6.1992.
	(7) Air India	23.7.1991, 22.8.1991, 3.12.1991 & 16.4.1992.
	(8) Vayudoot	22.6.1991 & 23.5.1992.
	(9) Pawan Hans Limited	12.4.1991,13.9.1991, 8.1.1992& 10.3.1992.
	(10) Hotel Corporation of India	10.6.1991, 2012.1991 & 31.3.1992.
	Undertakings etc. under the Department of	Tourism
	(i) India Toriusm Development Corporation-	2.4.1991, 4.9. 1991, 12.12.1991&

29.4.1992.

Purchase of Machines for Bsp

825. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of STEEL be pleased to state:

- (a) whether the machines purchased for the Bokaro Steel Plant are lying idle at Bhavanthpur in Palamau district of Bihar;
- (b) if so, the details and the reasons thereof; and
- (c) the number of machines purhased during the last three years and the cost thereof?
- THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). Steel Authority of India Limited have redeployed certain equipment from Bhavnathpur Lmiestone mine to other mine undertheir administrative control to improve effective utilisation of mining machinery at Bhavnthpur. This step has been taken to cope with the reduced mining activity at Bhavantpur lime stone mine.
- (c) During the last three years, one front End Loader, One Motor Grader and three 7 Drills have been purchased for Bhavanthpur Mine at a cost of Rs. 115 lakhs in order to attreamline operation at the mine with the natching equipments.

Losses in Sail

826. KUMARI PUSHPA DEVI SINGH: Vill the Minister of STEEL be pleased to tate:

- (a) whether the Steel Authority India td. (SAIL) has incurred losses during last ear and upto June, 1992;
 - (b) if so, the reasons therefor; and

(c) the steps taken to check the growing losses?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Steel Authority of India Limited (SAIL) earned a profit before tax of over Rs. 371 crores during 1991-92. Accrding to preliminary estimates, SAIL incurred some loss in April, 1992, but the company has been able to earn profit in both May, 1992 and June, 1992.

- (b) Among others, the main reason for incidence of losses during April, 1992 was the unremunerative selling prices for steel products due to increase in the cost of production arising out of escalation in input costs.
- (c) To check the incurrence of losses, and improve working results, the prices of Iron & Steel products have been increased with effect from 19th May, 1992. In addition, efforts are being made to improve the performance.

Power Connections in Delhi

- 827. SHRI MADAN LAL KHURANA: Will the Minister of POWER be pleased to refer to the answer given on July 30, 1991 to starred question 220 and state;
- (a) whether the vigilance department of DESU has taken any action so far;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether another fire broke out at the same cluster in similar cirucumstances as that of last year;
- (d) if so, the reasons for not checking the theft of electricity in JJ clusters; and

(e) the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND (SHRI KALAP NATH RAI): (a) to (c). According to the investigation conducted by the Vigilance Department of DESU, there is no evidence to show that the fire in JJ Cluster at Sanjay Amar Colony near Old Railway Bridge Yamuna Pushta, Delhi on 15.1.1990 was due to short circuit. There is also no evidence to prove that the DESU staff was involved in the theft of electricity by the said J.J. dwellers. According to Delhi Police, the cause of another fire which took place in the said J.J. Cluster on 8.3.1992 is unknown.

(d) and (e). Theft of electricity is a congnizable offense under the Indian Electricity Act, 1910. Raids are conducted by DESU from time to time to check this problem and appropriate actiones taken against the culprits.

[Translation]

Steel Plant in U.P.

828. DRI ALBAHADUR RAWAL: SHRI RAJVEER SINGH:

Will the Minister of STEEL be pleased to state:

- (a) whether the Government propose to set up a new steel plant in Uttar pradesh;
- (b) if so, the details thereof and its location;
 - (c) if not, the reasons therefor; and
- (d) the streps being taken to make available adequate quaintly of iron ore and steel to Uttar Pradesh?

THE MINISTER OF SATE OF THE

MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (c). Government do not propose to set up a new steel plant in the public sector in Uttar Pradesh. The new industrial policy announced in July, 1991 has removed 'Iron an d Steel" from the list of industries reserved for the public sector and also exempted it from the requirements of compulsory licensing. No Government approval for issue of industrial license is, therefore, required for the setting up of new Steel plants provided the location is not within 25 Kms. of a city having a population of more than 10 lakhs as per the 1891 census.

(d) Industries requiring iron ore can obtain their requirements directly from the National Mineral Development Corporation, undertakings of State Governments engaged in mining of iron ore or private mine owners. Consumers in U.P. are supplied iron and steel by the main producers based on demand registration and availability of indented materials from time to time. Steel is also available in the open market from secondary producers.

[English]

Silchar Doordarshan Kendra

- 829. SHRI UDDHAB BARMAN: Will the INFORMATION Minister of BROADCASTING be pleased to state:
- (a) whether the Doordarshan Kendra at Silchar is likely to telecast local news;
- (b) whether the news editors appointed at Silchar Doordarshan Kendra have started working:
- (c) the total staff strength of the Kendra at present;
- (d) whether the studio has been handed over the programme staff; and

(a) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS). (a) Silchar Doordarhsan Kendra has not been commissioned as yet. Telecast of News will start only after commissioning of the Kendra.

- (b) The real work of News Editors will start only after news telecast beings from the Kendra.
- (c) The total staff strength at the Kendra as on date is 138 against 235 sanctioned posits in various categories.
- (d) and (e). Installation of the TV studio at Silchar has been completed. It will be commissioned after requisite manpower is available.

[Translation]

Sorting of Mail

830 SHRIGIRDHARII AL BHARGAVA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the sorting of mail in the carriages under Railway Mail Service has been stopped on certain routs;
- (b) if so the details thereof and the reasons therefor; and
- (c) the details of the future policy of the Government in this regard, any?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir, The sorting of mail in the carriages under Railway mail Service has been stopped on all routes since 1984.

- (b) Railway Mail Sorting System has been replaced by district pattern on Mail Sorting due to certain constraints like reduction in stoppages with introduction of fast Superfast trains, inadequate space in trains to sort mail etc. and other considerations like optimal utilisation of manpower, cost effective operation and above all, to increase the speed reliability of mail transmission and delivery.
- (c) It is the constant endeavour of the Government to have the most appropriate system if Mail Sorting in order to ensure speedy and reliable mail transmission.

Upgradation of Post Offices in Madhya Pradesh

831. SHRIMAHENDRAKUMAR SINGH THAKUR: Will the Minister COMMUNICATIONS be pleased to state:

- (a) whether the Government propose to upgrade any branch and sub-post offices in Madhya Pradesh during 1992-93; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). There is no proposal to upgrade any sub post office. There are however, proposals for upgradeing the following E.D. post officers into departmental sub post offices which are under examination.

SI. No.	Name of the Post Office	District
740.	7 USI Office	
1.	Malanpur Extra	
	Department Branch	Bhind
	Post Office.	
2.	Sukheda Extra	
	Departmental	Ratlam
	Sub Post Office.	

The Lok Sabha then adjorned till sixteen of the clock

The Lok Sabha re-assembled at Sixteen of the Clock

[Mr. SPEAKER in the Chair]

(Interruptions)

[English]

SHRI RAM VILAS PASWAN (Rosera): Sir. where is the Home Minister?

[Translation]

It was decided in the morning that the hon. Minister of Home Affairs will make a statement at 4.00 P.M. (Interruptions)

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa): Where is the Statement?

(Interruptions) -

SHRI RAM VILAS PASWAN: Is this the way Government function?

[Translation]

SHRI MADAN LAL KHURANA (South Delhi):Mr. Speaker, Sir, please apprise him of the Judgement of the Allahabad High Court. (Interruptions)

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Is there a functioing Government in the country? The House and the country is taken for a ride.(Interruptions)

MR. SPEAKER: You should sit down while I am standing.

(Interruptions)

MR. SPEAKER: Will you not allow me to speak?

(Interruptions)

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): Sir, he will be coming.

[Translation]

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, this is contempt of the House. (Interruptions)

[English]

MR. SPEAKER: I would just like to know from the Government, whether the Home Minister is coming and making a Statement in the House.

SHRIBALRAMJHAKAR: Yes, Sir, he is coming.(Interruptions)

JULY 13, 1992

Statement by Minister 736
Developments at Ayodhya
[MR. SPEAKER in the Chair]

MR. SPEAKER: I am standing. Let me also speak. If all of you want to speak, I will sit down

(Interruptions)

MR. SPEAKER: Is he coming?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Definitely the Home Minister is coming but he is not ready with the Statement at the moment. (Interruptions)

Sir, the statement will be ready by 5.00 P.M. or 5. 30 P.M. In the meanwhile, I urge the House to take up other items, on the Agenda.(Interruptions)

16.05 hrs.

(At this stage, Shri Mumtaz Ansari and some other hon. Members came and stood on the floor near the table.)

MR. SPEAKER: You, please go back to your seats. I will allow you.

(Interruptions)

MR. SPEAKER: It is not necessary. I know how to deal with the situation. You please go back to your seats.

(Interruptions)

MR. SPEAKER: The House stands adjourned to re-assemble at 5.00 p.m.

16.06 hrs.

The Lok Sabha then adjourned till Seventeen of the Clock.

The Lok Sabha re-assembled at one minute past Seventeen of the Clock

MR. SPEAKER: Now the Home Minister will make a *suo motu* statement regarding developments at Ayodhya.

17.01.5 hrs

STATEMENT BY MINISTER

regarding Developments at Ayodhya

[English]

THE MINISTER OF HOME AFFAIRS (SHRIS.B. CHAVAN): I had made a statement in the Parliament on 8 July 1992 on the developments at Ayodhya. Since then the Kar Seva is continuing and the construction of a concrete platform is in progress.

In the light of the recent development, I requested the Chief Minister, Uttar Pradesh to come for a discussion on the subject. During our discussions on 11 July 1992, the Government of India's serious anxiety on account of the recent developments was conveyed to the Chief Minister. The need for augmenting the security arrangements as also the availability of forces for this purpose was also highlighted. I requested the Chief Minister to suspend the construction work till such time as the issue is resolved either amicably by discussion between the parties or through Court verdict. I also underlined that the RJB-BM dispute had acquired national significance with large ramifications, and the State Government should consult the Government of India before permitting any construction activities in RJB-BM complex in future. Lalso asked for information regarding the land on which the work was in progress. whether it did not contravene the Court orders, and the agencies which are doing the work and how they came to be entrusted with the work. I also enquired about the intentions behind the construction work and pointed out that the replies to these questions are necessary.

The Chief Minister of Uttar Pradesh reaffirmed the commitment of the State Government for protection of the RJB-BM structure. He also assured that all necessary steps will be taken by the State Government to supplement and strengthen the security arrangements as suggested by the Central Government. In so far as the construction work is concerned, the Chief Minister said that the matter is before the Court and the State Government has not violated any Court orders. However, in regard to the questions as to whether the work is being carried out in the acquired land, the agencies which were doing the work and the purpose for which the platform was being constructed, etc. he was non-committal. Unfortunately, I was not able to get satisfactory answers to these questions which is a matter of concern.

On 10 July 1992 one Shri Achan Rizvi filed an application in the Supreme Court that the proposed construction of the temple started by VHP on 9 July 1992 should be stopped as it constituted a violation of High Court's orders. The Supreme Court in its interim order on 11 July 1992 has ordered that no permanent structure be put up on the acquired land in violation of the orders made by the Supreme Court or of the High Court and if that is done those engaged in the enterprise run the risk of offending construction being ordered to be demolished. At all events, the disputed structure of RJB-BM should not be touched in any manner except for the purpose of its preservation and except in accordance with and as permitted by the subsisting orders of the Court.

Ivisited Ayodhya on 12 July 1992 to see at first hand the work in progress, as also the security arrangements made for the Ram Janma Bhoomi-Babri Masjid structure. Prima facie, I am of the view that the Government of Uttar Pradesh have violated the Courts orders by permitting the work to be carried on, on the acquired land. However, the final decision of the Supreme Court will have to be awaited on the subject. During my visit, I also

suggested the augmentation of the security arrangements. I underlined the urgency to make the internal circuit TV operational so that whatever is happening in different areas around the disputed structure is clearly visible in the control room. The Police Control Room has been shifted and temporarily located in a small room. I was told that the new location has been decided and the work will commence soon.

A team of officers comprising representatives of Ministry of Home Affairs, Ministry of Water Resources, Ministry of Urban Development and Ministry of Rural Development has been sent to Avodhya for first hand assessment of the work in progress. The team will, among other items, look into the question of likelihood of seepage of water during the rainy season from the dug up portion of land adjacent to the RJB-BM structure, likely effect thereof on the security of the structure, the arrangements for safeguarding the structure, the land on which the work is in progress, whether it is acquired of disputed, the agencies which have been doing the work, the authorisation therefor etc. The official team is going into these and other related issues. The team is expected to return tomorrow morning and will be submitting its report shortly.

In the letter received from the Chief Minister of Uttar Pradesh this morning, he has once again assured that all necessary steps will be taken by the State Government for the protection of the structure.

He has also indicated several further steps being taken by the State Government for the protection of the structure in pursuance of my discussion with him a couple of days ago. These include increasing the number and coverage of CC TV cameras, strengthening of the barricading in front of the entrance to the Ram Janma Bhoomi and making it Apermanent, development of police on the roofs of nearby houses, and presence of senior police officers on the site.

As I mentioned earlier, we had made an offer to the Government of Uttar Pradesh of 5 additional coys of Central para-military

forces for being deplored at Ayodhya. The Chief Minister of Uttar Pradesh has, however, indicated in his letter that recently the force in Ayodhya has been augmented by deployment of 3 coys of U.P. PAC and 175 police personnel. In the light of this, the State . Government does not find it necessary to accept any additional para-military forces for purposes of deployment in Ayodhya.

In view of the pending proceeding in the Supreme Court, I have tried to use all persuasive reasoning with the Chief Minister of Uttar Pradesh to have the construction at RJB-BM complex suspened pending final decision on these petitions. The Government will pursue these efforts and will also keep a close watch on the situation. (Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): What about the judgement of the Lucknow Bench of the Allahabad High Court? (Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): What have you done?

SHRI RAM VILAS PASWAN (Rosera): What are the efforts made by the State Government? What is the action taken by the State Government? (Interruptions)

[Translation]

Construction is going on, on the acquired land.....

SHRI MADAN LAL KHURANA: How have you said that it is contempt of Court?.....(Interruptions) I would like to submit that the matter is sub judice in the Supreme Court, but still the hon. Minister of Home Affairs is saving that it is contempt of Court. (Interruptions)

SHRI RAM NAIK (Bombay North): Why don't you tell us about the Allahabad High Court Verdict? (Interruptions)We would like to know from you about the verdict of the Allahabad High Court in this regard and also whether you agree to it or not? (Interruptions)

[Enalish]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): What action have you taken?(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN: The construction is going on there in violation of the judgment of the Court. Why don't you tell us what has the Central Government done in this regard? (Interruptions)

[English]

MR. SPEAKER: Thank you for lending me your ears. Well, the matter has been agitating your minds. You wanted a statement from the Government.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: We wanted action (Interruptions)

[Translation]

SHRI RAM VILAS PASWAN: When the Government has accepted that the construction is going on then why no action has been taken?(Interruptions)The Government has admitted that the construction is continuing on the acquired land in violation of the Courts orders. So, why the Government does not take any action in this regard? (Interruptions)

SHRI MADAN LAL KHURANA: The matter is sub judice in the Supreme Court, still the hon. Minister of Home Affairs says that it is contempt of Court (Interruptions)

[English]

SHRI RAM VILAS PASWAN: Central Government is just like a silent spectator. Construction activity is going on (Interruptions)

MR. SPEAKER: Will you allow me to say something which I want to say? Well, the matter is delicate and complicated. It needs your attention and patience also. Only if you speak out one after the other, what you say can be heard. Now you have a statement here. I am sure that there would be occasions on which you would be able to express your views. Now that the statement is here, allow me to proceed to the other business. Then, there would be another occasion for you to consider it.

(Interruptions)

MR. SPEAKER: Please study the statement carefully and form your opinion. On 15th and 16th, you will have the opportunity to speak.

[Translation]

SHRIRAM VILAS PASWAN: Everything will be overby 15th and 16th (Interruptions)We would like to know action has been taken by the Central Government? (Interruptions) Just now the hon. Minister of Home Affairs said in the statement that the construction is in violation of the Court's order because it is in progress in the acquired land (Interruptions)

[English]

MR. SPEAKER: Now, you please cooperate with me.

Now, Papers to be laid on the Table.

17.13 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Review on the working of the Pawan Hans Ltd, New Delhi for 1989-90 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF AVIATION AND TOURISM

(DEPARTMENTOF CIVIL AVIATION) (SHRI M.O.H. FAROOK): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) (i) Statement regarding Review by the Government on the working of the Pawan Hans Limited, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in the Library. see No. LT-2138/92]

Statement correcting reply to USQ No.4423 dt. 25.3.1982 regarding large/medium/small/tiny units in Bihar.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): On behalf of Prof. P.J. Kurien, I beg to lay on the Table a statement (Hindi and English versions) (i) correcting their replygiven on 25th March, 1992, to Unstarred Question No. 4423 by Shri Syed Shahabuddin, M.P. regarding large/medium/small/tiny units in Bihar; and (ii) giving reasons for delay in correcting the reply.

[Placed in Library. See No. LT-2129/92]

Draft Notification specifying the requirements for compliance by the Industrial Undertakings to enable them to be regarded as an ancillary or a small scale industrial undertaking for the purpose of the Industries Act. 1951.

on the Statement by Minister THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI KRISHNA SAHI): I beg to lay on the Table a copy of the Draft Notification No.10(5)/91-LP (Hindi and English versions) specifying the requirements mentioned in the Table annexed to the Notification which shall be complied with by the industrial undertakings to enable them to be regarded as an ancillary or a small scale industrial undertaking for the purpose of the Industries (Development and Regulations) Act, 1951 under sub-section (3) of section 11B of the said Act.

743 Re. Point of order raised

[Placed in Library. See No. LT-2131/92]

RE.POINT OF ORDER RAISED ON THE STATEMENT BY MINISTER OF **HOME AFFAIRS ON DEVELOPMENTS** AT AYODHYA

(Interruptions)

[English]

MR. SPEAKER: Please, you will have occasion to speak.....

(Interruptions)

SHRI CHANDRA SHEKHAR (Ballia): Mr. Speaker, Sir (Interruptions)

MR. SPEAKER: I will like to hear Chandra Shekar Ji

(Interruptions)

SHRI MADAN LAL KHURANA (Delhi South): I am on a point of order, Sir (Interruptions)

SHRI RAM KAPSE (Thane): I have a point of order, Sir (Interruptions)

MR. SPEAKER: I will hear your point of order after hearing Chandra Shekar Ji ...

(Interruptions)

SHRI CHANDRA SHEKAR: Mr. Speaker, Sir, I am not going to discuss what is happening in Ayodhya, I shall like to draw

Developments in Avodhva your attention to what is happening in this House. For the last four days, the House is being adjourned and the hon. Prime Minister has not found five minutes; time to come to this House. Today the Home Minister comes. May I know from you what he has added in his statement which he could not say four days before except that he visited Ayodhya. did pooja there and also saw that the State Government was violating the court order? This is what he has said. Is it not the responsibility of the Home Minister to say or indicate his mind if, in his opinion, the State Government is violating the order? If it is not true ... (Interruptions)

SHRI GUMAN MAL LODHA: (Pali): He has not said so. Prime facie he has said. He has not given his final opinion... (Interruptions)

SHRI CHANDRA SHEKAHR: If it is not true, if I have heard him correctly, he should correct his statement because the Home Minister has no right to malign the State Government without foundation. So, I shall like to know the correct position. If the violation has been there, is it not his duty and the duty of the Government of India to do something?

Another point is that very humbly I shall appeal to all sections of the House that it is not the people of this country, not, Mr. Speaker, yourself and the Members of this House, the whole country is watching us on this issue, Mr. Home Minister went to Ayodhya to find out.... (Interruptions). Mr. Home Minister went there. His own TV and the world TV is showing everything that is happening in Ayodhya. Mr. Home Minister went there to see whether something is happening there is not and the hon. Chief Minister of U.P. says nothing is happening there. The whole world is looking at Ayodhya what is happening everyday. Star TV and Doordarshan are showing everything. When Star TV is showing it, that means the whole world is seeing. And, Mr. Speaker, Sir, you just tell us that a statement has been made and let us take another subject. But its repercussions are not only in this country, mind. Mr. Speaker. I do not find myself free to express my anguish on this issue. The 745 Re. Point of order raised ASADHA 22, 1914 (SAKA) on the Statement by Minister Derepercussions for this country and the whole world will be every disastrous ... Order (Interruptions).

SOME HON.MEMBERS: Not at all (Interruptions).

SHRI CHANDRA SHEKHAR: I cannot display that bravery, Sir, (Interruptions)

[Translation]

SHRI B.L. SHARMA PREM: Let the Ram Bhakts and those opposed to Ram decide the fate for themselves.

[English]

SHRI CHANDRA SHEKHAR: I know the strength and power of 'Ram Bhakthas' and I do not deny it. They are very powerful. They can challenge the whole world because Ramis in their mind. (Interruptions) Anyhow, they can challenge the whole world but they cannot arrogate my right to speak in this House. The whole world is going to bow before them, but I am not going to concede too what they are saying. I have to make my submission in all humility. The situation is too serious to be taken in this light manner. I am sorry to say that the Government of India is guilty of dereliction of its primary duty to the citizens of this country and also does not know that it is playing with fire.

I have nothing to say against the B.J.P. I have nothing to say against the V.H.P. (Interruptions) I have no complaints against the Bajrang Dal because they have their own mind and they are expressing it openly. I am sorry that you have got the verdict from the people. You have neither your own mind nor do you know where you are leading this country.

Isay, Mr. Speaker, that this Government is leading this country to disaster and we are going to see it passively. That will be a sad day for this country. (Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South

1914 (SAKA) of Home Affairs on 746

Developments in Ayodhya

Delhi): Mr. Speaker, Sir, I am on a point of order (Interruptions)

MR. SPEAKER: Yes, what is your point of order?

SHRI MADAN LAL KHURANA: Mr.. Speaker, Sir, I am on a point of Order.. I would like to say only two things. One is that even though the Home Minister knows that this matter is pending before the Supreme Court and its is going to give its Verdict on 15th and effort was made by him to exert pressure and influence on the Supreme Court to give a favourable verdict, by making a statement in the House on the Ayodhya issue to the effect that the Uttar Pradesh Government has violated Court orders.

The second thing, I would like to state here is that only today morning at 11.30, a Bench of the Allahabad High Court has ruled that whatever is happening in Ayodhya, doesn't tantamount to contempt of Court. Mr. Speaker, Sir, I would like to know from the hon. Minister of Home Affairs, the reasons for ignoring this information from his statement and also whether it was not one-sided? Doesn't this tantamount to maligning the U.P. Government? Mr. Speaker, Sir, I would like to know as to what is in his mind? Does he propose to dismiss the U.P. Government?

The Supreme Court is to give a verdict on this issue on 15th July and by saying that the construction work in Ayodhya is in violation of Court orders, he has tried to influence the Court decision and also deliberately kept the Hose in dark about the ruling of a bench of the Allahabad High Court (Interruptions).

[English]

SHRI RAM NAIK (Bombay North): Sir, my point of order is that this case is *subjudice* and the Supreme Court is considering it. Now, when the Supreme Court is considering this issue, this warrants giving his own mind and I feel that in all matters of *sub-judice* we should not arrive at conclusions. (Interruptions) I submit that he is trying to bring pressure on the Supreme Court. I request you to look into it. My point order is

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that why these words should not be deleted from the records. (Interruptions)

SHRI RAM KAPSE (Thane): I would like to have a ruling from the Chair in this regard. There is an effort to influence the Supreme Court judgement and I would request you to expunge it from the records. That is my request. (Interruptions)

[Translation]

SHRI VINAY KATIYAR (Faizabad): Mr. Speaker, Sir, I represent the Faizabad constituency in the House and when this topic is under discussion here, I too should be allowed to speak for a couple of minutes. (Interruptions)

[English]

SHRI GUMAN MAL LODHA: Mr. Speaker, I want to raise a point of order.

(Interruptions)

MR. SPEAKER: I will allow you later.

(Interruptions)

SHRI GUMAN MAL LODHA: What is this? After all it is a legal matter, it is a very important matter and every time you ask me to sit down.

MR. SPEAKER: I will hear the former Judge, but then if I am not able to hear what you are saying, I cannot speculate anything. Please understand that this is not the regular discussion on this issue. So, each and every Member may not have the opportunity to speak out his mind.

(Interruptions)

MR. SPEAKER: I amnow hearing points of order. While putting the points of order speaking or arguing in favour or against the point which has been raised, when somebody is talking I am hearing. This is not a regular discussion. Please understand.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Why not have a regular discussion? A statement has been made.

MR. SPEAKER: Do you want a regular discussion?

[Translation]

SHRI ATAL BIHARI VAJPAYEE: (Lucknow): Yes, yes. Instead of the uproarious scenses which are created daily in the House, let us discuss the statement which has been made. If the Government is to be criticised, it can be done during the discussion on the statement. It will also provide an opportunity to those wishing to express their concern over the happenings in Ayodhya. If the discussion is not held in the House where else will it take place? Please allow a discussion.

MR. SPEAKER: Vajpayee ji, if you wish to have a discussion on it, then it can certainly be done. But a statement has been made and there are other items also on the agenda. Either we can take up the discussion after we finish them or we can fix up a time for the discussion.

[English]

SHRI RAM KAPSE: That statement should not create any new debate. He has made some debatable statement.

MR. SPEAKER: No, no, please. I amnot going to give my Ruling on your point of order. Let us wait please. I am on a different point, Prof. Kapse. Now, if the Members want a debate, well, nobody can say, don't have a debate'. Now there is an occasion for this debate. Even before that occasion, if you want a debate, we can have it. But let us decide it that way. But everybody wanting, somebody wanting to speak on a point of order, somebody wanting to speak on another thing, but then you are not audible and your speaking is not effective. Should we do that? That is the question.

(Interruptions)

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MR. SPEAKER: Please sit down. I am allowing Somnathji.

SHRI SOMNATH CHATTERJEE: (Bolpur): Mr. Speaker, Sir, what we have heard from the hon. Home Minister clearly establishes the greatest worry that we have been having in this matter. (Interruptions)

[Translation]

MR. SPEAKER: Please speak one by one. If 5-6 members speak together, I won't be able to hear anything (Interruptions)

MR. SPEAKER: Please take your seat first.

(Interruptions)

MR. SPEAKER: I am prepared to hear everyone, but please speak one by one. If you want a debate on the subject as desired by Vajpayeeji and other hon. Members, let's take it up.

[English]

But let us decide when to have debate.

[Translation]

Somnathji, I would request you confine yourself to Point of Order only. When Chandra Shekharji spoke, Ididn't restrain him. Nobody should be restrained from speaking.

SHRI SOMNATH CHATTERJEE: I will come to the Point of Order

[English]

MR. SPEAKER: If you want to speak on the topic itself and as Mr. Vajpayee has suggested, if other Members are also willing to have a discussion, there can be a discussion.

[Translation]

SHRI LAL.K.ADVANI (Gandhi Nagar): Mr. Speaker, Sir, my submission is that either we should have a discussion on the Developments in Ayodhya whole statement, as suggested by Vajpayeeji or we should look upon the unhappiness expressed by Shri Chandra Shekhar as an immediate reaction. But the Point of Order raised by my colleagues stands and I feel that it is very important for the House to take a decision on that Point of Order.

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[English]

I do not know a single case in parliamentary history where a Minister of the Government has stood up to say that in a case which is pending in the Supreme Court and about which a decision is likely to be taken two days hence, Government's opinion — he gives opinion — is that prima facie so and so is guilty.

Prima facie this is the position. After all, all rules of sub judice are directed towards this and(Interruptions)

MR. SPEAKER: You can argue on the point if you have the reason and the logic, but you should not obstruct.

SHRI LAL. K. ADVANI: Sir, if the same thing had been said by Somnathji, if the same thing had been said by a Member outside the Government, my objection would have been that this discussion should not take place. You are aware that discussions in respect of all matters are subject to this rule of sub judice which is a self-imposed restraint. Here, we have a written statement by the Home Minster of the country in respect of a matter which is precisely the issue before the Supreme Court. I have no objection to all the other lines that are there. But, these four lines on page three of the statement are as follows:

" Prima facie, I am of the view that the Government of Uttar Pradesh have violated the Court orders by permitting the work to be carried on, on the acquired land".

I think this is unprecedented and it is a breach of all established conventions and the rules of this House. So, let there be a debate on this point of order. So far as the

discussion is concerned, we can have that discussion any time, right now or tomorrow, as you decide. But, this is important. (Interruptions)

(Interruptions)

MR. SPEAKER: Somnathji, I will allow you; we would all like to hear you. First of all, there are two points before me on which I come to certain conclusion. One is, what is the view of the Government. One is, what is the view of the Government on the discussion itself? That is one and the second is, on this point of order I will allow one or two Members. from this side also to logically argue. We do not have to say anything. If you logically argue, I will hear and I will decide. But, I want to know as to when we shall have the discussion.

THE MINISTER OF AGRICULTURE (SHRI BALRAMJAKHAR): Sir, we can have the discussion any time when you like. (Interruptions)

[Translation]

SHRIBHOGENDRA JHA (Madhubani): MR. SPEAKER, Sir, I have a point of order-(Interruptions)

MR. SPEAKER: First let us dispose off one point of order.

(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE: (Bolpur): Mr. Speaker, Sir, so far as the question of *sub judice* so concerned, it is also a well established practice that no pending matter can preclude this Parliament from discussing a particular issue. It is well established, it may be self-imposed restraint, but in a matter like this, where the entire country is concerned and where the Home Minister had gone to Ayodhya to see for himself the Home Minister had gone to Ayodhya to see for himself personally as to

what is happening there, he had to report to the country and to this House. He has given only his *primafacie* opinion. But, my grievance is different. (Interruptions) My grievance is that, in spite of the statement, the Government of India is not doing anything. It is guilty of deliberate inaction only to please my friends on this side. (Interruptions) Sir, the Central Government, as I understand, is not a party to the pending proceeding in the Supreme Court. It is a fight between some individuals that is going on there.

SHRI ANNA JOSHI: (Pune): Mr. Speaker, Sir, is he speaking on a discussion or is it a point of order?

MR. SPEAKER: It is a point of order.

SHRI SOMNATH CHATTERJEE: Sir. the Government is not a party and apart from that, it is a mere interocutory proceeding and not even a final hearing that is going to come up there. Then, how can the Central Government, not being a party to the proceedings in an interocutory matter be bound by this on the plea of sub judice? How will the Central Government not have any opinion on its own? It is their bounded duty to express their view in this House. The question is, in a mater like this, a very wrong signal is being given to the country. The entire country is agitated; the matter is of supreme importance; it is a question of integrity of the country and the unity of the country. The people are agitated. The Parliament of India cannot function for days together. Why could it not function?

On Saturday and Sunday last we even called on the Prime Minister. We had a discussion with him. This is the statement which is coming. Except one sentence, there is nothing new in this statement. There is nothing new, which is not in the newspaper. Even at 11 O'clock, we has demanded the statement. They did not make the statement. On the other hand, they said, they would be ready with full statement at 4 O'clock, as they would have full information. Even that could not be done at 4 O'clock. We came here but nothing happened. At 5 O'clock, they came here and made the statement.

753 Re. Point of order raised ASADHA 22, 1914 (SAKA) of Home Affairs on 754 Developments in Ayodhya on the Statement by Minister This is a every serious matter. I charge

that this Government is deliberately delaying the matter. They have not got the courage. Today the unity and integrity of the country is not safe in their hands. Therefore, I demand that immediate action should be taken. We have been repeatedly suggesting that this land of disputed area be taken over. The Central Government has the power to do it. If the law is necessary, that can be passed. But are you really serious about it? You are not serious about it. Therefore, after the personal visit, he is only appealing to the good sense of the U.P. Government which we have seen how they have responded to it. The unity of the country cannot be played about. The unity of the country and the integrity of the country is too important matter to be left in the hands of this Government only.

It cannot be left for them.

Therefore, we demand that this Government must immediately take action and take action in a manner which will create an impression in the minds of the people that they are serious about maintaining communal peace and harmony which is dearest to all of us. I take it.

Therefore, I demand immediately forthright action on the part of the Government to protect this shrine and all that stands there. Especially when it is admitted that the construction is still going on, you cannot take an ambivalent attitude on this

MR. SPEAKER: I see that the Members are interested in discussion in this matter. Is the Government ready for discussion now.

SHRI S.B. CHAVAN: Tomorrow (Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Let us have a discussion on this today and know the views of the hon, members.

SHRI ATAL BIHARI VAJPAYEE

(Lucknow): A point of order was raised before you. A reply to the same should come.

[English]

MR. SPEAKER: I am going to give a decision.

SHRI SHARAD DIGHE: (Bombay North Central): Mr. Speaker, Sir, I would only make a submission as far as the point of order raised by the hon, Member, Shri Ram Naik is concerned.

Now the point has been raised regarding the property or legality in regard to the statement made by the Home Minister, namely prima facie there is violation of the court order. I agree with my friend, Shri Somnath Chatterjee and I would like to add that as far as this point is concerned, most probably, the Government must be a party to this litigation. Even if they are not, they can intervene in such litigation at any stage and express their opinion through their advocate. (Interruptions) The Government could have even said before the court through their lawyer that these are their findings as far as the facts are concerned, because the violation of the Court order is a question of fact. The Government is in possession of the fact and they have given their opinion as far as the points of facts are concerned and there is nothing wrong in saving that prima facie this is the position as far as the facts are concerned. (Interruptions).

[Translation]

SHRIBHOGENDRAJHA (Madhubani): Mr. Speaker, Sir, I have raised a point of order.

MR. SPEAKER: Let me decided the points of order one by one. Let me dispose it of first. Then your turn would come. Two points of order should not be raised at the same time.

(Interruptions)

SHRIJASWANTSINGH (Chittoragarh); Mr. Speaker, Sir, I am on a point of order. Page 947 of Kaul & Shakdher where the Speaker has already ruled ...

> At this stage, Kumari Padmasree Kudumula fainted in her seat

> > (Interruptions)

MR. SPEAKER: Please do not collect at that place. All of you except the Health Minister, please go to their seats. Members may go to their seats., You please return to your seats. Members may go to their seats please. Members may not collect there please. May I request the Members tthere to go to their seats? That will facilitate giving help. The first thing you should do is to go to your own seats. Please go to your own seats. Excepting the doctors, all other MPs may return please. Shri M.M. Jacob, you ask the Members to go to their seats. Please take your seats. (Interruptions)

SHRI JASWANT SINGH: Mr. Speaker, Sir, the point of order has arisen from the following sentence from the full statement of the hon. Union Home Minister and the sentence Prima facie is that the Government of Uttar Pradesh has violated the court order. I am not going into what the violation arises from, Page 947 of Kaul & Shakdher is very specific because the ruling of the Lok Sabha Speaker of 1966 is in fact very much applicable. Here the Speaker has ruled categorically.

I quote:

"..... The test of sub judice in my opinion should be that the matter sought to be raised in the House is substantially identical with the one on which a court of law has to adjudicate..... "

MR. SPEAKER: Does that mean that the matter should not come up at all in the House.

(Interruptions)

SHRI JASWANT SINGH: Let me finish. I will now end it up. (Interruptions) It is not. The law of subjudice or the restriction of sub iudice on the legislature is not to curb the voice or the right of expression or the freedom of speech of the legislature. It is to maintain the distinction and separateness between the legislature and the judiciary so that the functioning of the legislature which by its very nature has to be unrestrained in the sense that it cannot possibly have the sense judicial reticence or restraint. The functioning of the legislature, therefore, is not to infringe on the free functioning of the judiciary. The distinction that has been kept between the organs of the Republic is a well-judged distinction. What is, after all the yardstick applied by your earlier worthy predecessor? The yardstick is that if the matter is substantially identical with the one in which a court of law has to adjudicate. My submission, that this matter is not only? substantially identical but in fact it is the same matter. It is the very same matter whether the State of Uttar Pradesh or the Government of Uttar Pradesh have violated the order of the court or not? This is precisely what the Supreme Court has been today seized with. It is not a question of identical issue. It is a question of being the same issue. If it is the same issue, then, necessary restraints are inherent in the fact of sub iudice. It is a well-established matter thereafter. This is not an academic discussion thereafter.

MR. SPEAKER: lamtrying to understand one thing because it is a very nice and subtle point of law. Having allowed the discussion to take place on this point itself in the House, we are taking a plea that the Home Minister should not have made this kind of a statement.

SHRI JASWANT SINGH: No. I am not aware as to what you refer when you say " haging permitted a discussion ".

MR. SPEAKER: The House wanted that statement.

(Interruptions)

SHRI JASWANT SINGH: What you are saying is that having permitted a discussion

on the larger question of Ramjanmabhoomi-Babri Masjid-Ayodhya, have we not already violated this restriction of sub-judice? Concern is voiced by all sections of the House on the larger question., After all, what Shri Chandra Shekhar has mentioned is a viewpoint. It is certainly a viewpoint to which the House has to pay attention. Somebody from my side will have to give a viewpoint in this matter. That is the viewpoint on the larger question and the question thrown up on the question of Ramjanmabhmooi-Babri Masjid issue. It is altogether a different matter. But the specific question is: Whether the Government of Uttar Pradesh have violated the Court Order? Is that fact of violation today a matter of concern of the Supreme Court?

It is that is a fact. This is not a matter of conjecture. Has the Union Home Minister expressed a viewpoint about the functioning or the conduct of the Government in Uttar Pradesh? He has. It is a written statement. The hon, the Union Home Minister has said it is: *Prima facie*". It is the view of the Government that the Government of Uttar Pradesh has violated the order.

MR. SPEAKER: I will take a minute. It will help us to understand the implications. Supposing the Government were a party, the Government were to put forth its point of view and the Government has said this thing in the Court, then what would have happened?

SHRI JASWANT SINGH: A point was made by my esteemed colleague for whose legal acumen. I am no match whatever. He said that the Government of India is not even a party to this interlocutory order. Your point is: Had the Government of India been a party and then in being a party, had the Government of India gone and expressed a view to the court? It could have done so. But we are now taking a hypothetical point. It is also a different matter if the Government had indeed held that view. And if the Government of India had then gone to the court, then the Government could well have come here and said. " that is what we have said to the court". It could have repeated the same thing to the House. But it ccu'd not have used the legislature on the floor of the House to discuss why they hold that view because till the court decides the Government of India is also not in a position to discuss why it holds that view that the Government of Uttar Pradesh or the Government of Andhra Pradesh or the Government of any Stater is violative of any court order. That is the small point. These are only small points on what the Union Home Minister said.

MR. SPEAKER: I have understood it.

[Translation]

SHRIBHOGENDRAJHA (Madhubani): Mr. Speaker, Sir, I am on a point of order.

MR. SPEAKER: Only one point of order is disposed off the other point of order would be taken up.

(Interruptions)

MR, SPEAKER: Now I have allowed him. Let us discuss one point of order after which the next point of order would be discussed. Your point of order is at the second place. Now I am on the first point of order.

[English]

SHRI VISHWANATH PRATAP SINGH (Fatehepur): Sir, the point of order that has been raised by Shri Jaswant Singhii and Advanji is whether the Government can express a view like this in the House. This is precisely the point I just want to confine myself to it as I see the Government has agreed for a debate when the debate and we can at length deal with the subject when the debate comes up. In fact, as Somnathji has said, the matter which is sub judice and is of great importance and of concern to the people of India can certainly be taken up in , the House, the autonomy of the House itself will be in question. It is an important institution of democracy. The point is that Government can hold a view and many times in the court it goes with its view- may be different than other parties or otherwise - and pleads that view. In fact, our complaint has been that this Government was not giving its view. And it

was keeping the whole country in suspense for months together and even in the crucial last three four days. It is quite legitimate for the Government to come out with a view. And it is its responsibility because it is charged with the governance of the country. A matter which is of concern to everyone here, if it does come out with a view, I think, it is discharging its responsibility. My complaint is, it has not discharged its responsibility because it was keeping quiet. Having come with a view, I would want to ask the Home Minister - he has said the other thing about pending the court judgment - that you have come to a point of view, but you are keeping silent thereafter, are you going to the court for it, to assist the court to be a party in the court, to plead it in the court? If you say this today, then your second sentence becomes relevant. All right, till then I am holding back the view. If you say that there is violation of the court order, or even prima facie or if that is your perception, you do not make any commitment of either going to the court or to take any other action appropriate. I am not recommending any course of action. We have made many suggestions. But always . go to the CCPA. CCPA of course, has become a very popular word in this country. (Interruptions) In Hindi it has a different connotation. But that apart ... (Interruptions) They used to go to your CCPA and we used to come to your CCPA. (Interruptions) I am

Sir, it is not merely the protection of the structure. Yes, that is important because it is a very specific issue of the debate. And the Chief Minster has assured and the Home Minister has assured.. That is all right. The structure, today, is not being affected.

pleading your case. I am giving you all this compliment. Having taken a view I would

ask, because in the next sentence you are

holding your view, will you go to the court or

not? If you do not go to the court, then you are

keeping this country in suspense and bringing

it to a mess. If you are not going to the Court, then what is the alternative that you have,

that, you must spell out and the statement

should include it.

(Interruptions) I am not going on the merits of the case at all. I am giving a complaint to the Chief Minister and even then, they are not accepting. (Interruptions) Even then you are asking. (Interruptions) Why did the Chief Minister say like that. (Interruptions) What is it that is to be protected, much more than this - mandir or masjid- is the Constitution.

MR. SPEAKER: Just a minute. I need your help.

SHRI VISHWANATH PRATAP SINGH: I coming to my point.

MR. SPEAKER: I am just only putting it to you.

SHRI VISHWANATH PRATAP SINGH: Sir, I will not touch that subject at all.

MR. SPEAKER: O.K., after you complete. I will put that question.

SHRI VISHWANATH PRATAP SINGH: Sir, I just seek your attention. Your apprehensions will be dispelled if you hear the next two sentences.

We are here to uphold the Constitution. - And in this democratic structure, there are three important democratic institutions, that is, the Parliament, the Government -Executive - and the Judiciary. So, our concern arises when it is about the protection of the Constitution and the Judiciary.

Mr. Home Minister, having said that the judiciary - in this perception - has been violated, it is your bounded duty to spell out what is going on because you a charged with the governance of the country and not to hold the straws of private litigation and like that and try to cling to it. You will drown with it and you will drown the country also,. Please take the responsibility and spell out what you are going to do.

MR. SPEAKER: Shri Lodha, would you like to help me?

SHRI GUMAN MAL LODHA (Pali): Sir, I want to be very brief on this point. An 761 Re. Point of order raised ASADHA 22, 1914 (SAKA) of Home Affairs on 762 on the Statement by Minister Developments in Ayodhya

important aspect of this matter which has escaped out notice is that even the Home Minister has not given his final opinion.

Sir, he says that tomorrow, the officers are coming and that they would give the report. After seeing the report, he may take one view or the other. So, it is premature to discuss this matter and it is further premature to discuss whether it is *subjudice* and whether any ruling should be given by your honour or not. My respectful submission is that before the Home Minister makes up his mind, he should see:

- after the report of all the technical officers and the persons who are there on-the-spot, whether anything is required to be dome or not
- (2) whether they want to become a party to the Supreme Court and do anything there;
- (3) whether in the light of these circumstances, if the matter requires further discussion or not.

Any sort of discussion, your honour, would be premature. I would, therefore, seek your honour to kindly wait till finally the Home Minister makes up his mind and then decide the matter.

[Translation]

SHRIBHOGENDRAJHA: (Madhubani): Mr. Speaker, Sir, I am on a point of order. Please listen to my point of order.

MR. SPEAKER: Hon'ble member, your point of order is on some other issue. You should speak on the point of order in which a discussion is going on.

SHRI BHOGENDRA JHA: My point of order is that in India, the judiciary has neither its own army nor security forces. It has no reserve force also. It is the responsibility of the Executive, i.e. the Government to implement its orders. If the Home Minister feels that there is a violation of law in Ayodhya, then....

MR. SPEAKER: This concerns the administration and it is not a point of order.

SHRIBHOGENDRAJHA: Mr. Speaker. Sir, no matter whether the judiciary becomes a party or not but if nothing is left for a decision, then what will happen? If they demolish the mosque, will it be reconstructed? That is why it is my request that the Government has to intervene in the matter and made an announcement to this effect immediately. After that, what shall be left for discussion? The Supreme Court is helpless. The Supreme Court said that those who were engaged in construction also faced the risk of demolition. But if the mosque id demolished, will a nev mosque be built keeping in view the sentiments involved? That is why it is my request that even if there is not a discussion and the Government does not become a party in the Court, the responsibility of its security lies on the Government of India. The construction work should be stopped till the Court gives it verdict. You should give a clarification on this issue. This is not a matter on which there should be any delay, otherwise it will be too late... (Interruptions).....

18.00 hrs.

[English]

MR. SPEAKER: Shri Chandra Jeet, please. But please bear in mind that we are likely to discuss it.

SHRI CHANDRA JEET YADAV (Azamgarh): I know Sir. What I am saying is that.....

SHRI RAM NAIK (Bombay North): It is already 6 o'clock. You have to extend the time.

MR. SPEAKER: Let us extend the sitting of the House for a few minutes.

SHRI CHANDRA JEET YADAV: An objection has been raised by some of our triends from BJP side that the Home Minister has said a sentence. There is an objection on only one sentence. He said that in his

[Sh. Chandra Jeet Yadav]

impression the UP Government has violated the court orders *prima facie*. On the same thing what does the UP Chief Minister say?

MR. SPEAKER: Now we are going into details. You will have the opportunity to say all these things when we discuss it.

(Interruptions)

SHRI CHANDRA JEET YADAV: The UP Chief Minister says that there is no violation., If the Home Minister says that in his impression there is violation and the Chief Minister of UP says that there is no violation, he is also expressing his views on the same matter. When the matter is subjudice, the Chief Minister of UP has no right to express his opinion that his Government is not violating the court orders. Therefore if anybody, really speaking, is responsible for saying something, it is the Chief Minister of UP who by expressing his opinion has said all these things.

The second point is that we are all witness to it. For four days this House has not been able to function. The House wanted that the Government must come out with a statement. The House was charging the Home Minister for not coming out with a statement. Now if the Home Minister, after having gone there, gives a statement, in that statement what should he say? He cannot just say that he went there, visited the place and came back. Therefore when the Home Minister gives a statement he has to report to this House. This House is supreme. On this very issue, this matter has been pending in the court for the last forty-five years. We have to discuss all the aspects of Babri Masiid. Therefore the House is supreme and the House thinks that there is no breach or contempt of court.

MR. SPEAKER: Shri Kumaramangalam. I am really in a position to give the ruling, but I would like to hear you also.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM)

Mr. Speaker Sir, the issue that is important and that is being raised is whether at all the Home Minister.

SHRI SRIKANTA JENA: He is no more the Law Minister

SHRI RANGARAJAN KUMARA-MANGALAM: I am speaking as the Minister for Parliamentary Affairs. Mr. Speaker Sir, unfortunately instead of your permission, I have to seek their permission to speak

MR. SPEAKER: I will value your opinion more as a lawyer.

SHRI RANGARAJAN KUMARA-MANGALAM: The issue that arises is that the Home Minister in his statement has voiced a prima facie view after visiting the site whether a particular action of the Government of UP is violative of court orders or not, in terms of permitting certain work to be carried on. As rightly pointed out earlier in the statement also, the Chief Minster's view that they have not violated the court orders. is also there. Both almost stand on the equal footing in terms of views being expressed. What is important is, an order of court has been passed. It is, under the Constitution, the obligation of all civil and judicial authorities to act in the aid of the Supreme Court, It is also binding on all of us.

SHRI JASWANT SINGH: Then the Government should become a party in the court.

SHRI RANGARAJAN KUMARA-MANGALAM: You do not have to become a party. On the contrary, it is the duty of all civil authorities to....

SHRI RAM NAIK: To give judgments.

SHRI RANGARAJAN KUMARA-MANGALAM: We are not giving judgments.'

SHRI RAM KAPSE: You are not sitting er the judgment. (Interruptions)

SHRI RANGARAJAN KUMARAdANGALAM: Sir., what is unfortunate is that a issue is so emotional that none of them re really willing to look at it impartially. What important? I think the very manner in which ey are reacting would compel me to directly uring your attention, if I may submit, to rskine May's Treaties on Law and Privileges of Proceedings and Usage of Parliament'. page 378, it very categorically lays down rat.

"Subject to the discretion of the Chair, reference could be made in questions, motions, debates, etc. to matters awaiting or under adjudication in all civil courts, which concern issues of national importance, whether it is national economy, public order or essentials of life."

It is important to say that this matter is of such importance that for four days this arliament is not functioning; and we do not think it is important enough for even the Government to give its prima facie view, subject to final orders of court: It would be a hit too much to say that we should addicate all our rights, all the fundamental rights of speech, expression of opinion just because the words ' sub judice' exist. Then, we may reach a stage that if one wants to ensure that Parliament does not have a say at all, all that one has to do is to see that a petition is admitted in the court; and then the Parliament would be silent. If this is what we want to do this Parliament, it is very easy to ensure that rliament is silent. I am sorry; I do not think it is so.(Interruptions)

SHRI INDRAJIT GUPTA (Midnapore): Sir, I only wish to make two points. One is, I would like to have a direction from you as to whether, when a certain matter is sub judice, pending before a court-in this case, the Supreme Court-that debars this House from debating that issue or not. Obviously not. Nobody has raised that point. They are only objecting to a particular statement contained

in the Home Minster's statement. Debates have been held many times on this issue, although they were sub judice. Only a few weeks ago, Sir, when it was decided in this House that a delegation of Parliament Members and NIC Members should go and visit Ayodhya, there was a discussion on the same matter. Apprehension was expressed here as to which necessitated the sending of a delegation there. Nobody at that time said that the House cannot discuss that matter. As far as apprehensions or allegations which are being made of pressurising, or trying to create some kind of pressure on the Supreme Court because of the observations made prima facie, in the Home Minister's statement are concerned, if that is so, that will create a pressure on the judges, and equal pressure is being created by the Chief Minister who categorically said that I had not violated any orders of the court. So, the two cacell each other, if there is any question of pressure. If he is pressurising the Court, so is Mr. Kalyan Singh, pressurising the court by saying that I had not violated anything. (Interruptions)

SHRI 'RAM KAPSE (Thane): He is a party to it; but the Home Minister is not a party to it.

(Interruptions)

SHRI INDRAJIT GUPTA: My second point is this. I want to put a query to the Home Minister. If he is convinced, as he has stated here very categorically that after going round the place, hearing everything and discussing with the Chief Minister that he so prima facie convinced, that the court order is being violated there at Avodhya, and that he has requested or tried to persuade the Chief Minister that pending the final orders of the Supreme Court, the work there should be kept in suspension,. it should be suspended and since he got no response, according to him, the Chief Minister was non-committal on that point and he did not respond at all if he was non-committal, of course it does not mean that he agreed with him, it does not mean that he rejected it either- what is to be done? I want to know from the Home Minister as to whether he is prepared to (Interruptions)

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specially to thank Shri Guman Mal Lodha for

SHRI RANGARAJAN KUMARA-MANGALAM: Party-concerned should show more restraint. (Interruptions)

SHRI INDRAJIT GUPTA: I am concluding, Sir (Interruptions) Why can be not issue a directive to the State Government that pending the final orders of the Supreme Court, the work at that site should be kept suspended?

Let us see whether they abide by that directive or they decide to flout that directive. After that the question will rise again what action should be taken or whether any action should be taken. We will give our views at that time. But with simply to say, "We will continue with our persuasive efforts" - something or other,, he has said here- "we hope, we want to persuade, we want to hope", the matter is getting more and more serious every day because that is not being stopped there.

We are debating here. We are referring to law books and so many things-references. But what is to be done there is going on. That is what has created apprehension in the entire country. I do not know what these Members sitting here think about this matter because there it is like an iceberg. (Interruptions) Come on, speak up. (Interruptions) You speak so many times. Why don't you speak up now? (Interruptions) Why don't you speak up now? Do you want something to be done? (Interruptions)

If you are going to have a fullfledged discussion today or tomorrow or when, then every is free to air his view about all these matters. But time is the essence of the question. Are you going to allowing things to go on? Is the Government serious about making any attempt to have some action which will diffuse the situation - at least for the time being, till the Supreme Court gives its final order? (Interruptions) That is what I want to know. They do not even give any indication of any such thing.

MR. SPEAKER: Well, first of all, I would like to thank all the hon. Members who have helped me to decide this issue. I would like

The matter is really very important and delicate also. The hon. Members wanted that the Government should make a statement on the issue in the House. In response to what was wanted by the Members, a statement has been made. And the statement contains two sentences to which objections have been raised. I will seek your indulgence to read it out.

very brief but effective intervention.

"Primafacie-'primafacie' is a very carefully used word- I am of the view - it is only the view - that the Government of Uttar Pradesh have violated the court order by permitting the work to be carried on the acquired land".

And the second sentence is also equily important:

"However, the final decision of the Supreme Court will have to be awaited on the subject "

Now on one-hand, the Members were asking the Government to put before them the facts. They were agitated also on this issues. So, this matter has come here. While applying the principle of sub judice to the matter, the principle which has to be borne in mind by all of us is, on one hand, the court should not be interfered with in their duty to do justice in the matter which are before them. At the same time, the second principle, which is equally important, is that the freedom of expression, which is available to every citizen outside the House, is available to the Members on the floor of the House. And the freedom of expression has something ofed prerogative also.

Now what you express on the floor of the House cannot be challenged outside. That means in a way you have a freedom and the pregrogative. That is why these two things have to be balanced while applying the principle of sub judice.

Now in this matter what has come before

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us is the expression of a view and that too prima facie and not finally. At the first sight, the Government has come to this conclusion and the Government is saying that we do not know what is the position. We will await the Supreme Court judgment and in a way it is indicating it. That is why this is an expression of views.

Here if we are discussing the matters and allowing all the Members to express their views and if the expression of the views by many of the Members on this point is there, one could say that it is likely to weigh with the judges. But a view is expressed by a Member of the House, or for that matter, the Home Minister: it could have been done in the court also. But here it is not necessary to apply the principle of subjudice and it is not necessary that one of the Members should be a party to the case, Even if Members are not party to the case in the court, principles of sub judice will apply. Here, in my opinion, because this statement has been made very carefully in my judgment

SHRI SOMNATH CHATTERJEE: Please do not put restraint on the Parliament.

There is authority that the Parliament can discuss matters which are pending in court. Please do not put that restraint on Parliament.

MR SPEAKER: You have not heard me and you are just speaking. That is why I am coming to the conclusion that the principle of *sub judice* does not apply to this case and I do not uphold your point of order.

(Interruptions)

MR. SPEAKER: If you rush to conculsions without allowing me to complete, then there will be complications.

The House stands adjourned to meet again at 11 AM on the 14th of July, 1992.

18.15 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, July 14, 1992/ Asadha 23, 1914 (Saka)

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